

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 1160/2024**

News Item titled "Dyeing units continue to operate illegally in Gurgaon polluting Najafgarh drain, despite court orders" appearing in The Times of India dated 22.08.2024.

**Index**

Sr. No.	Particulars	Page no.
1.	<b>Interim Response / Status Report</b> on behalf of Central Pollution Control Board (CPCB) i.e, Respondent No.1, in compliance to Hon'ble NGT order in OA No. 1160/2024 in compliance to Hon'ble NGT order dated 13.09.2024.	
2.	<b>Annexure – I to IV</b> A copy of Sonapat, Faridabd, Gurugram and Bahadurgarh inspection reports.	
3.	<b>Annexure-V</b> A copy of Hon'ble NGT order dated 13.09.2024.	



**Filed by Adv. Suman Arora  
On behalf of Central Pollution Control Board**

**Place: Delhi  
Dated:15.10.2024**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 1160/2024**

**News Item titled "Dyeing units continue to operate illegally in Gurgaon polluting Najafgarh drain, despite court orders" appearing in The Times of India dated 22.08.2024.**

**REPLY ON BEHALF OF CENTRAL POLLUTION CONTROL BOARD  
(CPCB) I.E, RESPONDENT NO. 1**

1. That Hon'ble NGT vide Order dated 13.09.2024 and vide Notice dated 26.09.2024 impleaded the Central Pollution Control Board (hereinafter referred as CPCB) as Respondent no. 1. Thereby, the reply is made in succeeding paragraphs.
2. That CPCB is a statutory Board constituted under Section 3 of the Water (Prevention and Control of Pollution) Act, 1974 ('Water Act, 1974'). It performs the functions under the Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution), Act 1981 ('Air Act, 1981') and the Environment (Protection) Act, 1986.
3. That, the Hon'ble NGT has taken up the instant suo motto matter vide Original Application No. 1160 of 2024 based on News item titled "Dyeing units continue to operate illegally in Gurgaon polluting Najafgarh drain, despite court orders" appearing in The Times of India dated 22.08.2024.
4. That, the news article states that in January 2024, Hon'ble National Green Tribunal (NGT) directed four Haryana districts i.e. Gurgaon, Sonipat, Faridabad, and Jhajjar to survey and inspect dyeing units due to



groundwater and water contamination issues (OA No. 750/2023). The matter is ongoing and the Haryana State Pollution Control Board (HSPCB) is now tasked with surveying and taking action against these illegal units.

5. That, it is humbly submitted that CPCB has issued direction dated 07.03.2016 under section 18(1)(b) of the Water Act, 1974 and the Air Act, 1981 to all SPCBs/PCCs to adopt and implement the classification of industrial sectors in Red, Orange, Green and White Category. As per the categorization, the Yarn / Textile processing industry (involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring) are classified as Red category industry and the industries are required to operate only with valid consent to operate (CTO) under the Water Act, 1974 and Air Act, 1981 and Authorization under Hazardous & other Wastes (Management & Transboundary Movement) Rules, 2016.
6. That, it is humbly submitted that the ongoing OA No. 750/2023 (titled Varun Gulati Vs State of Haryana & Ors.) before the Hon'ble NGT is related to operation of Dyeing units in residential / non-conforming areas of Faridabad, Jhajjar, Gurugram and Sonapat. It was alleged by the applicant that dying units are operating in the residential and non-conforming areas and there are about 500 such illegal and unauthorized dying factories operating in the said residential areas and these dyeing units have not installed the ETP or any other anti-pollution devices and are discharging untreated effluents into the open area or in the drains which go to river Yamuna.



7. That, the Hon'ble NGT vide its order dated 03.01.2024 in the said matter (OA No. 750/2023) had constituted a Joint Committee comprising of representative from Central Pollution Control Board (CPCB), Haryana State Pollution Control Board (HSPCB) and District Magistrates of District Sonipat, Faridabad, Gurgaon and Jhajjar. The District Magistrates of the concerned districts are the Nodal Agency for the work of the Committee in that district.
8. That, it is humbly submitted that the joint Committee conducted the inspections of various non-conforming areas as per the geo co-ordinates shared by the applicant in the said matter [OA No. 750/2023]. Further, it is humbly submitted that the action taken report has been submitted before Hon'ble Tribunal by Haryana SPCB (HSPCB), Regional Officers of Sonapat, Faridabad, Gurugram and Bahadurgarh. The copy of the district wise inspection reports submitted before the Hon'ble NGT (in OA No. 750/2023) is attached as **Annexes-I, II, III, IV**.
9. The answering respondent craves leave of the Hon'ble Tribunal to file additional reply, in future, if required.
10. That in the light of the above submission, it is respectfully submitted that this Answering Respondent, i.e., CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble Tribunal in the instant Original Application.



**(Kamlesh Singh)**  
**Scientist 'E'**

**Central Pollution Control Board**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 1160/2024**

**News Item titled "Dyeing units continue to operate illegally in Gurgaon polluting Najafgarh drain, despite court orders" appearing in The Times of India dated 22.08.2024.**

**AFFIDAVIT**

I, Kamlesh Singh, working as Scientist 'E' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No. 2 in the above matter, do hereby solemnly affirm, declare on oath and state as under: -

1. That I, the deponent herein is authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read pan and parcel of the present affidavit as I am competent to swear this affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



**DERONENT**

**कमलेश सिंह / Kamlesh Singh**  
**वैज्ञानिक 'ई' / Scientist 'E'**  
**केंद्रीय प्रदूषण नियंत्रण बोर्ड**  
**Central Pollution Control Board**  
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार  
 M/o Env. Forest & Climate Change, Govt. of India  
 परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110 032  
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032

**VERIFICATION**

15 OCT 2024

Verified at New Delhi on ..... of 2024 that the contents of the above reply are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.



**ATTESTED**  
  
 NOTARY PUBLIC  
 GOVT. OF INDIA

15 OCT 2024

**DEPONENT**

  
 कमलेश सिंह / Kamlesh Singh  
 वैज्ञानिक 'ई' / Scientist 'E'  
 केंद्रीय प्रदूषण नियंत्रण बोर्ड  
 Central Pollution Control Board  
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार  
 M/o Env. Forest & Climate Change, Govt. of India  
 परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110 032  
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,  
NEW DELHI.

Original Application No. 750/2023.

**IN THE MATTER OF:**

**Varun Gulati**

**Applicant**

**Versus**

**State of Haryana & Ors.**

**Respondent(s)**

**Factual Report by the joint team in the Matter of Varun Gulati Vs  
State of Haryana & Ors.**

**INDEX**

<b>Sr. No.</b>	<b>Particulars</b>	<b>Pages</b>
<b>1</b>	<b>Factual Report</b>	<b>1-3</b>
<b>2</b>	<b>Annexure-R/1</b> Deputy Commissioner Faridabad has nominated SDM, Faridabad as representative of District Magistrate, Faridabad	<b>4</b>
<b>3</b>	<b>Annexure-R/2</b> The complete details of the inspection along with Photographs	<b>5-36</b>

**BEFORE THE NATIONAL GREEN  
TRIBUNALAT PRINCIPAL BENCH,  
NEWDELHI**

**Original Application No. 750/2023**

**Varun Gulati**

**Applicant**

**Versus**

**State of Haryana & Ors.**

**Respondent(s)**

**Factual Report by the joint team in the Matter of Varun Gulati Vs State of Haryana & Ors.**

**1.0 Background**

An application has been filed in Hon'ble NGT Vide OA no. 750/2023 in the matter of Varun Gulati Vs State of Haryana & Ors. regarding operation of highly polluting "Red category" dyeing units in Dheeraj Nagar & Surya Vihar of Faridabad, Bajghera, Dhankot, Dhanwapur, Sector - 37 of Gurugram, Village Badsa of Jhajjar and Friends colony, Pyau Manihari and Ferozpur Bangar of Sonipat in Haryana.

The allegation is regarding operation of about 500 such illegal and unauthorized dyeing factories in the residential and non-conforming areas. Further allegation is that these units have not installed the ETP or any other pollution control devices and are discharging untreated effluents into the open area or in the drains which finally goes to river Yamuna.

Hon'ble NGT vide its order dated 03.01.2024 has directed the following "Hence at this stage we deem it proper to constitute a joint committee comprising of representative of the Member Secretary, Central Pollution Control Board (CPCB),

Member Secretary, Haryana State Pollution Control Board (HSPCB) and District Magistrates of District Sonapat, Faridabad, Gurgaon and Jhajjar. The District Magistrates of the concerned districts will act as Nodal Agency for the work of the committee in that district. The joint committee will carry out the inspection and will ascertain the correct ground situation and will also collect the sample of the discharge by the units and obtain the sample analysis report and take remedial action in accordance with law. The committee will complete the said exercise within a period of three months and submit the action taken report at least one week before the next date of hearing by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image pdf.

Let notice be also issued to the respondents. Applicant is directed to serve the respondents and file affidavit of service on or before the next date of hearing."

In compliance of order dated 03/01/2024 on O.A No. 750/2023 (Varun Gulati V/s State of Haryana & Ors). Deputy Commissioner Faridabad has nominated SDM, Faridabad as representative of District Magistrate, Faridabad **(Annexure-R/1)** and *Shri Rishabh Srivastava, Scientist 'C' has been nominated from Central Pollution Control Board, Delhi* in the joint committee constituted by Hon'ble NGT in the above order dated 03/01/2024 to carry out the inspection and to ascertain the correct ground situation.

## **2.0 Factual Report**

30 Nos of GPS coordinates of illegal units were given by the applicant in the petition which were alleged to be operating in the residential and non-

conforming areas and are alleged to have not installed the ETP or any other pollution control devices and are discharging untreated effluents into the open area or in the drains which finally goes to river Yamuna.

The locations has been inspected by the said joint committee comprising of Sh. Rishabh Srivastava, *Scientist 'C'*; Sh. Sandeep Singh, RO HSPCB, Faridabad; Sh. Pardeep Kumar, Field Officer, HSPCB, Faridabad; Ms Shikha, SDM Faridabad and Sh. Sushil Kumar, Naib Tehsildar Faridabad. Out of 30 locations mentioned by the applicant, Dyeing/printing activity was observed only at 05 locations, and other locations no dyeing unit/industrial operation were observed. The complete details of the inspection is attached as **Annexure R/2** along with photographs.

It is submitted that further action against the non-complying units will be taken as per policy of the Board.

Report is submitted for kind consideration.

**Sh. Sandeep Singh, RO,  
HSPCB, Faridabad Region**

**Sh. Rishabh Srivastava,  
*Scientist 'C', CPCB***

**Ms. Shikha HCS,  
SDM, Faridabad**

To

1. Member Secretary,  
Central Pollution Control Board,  
New Delhi.
2. Member Secretary, Haryana State Pollution Control Board,  
Panchkula.

Memo. No. LFA 19-20 /G-II/2024 Dated 12/01/2024

**Subject:-** Order dated 03/01/2024 in the Original Application No. 750/2023  
Varun Gulati, Applicant Vs State of Haryana & Ors.

In compliance of order dated 03/01/2024 on O.A No. 750/2023 (Varun Gulati V/s State of Haryana & Ors) SDM, Faridabad is hereby appointed as representative of District Magistrate, Faridabad in the joint committee constituted by Hon'ble NGT in the above order dated 03/01/2024 to carry out the inspection and to ascertain the correct ground situation to collect the sample of the discharge by the units, obtain the sample analysis report and take remedial action in accordance with law within the period of two months.

A copy of order dated 03/01/2024 of Hon'ble NGT is enclosed herewith for necessary compliance.

*Cm*  
o/c for Deputy Commissioner,  
Faridabad.

Endst. No. LFA 21-22 /G-II/2024 Dated 12/01/2024

A copy of above is forwarded to the following for information and necessary action please.

1. SDM, Faridabad.
2. RO, HSPCB, Faridabad.

*Cm*  
o/c for Deputy Commissioner,  
Faridabad.

Annexure- R/2				
Sr. No.	Location	Village/Address	Earlier* Action taken By HSPCB before this OA	Present status of the unit inspected by the joint team In compliance of order dated 03/01/2024 on O.A No. 750/2023 (Varun Gulati V/s State of Haryana & Ors),
1	28 27 04.7 N 77 19 24.5 E	Dheeraj Nager	Unit inspected by SESTF** team on 14.03.2023 & during compliance of closure orders unit found dismantled/no dyeing unit found at site	The location was inspected by the joint team on 05.07.2024 and no dyeing unit was found at site.
2	28 27 04.8 N 77 19 25.7 E	Dheeraj Nager		The location was inspected by the joint team on 05.07.2024 and no dyeing unit was found at site.
3	28 27 04.3 N 77 19 28.71E	Dheeraj Nager	Unit inspected by SESTF team on 14.03.2023 & during compliance of closure orders unit found dismantled/no dyeing unit found at site	The location was inspected by the joint team on 05.07.2024 and no dyeing unit was found at site.
4	28 27 05.7 N 77 19 25.7 E	Dheeraj Nager		The location was inspected by the joint team on 05.07.2024 and no dyeing unit was found at site.
5	28 27 04.7 N 77 19 28.1 E	Dheeraj Nager	Unit inspected on dated 16.12.2023 & unit found dismantled/no dyeing unit found at site.	The location was inspected by the joint team on 05.07.2024 and no dyeing unit was found at site.
6	28 27 04.8 N 77 19 29.3 E	Dheeraj Nager		The location was inspected by the joint team on 05.07.2024 and no dyeing unit was found at site.
7	28 27 02.5 N 77 19 28.2 E	Dheeraj Nager	Unit inspected by the SESTF on dated 15.02.2023 & unit found dismantled/no dyeing unit found at site.	The location was inspected by the joint team on 05.07.2024 and no dyeing unit was found at site.
8	28 26 47.4 N 77 19 34.1 E	Atmadpur	Unit inspected by SESTF on dated 11.10.2023. Unit was sealed by the Board.	The location was inspected by the joint team on 05.07.2024 and no dyeing unit was found at site.
9	28 26 45.8 N 77 19 33.6 E	Atmadpur	Unit inspected by SESTF on dated 11.10.2023 and during compliance of closure orders unit found dismantled /no dyeing unit found at site.	The location was inspected by the joint team on 05.07.2024 and no dyeing unit was found at site.
10	28 30 21.1 N 77 20 18.9 E	Basantpur		The location was inspected by the joint team on 05.07.2024 and no dyeing unit was found at site.
11	28 27 24.2 N 77 19 38.0 E	Titu Colony, Harkesh Colony	Unit inspected by SESTF team on 07.04.2023 & found dismantled/no dyeing unit found at site.	The location was inspected by the joint team on 05.07.2024 and no dyeing unit was found at site.
12	28 27 23.6 N 77 19 38.3 E	Titu Colony, Harkesh Colony	Unit inspected on dated 16.12.2023 and found dismantled/no dyeing unit found at site.	The location was inspected by the joint team on 05.07.2024 and no dyeing unit was found at site.
13	28.4743512 77.3358368	Surya Vihar Part- II	Unit inspected by SESTF on dated 15.02.2023 and during compliance of closure orders unit found dismantled.	The location was inspected by the joint team on 05.07.2024 and no dyeing unit was found at site.
14	28 28 25.0 N 77 20 10.5 E	Surya Vihar Part- II	Unit inspected by SESTF on dated 31.10.2022 and during compliance of closure orders unit found dismantled.	The location was inspected by the joint team on 05.07.2024 and no dyeing unit was found at site.
15	28 28 24.8 N 77 20 11.0 E	Surya vihar	Unit inspected by the SESTF on dated 15.02.2023 & unit found dismantled/no dyeing unit found at site.	The location was inspected by the joint team on 05.07.2024 and no dyeing unit was found at site.
16	28 28 20.2 N 77 20 17.5 E	Surya vihar		The location was inspected by the joint team on 05.07.2024 and no dyeing unit was found at site.
17	28 28 20.6 N 77 20 16.9 E	Surya vihar		The location was inspected by the joint team on 05.07.2024 and the premises was found locked. <b>Show cause notice for closure has been issued by HSPCB in compliance to the Board's inspection dated 24/06/24.</b>
18	28 27 04.8 N 77 19 25.7 E	Surya vihar	Unit inspected by SESTF on dated 16.12.2023 & unit found dismantled/no dyeing unit found at site.	The location was inspected by the joint team on 05.07.2024 and no dyeing unit was found at site.
19	28 28 17.9 N 77 20 19.4 E	Surya vihar		The location was inspected by the joint team on 05.07.2024 and no dyeing unit was found at site.

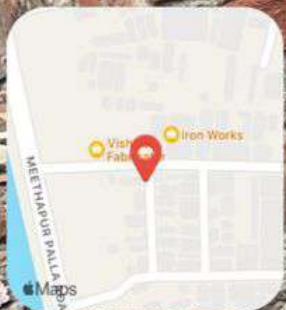
20	28 28 29.9 N 77 20 09.7 E	Surya vihar	Unit inspected by the concerned field officer on dated 03.04.2024 and found new unit established/operating at site named M/s M.A Wash, House No. 14, Gali no. 3, Sanjay Colony, Tilpat, Faridabad. During visit sample has been collected and results are found exceeding the prescribed limits of the Board. During compliance of closure order unit found dismantled from site.	The location was inspected by the joint team on 05.07.2024 and no dyeing unit was found at site.
21	28.4774955 77.3339254	Surya Vihar Part- II	Unit was inspected by SESTF on dated 17.11.2023 & during compliance of closure order unit found dismantled	The location was inspected by the joint team on 05.07.2024 and no dyeing unit was found at site.
22	28 28 51.2 N 77 19 45.5 E	Seharpur	Unit was inspected by SESTF on dated 11.12.2023 and unit found dismantled from site.	The location was inspected by the joint team on 05.07.2024 and the premises was found locked. Show cause notice for closure has been issued by HSPCB in compliance to the Board's inspection dated 24/06/24.
23	28.5007031 77.3376342	Basantpur	Unit was inspected by SESTF on dated 15.03.2023 & during compliance of closure order unit found dismantled.	The location was inspected by the joint team on 05.07.2024 and no dyeing unit was found at site.
24	28.5008177 77.3376709	Basantpur		The location was inspected by the joint team on 05.07.2024 and no dyeing unit was found at site.
25	28 30 12.5 N 77 20 27.2 E	Basantpur	Unit was inspected by SESTF on dated 15.03.2023 & during compliance of closure order unit found dismantled.	The location was inspected by the joint team on 05.07.2024 and no dyeing unit was found at site.
26	28 30 12.3 N 77 20 28.1 E	Basantpur	Unit inspected by SESTF on dated 11.12.2023 and unit found dismantled .	Unit inspected by the joint team on dated 05.07.2024 and new unit found established and locked & Show cause notice for closure has already been issued by HSPCB in compliance to the Board's inspection dated 10/06/24. RO office has recommended the case for issuance of closure orders to Head office.
27	28 30 10.8N 77 20 33.7 E	Basantpur	Unit inspected by the SESTF on dated 15.03.2023 & during compliance of closure order unit found dismantled.	The location was inspected by the joint team on 05.07.2024 and no dyeing unit was found at site.
28	28 30 10.3 N 77 20 33.7 E	Basantpur	Unit inspected by the SESTF on dated 15.03.2023 & during compliance of closure order unit found dismantled.	Unit inspected by the joint team on dated 05.07.2024 and a new unit was operating without obtaining CTE/CTO from the Board. Unit engaged in process silk screen printing & Show cause notice for closure has been issued by HSPCB. Further action will be initiated after expiry of the notice period.
29	28 30 25.9 N 77 20 33.7 E	Basantpur		Unit inspected by the joint team on dated 05.07.2024 and new unit found established and locked & Show cause notice for closure has already been issued by HSPCB in compliance to the Board's inspection dated 10/06/24. RO office has recommended the case for issuance of closure orders to Head office.
30	28.471449, 77.327807	Shiv colony	Unit inspected by SESTF on dated 17.11.2023 and unit found dismantled /no dyeing unit found at site.	The location was inspected by the joint team on 05.07.2024 and no dyeing unit was found at site.

Earlier\*- The inspection was conducted in compliance of the complaints received on various complaint portals.

SESTF\*\*- Special Environment Surveillance Task Force.



GPS Map Camera



# Faridabad, HR, India

Sector 91, Faridabad, 121013, HR, India

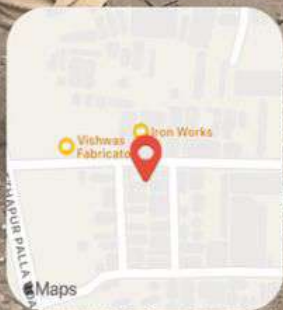
Lat 28.451282, Long 77.323540

07/05/2024 11:24 AM GMT+05:30

Note : captured by :- HSPCB FARIDABAD



GPS Map Camera



**Faridabad, HR, India**

Sector 91, Faridabad, 121013, HR, India

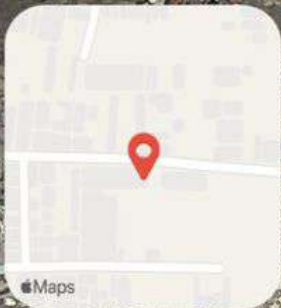
Lat 28.451268, Long 77.323709

07/05/2024 11:18 AM GMT+05:30

Note : captured by :- HSPCB FARIDABAD



GPS Map Camera



Faridabad, HR, India

Sector 91, Faridabad, 121013, HR, India

Lat 28.451252, Long 77.324532

07/05/2024 11:19 AM GMT+05:30

Note : captured by :- HSPCB FARIDABAD



GPS Map Camera



# Faridabad, HR, India

Meethapur Palla Road, Sector 91, Faridabad, 121013, HR, India

Lat 28.451440, Long 77.323217

07/05/2024 11:20 AM GMT+05:30

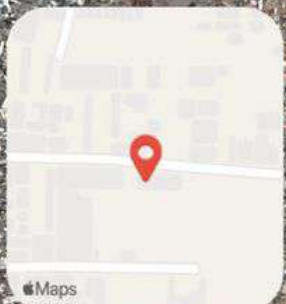
Note : captured by :- HSPCB FARIDABAD



GPS Map Camera



**Faridabad, HR, India**  
 Sector 91, Faridabad, 121013, HR, India  
 Lat 28.451254, Long 77.324362  
 07/05/2024 11:18 AM GMT+05:30  
 Note : captured by :- HSPCB FARIDABAD



**Faridabad, HR, India**  
Sector 91, Faridabad, 121013, HR, India  
Lat 28.451248, Long 77.324677  
07/05/2024 11:21 AM GMT+05:30  
Note : captured by :- HSPCB FARIDABAD

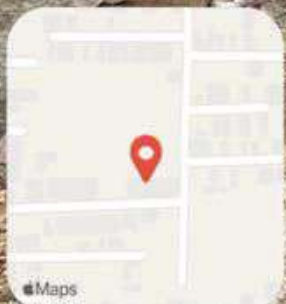
GPS Map Camera




GPS Map Camera



**Faridabad, HR, India**  
 Sector 91, Faridabad, 121013, HR, India  
 Lat 28.450758, Long 77.324543  
 07/05/2024 11:23 AM GMT+05:30  
 Note : captured by :- HSPCB FARIDABAD

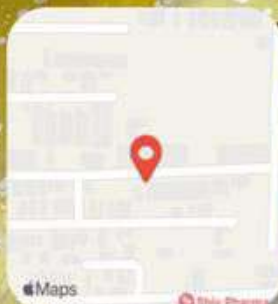


 GPS Map Camera

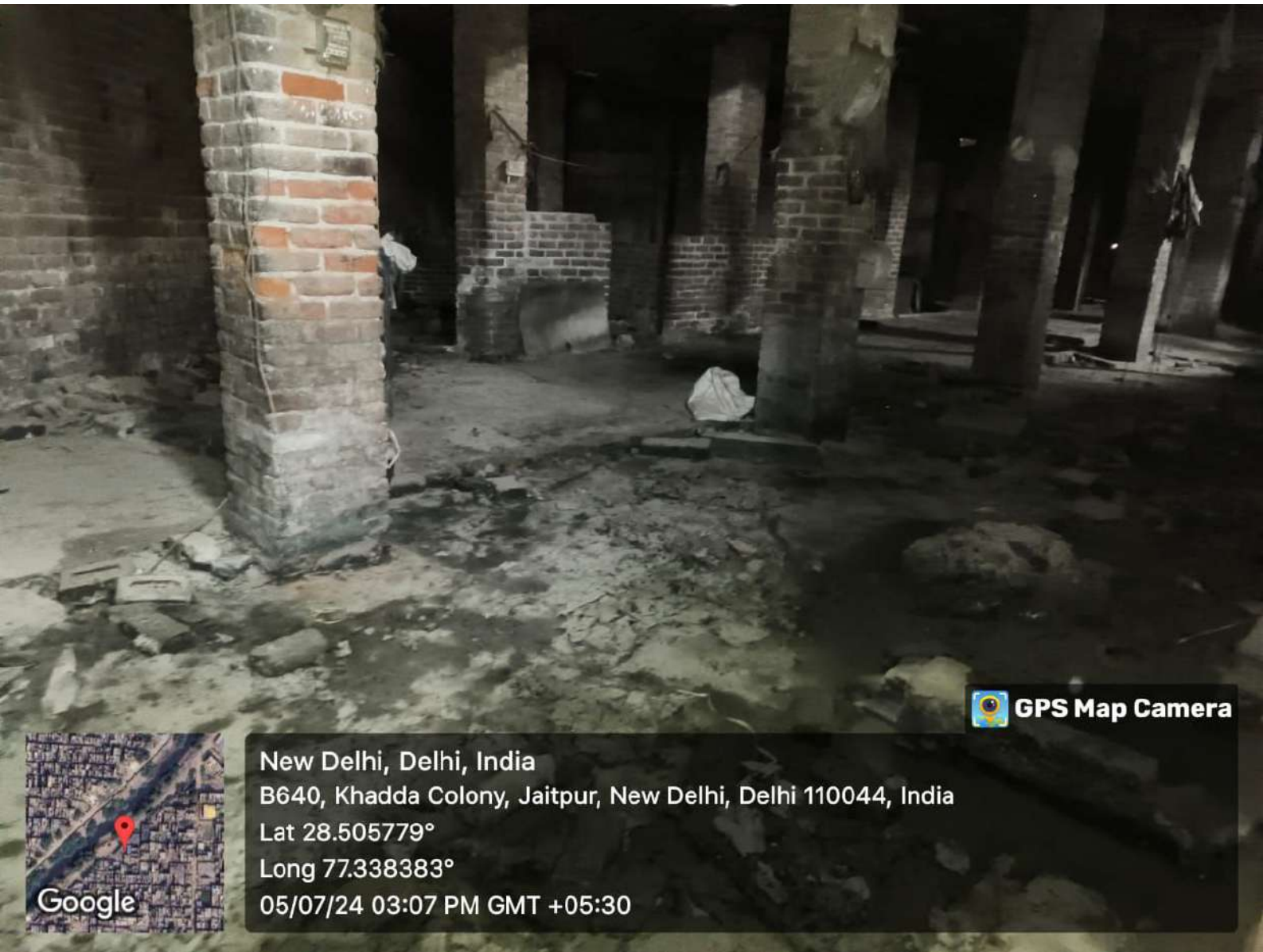
**Faridabad, HR, India**  
Sector 91, Faridabad, 121013, HR, India  
Lat 28.446326, Long 77.326377  
07/05/2024 03:38 PM GMT+05:30  
Note : captured by :- HSPCB FARIDABAD



GPS Map Camera



**Faridabad, HR, India**  
 Sector 91, Faridabad, 121013, HR, India  
 Lat 28.446156, Long 77.325868  
 07/05/2024 03:39 PM GMT+05:30  
 Note : captured by :- HSPCB FARIDABAD



Location 11



 **GPS Map Camera**

Faridabad, Haryana, India  
F84G+PWG, Titu Colony, Harkesh Colony, Faridabad, Haryana 121003, India  
Lat 28.456722°  
Long 77.327247°  
05/07/24 04:32 PM GMT +05:30

Google

222

Location 12

18  
28



GPS Map Camera



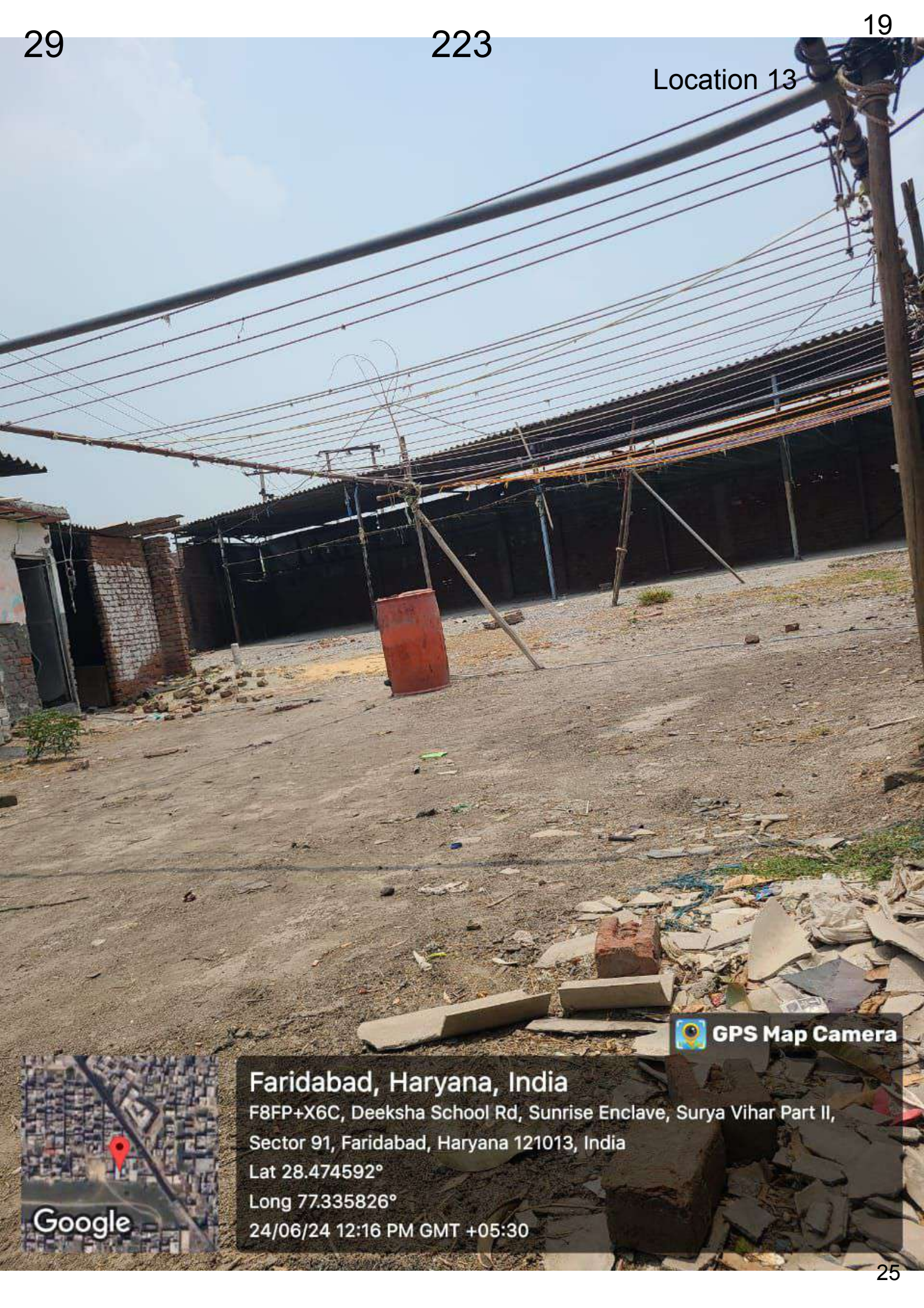
**Faridabad, HR, India**

Sector 91, Faridabad, 121013, HR, India

Lat 28.456480, Long 77.327484

07/05/2024 03:41 PM GMT+05:30

Note : captured by :- HSPCB FARIDABAD



 **GPS Map Camera**

**Faridabad, Haryana, India**

F8FP+X6C, Deeksha School Rd, Sunrise Enclave, Surya Vihar Part II,  
Sector 91, Faridabad, Haryana 121013, India

Lat 28.474592°

Long 77.335826°

24/06/24 12:16 PM GMT +05:30



224

Location 14

20  
30



 GPS Map Camera



**Faridabad, HR, India**

Sector 91, Faridabad, 121013, HR, India

Lat 28.473666, Long 77.336278

07/05/2024 11:25 AM GMT+05:30

Note : captured by :- HSPCB FARIDABAD



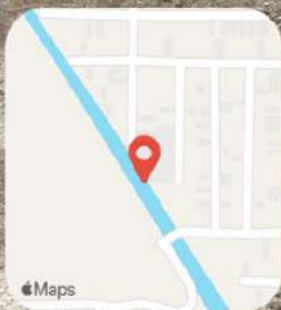
GPS Map Camera



**Faridabad, HR, India**  
 Sector 91, Faridabad, 121013, HR, India  
 Lat 28.473662, Long 77.336280  
 07/05/2024 11:25 AM GMT+05:30  
 Note : captured by :- HSPCB FARIDABAD



GPS Map Camera



### Faridabad, HR, India

Sector 91, Faridabad, 121013, HR, India

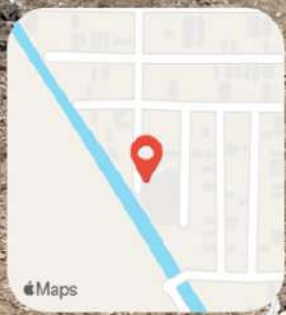
Lat 28.472240, Long 77.338142

07/05/2024 11:26 AM GMT+05:30

Note : captured by :- HSPCB FARIDABAD



GPS Map Camera



**Faridabad, HR, India**  
Sector 91, Faridabad, 121013, HR, India  
Lat 28.472440, Long 77.338115  
07/05/2024 11:26 AM GMT+05:30  
Note : captured by :- HSPCB FARIDABAD



GPS Map Camera



**Faridabad, HR, India**  
 Sector 91, Faridabad, 121013, HR, India  
 Lat 28.471746, Long 77.338738  
 07/05/2024 12:36 PM GMT+05:30  
 Note : captured by :- HSPCB FARIDABAD



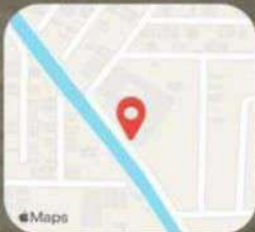
 **GPS Map Camera**



Faridabad, Haryana, India  
F8CQ+W8P, Surya Vihar, Sector 91, Faridabad, Haryana 121013, India  
Lat 28.472112°  
Long 77.338359°  
24/06/24 11:56 AM GMT +05:30



GPS Map Camera



**Faridabad, HR, India**

Sector 91, Faridabad, 121013, HR, India

Lat 28.474950, Long 77.336039

24/06/2024 12:19 PM GMT+05:30



 **GPS Map Camera**

## Faridabad, HR, India

Unnamed Road, Surya Nagar Phase 2, Surya Vihar Part II, Sehatpur,  
Faridabad, Haryana 121003, India

Lat 28.477436°

Long 77.327695°

24/06/24 11:48 AM GMT +05:30



Google



GPS Map Camera



# Faridabad, HR, India

Sector 91, Faridabad, 121013, HR, India

Lat 28.480856, Long 77.329345

07/05/2024 12:38 PM GMT+05:30

Note : captured by :- HSPCB FARIDABAD



GPS Map Camera



# Faridabad, HR, India

Ismailpur Road, Sector 91, Faridabad, 121013, HR, India

Lat 28.500774, Long 77.337752

07/05/2024 02:28 PM GMT+05:30

Note : captured by :- HSPCB FARIDABAD

Location 24



 **GPS Map**  
**Camera Lite**

52, Block-Z, Suresh Vihar, Faridabad, Haryana 110044, India

Latitude  
**28.50086746°**

Longitude  
**77.33773535°**

Local 05:10:50 PM  
GMT 11:40:50 AM

Altitude 201 meters  
Wednesday, 24/06/24



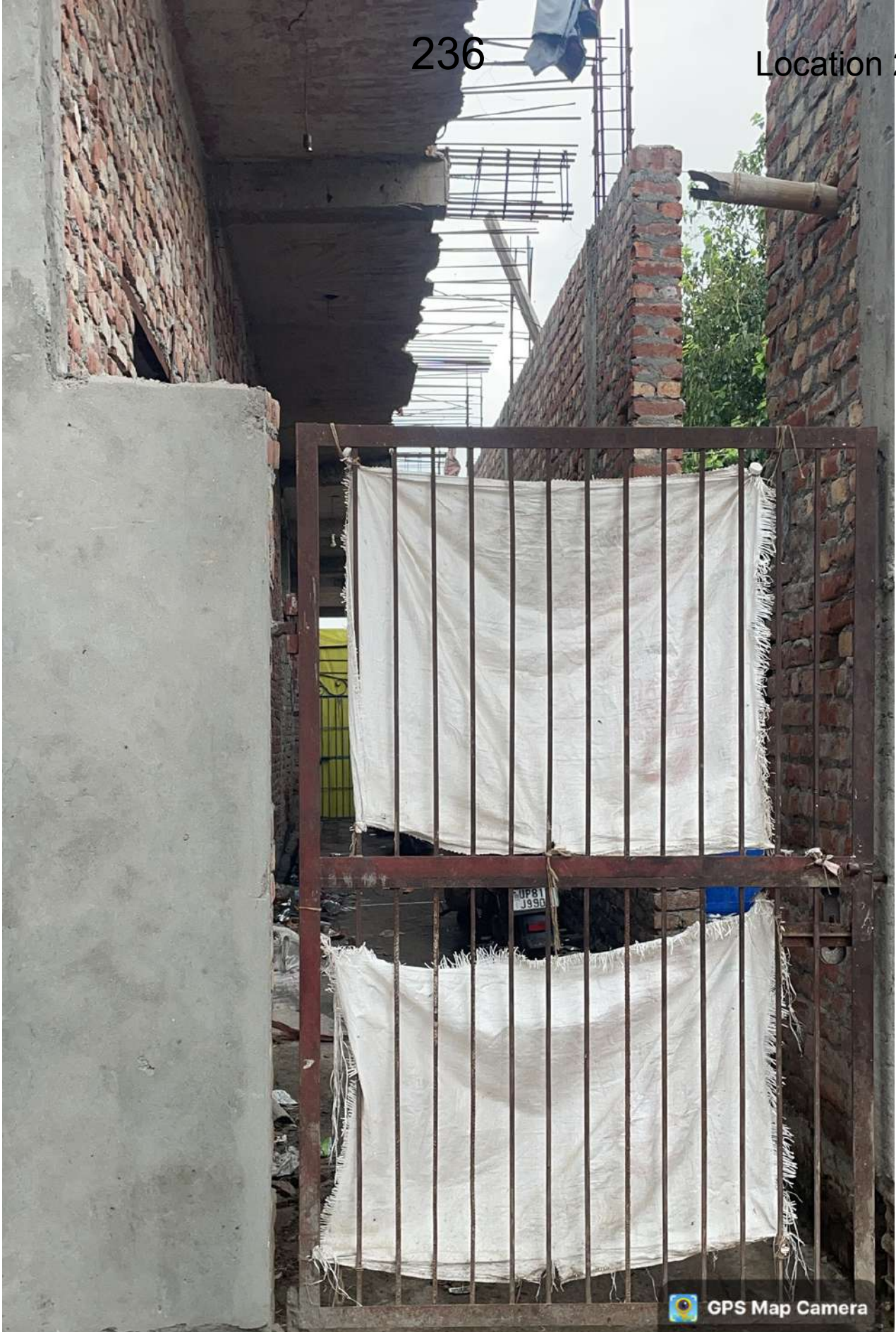
 **GPS Map Camera**



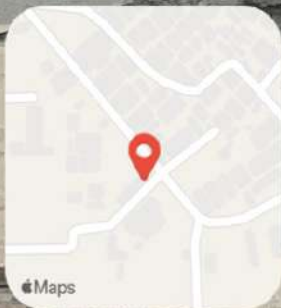
Faridabad, Haryana, India  
G83R+H9W, Basantpur Rd, C Block, Basantpur, Faridabad, Haryana 121013, India  
Lat 28.503457°  
Long 77.34078°  
05/07/24 02:38 PM GMT +05:30

236

Location 2642<sup>32</sup>



GPS Map Camera



### Faridabad, HR, India

Basantpur, Faridabad, 121013, HR, India

Lat 28.503307, Long 77.341774

07/05/2024 02:29 PM GMT+05:30

Note : captured by :- HSPCB FARIDABAD

Location 27



 GPS Map Camera

Faridabad, Haryana, India  
G83R+GW, Basantpur, Faridabad, Haryana 121013, India  
Lat 28.503054°  
Long 77.34246°  
05/07/24 02:46 PM GMT +05:30



238

Location 234

34



GPS Map Camera



**Faridabad, HR, India**

Basantpur, Faridabad, 121013, HR, India

Lat 28.503160, Long 77.342711

07/05/2024 02:30 PM GMT+05:30

Note : captured by :- HSPCB FARIDABAD

Location 29



GPS Map Camera



Faridabad, Haryana, India  
G84Q+PVX, C Block, Basantpur, Faridabad, Haryana 110044, India  
Lat 28.507286°  
Long 77.340067°  
05/07/24 03:03 PM GMT +05:30

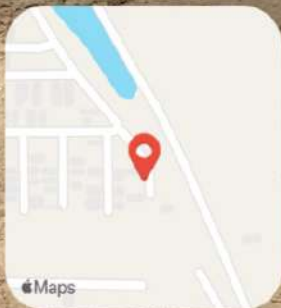
240

Location 30 46

36



GPS Map Camera



## Faridabad, HR, India

Sector 91, Faridabad, 121013, HR, India

Lat 28.471372, Long 77.327400

07/05/2024 03:36 PM GMT+05:30

Note : captured by :- HSPCB FARIDABAD



**HARYANA STATE POLLUTION CONTROL BOARD**  
Star Complex, Opp.General Hospital, Delhi Road, Sonipat  
Ph. - 0130-2236119, E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)



No. HSPCB/SR/2024/926

Dated: 12.07.2024

To

The Registrar,  
National Green Tribunal,  
New Delhi

**Sub. Action Taken Report in the matter of Original Application No. 750/2023: Varun Gulati Versus State of Haryana & Ors. Respondent, in compliance of Hon'ble National Green Tribunal Order dated 03/01/2024.**

Ref. Hon'ble NGT order dated 03/01/2024.

In this connection, please find enclosed herewith the interim report in the matter of Original Application No. 750/2023: Varun Gulati Versus Versus State of Haryana Respondent, in compliance of Hon'ble National Green Tribunal Order dated 03/01/2024 for kind consideration of the Hon'ble Tribunal.

DA/ Copy of Reply with all Annexures.

**PARDEE** Digitally signed by  
**P SINGH** PARDEEP SINGH  
Date: 2024.07.12  
12:17:15 +05'30'

Regional Officer,  
Sonipat Region.

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

OA No. 750 of 2023

IN THE MATTER OF:

Varun Gulati

...Petitioner

Vs

State of Haryana & Ors.


...Respondents

INDEX

Sr. No.	Particular	Page No.
1.	Action Taken Report on the behalf of Respondent in the matter of O.A. No. 750/2023: Varun Gulati Versus State of Haryana & Ors. Respondent	1-6
2.	Annexure-1 (Copy of order dated 03.01.2024)	7-9
3.	Annexure-2 (Copy of closure orders)	10-59
4.	Annexure-3 (Copy of the show cause notices)	60-65
5.	Annexure-4 (Copy of Photographs of the site inspections and sealing of plant and machinery)	66-85

Dated: 12/07/2024

Place: Sonipat

 12/7/2024  
Regional Officer,  
HSPCB, Sonipat

**Action Taken Report in the matter of Original Application No. 750/2023: Varun Gulati Versus State of Haryana & Ors. Respondent, in compliance of Hon'ble National Green Tribunal Order dated 03/01/2024.**

**1. Back ground and Directions of Hon'ble NGT:**

The matter in OA No. 750/2023: Varun Gulati Versus State of Haryana & Ors. is related to highly polluting "Red category" dyeing units which are operating in Dheeraj Nagar & Surya Vihar of Faridabad, Bajghera, Dhankot, Dhanwapur & Sector – 37 of Gurugram, Village Badsa of Jhajjar and Friends colony, Pyau Maniyari and Ferozpur Bangar of Sonipat in Haryana. The allegation is that these dyeing units are operating in the residential and non-conforming areas and that there are about 500 such illegal and unauthorized dyeing factories operating in the said residential areas. Further allegation is that these units have not installed the ETP or any other anti-pollution devices and are discharging untreated effluents into the open area or in the drains which go to river Yamuna.

In the above said matter, Hon'ble NGT vide order dated 03/01/2024 (attached as **Annexure-1**) directed as under:-

*"Hence at this stage we deem it proper to constitute a joint committee comprising of representative of the Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Haryana State Pollution Control Board (HSPCB) and District Magistrates of District Sonipat, Faridabad, Gurgaon and Jhajjar. The District Magistrates of the concerned districts will act as Nodal Agency for the work of the committee in that district. The joint committee will carry out the inspection and will ascertain the correct ground situation and will also collect the sample of the discharge by the units and obtain the sample analysis report and take remedial action in accordance with law. The committee will complete the said exercise within a period of three months and submit the action taken report atleast one week before the next date of hearing by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF".*

**2. Compliance of the Orders of Hon'ble NGT:**

In compliance of the above said orders of Hon'ble NGT, a Joint Committee comprising of the following members was constituted for District Sonipat :-

- i) Sh. Amit Kumar, Sub Divisional Magistrate, Sonipat on behalf of District Magistrate, Sonipat.
- ii) Sh. Pardeep Singh, Regional Officer, Haryana State Pollution Control Board, Sonipat.
- iii) Sh. Rishabh Srivastava, Scientist-C, Central Pollution Control Board (CPCB), New Delhi.

It was directed by Hon'ble NGT to the joint committee to look into the grievances of the applicant and carry out the inspection to ascertain the correct ground situation and take appropriate remedial action.

In Compliance of the Orders of Hon'ble Tribunal, the complainant Sh. Varun Gulati was requested telephonically to accompany the Joint Committee during inspections of the joint committee. He applicant sent his representative Sh. Dinesh Sharma to accompany the Joint Committee to trace out all the jeans washing/dyeing units mentioned in the complaint. Joint Committee conducted the inspections of 13 no. of units and submitted its interim report on 04.04.2024 before the Hon'ble Tribunal mentioning closure action & disconnection of electricity connections against these 13 illegal jeans washing/ dyeing industrial units.

Whereas, the officers of HSPCB Sonipat and SDM Sonipat were got engaged in the General Lok Sabha Election duties and after completion of Lok Sabha Elections on 26.05.2024, the Joint Committee has conducted further inspections in this matter along with the representative of the complainant on 28.05.2024 & 29.05.2024 in village Firozpur Banger, Tehsil Kharkhoda, Sonipat and on 26.06.2024, 03.07.2024, & 11.07.2024 in Piau Maniyari & Friends Colony, Kundli, Sonipat.

There were 27 number of locations given by the complainant in the complaint but during the inspections of the joint committee, 33 no of locations were found on the basis of the information obtained from the complainant and other local residents of the areas mentioned in the complaint. The details of factual position of all the sites along with the action taken against the illegal jeans washing/dyeing units which were found established/operational without Consent to Operate are as tabulated below:-

Sr. No.	Name and address of Unit	Date of Inspection	Status of Consent to Operate	No. and Date of issuance of Closure Order	Date of Compliance of Closure Order	Status of Electricity Connections
1	M/s RR Wash, Friends Colony, Kundli, Sonipat (Latitude N-28.860398 Longitude E 77.120716)	18.03.2024	Not Obtained	HSPCB/SR/2024/2893 dated 28.03.2024	01.04.2024	Disconnected
2	M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.859600 Longitude E 77.120733)	18.03.2024	Not Obtained	HSPCB/SR/2024/2898 dated 28.03.2024	01.04.2024	Disconnected
3	M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.859603 Longitude E 77.120741)	18.03.2024	Not Obtained	HSPCB/SR/2024/2913 dated 28.03.2024	02.04.2024	Disconnected
4	M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.859342 Longitude E 77.120810)	18.03.2024	Not Obtained	HSPCB/SR/2024/2908 dated 28.03.2024	02.04.2024	Disconnected
5	M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.51313 Longitude E 77.07223)	18.03.2024	Not Obtained	HSPCB/SR/2024/2903 dated 28.03.2024	02.04.2024	Disconnected
6	M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.866166 Longitude E 77.119559)	19.03.2024	Not Obtained	HSPCB/SR/2024/2918 dated 28.03.2024	28.03.2024	Disconnected
7	M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.864662)	19.03.2024	Not Obtained	HSPCB/SR/2024/2923 dated 28.03.2024	02.04.2024	Disconnected

	Longitude E 77.120403					
8	M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.864951 Longitude E 77.120790)	19.03.2024	Not Obtained	HSPCB/SR/2024/2928 dated 28.03.2024	28.03.2024	Disconnected
9	M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.871448 Longitude E 77.115628)	19.03.2024	Not Obtained	HSPCB/SR/2024/2933 dated 28.03.2024	28.03.2024	Disconnected
10	M/s Ilma Washing, Killa no. 76/14/2, Friends Colony, Kundli, Sonipat (Latitude N-28.869589 Longitude E 77.114264)	19.03.2024	Not Obtained	HSPCB/SR/2024/2938 dated 28.03.2024	28.03.2024	Disconnected
11	M/s Unnamed Unit, Friends Colony, Kundli, Sonipat (Latitude N-28.869792 Longitude E 77.114094)	19.03.2024	Not Obtained	HSPCB/SR/2024/2943 dated 28.03.2024	28.03.2024	Disconnected
12	M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.870583 Longitude E 77.115590)	19.03.2024	Not Obtained	HSPCB/SR/2024/2948 dated 28.03.2024	28.03.2024	Disconnected
13	M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.864665 Longitude E 77.120625)	19.03.2024	Not Obtained	HSPCB/SR/2024/2953 dated 28.03.2024	28.03.2024	Disconnected
14	M/s Radha Krishna Processing operated by Harish Village Ferozpur Bangar Near Auchandi Board, Tehsil Kharkhoda (Latitude N-28.830280, Longitude E 76.985245) (GST No.-06ENWPS7940L1ZU)	29.05.2024	Not Obtained	HSPCB/SR/2024/454-58 dated 07.06.2024	12.06.2024	Disconnected
15	M/s Unnamed Jeans Dyeing Unit operated by Dinesh (on the bank of Mugeshpur Drain), Village Ferozpur Bangar Near Auchandi Board, Tehsil Kharkhoda (Latitude N-28.826135 Longitude E 76.983462)	29.05.2024	Not Obtained	HSPCB/SR/2024/474-78 dated 07.06.2024	12.06.2024	Disconnected
16	M/s Sakshi Enterprises operated by Mukesh (on the bank of Mungeshpur Drain) Village Ferozpur Bangar Near Auchandi Board, Tehsil Kharkhoda (Latitude N-28.829080 Longitude E 76.986572)	29.05.2024	Not Obtained	HSPCB/SR/2024/459-63 dated 07.06.2024	12.06.2024	Disconnected
17	M/s Balaji Washing Operated by Mr. Munna, Village Ferozpur Bangar Near Auchandi Board, Tehsil Kharkhoda (Latitude N-28.823683 Longitude E 76.981752)	29.05.2024	Not Obtained	HSPCB/SR/2024/464-68 dated 07.06.2024	12.06.2024	Disconnected
18	M/s Balaji Washing operated by Narayan, Village Ferozpur Bangar Near Auchandi Board, Tehsil Kharkhoda, Sonipat (Latitude N-28.825704 Longitude E 76.981455) (GST No.-	29.05.2024	Not Obtained	HSPCB/SR/2024/444-48 dated 07.06.2024	12.06.2024	Disconnected

	06BBBPR9288J1ZZ)					
19	M/s RG Wash operated by Mr. Bhoop Singh, Village Ferozpur Bangar Near Auchandi Board, Tehsil Kharkhoda (Latitude N-28.823664 Longitude E 76.981794)	29.05.2024	Not Obtained	HSPCB/SR/202 4/473 dt. 07.06.2024	12.06.2024	Disconnected
20	M/s Unnamed Jeans Dyeing Unit operated by Ramesh Chadha Village Ferozpur Bangar Near Auchandi Board, Tehsil Kharkhoda, Sonipat (Latitude N-28.822905 Longitude E 76.980729)	29.05.2024	Not Obtained	HSPCB/SR/202 4/453 dt. 07.06.2024	12.06.2024	Disconnected
21	M/s Himanshi Washing operated by Ravi Shankar (on the bank of Drain No.6) Friends Colony, Kundli, Sonipat (Latitude N-28.868654 Longitude E 77.116060)	26.06.2024	Not Obtained	HSPCB/SR/202 4/849-53 dt. 8.7.2024	09.07.2024	Disconnected
22	M/s Color Combination operated by Parveen Piau Maniyari, Kundli, Sonipat (Latitude N-28.877455 Longitude E 77.110458)	26.6.2024	Not Obtained	HSPCB/SR/202 4/834-38 dt. 8.7.2024	09.07.2024	Disconnected
23	M/s Unnamed Jeans Dyeing unit operated by Raju Friends Colony, Kundli, Sonipat (Latitude N- 28.880764 Longitude E 77.107958)	26.06.2024	Not Obtained	HSPCB/SR/202 4/844-48 dt. 8.7.2024	09.07.2024	Disconnected
24	M/s HK Dyeing operated by Dinesh, Piau Maniyari, Kundli, Sonipat (Latitude N-28.874741 Longitude E 77.112953)	26.06.2024	Not Obtained	HSPCB/SR/202 4/839-43 dt. 8.7.2024	09.07.2024	Disconnected
25	M/s Ankur Wash Operated by Anil Piau Maniyari, Kundli, Sonipat (Latitude N-28.875871 Longitude E 77.111411)	26.06.2024	Not Obtained	HSPCB/SR/202 4/858 dt. 8.7.2024	09.07.2024	Disconnected
26	M/s Unnamed Jeans Dyeing Unit operated at 28.882525, 77.107784 Friends Colony, Kundli, Sonipat (Latitude N-28.882525 Longitude E 77.107784)	26.06.2024	No plant and machinery was found at this location			
27	M/s Unnamed Jeans Dyeing Unit operated at 28.868628, 77.115597 (on the bank of Drain No.6) Friends Colony, Kundli, Sonipat (Latitude N-28.868628 Longitude E 77.115597)	26.06.2024	No plant and machinery was found at this location			
28	M/s Unnamed Jeans Dyeing Unit operated at 28.880946, 77.108037 Friends Colony, Kundli, Sonipat (Latitude N-28.880946 Longitude E 77.108037)	26.06.2024	No plant and machinery was found at this location			

29	M/s Unnamed Jeans Dyeing Unit operated at 28.869852, 77.113773 (on the bank of Drain No.6) Friends Colony, Kundli, Sonipat (Latitude N-28.869852 Longitude E 77.113773)	26.06.2024	No plant and machinery was found at this location		
30	M/s Unnamed Jeans Dyeing Unit operated at 28.868233, 77.115690 (on the bank of Drain No.6) Friends Colony, Kundli, Sonipat (Latitude N-28.868233 Longitude E 77.115690)	26.06.2024	No plant and machinery was found at this location		
31	M/s Unnamed Jeans Dyeing Washing unit operated by Sunil Friends Colony, Kundli, Sonipat (Latitude N-28.858973 Longitude E 77.121600)	11.07.2022	Not Obtained	SCN issued vide no. HSPCB/SR/202 4/912 dated 11.07.2024	Further closure action and disconnection of electricity will be taken against these 03 no of industries after expiry of SCN time period
32	M/s Unnamed Jeans Dyeing Washing unit operated by Arshad Friends Colony, Kundli, Sonipat (Latitude N-28.859429 Longitude E 77.122711)	11.07.2022	Not Obtained	SCN issued vide no. HSPCB/SR/202 4/914 dated 11.07.2024	
33	M/s Vipul Dyeing, Piau Maniyari, Kundli, Sonipat (Latitude N-28.882513 Longitude E 77.107935)	11.07.2022	Not Obtained	SCN issued vide no. HSPCB/SR/202 4/910 dated 11.07.2024	

As per the details mentioned in the above said table, Out of total 33 number of locations, Jeans washing/Dyeing industries were found established/ operational without Consent to Operate from HSPCB at 28 no of locations and No plant and machinery was found at 05 no of locations. Further out of 28 no of industries found established/ operational without Consent to Operate from HSPCB, 25 no of industries have been closed by HSPCB along with the disconnection of electricity connections by UHBVN while Show Cause Notice for closure have been issued against 03 no of industries and further closure action and disconnection of electricity will be taken against these 03 no of industries after expiry of SCN time period.

- Copy of closure orders of industries tabulated from Sr. no. 1 to 25 are attached as **Annexure-2**.
- Copy of the show cause notices issued to the industries tabulated from Sr. no. 31 to 33 are attached as **Annexure-3**.
- The Photographs of the site inspections and sealing of plant and machinery are attached as **Annexure-4**.

Further, Electricity Department, Revenue Department, Excise & Taxation, Secretary Municipal Committee, Kundli have been requested to provide the record of electricity bills, land ownership record, GST record, Property ID record respectively for the above mentioned violating industries so that date of commencement of operation of these units could be traced and accordingly Environmental Compensation would be assessed and levied on the violating industries along with the legal action as per the provisions of Water Act,1974.

The Joint Committee will keep abide with the further directions of Hon'ble Tribunal.  
The report is submitted on the behalf of joint committee for kind consideration of the  
Hon'ble Tribunal.



Rishabh Srivastava  
Scientist-C, CPCB,  
New Delhi.



Pardeep Singh  
Regional Officer,  
HSPCB, Sonipat



Amit Kumar  
Sub Divisional Magistrate,  
Sonipat

## Annexure-1

Item No.05

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 750/2023

Varun Gulati

Applicant

Versus

State of Haryana &amp; Ors.

Respondent(s)

Date of hearing: 03.01.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Ms. Mansi Chahal &amp; Mr. Kapil Sagar, Advs.

**ORDER**

1. In this original application the complaint of the applicant is that highly polluting "Red category" dying units are operating in Dheeraj Nagar & Surya Vihar of Faridabad, Bajghera, Dhankot, Dhanwapur & Sector – 37 of Gurugram, Village Badsa of Jhajjar and Friends colony, Pyau Manihari and Ferozpur Bangar of Sonipat in Haryana.

2. The allegation is that these dying units are operating in the residential and non-conforming areas and that there are about 500 such illegal and unauthorized dying factories operating in the said residential areas. Further allegation is that these units have not installed the ETP or any other anti-pollution devices and are discharging untreated effluents into the open area or in the drains which go to river Yamuna.

3. Learned counsel for the applicant during the course of argument has referred to Annexure A/1 giving the Geo locations of such units which are operating in Sonipat – Friends Colony, Pyau Manihari, Ferozpur Bangar, in Gurgaon at Dhanwapur and in Faridabad at Dheeraj Nagar and has also referred to the photographs which have been filed as Annexure A/2 with the original application.

4. The plea raised in the original application and the material enclosed therewith show that the original application involves substantial issue relating to compliance of the provisions of the scheduled enactment.

5. Hence at this stage we deem it proper to constitute a joint committee comprising of representative of the Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Haryana State Pollution Control Board (HSPCB) and District Magistrates of District Sonipat, Faridabad, Gurgaon and Jhajjar. The District Magistrates of the concerned districts will act as Nodal Agency for the work of the committee in that district. The joint committee will carry out the inspection and will ascertain the correct ground situation and will also collect the sample of the discharge by the units and obtain the sample analysis report and take remedial action in accordance with law. The committee will complete the said exercise within a period of three months and submit the action taken report atleast one week before the next date of hearing by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

6. Let notice be also issued to the respondents. Applicant is directed to serve the respondents and file affidavit of service on or before the next date of hearing.

7. List on 05.04.2024.

8. A copy of this order be forwarded to the Member Secretary, CPCB, Member Secretary, HSPCB and District Magistrates of District Sonipat, Faridabad, Gurgaon and Jhajjar by e-mail for compliance.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

January 03, 2024  
Original Application No. 750/2023  
AS.



## HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital, Delhi Road, Sonipat  
Ph. - 0130-2236119, E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)



### CLOSURE DIRECTIONS

Whereas, the unit M/s RR Wash, Friends Colony, Kundli, Sonipat (Latitude N-28.860398 Longitude E 77.120716) was inspected on 18.03.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into drain no. 6 having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. During inspection of the unit all the labour alongwith supervisor ran away after stopping all the operations.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas, legal sample of the untreated trade effluent discharged from the unit was also collected on 18.03.2024 in the presence of representative of the unit and sent to Board's laboratory at Faridabad.

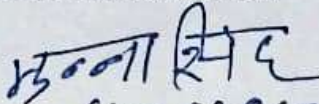
Whereas as per Analysis Report No. 2275 dt. 27.03.2024 received from the Board Analyst, Faridabad Laboratory, of the Board, the result of untreated trade effluent sample collected from the unit were found exceeding the prescribed limits as per details given below:-

Sr. No.	Parameter Name	Result Mg/l	Limit Mg/l	Test Method
1	TSS	140	100	APHA 2540 - D (24th Edition 2023))
2.	BOD	80	30	APHA 5210-C (24th Edition 2023)
3.	COD	408	250	APHA 5220-B (24th Edition 2023)
4.	Sulphide as S mg/l	5.6	2.0	S 3025 (Part-29) : 1986 S (Reaffirmed 2003)

Whereas, from the above it is evident that the unit was discharging effluents beyond the prescribed limits and violating the provision of Section 24 of Water Act, 1974.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Received by   
6200 58 8678

Whereas, a show cause notice vide no 2840 dated 20.03.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.


Whereas power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

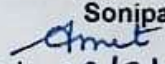
Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s RR Wash, Friends Colony, Kundli, Sonipat (Latitude N-28.860398 Longitude E 77.120716) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated: 27/9/24

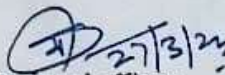
Endst. No. HSPCB/SR/2024/2893

  
Regional officer  
Sonipat Region

  
Dated: 28/9/24

A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat.
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s RR Wash, Friends Colony, Kundli, Sonipat (Latitude N-28.860398 Longitude E 77.120716)

  
Regional officer  
Sonipat Region



## HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital, Delhi Road, Sonipat  
Ph. - 0130-2236119, E-mail ID: - [hspcbrsr@gmail.com](mailto:hspcbrsr@gmail.com)



### CLOSURE DIRECTIONS

Whereas, the unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.859600 Longitude E 77.120733) was inspected on 18.03.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into drain no. 6 having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. During inspection of the unit all the labour alongwith supervisor ran away after stopping all the operations.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 2842 dated 20.03.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.

Whereas power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

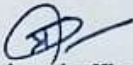
Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.859600 Longitude E

Received by  
Sh. Shiva P. 2024  
0226013493

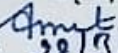
77.120733) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated:


  
Regional officer  
Sonipat Region

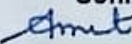
Endst. No. HSPCB/SR/2024/ 2898

Dated:   
28/3/24

A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat.
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. ✓ M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.859600 Longitude E 77.120733)

  
Regional officer  
Sonipat Region

  
Amit



## HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital, Delhi Road, Sonipat  
Ph. - 0130-2236119, E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)



### CLOSURE DIRECTIONS

Whereas, the unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.859603 Longitude E 77.120741) was inspected on 18.03.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into drain no. 6 having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. During inspection of the unit all the labour alongwith supervisor ran away after stopping all the operations.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 2844 dated 20.03.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.

Whereas power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.859603 Longitude

E 77.120741) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated: 27/3/2024

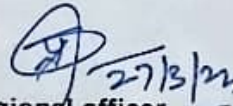
  
Regional officer  
Sonipat Region

Endst. No. HSPCB/SR/2024/ 2809-2913

*Amit*  
Dated: 28/3/2024

A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat.
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.859603 Longitude E 77.120741)

  
Regional officer  
Sonipat Region



## HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital, Delhi Road, Sonipat  
Ph. - 0130-2236119, E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)



### CLOSURE DIRECTIONS

Whereas, the unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.859342 Longitude E 77.120810) was inspected on 18.03.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into drain no. 6 having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. During inspection of the unit all the labour alongwith supervisor ran away after stopping all the operations.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 2846 dated 20.03.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.


Whereas power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.859342 Longitude

E 77.120810) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated: 27/3/2024

  
Regional officer  
Sonipat Region

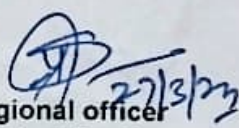
Endst. No. HSPCB/SR/2024/ 2904-2908

Dated: 28/3/2024

A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat.
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.859342 Longitude E 77.120810)



  
Regional officer  
Sonipat Region



## HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital, Delhi Road, Sonipat  
Ph. - 0130-2236119, E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)



### CLOSURE DIRECTIONS

Whereas, the unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude 28.51313 Longitude E 77.07223) was inspected on 18.03.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into drain no. 6 having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. During inspection of the unit all the labour alongwith supervisor ran away after stopping all the operations.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 2848 dated 20.03.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.


Whereas power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude 28.51313 Longitude E

77.07223) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated: 27/3/24

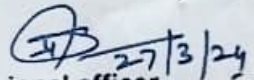
  
Regional officer  
Sonipat Region

Endst. No. HSPCB/SR/2024/2901

Dated: 28/3/24

A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat.
- ✓ 3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude 28.51313 Longitude E 77.07223)

  
Regional officer  
Sonipat Region

*Amit*



## HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital, Delhi Road, Sonipat  
Ph. - 0130-2236119, E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)



### CLOSURE DIRECTIONS

Whereas, the unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28 866166 Longitude E 77.119559) was inspected on 19.03.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into drain no. 6 having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. During inspection of the unit all the labour alongwith supervisor ran away after stopping all the operations.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

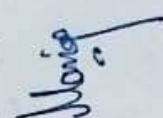
Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 2850 dated 20.03.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.

Whereas power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.


Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.866166 Longitude

Received by 

E 77.119559) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated: 27/5/24

  
Regional officer  
Sonipat Region

Endst. No. HSPCB/SR/2024/2918

Dated: 28/5/24  
*Amit*

A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat.
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. ✓ M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.866166 Longitude E 77.119559)



  
Regional officer  
Sonipat Region  
*Amit*



## HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital, Delhi Road, Sonipat  
Ph. - 0130-2236119, E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)



### CLOSURE DIRECTIONS

Whereas, the unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.864662 Longitude E 77.120403) was inspected on 19.03.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into drain no. 6 having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. During inspection of the unit all the labour alongwith supervisor ran away after stopping all the operations.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 2852 dated 20.03.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.

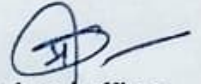
Whereas power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s Unnamed unit, Friends Colony, Kundli, (Latitude N-28.864662 Longitude E

77.120403) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated: 27/03/2024



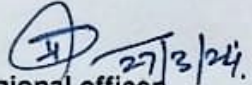
Regional officer  
Sonipat Region

Endst. No. HSPCB/SR/2024/ 2920

Dated: 28/3/24

A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat.
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.864662 Longitude E 77.120403)



Regional officer  
Sonipat Region

Amit



### CLOSURE DIRECTIONS

Whereas, the unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat ((Latitude N-28.864951 Longitude E 77.120790) was inspected on 19.03.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into drain no. 6 having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. During inspection of the unit all the labour alongwith supervisor ran away after stopping all the operations.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 2854 dated 20.03.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.

Whereas power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s Unnamed unit, Friends Colony, Kundli, (Latitude N-28.864951 Longitude E

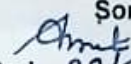
77.120790) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated: 27/3/24

  
Regional officer  
Sonipat Region

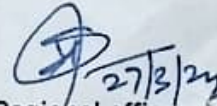
Endst. No. HSPCB/SR/2024/2924-2928

  
Dated: 28/3/24

A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat.
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.864951 Longitude E 77.120790)



  
Regional officer  
Sonipat Region



## HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital, Delhi Road, Sonipat  
Ph. - 0130-2236119, E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)



### CLOSURE DIRECTIONS

Whereas, the unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.871448 Longitude E 77.115628) was inspected on 19.03.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into drain no. 6 having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. During inspection of the unit all the labour alongwith supervisor ran away after stopping all the operations.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 2856 dated 20.03.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.

Whereas power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s Unnamed unit, Friends Colony, Kundli, (Latitude N-28.871448 Longitude E


*[Handwritten signature]*

Received by  
Sh. Arora

77.115628) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated: 27/03/2024

  
Regional officer  
Sonipat Region

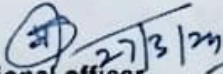
Endst. No. HSPCB/SR/2024/2933

Dated: 28/03/2024  
*Amit*

A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat.
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.871448 Longitude E 77.115628)



  
Regional officer  
Sonipat Region



## HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital, Delhi Road, Sonipat  
Ph. - 0130-2236119, E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)



### CLOSURE DIRECTIONS

Whereas, the unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.869589 Longitude E 77.114264) was inspected on 19.03.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into drain no. 6 having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. During inspection of the unit all the labour alongwith supervisor ran away after stopping all the operations.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 2858 dated 20.03.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.

Whereas power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.


Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s Unnamed unit, Friends Colony, Kundli, (Latitude N-28.869589 Longitude E

Received by Anil  
31/03/24 7007561127

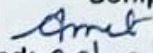
77.114264) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated: 27/03/2024

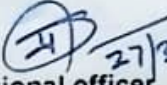
  
Regional officer  
Sonipat Region

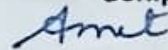
Endst. No. HSPCB/SR/2024/ 2938

  
Dated: 28/03/2024

A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat.
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.869589 Longitude E 77.114264)

  
Regional officer  
Sonipat Region

  
Amit





## HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital, Delhi Road, Sonapat  
Ph. - 0130-2236119, E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)



### CLOSURE DIRECTIONS

Whereas, the unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.869792 Longitude E 77.114094) was inspected on 19.03.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into drain no. 6 having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. During inspection of the unit all the labour alongwith supervisor ran away after stopping all the operations.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 2860 dated 20.03.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.

Whereas power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s Unnamed unit, Friends Colony, Kundli, (Latitude N-28.869792 Longitude E

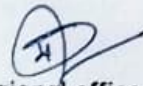
*Sign*

Received by  
Sh. Sumil.

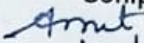
77.114094) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated: 27/03/2024

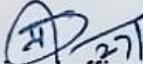
  
Regional officer  
Sonipat Region

Endst. No. HSPCB/SR/2024/ 2943

  
Dated: 28/03/2024

A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat.
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.869792 Longitude E 77.114094)

  
Regional officer  
Sonipat Region



## HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital, Delhi Road, Sonapat  
Ph. - 0130-2236119, E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)



### CLOSURE DIRECTIONS

Whereas, the unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.870583 Longitude E 77.115590) was inspected on 19.03.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into drain no. 6 having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. During inspection of the unit all the labour alongwith supervisor ran away after stopping all the operations.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 2862 dated 20.03.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.


Whereas power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s Unnamed unit, Friends Colony, Kundli, (Latitude N-28.870583 Longitude E

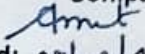
77.115590) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated: 27/03/2024

  
Regional officer  
Sonipat Region

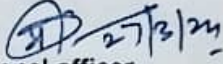
Endst. No. HSPCB/SR/2024/2948

Dated: 28/03/2024  


A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat.
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.870583 Longitude E 77.115590)



  
Regional officer  
Sonipat Region



**HARYANA STATE POLLUTION CONTROL BOARD**  
 Star Complex, Opp. General Hospital, Delhi Road, Sonipat  
 Ph. - 0130-2236119, E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)



### CLOSURE DIRECTIONS

Whereas, the unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.864665 Longitude E 77.120625) was inspected on 19.03.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into drain no. 6 having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. During inspection of the unit all the labour alongwith supervisor ran away after stopping all the operations.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 2864 dated 20.03.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.

Whereas power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already

*Received by Rspal.*

*21-11-24*

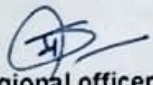
*8178421791*

delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187th meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s Unnamed unit, Friends Colony, Kundli, (Latitude N-28.864665 Longitude E 77.120625) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated:

  
Regional officer  
Sonipat

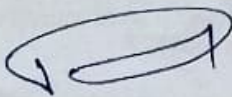
Region

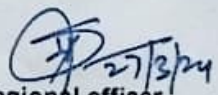
Endst. No. HSPCB/SR/2024/ 2949-2953

Dated:

A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat.
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.864665 Longitude E 77.120625);



  
Regional officer  
Sonipat Region



**HARYANA STATE POLLUTION CONTROL BOARD**  
 Star Complex, Opp. General Hospital, Delhi Road, Sonipat  
 Ph. - 0130-2236119, E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)



**CLOSURE DIRECTIONS**

Whereas, the unit M/s Radha Krishna Processing operated by Harish Village Ferozpur Bangar Near Auchandi Board, Tehsil Kharkhoda (Latitude N-28.830280, Longitude E 76.985245) (GST No.-06ENWPS7940L1ZU) was inspected on 29.05.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant (ETP) for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent generated from the unit is being discharged into Mungeshpur Drain having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. During inspection of the unit all the labour alongwith supervisor ran away after stopping all the operations.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 371 dated 30.05.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.

Whereas power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air


Received by

*[Signature]*

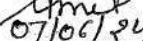
(Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187th meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.859600 Longitude E 77.120733) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated:


  
Regional officer  
Sonipat Region

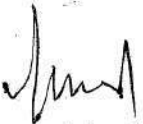
Endst. No. HSPCB/SR/2024/ 444-48

Dated:   
07/06/24

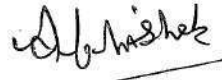
A copy of the above is forwarded to the following for information and necessary action: -

4. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat.
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s Balaji Washing operated by Narayan, Village Ferozpur Bangar Near Auchandi Board, Tehsil Kharkhoda, Sonipat (Latitude N-28.825704 Longitude E 76.981455).

  
Regional officer  
Sonipat Region

  
4/6/24

9/6

  
11/06/2024



**HARYANA STATE POLLUTION CONTROL BOARD**  
 Star Complex, Opp. General Hospital, Delhi Road, Sonipat  
 Ph. - 0130-2236119, E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)



### CLOSURE DIRECTIONS

Whereas, the unit M/s Unnamed Jeans Dyeing Unit operated by Dinesh (on the bank of Mugeshpur Drain), Village Ferozpur Bangar Near Auchandi Board, Tehsil Kharkhoda (Latitude N-28.826135 Longitude E 76.983462) was inspected on 29.05.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site: -

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into Mungeshpur Drain having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. During inspection of the unit the untreated trade effluent generated from jeans dyeing and washing from bypass arrangement and as per Analysis Report No. 223 dt. 05.06.2024 received from the Board Analyst, Faridabad Laboratory, of the Board, the result of untreated trade effluent sample collected from the unit were found exceeding the prescribed limits.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas, legal sample of the untreated trade effluent discharged from the unit was also collected on 29.05.2024 in the presence of representative of the unit and sent to Board's laboratory at Faridabad.

Whereas as per Analysis Report No. 223 dt. 05.06.2024 received from the Board Analyst, Faridabad Laboratory, of the Board, the result of untreated trade effluent sample collected from the unit were found exceeding the prescribed limits as per details given below: -

Sr. No.	Parameter Name	Result Mg/l	Limit Mg/l	Test Method
1	pH	5.10	5.5-9.0	APHA 4500 H <sup>+</sup> B (24 <sup>th</sup> Edition 2023)
2.	TSS	186	100	APHA 2540 - D (24th Edition 2023))
3.	BOD	36	30	APHA 5210-C (24th Edition 2023)

Whereas, from the above it is evident that the unit was discharging effluents beyond the prescribed limits and violating the provision of Section 24 of Water Act, 1974.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 359 dated 29.05.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.


Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.

Whereas power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s RR Wash, Friends Colony, Kundli, Sonipat (Latitude N-28.860398 Longitude E 77.120716) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated:


  
Regional officer  
Sonipat Region

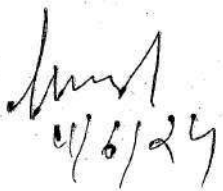
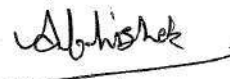
Endst. No. HSPCB/SR/2024/ ~~468~~-68

Dated: ~~07/06/24~~  
07/06/24

A copy of the above is forwarded to the following for information and necessary action:

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat.
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s Balaji Washing Operated by Mr. Munna, Village Ferozpur Bangar Near Auchandi Board, Tehsil Kharkhoda (Latitude N-28.823683 Longitude E 76.981752)

  
07/06/24  
Regional officer  
Sonipat Region

  
4/6/24  
  
11/06/2024



## HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital, Delhi Road, Sonipat  
Ph. - 0130-2236119, E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)



### CLOSURE DIRECTIONS

Whereas, the unit M/s Sakshi Enterprises operated by Mukesh (on the bank of Mungeshpur Drain) Village Ferozpur Bangar Near Auchandi Board, Tehsil Kharkhoda (Latitude N-28.829080 Longitude E 76.986572) was inspected on 29.05.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site: -

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into Mungeshpur Drain having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. During inspection of the unit the untreated trade effluent generated from jeans dyeing and washing from bypass arrangement and as per Analysis Report No. 227 dt. 05.06.2024 received from the Board Analyst, Faridabad Laboratory, of the Board, the result of untreated trade effluent sample collected from the unit were found exceeding the prescribed limits.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas, legal sample of the untreated trade effluent discharged from the unit was also collected on 29.05.2024 in the presence of representative of the unit and sent to Board's laboratory at Faridabad.

Whereas as per Analysis Report No. 227 dt. 05.06.2024 received from the Board Analyst, Faridabad Laboratory, of the Board, the result of untreated trade effluent sample collected from the unit were found exceeding the prescribed limits as per details given below: -

Sr. No.	Parameter Name	Result Mg/l	Limit Mg/l	Test Method
1	pH	2.39	5.5-9.0	APHA 4500 H <sup>+</sup> B (24 <sup>th</sup> Edition 2023)
2.	TSS	115	100	APHA 2540 - D (24th Edition 2023))
3.	BOD	40	30	APHA 5210-C (24th Edition 2023)

Whereas, from the above it is evident that the unit was discharging effluents beyond the prescribed limits and violating the provision of Section 24 of Water Act, 1974.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Received by

*[Handwritten signature]*

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 369 dated 29.05.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.


Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.

Whereas power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s RR Wash, Friends Colony, Kundli, Sonipat (Latitude N-28.860398 Longitude E 77.120716) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated:

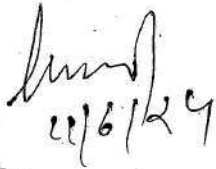
  
Regional officer  
Sonipat Region

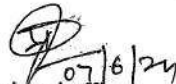
Endst. No. HSPCB/SR/2024/ US-63

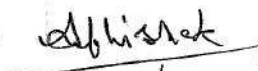
Dated: 07/06/24

A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat.
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s Sakshi Enterprises operated by Mukesh (on the bank of Mungeshpur Drain) Village Ferozpur Bangar Near Auchandi Board, Tehsil Kharkhoda (Latitude N-28.829080 Longitude E 76.986572)

  
07/06/24

  
Regional officer  
Sonipat Region

  
11/06/2024



**HARYANA STATE POLLUTION CONTROL BOARD**  
 Star Complex, Opp. General Hospital, Delhi Road, Sonipat  
 Ph. - 0130-2236119, E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)



### CLOSURE DIRECTIONS

Whereas, the unit M/s Balaji Washing Operated by Mr. Munna, Village Ferozpur Bangar Near Auchandi Board, Tehsil Kharkhoda (Latitude N-28.823683 Longitude E 76.981752) was inspected on 29.05.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site: -

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into Mungeshpur Drain having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. During inspection of the unit the untreated trade effluent generated from jeans dyeing and washing from bypass arrangement and as per Analysis Report No. 226 dt. 05.06.2024 received from the Board Analyst, Faridabad Laboratory, of the Board, the result of untreated trade effluent sample collected from the unit were found exceeding the prescribed limits.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas, legal sample of the untreated trade effluent discharged from the unit was also collected on 29.05.2024 in the presence of representative of the unit and sent to Board's laboratory at Faridabad.

Whereas as per Analysis Report No. 226 dt. 05.06.2024 received from the Board Analyst, Faridabad Laboratory, of the Board, the result of untreated trade effluent sample collected from the unit were found exceeding the prescribed limits as per details given below: -

Sr. No.	Parameter Name	Result Mg/l	Limit Mg/l	Test Method
1	pH	3.77	5.5-9.0	APHA 4500 H <sup>+</sup> B (24 <sup>th</sup> Edition 2023)
2.	TSS	206	100	APHA 2540 - D (24th Edition 2023))
3.	BOD	37	30	APHA 5210-C (24th Edition 2023)

Whereas, from the above it is evident that the unit was discharging effluents beyond the prescribed limits and violating the provision of Section 24 of Water Act, 1974.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Received by *sh.g./*

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 363 dated 29.05.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.


Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.

Whereas power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s RR Wash, Friends Colony, Kundli, Sonipat (Latitude N-28.860398 Longitude E 77.120716) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated:

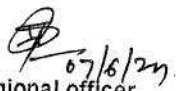
  
Regional officer  
Sonipat Region

Endst. No. HSPCB/SR/2024/ 478-78

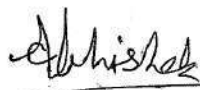
Dated: 07/06/24

A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat.
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s Unnamed Jeans Dyeing Unit operated by Dinesh (on the bank of Mugeshpur Drain), Village Ferozpur Bangar Near Auchandi Board, Tehsil Kharkhoda (Latitude N-28.826135 Longitude E 76.983462).

  
Regional officer  
Sonipat Region

9c

  
11/06/2024



## HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital, Delhi Road, Sonipat  
Ph. - 0130-2236119, E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)



### CLOSURE DIRECTIONS

Whereas, the unit M/s Balaji Washing operated by Narayan, Village Ferozpur Bangar Near Auchandi Board, Tehsil Kharkhoda, Sonipat (Latitude N-28.825704 Longitude E 76.981455) (GST No.- 06BBBPR9288J1ZZ) was inspected on 29.05.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant (ETP) for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent generated from the unit is being discharged into Mungeshpur Drain having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. During inspection of the unit all the labour alongwith supervisor ran away after stopping all the operations.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 367 dated 29.05.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.


Whereas power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air

(Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187th meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.859600 Longitude E 77.120733) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated:


  
Regional officer  
Sonipat Region

Endst. No. HSPCB/SR/2024/ ~~454~~ 58

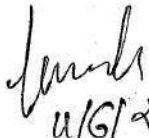
Dated: 


A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat.
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s Radha Krishna Processing operated by Harish Village Ferozpur Bangar Near Auchandi Board, Tehsil Kharkhoda (Latitude N-28.830280, Longitude E 76.985245)

  
07/06/24  
Regional officer  
Sonipat Region

g/c

  
4/6/24  
D.C. SM

  
11/06/2024


**HARYANA STATE POLLUTION CONTROL BOARD**

Star Complex, Opp. General Hospital, Delhi Road, Sonapat  
Ph. - 0130-2236119, E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)


**CLOSURE DIRECTIONS**

Whereas, the unit M/s RG Wash operated by Mr. Bhoop Singh, Village Ferozpur Bangar Near Auchandi Board, Tehsil Kharkhoda (Latitude N-28.823664 Longitude E 76.981794) was inspected on 29.05.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site: -

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into Mungeshpur Drain having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. During inspection of the unit the untreated trade effluent generated from jeans dyeing and washing from bypass arrangement and as per Analysis Report No. 225 dt. 05.06.2024 received from the Board Analyst, Faridabad Laboratory, of the Board, the result of untreated trade effluent sample collected from the unit were found exceeding the prescribed limits.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas, legal sample of the untreated trade effluent discharged from the unit was also collected on 29.05.2024 in the presence of representative of the unit and sent to Board's laboratory at Faridabad.

Whereas as per Analysis Report No. 225 dt. 05.06.2024 received from the Board Analyst, Faridabad Laboratory, of the Board, the result of untreated trade effluent sample collected from the unit were found exceeding the prescribed limits as per details given below: -

Sr. No.	Parameter Name	Result Mg/l	Limit Mg/l	Test Method
1	pH	1.55	5.5-9.0	APHA 4500 H <sup>+</sup> B (24 <sup>th</sup> Edition 2023)
2.	TSS	186	100	APHA 2540 - D (24 <sup>th</sup> Edition 2023))
3.	BOD	36	30	APHA 5210-C (24 <sup>th</sup> Edition 2023)

Whereas, from the above it is evident that the unit was discharging effluents beyond the prescribed limits and violating the provision of Section 24 of Water Act, 1974.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 361 dated 29.05.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.

Whereas power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s RR Wash, Friends Colony, Kundli, Sonipat (Latitude N-28.860398 Longitude E 77.120716) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated:



Regional officer  
Sonipat Region

Endst. No. HSPCB/SR/2024/ 473

Dated: 07/06/24

A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat.
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s RG Wash operated by Mr. Bhoop Singh, Village Ferozpur Bangar Near Auchandi Board, Tehsil Kharkhoda (Latitude N-28.823664 Longitude E 76.981794)



Regional officer  
Sonipat Region

Amit


**HARYANA STATE POLLUTION CONTROL BOARD**

Star Complex, Opp. General Hospital, Delhi Road, Sonipat  
Ph. - 0130-2236119, E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)


**CLOSURE DIRECTIONS**

Whereas, the unit M/s Unnamed Jeans Dyeing Unit operated by Ramesh Chadha Village Ferozpur Bangar Near Auchandi Board, Tehsil Kharkhoda, Sonipat (Latitude N-28.822905 Longitude E 76.980729) was inspected on 29.05.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant (ETP) for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent generated from the unit is being discharged into Mungeshpur Drain having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. During inspection of the unit all the labour alongwith supervisor ran away after stopping all the operations.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 365 dated 29.05.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.

Whereas power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air

(Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187th meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s Unnamed unit, Friends Colony, Kundli, Sonipat (Latitude N-28.859600 Longitude E 77.120733) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated:



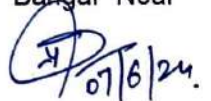
Regional officer  
Sonipat Region

Endst. No. HSPCB/SR/2024/ 453

Dated:

A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat.
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s Unnamed Jeans Dyeing Unit operated by Ramesh Chadha Village Ferozpur Bangar Near Auchandi Board, Tehsil Kharkhoda (Latitude N-28.822905 Longitude E 76.980729).



Regional officer  
Sonipat Region





## HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital, Delhi Road, Sonipat  
Ph. - 0130-2236119, E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)



### CLOSURE DIRECTIONS

Whereas, the unit M/s Himanshi Washing operated by Ravi Shankar (on the bank of Drain No.6) Friends Colony, Kundli, Sonipat (Latitude N-28.868654 Longitude E 77.116060) was inspected on 26.06.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into Drain No.6 having outfall into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. The unit had installed 01 No. DG set of 62 KVA capacity without adequate stack height and not complying direction no. 76 of CAQM for installation of RECD kit and dual fuel operations.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 707 dated 27.06.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.

Whereas power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the

Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187th meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s Himanshi Washing operated by Ravi Shankar (on the bank of Drain No.6) Friends Colony, Kundli, Sonipat (Latitude N-28.868654 Longitude E 77.116060) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated: 08/07/2024

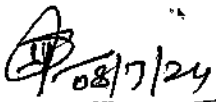
  
Regional officer  
Sonipat Region

Endst. No. HSPCB/SR/2024/ 849-58

Dated: 08/07/24

A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat. — *Amich 11/7/24*
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s Himanshi Washing operated by Ravi Shankar (on the bank of Drain No.6) Friends Colony, Kundli, Sonipat (Latitude N-28.868654 Longitude E 77.116060).

  
Regional officer  
Sonipat Region



## HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital, Delhi Road, Sonapat  
Ph. - 0130-2236119, E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)



### CLOSURE DIRECTIONS

Whereas, the unit M/s Color Combination operated by Parveen Piau Maniyari, Kundli, Sonapat (Latitude N-28.877455 Longitude E 77.110458) was inspected on 26.06.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into Drain No.6 having outfall into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. The unit had installed 01 No. DG set of 62.5 KVA capacity without adequate stack height and not complying direction no. 76 of CAQM for installation of RECD kit and dual fuel operations.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 713 dated 27.06.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.

Whereas power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the

*Received by S.H. Parveen*

*S.H.P.*

Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187th meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s Color Combination operated by Parveen Piau Maniyari, Kundli, Sonipat (Latitude N-28.877455 Longitude E 77.110458) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

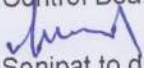
Dated:


  
Regional officer  
Sonipat Region

Endst. No. HSPCB/SR/2024/ 834-38

Dated:   
8/7/24

A copy of the above is forwarded to the following for information and necessary action: -

1. ✓ The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat.  11/7/24
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s Color Combination operated by Parveen Piau Maniyari, Kundli, Sonipat (Latitude N-28.877455 Longitude E 77.110458).

  
Regional officer  
Sonipat Region



## HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital, Delhi Road, Sonipat  
Ph. - 0130-2236119, E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)



### CLOSURE DIRECTIONS

Whereas, the unit M/s Unnamed Jeans Dyeing Unit operated by Raju Friends Colony, Kundli, Sonipat (Latitude N-28.880764 Longitude E 77.107958) was inspected on 26.06.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into Drain No.6 having outfall into river Yamuna.
4. Housekeeping was found unhygienic and very poor.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 709 dated 27.06.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.

Whereas power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187th meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s Unnamed Jeans Dyeing Unit operated by Raju Friends Colony, Kundli, Sonipat (Latitude N-28.880764 Longitude E 77.107958) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated: 08/07/2024

  
Regional officer  
Sonipat Region

Endst. No. HSPCB/SR/2024/ 844 - 48

Dated: 8/7/24  
*Amit*

A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat. - *Mundy 11/2*
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s Unnamed Jeans Dyeing Unit operated by Raju Friends Colony, Kundli, Sonipat (Latitude N-28.880764 Longitude E 77.107958).

  
Regional officer  
Sonipat Region



## HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital, Delhi Road, Sonipat  
Ph. - 0130-2236119, E-mail ID: - hspcbrosr@gmail.com



### CLOSURE DIRECTIONS

Whereas, the unit M/s HK Dyeing Operated by Dinesh Piau Maniyari, Kundli, Sonipat (Latitude N-28.874741 Longitude E 77.112953) was inspected on 26.06.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into Drain No.6 having outfall into river Yamuna.
4. Housekeeping was found unhygienic and very poor.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 711 dated 27.06.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.

Whereas power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for

Received by *Harkam Yadav*

9971330366

issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187th meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s Unnamed Jeans Dyeing Unit operated by Raju Friends Colony, Kundli, Sonipat (Latitude N-28.880764 Longitude E 77.107958) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated:

  
Regional officer  
Sonipat Region

Endst. No. HSPCB/SR/2024/ 839-48

Dated: 8/17/24

A copy of the above is forwarded to the following for information and necessary action: -

- ✓ 1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat. *Amrit 21/7/24*
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s HK Deying Operated by Dinesh Piau Maniyari, Kundli, Sonipat (Latitude N-28.874741 Longitude E 77.112953).

  
Regional officer  
Sonipat Region

### CLOSURE DIRECTIONS

Whereas, the unit M/s Ankur Wash Operated by Anil Piau Maniyari, Kundli, Sonipat (Latitude N-28.875871 Longitude E 77.111411) was inspected on 26.06.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into Drain No.6 having outfall into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. The unit had installed 01 No. DG set of 62 KVA capacity, without adequate stack height and not complying direction no. 76 of CAQM for installation of RECD kit and dual fuel operations.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 713 dated 27.06.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.

Whereas power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

Therefore, in view the above mentioned facts and in exercise of the powers conferred, under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s Ankur Wash Operated by Anil Piau Maniyari, Kundli, Sonipat (Latitude N-28.875871 Longitude E 77.111411) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated: 08/07/2024.

  
Regional officer  
Sonipat Region

Endst. No. HSPCB/SR/2024/ 858

Dated: 8/7/24

A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Sonipat.
3. The Superintending Engineer, UHBVN, Sonipat to disconnect the electricity supply of said unit.
4. Sh. Amit, AEE, Sonipat. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. M/s Ankur Wash Operated by Anil Piau Maniyari, Kundli, Sonipat (Latitude N-28.875871 Longitude E 77.111411).

  
Regional officer  
Sonipat Region





**HARYANA STATE POLLUTION CONTROL BOARD**  
 Star Complex, Opp. General Hospital, Delhi Road, Sonipat  
 Ph. - 0130-2236119, E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)



No. HSPCB/SR/2024/ 912-13

Dated: 11/07/24

To

M/s Unnamed Jeans Dyeing Washing unit operated by Sunil  
 Friends Colony, Kundli, Sonipat  
 (Latitude N-28.858973 Longitude E 77.121600)

**Sub: Show Cause Notice for closure & prosecution u/s 33-A/43/44 of Water Act, 1974 and u/s 31-A/37/38 of Air Act, 1981 and imposition of environmental compensation as per order dated 22.12.2021.**

Whereas, your unit was inspected on 11.07.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site: -

1. Your unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. Your unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into drain no. 6 having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.

Whereas the above said violations made on your part are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants.

Whereas, the power has been delegate to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT after issuance of 03 days notice vide order no.1045-67 dated 19.03.2020.

Therefore, you are hereby directed to show cause & explain within 03 days as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/ Rules besides levying of EC without giving any further notice.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.

  
11/07/24  
Regional Officer,  
Sonipat Region

Endst. No. HSPCB/SR/2024/913

Dated: 11/07/24

A copy of the above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for information, please.

  
11/07/24  
Regional Officer,  
Sonipat Region.

92



**HARYANA STATE POLLUTION CONTROL BOARD**  
 Star Complex, Opp. General Hospital, Delhi Road, Sonipat  
 Ph. - 0130-2236119, E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)



No. HSPCB/SR/2024/

Dated:

To

M/s Unnamed Jeans Dyeing Washing unit operated by Arshad  
 Friends Colony, Kundli, Sonipat  
 (Latitude N-28.859429 Longitude E 77.122711)

**Sub: Show Cause Notice for closure & prosecution u/s 33-A/43/44 of Water Act, 1974 and u/s 31-A/37/38 of Air Act, 1981 and imposition of environmental compensation as per order dated 22.12.2021.**

Whereas, your unit was inspected on 11.07.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site: -

1. Your unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. Your unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into drain no. 6 having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.

Whereas the above said violations made on your part are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants.

Whereas, the power has been delegate to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT after issuance of 03 days notice vide order no.1045-67 dated 19.03.2020.

Therefore, you are hereby directed to show cause & explain within 03 days as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/ Rules besides levying of EC without giving any further notice.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.

  
Regional Officer,  
Sonipat Region

Endst. No. HSPCB/SR/2024/915

Dated: 11/07/24

A copy of the above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for information, please.

  
Regional Officer,  
Sonipat Region.

7c



**HARYANA STATE POLLUTION CONTROL BOARD**  
 Star Complex, Opp. General Hospital, Delhi Road, Sonipat  
 Ph. - 0130-2236119, E-mail ID: - [hspchrua@gmail.com](mailto:hspchrua@gmail.com)



No. HSPCB/SR/2024/ 9/0

Dated: 11/07/2024

To

M/s Vipul Dyeing,  
 Piau Maniyari, Kundli, Sonipat  
 (Latitude N-28.882513 Longitude E 77.107935)

**Sub: Show Cause Notice for closure & prosecution u/s 33-A/43/44 of Water Act, 1974 and u/s 31-A/37/38 of Air Act, 1981 and imposition of environmental compensation as per order dated 22.12.2021.**

Whereas, your unit was inspected on 11.07.2024 by the Committee constituted by Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. consisting of representatives of CPCB, HSPCB and District Magistrate. During the inspection, your unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No-40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. Your unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. Your unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into drain no. 6 having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.


Whereas the above said violations made on your part are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants.

Whereas, the power has been delegate to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT after issuance of 03 days notice vide order no.1045-67 dated 19.03.2020.

Therefore, you are hereby directed to show cause & explain within 03 days as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/ Rules besides levying of EC without giving any further notice.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.

  
Regional Officer,  
Sonapat Region

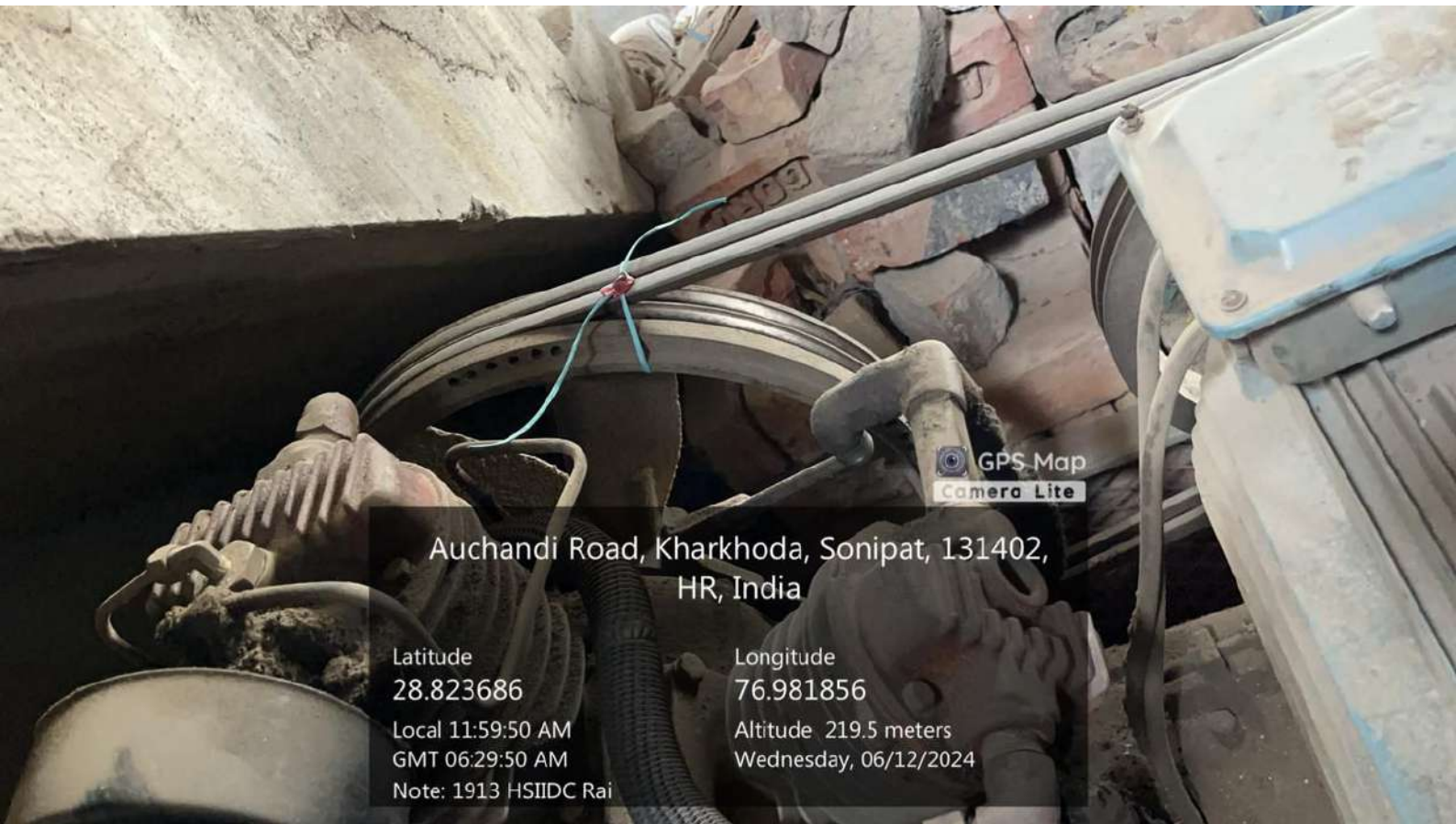
Dated:

Endst. No.

A copy of the above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for information, please.

1  
Regional Officer,  
Sonapat Region.

Annexure-4





Auchandi Road, Kharkhoda, Sonipat, 131402,  
HR, India

Latitude  
28.823782

Longitude  
76.982162

Local 12:07:02 PM  
GMT 06:37:02 AM

Altitude 219.9 meters  
Wednesday, 06/12/2024

Note: 1913 HSIIDC Rai



Auchandi Road, Kharkhoda, Sonipat, 131402,  
HR, India

Latitude  
28.824008

Longitude  
76.981789

Local 11:57:55 AM  
GMT 06:27:55 AM

Altitude 220.1 meters  
Wednesday, 06/12/2024

Note: 1913 HSIIDC Rai



GPS Map  
Camera Lite

Auchandi Road, Kharkhoda, Sonipat, 131402,  
HR, India

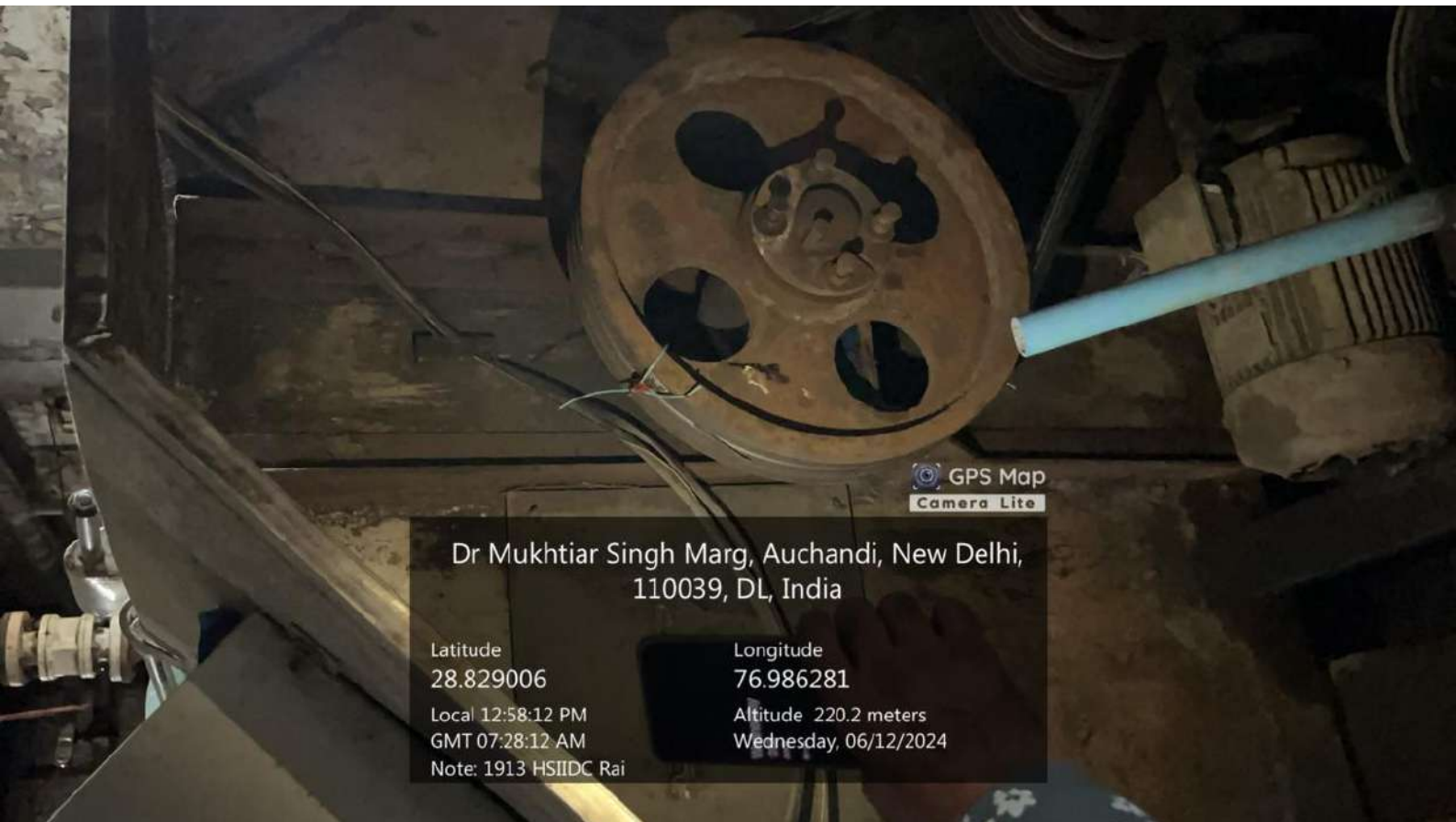
Latitude  
28.823817

Longitude  
76.981941

Local 11:59:00 AM  
GMT 06:29:00 AM

Altitude 219.7 meters  
Wednesday, 06/12/2024

Note: 1913 HSIIDC Rai



GPS Map  
Camera Lite

Dr Mukhtiar Singh Marg, Auchandi, New Delhi,  
110039, DL, India

Latitude  
28.829006

Longitude  
76.986281

Local 12:58:12 PM  
GMT 07:28:12 AM

Altitude 220.2 meters  
Wednesday, 06/12/2024

Note: 1913 HSIIDC Rai



GPS Map  
Camera Lite

Auchandi Road, Kharkhoda, Sonipat, 131402,  
HR, India

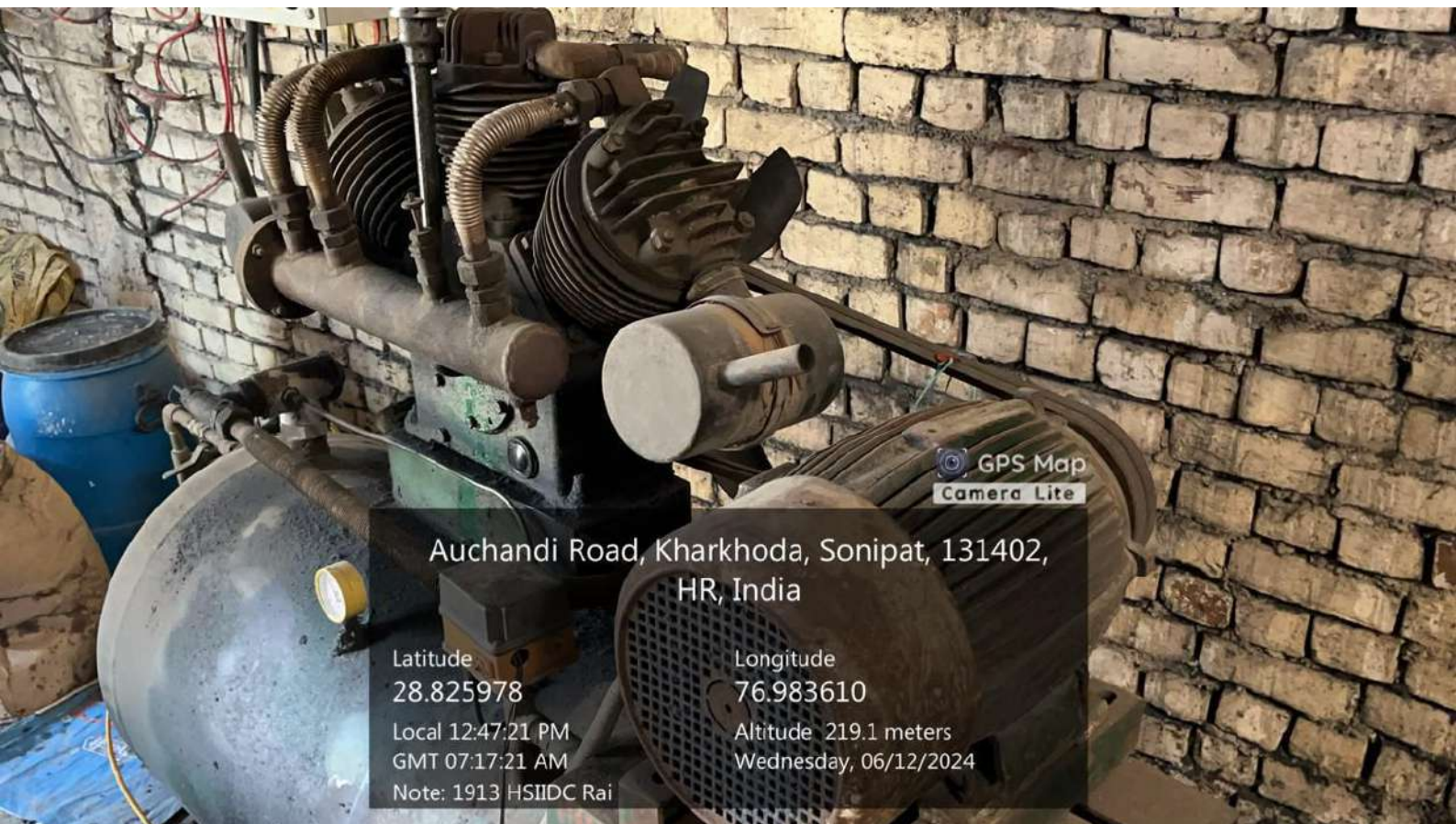
Latitude  
28.826001

Longitude  
76.983601

Local 12:47:18 PM  
GMT 07:17:18 AM

Altitude 218.9 meters  
Wednesday, 06/12/2024

Note: 1913 HSIIDC Rai





Dr Mukhtiar Singh Marg, Auchandi, New Delhi,  
110039, DL, India

Latitude  
28.829019

Longitude  
76.986580

Local 12:59:27 PM  
GMT 07:29:27 AM

Altitude 218.8 meters  
Wednesday, 06/12/2024

Note: 1913 HSIIDC Rai



GPS Map  
Camera Lite

Auchandi Road, Kharkhoda, Sonipat, 131402,  
HR, India

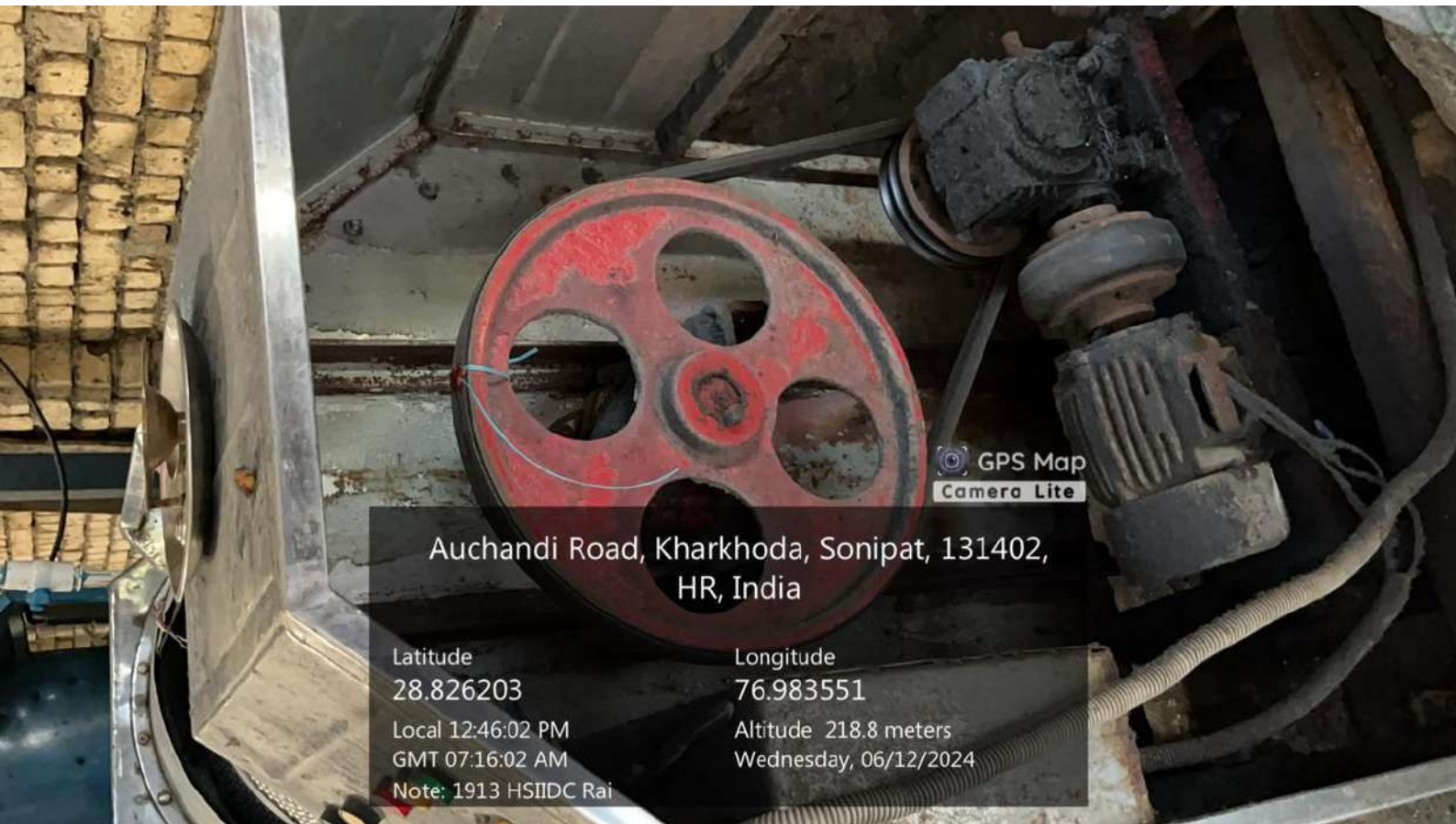
Latitude  
28.826212

Longitude  
76.983567

Local 12:45:59 PM  
GMT 07:15:59 AM

Altitude 219.0 meters  
Wednesday, 06/12/2024

Note: 1913 HSIIDC Rai



Auchandi Road, Kharkhoda, Sonipat, 131402,  
HR, India

Latitude  
28.826203  
Local 12:46:02 PM  
GMT 07:16:02 AM  
Note: 1913 HSIIDC Rai

Longitude  
76.983551  
Altitude 218.8 meters  
Wednesday, 06/12/2024



SH 18, Kharkhoda, Sonipat, 131402, HR, India

Latitude  
28.830027

Local 01:10:40 PM  
GMT 07:40:40 AM

Note: 1913 HSIIDC Rai

Longitude  
76.985280

Altitude 227.4 meters  
Wednesday, 06/12/2024



GPS Map  
Camera Lite

SH 18, Kharkhoda, Sonipat, 131402, HR, India

Latitude

28.830312

Longitude

76.985586

Local 01:10:47 PM

GMT 07:40:47 AM

Altitude 220.3 meters

Wednesday, 06/12/2024

Note: 1913 HSIIDC Rai



GPS Map  
Camera Lite

SH 18, Kharkhoda, Sonipat, 131402, HR, India

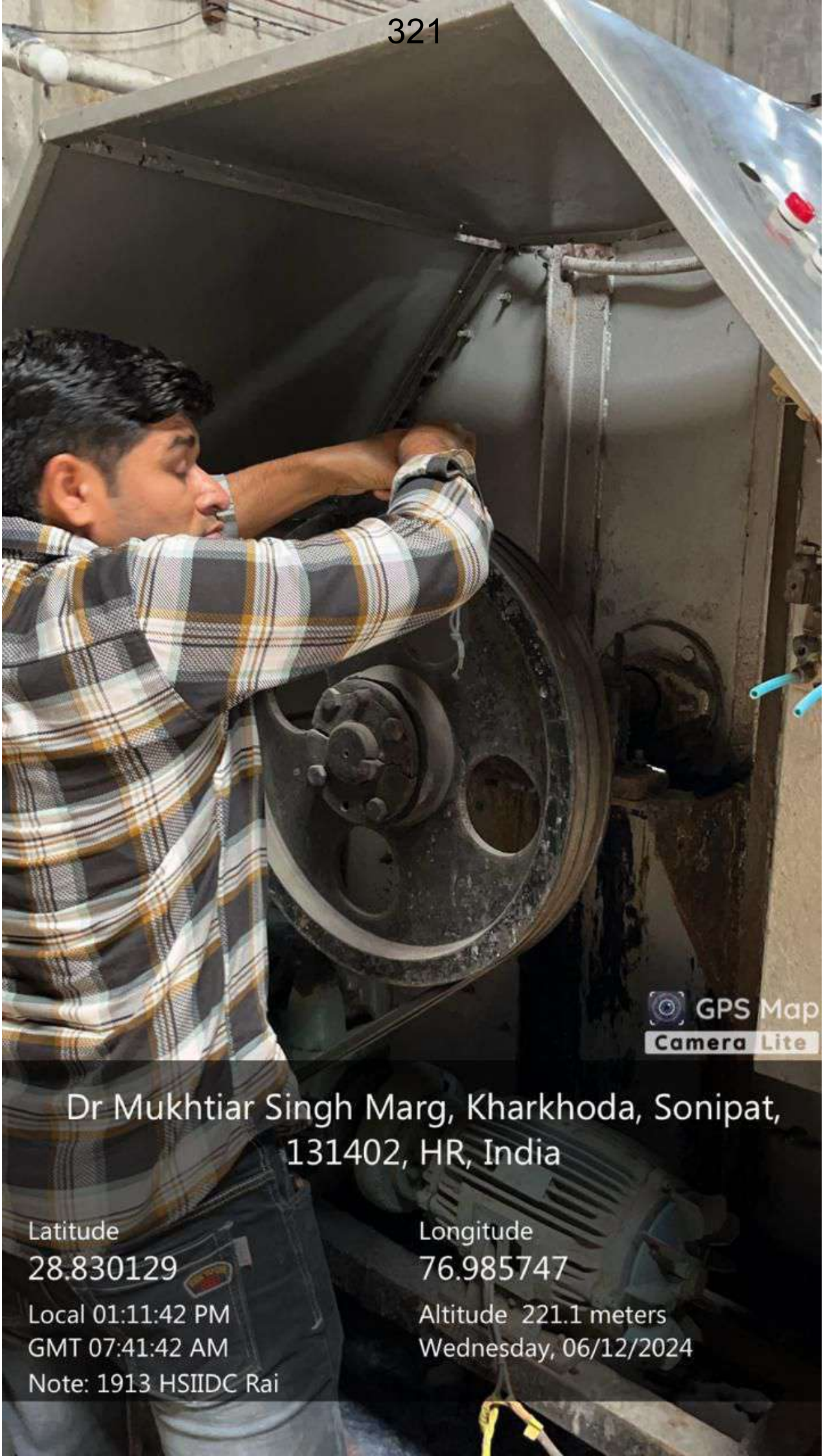
Latitude  
28.830185

Longitude  
76.985746

Local 01:11:49 PM  
GMT 07:41:49 AM

Altitude 221.1 meters  
Wednesday, 06/12/2024

Note: 1913 HSIIDC Rai



GPS Map  
Camera Lite

Dr Mukhtiar Singh Marg, Kharkhoda, Sonipat,  
131402, HR, India

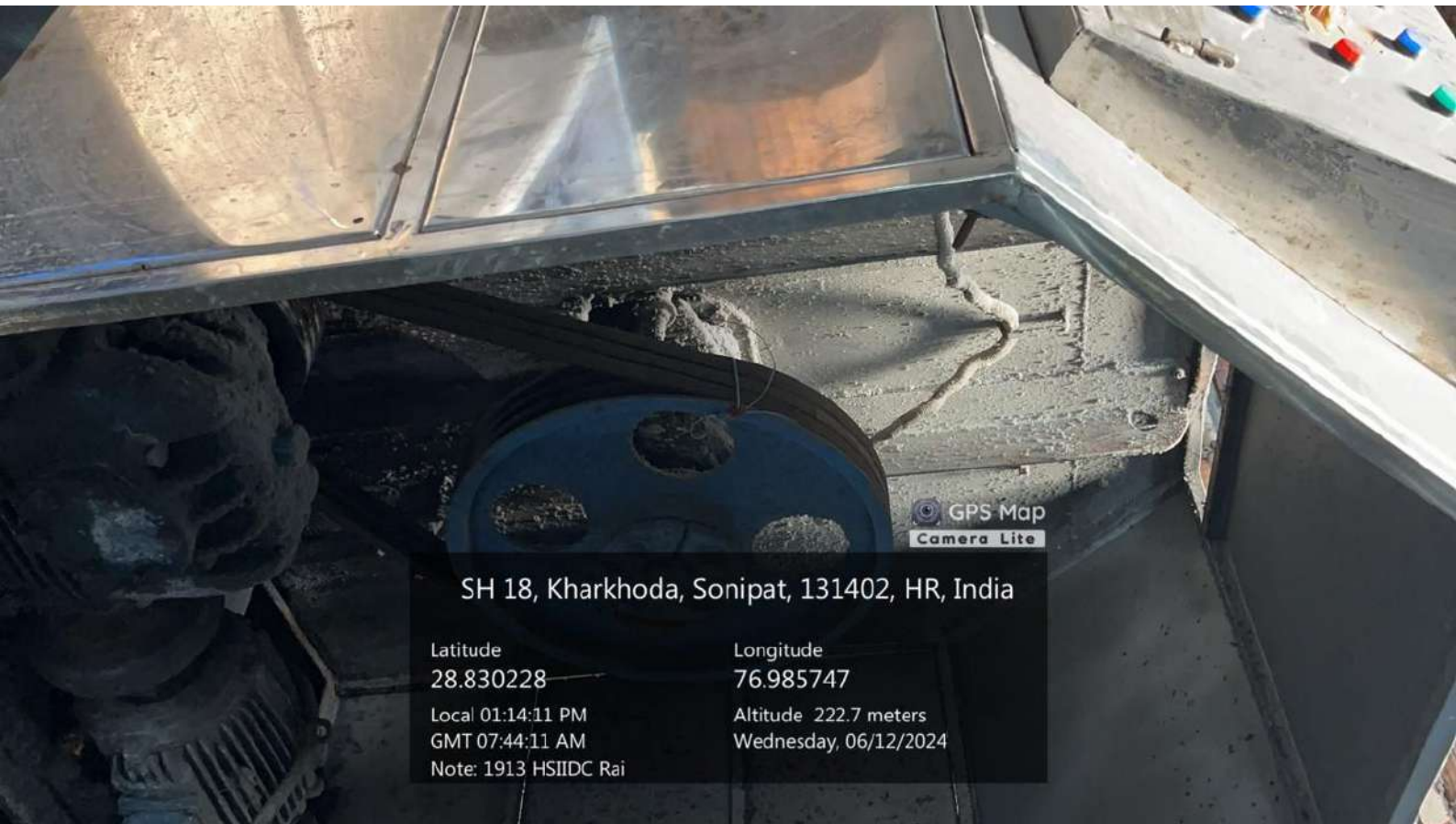
Latitude  
28.830129

Longitude  
76.985747

Local 01:11:42 PM  
GMT 07:41:42 AM

Altitude 221.1 meters  
Wednesday, 06/12/2024

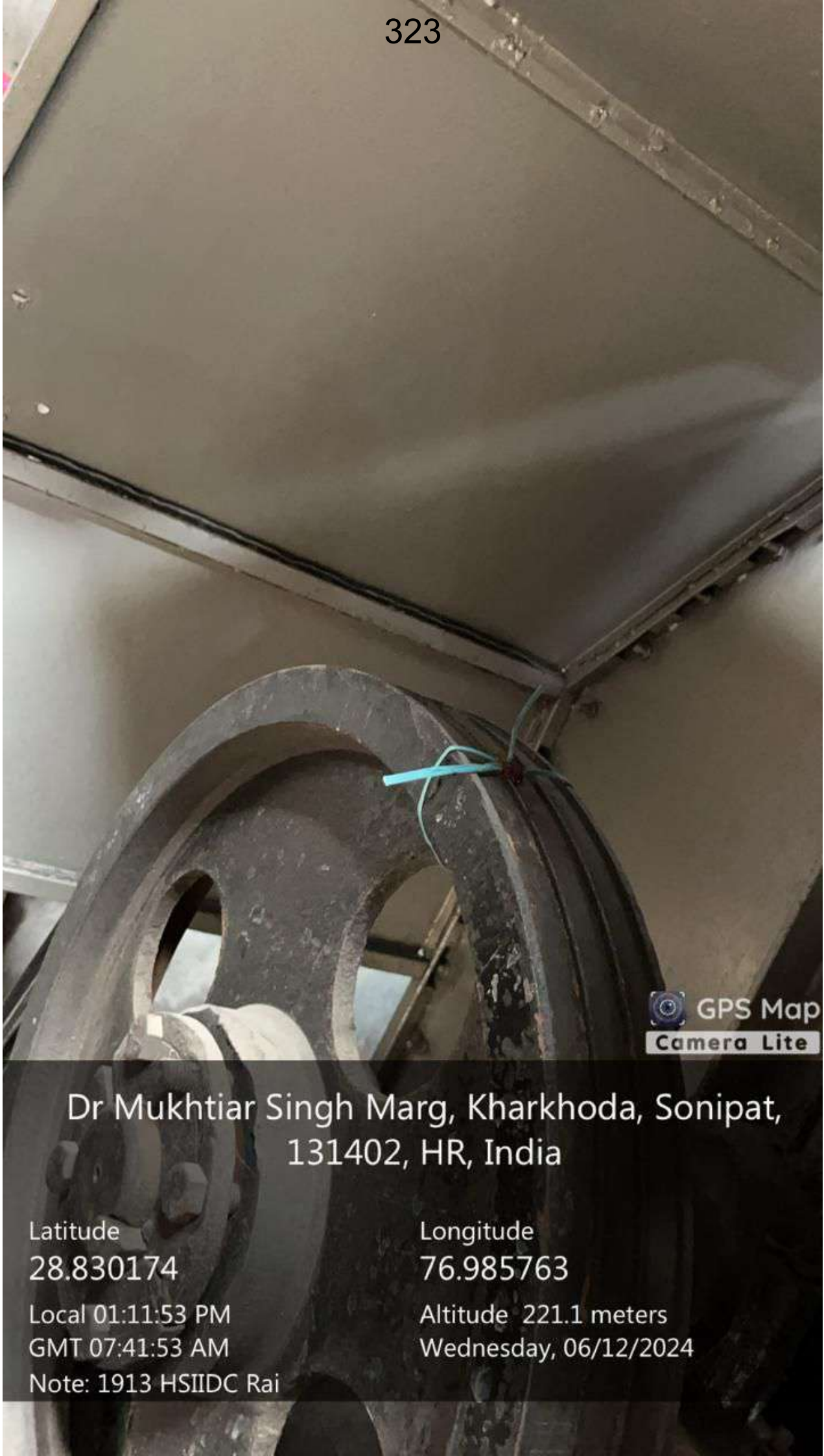
Note: 1913 HSIIDC Rai



GPS Map  
Camera Lite

SH 18, Kharkhoda, Sonipat, 131402, HR, India

Latitude	Longitude
28.830228	76.985747
Local 01:14:11 PM	Altitude 222.7 meters
GMT 07:44:11 AM	Wednesday, 06/12/2024
Note: 1913 HSIIDC Rai	



 GPS Map  
Camera Lite

Dr Mukhtiar Singh Marg, Kharkhoda, Sonipat,  
131402, HR, India

Latitude  
28.830174

Local 01:11:53 PM  
GMT 07:41:53 AM

Note: 1913 HSIIDC Rai

Longitude  
76.985763

Altitude 221.1 meters  
Wednesday, 06/12/2024



SH 18, Kharkhoda, Sonipat, 131402, HR, India

Latitude  
28.830109

Longitude  
76.985488

Local 01:15:35 PM  
GMT 07:45:35 AM

Altitude 227.4 meters  
Wednesday, 06/12/2024

Note: 1913 HSIIDC Rai



GPS Map  
Camera Lite

SH 18, Kharkhoda, Sonipat, 131402, HR, India

Latitude  
28.830266

Local 01:16:55 PM  
GMT 07:46:55 AM

Note: 1913 HSIIDC Rai

Longitude  
76.985486

Altitude 221.8 meters  
Wednesday, 06/12/2024



Sector 48, Kundli, 131028, HR, India

Latitude  
28.877440

Local 02:16:21 PM  
GMT 08:46:21 AM

Note: 1913 HSIIDC Rai

Longitude  
77.110415

Altitude 216.5 meters  
Tuesday, 07/09/2024



GPS Map  
Camera 360

Sector 52, Kundli, 131028, HR, India

Latitude	Longitude
28.868162	77.116218
Local 03:14:45 PM	Altitude 219.4 meters
GMT 09:44:45 AM	Tuesday, 07/09/2024
Note: 1913 HSIIDC Rai	



No. HSPCB/BDR/2023-24/ 656

Dated: 15/07/2024

To

The Registrar,  
National Green Tribunal,  
New Delhi

**Sub. Final report in the matter of Original Application No. 750/2023: Varun Gulati Versus State of Haryana & Ors. Respondent, in compliance of Hon'ble National Green Tribunal Order dated 03/01/2024.**

**Ref. Hon'ble NGT order dated 03/01/2024.**

In this connection, please find enclosed herewith the final report in the matter of Original Application No. 750/2023: Varun Gulati Versus Versus State of Haryana Respondent, in compliance of Hon'ble National Green Tribunal Order dated 03/01/2024 for kind consideration of the Hon'ble Tribunal.

DA/ Copy of Reply with all Annexures.

Regional Officer,  
Bahadurgarh Region.

*Armit*

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

OA No. 750 of 2023

IN THE MATTER OF:

Varun Gulati

...Petitioner

Vs

State of Haryana & Ors.

...Respondents

INDEX

Sr. No.	Particular	Page No.
1.	Final report on the behalf of Respondent in the matter of O.A. No. 750/2023: Varun Gulati Versus State of Haryana & Ors. Respondent	
2.	Annexure-1 (Copy of order dated 03.01.2024)	
3.	Annexure-2 (Copy of closure orders alongwith compliance)	
4.	Annexure-3 (Copy of Photographs of the site)	

Dated: 15.07.2024

Place: Bahadurgarh

Regional Officer,  
HSPCB, Bahadurgarh

*Amul*

1. Back ground and Directions of Hon'ble NGT:

The matter in OA No. 750/2023: Varun Gulati Versus State of Haryana & Ors. is related to highly polluting "Red category" dying units which are operating in Dheeraj Nagar & Surya Vihar of Faridabad, Bajghera, Dhankot, Dhanwapur & Sector - 37 of Gurugram, Village Badsa of Jhajjar and Friends colony, Pyau Maniyari and Ferozpur Bangar of Sonipat in Haryana. The allegation is that these dying units are operating in the residential and non-conforming areas and that there are about 500 such illegal and unauthorized dying factories operating in the said residential areas. Further allegation is that these units have not installed the ETP or any other anti-pollution devices and are discharging untreated effluents into the open area or in the drains which go to river Yamuna.

In the above said matter, Hon'ble NGT vide order dated 03/01/2024 (attached as Annexure-1) directed as under:-

*"Hence at this stage we deem it proper to constitute a joint committee comprising of representative of the Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Haryana State Pollution Control Board (HSPCB) and District Magistrates of District Sonipat, Faridabad, Gurgaon and Jhajjar. The District Magistrates of the concerned districts will act as Nodal Agency for the work of the committee in that district. The joint committee will carry out the inspection and will ascertain the correct ground situation and will also collect the sample of the discharge by the units and obtain the sample analysis report and take remedial action in accordance with law. The committee will complete the said exercise within a period of three months and submit the action taken report atleast one week before the next date of hearing by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF".*

2. Compliance of the Orders of Hon'ble NGT:

In compliance of the above said orders of Hon'ble NGT, a Joint Committee comprising of the following members was constituted for District Jhajjar :-

- i) Sh. Rishabh Srivastava, Scientist-C, Central Pollution Control Board (CPCB), New Delhi.
- ii) Sh. Shekhar, Naib Tehsildar, Tehsil- Badli, Distt. Jhajjar.
- iii) Sh. Amit, Assistant Environmental Engineer, Haryana State Pollution Control Board, Bahadurgarh.

It was directed by Hon'ble NGT to that joint committee have to undertake visits to the site, look into the grievances of the applicant, verify the factual position and take appropriate remedial action.

The Joint Committee visited the site on 27.03.2024, however, this office has already sealed 04 nos. of units mentioned by the complainant and the action taken report is as tabulated below:-

*Amit*

*2/4*

Sr. No	Name and address of Unit	Date of Inspection	No. and Date of issuance of SCN	Date of reply by unit	No. and Date of Issuance of Closure Order	Date of Compliance of Closure Order
1	M/s jeans dyeing unit by Sanjay, Village-Badsa, Distt. Jhajjar (Latitude N-28.5119 Longitude E 76.8744)	04.07.2022	I/125147/2022 1 dated 18.07.2022	Not submitted by the unit	I/139815/2022 dated 03.11.2022	I/145562/2022 dt. 16.12.2022 and HSPCB/BDR/2022/3239-3240 dated 06.12.2022 and at present the unit is lying dismantled w.r.t. Plant and Machinery. Moreover this office has also sent the recommendati on dated 15.07.2024 for imposition of Environmental Compensation amounting Rs. 15,60,000/-
2	M/s D K Enterprises, Village Badhsa Tehsil Badli District Jhajjar (Latitude N-28.515131 Longitude E 76.864503)	10.05.2023	335-336 dated 19.05.2023	Not submitted by the unit	HSPCB/BAH/2023/INS/38571731CONCO001-005 dated 21.06.2023	27.06.2023 and at present the unit is lying sealed. Moreover this office has also sent the recommendati on dated 15.07.2024 for imposition of Environmental Compensation amounting Rs. 4,90,000/-
3	M/s Unnamed jeans dyeing unit by Santosh, Village Badhsa Tehsil Badli District Jhajjar (Latitude N-28.515129 Longitude E 76.864512)	10.05.2023	337-338 dated 19.05.2023	Not submitted by the unit	HSPCB/BAH/2023/INS/38571770CONCO001-005 dated 21.06.2023	27.06.2023 and at present the unit is lying sealed. Moreover this office has also sent the recommendati on dated 15.07.2024 for imposition of Environmental Compensation amounting Rs. 4,90,000/-
4	M/s Manya Dyeing, Village Badhsa Tehsil Badli District Jhajjar (Latitude N-28.515129 Longitude E 76.864512)	10.05.2023	339-340 dated 19.05.2023	Not submitted by the unit	HSPCB/BAH/2023/INS/38571776CONCO001-005 dated 21.06.2023	27.06.2023 and at present the unit is lying sealed. Moreover this office has also sent the recommendati on dated 15.07.2024 for imposition of Environmental Compensation amounting Rs. 4,90,000/-

5	M/s D.A. Wash, Vill- Badsa, Tehsil- Badli, Distt. Jhajjar (Latitude:- 28.508918, Longitude:- 76.877481)	16.03.2024	3428 dated 16.03.20 24	Not submitted by the unit	HSPCB/BDR/2 023-24/3489- 3493 dated 29.03.2024	29.03.2024 and at present the unit is lying sealed. Moreover this office has also sent the recommendati on dated 15.07.2024 for imposition of Environmental Compensation amounting Rs. 1,40,000/-
---	---	------------	---------------------------------	------------------------------------	---	---

338

Copy of closure orders alongwith compliance and photographs of the site are attached  
Annexure-2 & Annexure-3.

The reply is submitted on the behalf of respondent for kind consideration of the Hon'ble  
Tribunal.

Regional Officer,  
Bahadurgarh Region

*Amrit*

4/4

Item No.05

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 750/2023

Varun Gulati

Applicant

Versus

State of Haryana &amp; Ors.

Respondent(s)

Date of hearing: 03.01.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Ms. Mansi Chahal &amp; Mr. Kapil Sagar, Advs.

**ORDER**

1. In this original application the complaint of the applicant is that highly polluting "Red category" dying units are operating in Dheeraj Nagar & Surya Vihar of Faridabad, Bajghera, Dhankot, Dhanwapur & Sector – 37 of Gurugram, Village Badsa of Jhajjar and Friends colony, Pyau Manihari and Ferozpur Bangar of Sonipat in Haryana.

2. The allegation is that these dying units are operating in the residential and non-conforming areas and that there are about 500 such illegal and unauthorized dying factories operating in the said residential areas. Further allegation is that these units have not installed the ETP or any other anti-pollution devices and are discharging untreated effluents into the open area or in the drains which go to river Yamuna.

3. Learned counsel for the applicant during the course of argument has referred to Annexure A/1 giving the Geo locations of such units which are operating in Sonipat – Friends Colony, Pyau Manihari, Ferozpur Bangar, in Gurgaon at Dhanwapur and in Faridabad at Dheeraj Nagar and has also referred to the photographs which have been filed as Annexure A/2 with the original application.

4. The plea raised in the original application and the material enclosed therewith show that the original application involves substantial issue relating to compliance of the provisions of the scheduled enactment.

5. Hence at this stage we deem it proper to constitute a joint committee comprising of representative of the Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Haryana State Pollution Control Board (HSPCB) and District Magistrates of District Sonipat, Faridabad, Gurgaon and Jhajjar. The District Magistrates of the concerned districts will act as Nodal Agency for the work of the committee in that district. The joint committee will carry out the inspection and will ascertain the correct ground situation and will also collect the sample of the discharge by the units and obtain the sample analysis report and take remedial action in accordance with law. The committee will complete the said exercise within a period of three months and submit the action taken report atleast one week before the next date of hearing by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

6. Let notice be also issued to the respondents. Applicant is directed to serve the respondents and file affidavit of service on or before the next date of hearing.

7. List on 05.04.2024.
8. A copy of this order be forwarded to the Member Secretary, CPCB, Member Secretary, HSPCB and District Magistrates of District Sonipat, Faridabad, Gurgaon and Jhajjar by e-mail for compliance.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

January 03, 2024  
Original Application No. 750/2023  
AS.

HARYANA STATE POLLUTION CONTROL BOARD  
C-11, SECTOR-6, PANCHKULA  
Ph-0172-577870-73, Fax No. 2581201  
E-mail: hspcbhazardouswaste@gmail.com

---

**CLOSURE ORDER**

Whereas M/s Jeans dyeing unit by Sanjay, Village Badsa, Distt. Jhajjar is engaged in dyeing and washing of Jeans and is covered under the Red Category as per categorization list of the Board;

Whereas, the unit was inspected by the concerned Field Officer on 04.07.2022 and during inspection the following deficiencies were found:

1. Operating the unit without obtaining Consent to Establish (CTE) and Consent to Operate (CTO) from the Board.
2. Unit has not installed Effluent Treatment Plant (ETP) to treat the trade effluent generated from dyeing and washing process.
3. Unit is discharging untreated trade effluent generated from dyeing and washing of jeans directly into drain through by-pass arrangement.
4. Analysis Report vide No. 144 dated 13.07.2022 found exceeding the prescribed limit

Whereas, a Show Cause Notice for closure was issued to the unit by Regional Officer, Bahadurgarh vide letter No. I/125147/2022 dated 18.07.2022 against the above violations to which, the unit has submitted reply vide their letter dated 09.08.2022, but found unsatisfactory.

Whereas, the Regional Officer, Bahadurgarh, accordingly, vide his letter No. 2268678 dated 12.08.2022 has recommended for closure action against the unit under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention & Control of Pollution) Act, 1981, which has been examined and found that the unit has violated the provisions as mentioned above;

Therefore, in view of the above facts, it is hereby ordered to close down the operation of the unit M/s Jeans dyeing unit by Sanjay, Village Badsa, Distt. Jhajjar under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 by sealing its plant, machinery and DG sets along with disconnection of the electric supply of the above said unit with immediate effect.

Further, it is also informed that any non-compliance of the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence and unit will be proceeded against accordingly.

**Dated Panchkula, the  
Rao  
26/10/2022**

**P. Raghavendra  
Chairman**

**Endst. No. HSPCB/HWM/2022/**

**Dated: 26/10/2022**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Jhajjar.
2. The Regional Officer, Bahadurgarh.
3. The Executive Engineer, UHBVNL Bahadurgarh to disconnect the electricity supply of the unit immediately and to submit compliance report within 03 days positively.
4. M/s Jeans dyeing unit by Sanjay, Village Badsa, Distt. Jhajjar .

Signed by Naveen Gulia

Date: 03-11-2022 19:11:35

Reason: Approved

**Sr. Environmental Engineer (HQ)**  
**For Chairman, HSPCB**

Haryana State Pollution Control Board, Bahadurgarh Region, BahadurgarhCompliance report of sealing of unit against closure orders passed by Haryana State Pollution Control Board, Panchkula.

In compliance of the orders passed by Chairman/Chairperson, Haryana State Pollution Control Board, Panchkula vide H.O. letter endst. No. I/139815/2022 dated 03.11.2022 under Section 31-A of Air (Prevention and Control of Pollution) Act, 1981/under Section 33-A of Water (Prevention and Control of Pollution) Act, 1974, the unit M/s Teams dyeing Unit by Sanjay, Vill. Badhwa, Distt. Theba. has been visited on 30.11.2022 to seal the above said unit by the following officers/officials:-

Amrit AEB Regional office HSPCB, Bahadurgarh

The representative of the unit Sh. No responsible person found who is present in person at site, has been intimated about the above said orders and copy of the closure order has been delivered to him. After giving a time for completion of running process, the unit has been closed by sealing its plant and machinery and D.G. Set as per detail given below:-

The plant & machinery were found dismantled duly compliance of closure orders issued by competent Authority.

Sh. No responsible person found the representative of the unit who was present at the time of sealing and closing down the unit, has not shown any stay orders of any court of Law in this regard. However the industry remains in the possession of its owners. They will be themselves responsible for watch and ward of the industry.

No responsible person found  
Signature of the Rep.  
of the unit

(IMPRESSION OF SEAL USED)



Amrit  
Signature of the Officers  
of the Board



## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-hspcbho@gmail.com

Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

### CLOSURE ORDER

Whereas, M/s D K ENTERPRISES, VILLAGE BADSHA TEHSIL BADLI DISTRICT JHAJJAR has established and operating a Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring at VILLAGE BADSHA TEHSIL BADLI DISTRICT JHAJJAR which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 10-May-2023 and reported the following violations made by the unit under :-

1. Unit was found operating without Consent to Establish/ Consent to operate from the Board.
2. Unit has not installed ETP to treat the effluent generated by dyeing and washing of jeans which is directly discharged in to drain through By pass arrangement.

Whereas, the sample(s) of effluent , was collected by the field officer of the Board during the inspection of the above said unit on 10-May-2023 and as per analysis reports of the said samples, the following parameters were found exceeding the prescribed limits as per detail given below:

Pollutants	AR No.	AR Date	Parameters	Results	Limits
effluent	152	18.05.2023	SS	Fail	
effluent	152	18.05.2023	COD	Fail	
effluent	152	18.05.2023	BOD	Fail	
effluent	152	18.05.2023	SULPHIDE	Fail	
effluent	152	18.05.2023	TOTAL CHROMIUM	Fail	

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Bahadurgarh vide his letter HSPCB/BDR/2022-23/335-36 dated 19/05/2023 but the unit has not submitted the reply;

Whereas, Regional Officer, Bahadurgarh vide his recommendation letter number HSPCB/BAH/2023/RO/INS/38571731CONCR001 dated 15-Jun-2023 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that

the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s D K ENTERPRISES VILLAGE BADSHA TEHSIL BADLI DISTRICT JHAJJAR by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
20-Jun-2023**

**P Raghavendra RAO  
Chairman**

**Endst. No.:HSPCB/BAH/2023/INS/38571731CONCO001-  
005**

**Dated:21-Jun-2023**

## HARYANA STATE

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, JHAJJAR
2. Executive Engineer, UHBVN Operation Division, JHAJJAR. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Bahadurgarh. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. D K ENTERPRISES VILLAGE BADSHA TEHSIL BADLI DISTRICT JHAJJAR
5. Executive Engineer, PHED Division, JHAJJAR. He is directed to disconnect the water supply of the above said project of the unit immediately and submit compliance report within 03 days positively.

**BALRAJ  
SINGH  
AHLAWAT** Digitally signed  
by BALRAJ SINGH  
AHLAWAT  
Date: 2023.06.21  
15:59:38 +05'30'

**Balraj Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**



**Haryana State Pollution Control Board, Bahadurgarh Region, Bahadurgarh**  
**Compliance report of sealing of unit against closure orders passed by Haryana**  
**State Pollution Control Board, Panchkula.**

**348**

In compliance of the orders passed by Chairman/Chairperson, Haryana State Pollution Control Board, Panchkula vide H.O. letter endst. No. HSPCB/BAH/2023/INS/38571731CONCO001-00 dated 21.06.2023 under Section 31-A of Air (Prevention and Control of Pollution) Act, 1981/under Section 33-A of Water (Prevention and Control of Pollution) Act, 1974, the unit M/s DK Enterprises, Vill. Badhsa Teh. Badli Distt. Jhansi. has been visited on 27.06.2023 to seal the above said unit by the following officers/officials:-

1. Amit AEE
2. \_\_\_\_\_
3. \_\_\_\_\_

The representative of the unit Sh. Intender Kumar who is present in person at site, has been intimated about the above said orders and copy of the closure order has been delivered to him. After giving a time for completion of running process, the unit has been closed by sealing its plant and machinery and D.G. Set as per detail given below:-

1. Sampling machine - 01 No.
2. Single door machine - 02 No.
3. Double door machine - 02 No.
4. Shol - 01 No.
5. compressor - 01 No.
6. DG set of 62.5 KVA - 01 No.

Sh. Intender Kumar the representative of the unit who was present at the time of sealing and closing down the unit, has not shown any stay orders of any court of Law in this regard. However the industry remains in the possession of its owners. They will be themselves responsible for watch and ward of the industry.



(IMPRESSION OF SEAL USED)

Intender Kumar  
Signature of the Rep.  
of the unit

Amit  
Signature of the Officers  
of the Board

99 58 50 3991



## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-hspcbho@gmail.com

Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

### CLOSURE ORDER

Whereas, Unnamed jeans dyeing unit by Santosh, VILLAGE BADSHA TEHSIL BADLI DISTRICT JHAJJAR has established and operating a Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring at VILLAGE BADSHA TEHSIL BADLI DISTRICT JHAJJAR which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 10-May-2023 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

1. Unit was found operating without Consent to Establish/ Consent to operate from the Board.
2. Unit has not installed ETP to treat the effluent generated by dyeing and washing of jeans which is directly discharged in to drain through By pass arrangement.

Whereas, the sample(s) of effluent , was collected by the field officer of the Board during the inspection of the above said unit on 10-May-2023 and as per analysis reports of the said samples, the following parameters were found exceeding the prescribed limits as per detail given below:

Pollutants	AR No.	AR Date	Parameters	Results	Limits
effluent	154	18.05.2023	SS	Fail	
effluent	154	18.05.2023	COD	Fail	
effluent	154	18.05.2023	BOD	Fail	
effluent	154	18.05.2023	SULPHIDE	Fail	
effluent	154	18.05.2023	TOTAL CHROMIUM	Fail	

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Bahadurgarh vide his letter HSPCB/BDR/2022-23/337-38 dated 19/05/2023 but the unit has not submitted the reply;

Whereas, Regional Officer, Bahadurgarh vide his recommendation letter number HSPCB/BAH/2023/RO/INS/38571770CONCR001 dated 15-Jun-2023 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of

Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Unnamed jeans dyeing unit by Santosh VILLAGE BADSHA TEHSIL BADLI DISTRICT JHAJJAR by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

Dated Panchkula, the  
20-Jun-2023

P Raghavendra RAO  
Chairman

Endst. No.:HSPCB/BAH/2023/INS/38571770CONCO001-  
005

Dated:21-Jun-2023

HARYANA STATE

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, JHAJJAR
2. Executive Engineer, UHBVN Operation Division, JHAJJAR. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Bahadurgarh. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. Unnamed jeans dyeing unit by Santosh VILLAGE BADSHA TEHSIL BADLI DISTRICT JHAJJAR
5. Executive Engineer, PHED Division, JHAJJAR. He is directed to disconnect the water supply of the above said project of the unit immediately and submit compliance report within 03 days positively.

BALRAJ SINGH AHLAWAT  
Digitally signed  
by BALRAJ SINGH  
AHLAWAT  
Date: 2023.06.21  
15:53:38 +05'30'

Balraj Singh, Sr Environment Engineer  
Branch Incharge (HQ)

**For Chairman**



**Haryana State Pollution Control Board, Bahadurgarh Region, Bahadurgarh**  
**Compliance report of sealing of unit against closure orders passed by Haryana**  
**State Pollution Control Board, Panchkula.**

In compliance of the orders passed by Chairman/Chairperson, Haryana State Pollution Control Board, Panchkula vide H.O. letter endst. No.

HSPCB/BAH/2023/INS/38571770CONCO 001005 dated 21.06.2023 under Section 31-A of Air (Prevention and Control of Pollution) Act, 1981/under Section 33-A of Water (Prevention and Control of Pollution) Act, 1974, the unit

M/s Unwashed jeans dyeing Unit by Santosh Village  
Teh. Badli  
Badli, Distt. Jhajjar has been visited on 27.06.2023 to

seal the above said unit by the following officers/officials:-

1. Amit AEE
2. \_\_\_\_\_
3. \_\_\_\_\_

The representative of the unit Sh. Vikash who is present in person at site, has been intimated about the above said orders and copy of the closure order has been delivered to him. After giving a time for completion of running process, the unit has been closed by sealing its plant and machinery and D.G. Set as per detail given below:-

1. Tumbler - 01 No.
2. Compressor - 01 No.
3. DG Set of 82.5KVA - 01 No.
4. washing machine - 02 No. (Double door)
5. washing machine - 01 No. (Single door)
6. \_\_\_\_\_

Sh. Vikash the representative of the unit who was present at the time of sealing and closing down the unit, has not shown any stay orders of any court of Law in this regard. However the industry remains in the possession of its owners. They will be themselves responsible for watch and ward of the industry.



(IMPRESS A SEAL USED)

Signature of the Rep.  
of the unit

Signature of the Officers  
of the Board

8810557363



## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-hspcbho@gmail.com

Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

### CLOSURE ORDER

Whereas, M/s MANYA DYEING, VILLAGE BADSHA TEHSIL BADLI DISTRICT JHAJJAR has established and operating a Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring at VILLAGE BADSHA TEHSIL BADLI DISTRICT JHAJJAR which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 10-May-2023 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

1. Unit was found operating without Consent to Establish/ Consent to operate from the Board.
2. Unit has not installed ETP to treat the effluent generated by dyeing and washing of jeans which is directly discharged in to drain through bye-pass arrangement.

Whereas, the sample(s) of effluent , was collected by the field officer of the Board during the inspection of the above said unit on 10-May-2023 and as per analysis reports of the said samples, the following parameters were found exceeding the prescribed limits as per detail given below:

Pollutants	AR No.	AR Date	Parameters	Results	Limits
effluent	153	18.05.2023	SS	Fail	
effluent	153	18.05.2023	COD	Fail	
effluent	153	18.05.2023	BOD	Fail	
effluent	153	18.05.2023	SULPHIDE	Fail	
effluent	153	18.05.2023	TOTAL CHROMIUM	Fail	

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Bahadurgarh vide his letter HSPCB/BDR/2022-23/339-40 dated 19/05/2023 but the unit has not submitted the reply;

Whereas, Regional Officer, Bahadurgarh vide his recommendation letter number HSPCB/BAH/2023/RO/INS/38571776CONCR001 dated 15-Jun-2023 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of

Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s MANYA DYEING VILLAGE BADSHA TEHSIL BADLI DISTRICT JHAJJAR by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
20-Jun-2023**

**P Raghavendra RAO  
Chairman**

**Endst. No.:HSPCB/BAH/2023/INS/38571776CONCO001-  
005**

**Dated:21-Jun-2023**

**HARYANA STATE**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, JHAJJAR
2. Executive Engineer, UHBVN Operation Division, JHAJJAR. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Bahadurgarh. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. MANYA DYEING VILLAGE BADSHA TEHSIL BADLI DISTRICT JHAJJAR
5. Executive Engineer, PHED Division, JHAJJAR. He is directed to disconnect the water supply of the above said project of the unit immediately and submit compliance report within 03 days positively.

**BALRAJ SINGH AHLAWAT**  
Digitally signed  
by BALRAJ  
SINGH AHLAWAT  
Date: 2023.06.21  
12:19:56 +05'30'

**Balraj Singh, Sr Environment Engineer  
Branch Incharge (HQ)**

**For Chairman**



**Haryana State Pollution Control Board, Bahadurgarh Region, Bahadurgarh**  
**Compliance report of sealing of unit against closure orders passed by Haryana**  
**State Pollution Control Board, Panchkula.**

In compliance of the orders passed by Chairman/Chairperson, Haryana State Pollution Control Board, Panchkula vide H.O. letter endst. No.

HSPCB/BAH/2023/INS/38571776CONCOO dated 21.06.2023 under Section 31-A of Air (Prevention and Control of Pollution) Act, 1981/<sup>00/005</sup> under Section 33-A of Water (Prevention and Control of Pollution) Act, 1974, the unit M/s Manya Dyeing Vill. Badkha Teh. Badli Distt. Jhajjar. has been visited on 27.06.2023 to

seal the above said unit by the following officers/officials:-

1. AmTAGE.
2. \_\_\_\_\_
3. \_\_\_\_\_

The representative of the unit Sh. Swaya Narayan who is present in person at site, has been intimated about the above said orders and copy of the closure order has been delivered to him. After giving a time for completion of running process, the unit has been closed by sealing its plant and machinery and D.G. Set as per detail given below:-

1. Dhol - 01 No.
2. Compressor - 01 No.
3. Tumbler - 01 No.
4. washing machine - 02 No. (double door)
5. washing machine - 01 No. (single door)
6. DG set of 62.5KVA - 01 No.

Sh. Swaya Narayan the representative of the unit who was present at the time of sealing and closing down the unit, has not shown any stay orders of any court of Law in this regard. However the industry remains in the possession of its owners. They will be themselves responsible for watch and ward of the industry.



(IMPRESSION OF SEAL USED)

Swaya Narayan  
Signature of the Rep.  
of the unit

AmT

Signature of the Officers  
of the Board

Haryana State Pollution Control Board, Bahadurgarh Region, Bahadurgarh  
Compliance report of sealing of unit against closure orders passed by Haryana  
State Pollution Control Board, Panchkula.

In compliance of the orders passed by Chairman/Chairperson, Haryana State Pollution Control Board, Panchkula vide H.O. letter endst. No.

Endst No HSPCB/BD/R/2023-24/3489-93 dated 29.03.2024 under

Section 31-A of Air (Prevention and Control of Pollution) Act, 1981/under Section 33-A of Water (Prevention and Control of Pollution) Act, 1974, the unit

M/s DA Wash, Vill. Badsa, Teh. Badli Distt. Thejjar.

Lat. 28.508918, 76.877481 has been visited on 29.03.2024 to

seal the above said unit by the following officers/officials:-

1. Amit, AEE, HSPCB, Regional office, Bahadurgarh
2. \_\_\_\_\_
3. \_\_\_\_\_

The representative of the unit Sh. Sanjay who is present in person at site, has been intimated about the above said orders and copy of the closure order has been delivered to him. After giving a time for completion of running process, the unit has been closed by sealing its plant and machinery and D.G. Set as per detail given below:-

1. Compressor - 02 No.
2. Shol - 01 No.
3. DG set of 15 KVA - 01 No.
4. Washing machine - 04 No.
5. Dryer cum tumbler - 01 No.

Sh. Sanjay the representative of the unit who was present at the time of sealing and closing down the unit, has not shown any stay orders of any court of Law in this regard. However the industry remains in the possession of its owners. They will be themselves responsible for watch and ward of the industry.

Signature of the Rep.  
of the unit



Signature of the Officers  
of the Board



### CLOSURE DIRECTIONS

Whereas, the unit M/s D.A. Wash, Vill- Badsa, Tehsil- Badli, Distt. Jhajjar (**Latitude:- 28.508918, Longitude:- 76.877481**) was inspected on 16.03.2024 by Sh. Amit, AEE in the matter of Hon'ble NGT in OA 750/2023 titled as Varun Gulati Vs. State of Haryana & Ors. During the inspection, the unit was found engaged in jeans dyeing and washing, which is covered under Red category at serial No. 40 as per policy order dated 04.12.2020.

During the inspection following deficiencies were found at site:-

1. The unit was found operating without obtaining prior CTE/CTO from Board and thus violated the provisions of Water ((Prevention and Control of Pollution) Act, 1974 and Air ((Prevention and Control of Pollution) Act, 1981.
2. The unit has not installed effluent treatment plant for treatment of trade effluent generated from dyeing and washing process of jeans.
3. The untreated trade effluent is being discharged into drain having outfall into Najafgarh drain which terminates into river Yamuna.
4. Housekeeping was found unhygienic and very poor.
5. During inspection of the unit all the labour alongwith supervisor ran away after stopping all the operations.

Whereas the unit was engaged in jeans dyeing and washing, which is covered under Red category of industries as per policy order dt. 04.12.2020 of the Board and required prior Consent to Establish and Consent to Operate under Water Act, 1974 and Air Act 1981.

Whereas, legal sample of the untreated trade effluent discharged from the unit was also collected on 16.03.2024 in the presence of representative of the unit and sent to Board's laboratory at Faridabad.

Whereas as per Analysis Report No. 2273 dt.27.03.2024 received from the Board Analyst, Faridabad Laboratory, of the Board, the result of untreated trade effluent sample collected from the unit were found exceeding the prescribed limits as per details given below:-

Sr. No.	Parameter Name	Result Mg/l	Limit Mg/l	Test Method
1	TSS	162	100	APHA 2540 - D (24th Edition 2023))
2.	BOD	70	30	APHA 5210-C (24th Edition 2023)
3.	COD	368	250	APHA 5220-B (24th Edition 2023)
4.	Sulphide as S mg/l	7.6	2.0	S 3025 (Part-29) : 1986 S (Reaffirmed 2003)

Whereas, from the above it is evident that the unit was discharging effluents beyond the prescribed limits and violating the provision of Section 24 of Water Act, 1974.

Whereas the above said violations made on the part of above mentioned unit are not only violating the provisions of Water Act 1974 but also creating an emergent situation by contributing pollution indirectly into river Yamuna, thus endangering the lives of nearby inhabitants also.

Whereas, the power has been delegated to Regional Officers of the Board for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court, Hon'ble High Court and Hon'ble NGT.

Whereas, a show cause notice vide no 3429 dated 16.03.2024 was issued to the above said unit u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 along with the levying of the Environmental Compensation for the gross violations as mentioned above.

*Received by Sh. Sanjay*

Whereas, the said unit has not submitted any reply or compliance of the aforesaid SCN within stipulated time period.

Whereas power were delegated to Regional Officers by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S) held on 17.02.2020 and orders were issued vide endst no. HSPCB/PLG/2020/1045-67 dated 19.03.2020 in partial modifications of the office order endst no. HSPCB/2005/2745-2753 dated 23.08.2005 of the board. Vide order dated 19.30.2020, it has been ordered to delegate the power to the Regional Officers of the Board in addition to power already delegated vide order dated 23.08.2005 for issuance of closure directions against the industrial sectors/units, found operating in violation of directions of the EPCA and as directed by Hon'ble Apex Court and Hon'ble NGT.

Therefore, in view the above mentioned facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated by board in its 187<sup>th</sup> meeting vide agenda item no. 187.12 (S), directions are hereby issued to close down the operation of the above said illegal unit M/s D.A. Wash, Vill- Badsa, Tehsil- Badli, Distt. Jhajjar (**Latitude:- 28.508918 Longitude:- 76.877481**) by sealing its plant and machinery along with directions to disconnect the electricity supply of the above said unit, with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence under the provision of 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Dated: 29.03.2024

  
Regional officer  
Bahadurgarh Region

Endst. No. HSPCB/BDR/2023-24/3489-3493

Dated: 29/3/2024 

A copy of the above is forwarded to the following for information and necessary action: -

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Jhajjar.
3. The Executive Engineer, UHBVN, Jhajjar to stop the electricity supply of said unit.
4. Sh. Amit, AEE, Bahadurgarh. He is asked to ensure compliance of the closure order immediately. The AEE shall also initiate legal action and propose environment compensation as applicable, as per policy of the Board.
5. **M/s D.A. Wash, Vill- Badsa, Tehsil- Badli, Distt. Jhajjar (Latitude:- 28.508918 Longitude:- 76.877481).**

  
Regional officer  
Bahadurgarh Region

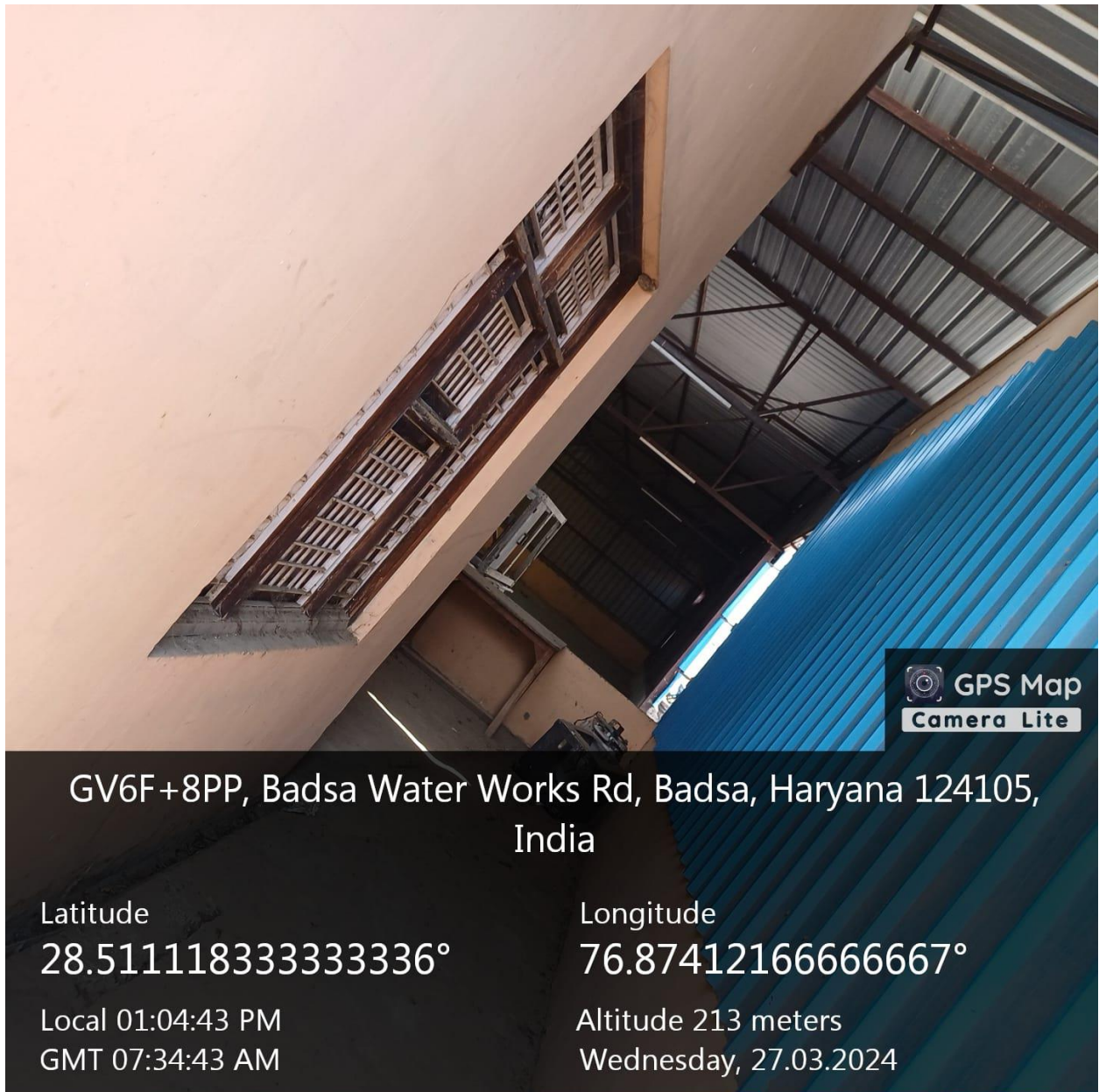


## Annexure-3





M/s jeans dyeing unit by Sanjay, Village- Badsa, Distt. Jhajjar.





GPS Map  
Camera Lite

GV6F+8PP, Badsa Water Works Rd, Badsa, Haryana 124105,  
India

Latitude  
28.51124333333333°

Longitude  
76.87417166666667°

Local 01:03:12 PM  
GMT 07:33:12 AM

Altitude 214 meters  
Wednesday, 27.03.2024



GV6F+8PP, Badsa Water Works Rd, Badsa, Haryana 124105,  
India

Latitude

28.51126833333337°

Longitude

76.87419666666666°

Local 01:02:31 PM

GMT 07:32:31 AM

Altitude 214 meters

Wednesday, 27.03.2024



 **GPS Map**  
**Camera Lite**

**GV6F+8PP, Badsa Water Works Rd, Badsa, Haryana 124105, India**

Latitude  
**28.51124333333333°**

Longitude  
**76.87417166666667°**

Local 01:03:16 PM  
GMT 07:33:16 AM

Altitude 214 meters  
Wednesday, 27.03.2024



GV6F+8PP, Badsa Water Works Rd, Badsa, Haryana 124105,  
India

Latitude

28.511248333333334°

Longitude

76.874186666666667°

Local 01:02:26 PM

GMT 07:32:26 AM

Altitude 214 meters

Wednesday, 27.03.2024

M/s D K Enterprises, Village Badhsa Tehsil Badli District Jhajjar.





 GPS Map  
Camera Lite

GV77+WWH, Badsa, Haryana 124105, India

Latitude

28.51510166666667°

Longitude

76.86441833333333°

Local 10:44:40 AM

GMT 05:14:40 AM

Altitude 214 meters

Thursday, 04.04.2024



 GPS Map  
Camera Lite

GV77+WWH, Badsa, Haryana 124105, India

Latitude  
28.515061666666664°

Longitude  
76.864466666666667°

Local 10:43:05 AM  
GMT 05:13:05 AM

Altitude 214 meters  
Thursday, 04.04.2024



 GPS Map  
Camera Lite

GV77+WWH, Badsa, Haryana 124105, India

Latitude

28.515106666666664°

Longitude

76.86449999999999°

Local 10:43:26 AM

GMT 05:13:26 AM

Altitude 214 meters

Thursday, 04.04.2024



 GPS Map  
Camera Lite

GV77+WWH, Badsa, Haryana 124105, India

Latitude  
28.515093333333333°

Longitude  
76.864435°

Local 10:42:50 AM  
GMT 05:12:50 AM

Altitude 216 meters  
Thursday, 04.04.2024



 GPS Map  
Camera Lite

GV77+WWH, Badsa, Haryana 124105, India

Latitude

28.515093333333333°

Local 10:42:40 AM

GMT 05:12:40 AM

Longitude

76.864435°

Altitude 214 meters

Thursday, 04.04.2024



GPS Map  
Camera Lite

GV77+WWH, Badsa, Haryana 124105, India

Latitude

28.515123333333335°

Longitude

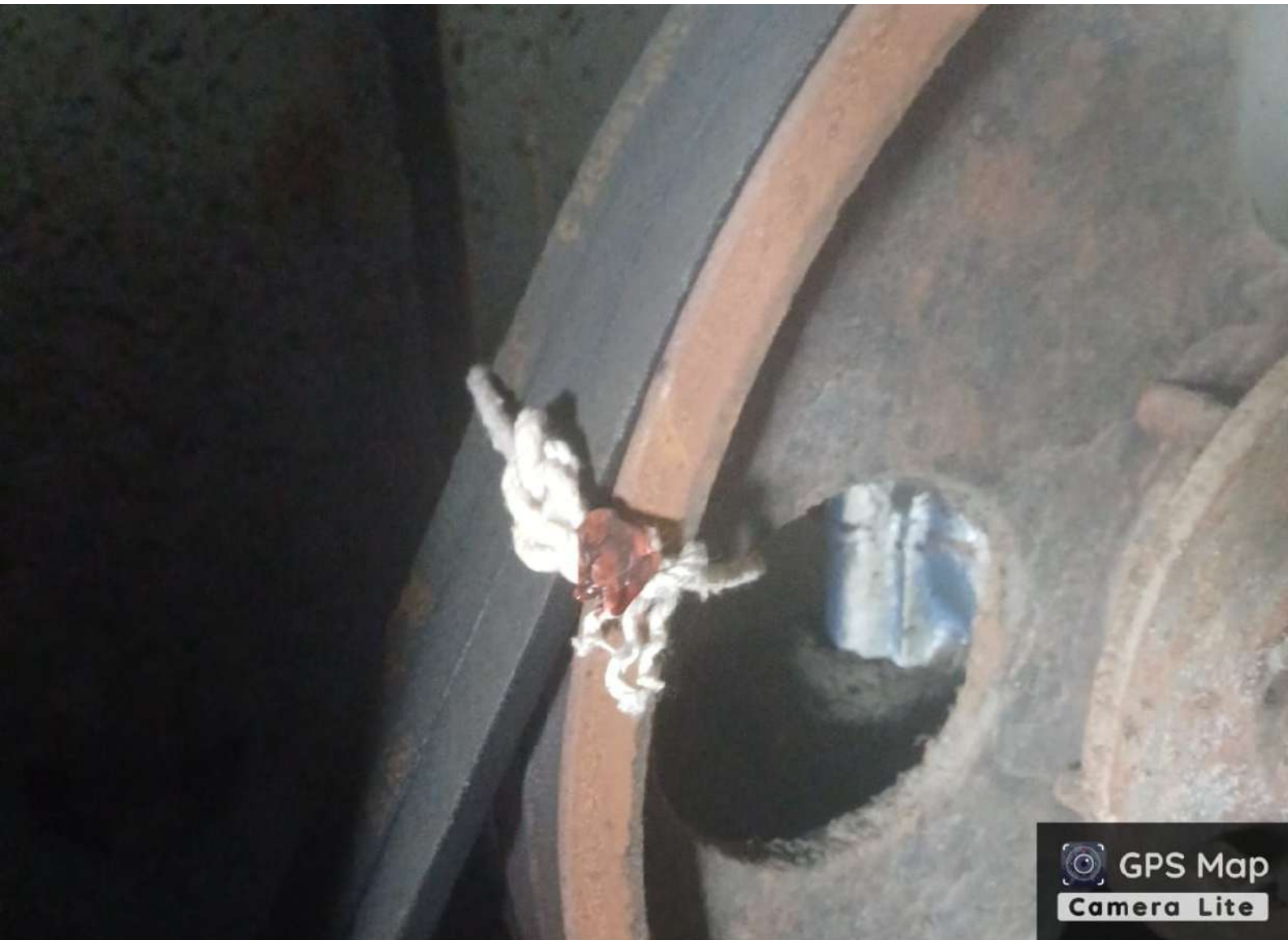
76.864446666666667°

Local 10:42:31 AM

GMT 05:12:31 AM

Altitude 214 meters

Thursday, 04.04.2024



 GPS Map  
Camera Lite

GV77+WWH, Badsa, Haryana 124105, India

Latitude

28.515061666666664°

Longitude

76.864466666666667°

Local 10:43:01 AM

GMT 05:13:01 AM

Altitude 214 meters

Thursday, 04.04.2024



GV77+WWH, Badsa, Haryana 124105, India

Latitude

28.51513333333333°

Longitude

76.864405°

Local 10:41:44 AM

GMT 05:11:44 AM

Altitude 214 meters

Thursday, 04.04.2024



 GPS Map  
Camera Lite

GV77+WWH, Badsa, Haryana 124105, India

Latitude  
28.515139999999995°

Longitude  
76.86439166666668°

Local 10:41:40 AM  
GMT 05:11:40 AM

Altitude 214 meters  
Thursday, 04.04.2024

377



GV77+WWH, Badsa, Haryana 124105, India

Latitude

28.51513166666667°

Local 10:42:10 AM

GMT 05:12:10 AM

Longitude

76.86442833333334°

Altitude 214 meters

Thursday, 04.04.2024



 GPS Map  
Camera Lite

GV77+WWH, Badsa, Haryana 124105, India

Latitude

28.51519°

Longitude

76.864395°

Local 10:40:45 AM

GMT 05:10:45 AM

Altitude 214 meters

Thursday, 04.04.2024



 **GPS Map**  
**Camera Lite**

GV77+WWH, Badsa, Haryana 124105, India

Latitude

28.51517666666667°

Longitude

76.86436166666667°

Local 10:40:31 AM

GMT 05:10:31 AM

Altitude 214 meters

Thursday, 04.04.2024



 GPS Map  
Camera Lite

GV77+WWH, Badsa, Haryana 124105, India

Latitude

28.515184999999995°

Longitude

76.86438°

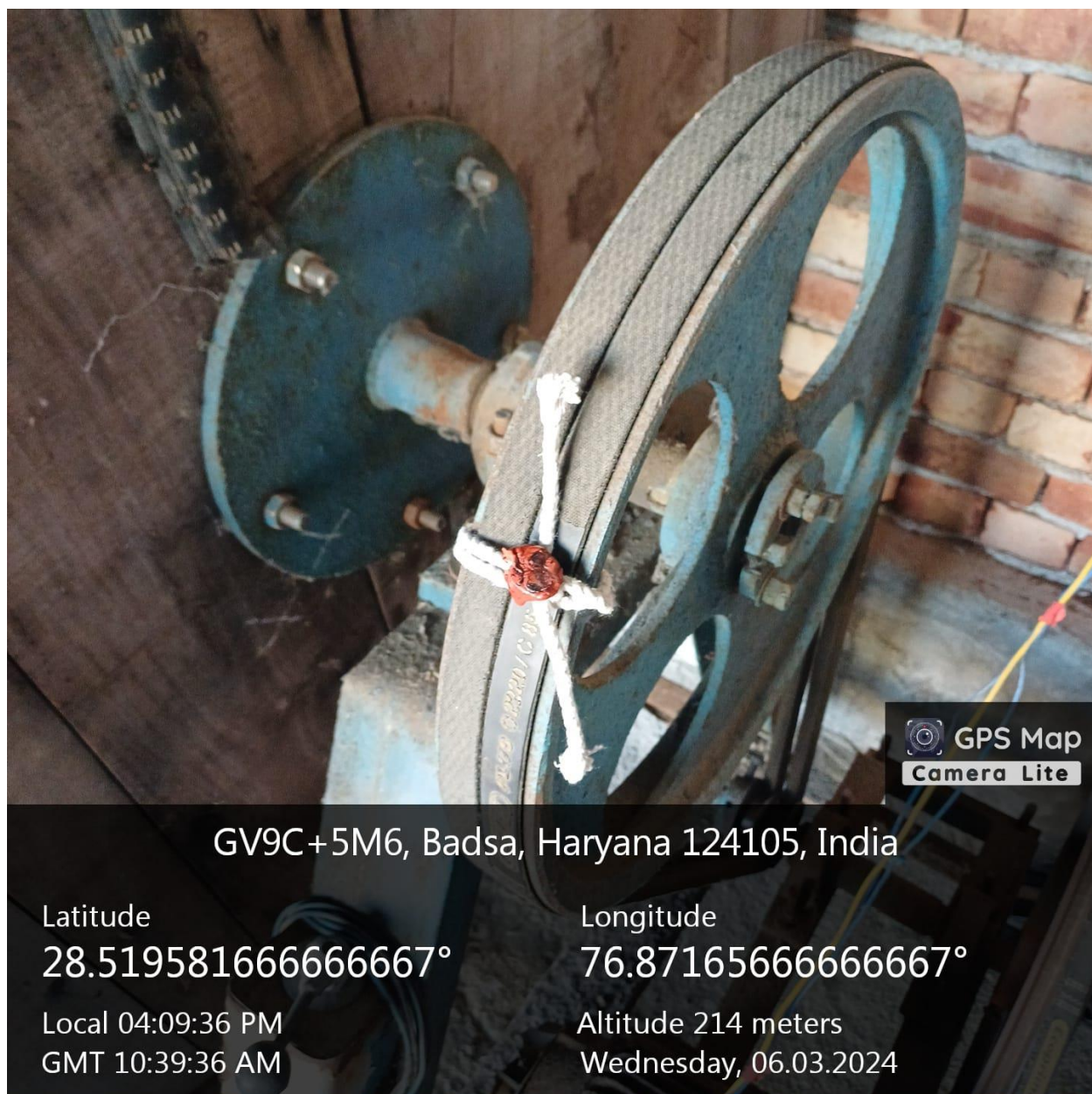
Local 10:40:39 AM

GMT 05:10:39 AM


Altitude 214 meters

Thursday, 04.04.2024

M/s Unnamed jeans dyeing unit by Santosh, Village Badhsa Tehsil Badli District Jhajjar.





 GPS Map  
Camera Lite

GV9C+5M6, Badsa, Haryana 124105, India

Latitude  
28.5195°

Longitude  
76.87172833333334°

Local 04:11:00 PM  
GMT 10:41:00 AM

Altitude 214 meters  
Wednesday, 06.03.2024



GPS Map  
Camera Lite

GV9C+5M6, Badsa, Haryana 124105, India

Latitude

28.51948333333333°

Longitude

76.87171666666667°

Local 04:11:42 PM

GMT 10:41:42 AM

Altitude 214 meters

Wednesday, 06.03.2024



GPS Map  
Camera Lite

GV9C+5M6, Badsa, Haryana 124105, India

Latitude

28.519521666666666°

Longitude

76.87171°

Local 04:10:33 PM

GMT 10:40:33 AM

Altitude 214 meters

Wednesday, 06.03.2024



 GPS Map  
Camera Lite

GV96+52H, Badsa, Haryana 124105, India

Latitude

28.51918333333333°

Longitude

76.86241166666667°

Local 04:28:04 pm

GMT 10:58:04 am

Altitude 213 meters

Wednesday, 06.03.2024



GPS Map  
Camera Lite

GV9F+973, Badsa, Haryana 124105, India

Latitude  
28.519346666666667°

Longitude  
76.871936666666667°

Local 04:12:54 PM  
GMT 10:42:54 AM

Altitude 214 meters  
Wednesday, 06.03.2024

**M/s Manya Dyeing, Village Badhsa Tehsil Badli District Jhajjar.**



GPS Map  
Camera Lite

Gali no. 5, Badsa, Haryana 124105, India

Latitude  
28.519045°

Longitude  
76.86294833333334°

Local 10:56:44 AM  
GMT 05:26:44 AM

Altitude 213 meters  
Thursday, 04.04.2024



9728779191, Gali Number 16, Mother Dairy Plant, Karol Bagh,  
New Delhi, Badsa, Delhi 110005, India

Latitude

28.51912666666666°

Longitude

76.862705°

Local 11:02:22 AM

GMT 05:32:22 AM

Altitude 213 meters

Thursday, 04.04.2024



 GPS Map  
Camera Lite

9728779191, Gali Number 16, Mother Dairy Plant, Karol Bagh,  
New Delhi, Badsa, Delhi 110005, India

Latitude

28.519071666666665°

Longitude

76.862795°

Local 11:02:37 AM

GMT 05:32:37 AM

Altitude 213 meters

Thursday, 04.04.2024



 GPS Map  
Camera Lite

9728779191, Gali Number 16, Mother Dairy Plant, Karol Bagh,  
New Delhi, Badsa, Delhi 110005, India

Latitude

28.51903333333333°

Longitude

76.862795°

Local 10:59:57 AM

GMT 05:29:57 AM

Altitude 213 meters

Thursday, 04.04.2024



9728779191, Gali Number 16, Mother Dairy Plant, Karol Bagh,  
New Delhi, Badsa, Delhi 110005, India

Latitude

28.51904833333333°

Longitude

76.86290333333334°

Local 11:03:07 AM

GMT 05:33:07 AM

Altitude 213 meters

Thursday, 04.04.2024



 GPS Map  
Camera Lite

Gali no. 5, Badsa, Haryana 124105, India

Latitude

28.519071666666665°

Longitude

76.862905°

Local 11:03:17 AM

GMT 05:33:17 AM

Altitude 213 meters

Thursday, 04.04.2024



GPS Map  
Camera Lite

9728779191, Gali Number 16, Mother Dairy Plant, Karol Bagh,  
New Delhi, Badsa, Delhi 110005, India

Latitude

28.519066666666664°

Longitude

76.86278°

Local 11:02:52 AM

GMT 05:32:52 AM

Altitude 213 meters

Thursday, 04.04.2024



 GPS Map  
Camera Lite

9728779191, Gali Number 16, Mother Dairy Plant, Karol Bagh,  
New Delhi, Badsa, Delhi 110005, India

Latitude

28.519074999999997°

Longitude

76.862905°

Local 11:03:29 AM

GMT 05:33:29 AM

Altitude 213 meters

Thursday, 04.04.2024



 **GPS Map**  
**Camera Lite**

9728779191, Gali Number 16, Mother Dairy Plant, Karol Bagh,  
New Delhi, Badsa, Delhi 110005, India

Latitude  
**28.519116666666665°**

Longitude  
**76.86243833333333°**

Local 11:09:18 am  
GMT 05:39:18 am

Altitude 213 meters  
Thursday, 04.04.2024



 GPS Map  
Camera Lite

Gali no. 5, Badsa, Haryana 124105, India

Latitude

28.51908166666666°

Longitude

76.86291333333334°

Local 11:03:34 AM

GMT 05:33:34 AM

Altitude 213 meters

Thursday, 04.04.2024



 GPS Map  
Camera Lite

GV96+52H, Badsa, Haryana 124105, India

Latitude

28.51918333333333°

Longitude

76.862345°

Local 11:08:13 AM

GMT 05:38:13 AM

Altitude 213 meters

Thursday, 04.04.2024



 GPS Map  
Camera Lite

GV96+52H, Badsa, Haryana 124105, India

Latitude

28.51913833333333°

Longitude

76.86235333333335°

Local 11:08:07 AM

GMT 05:38:07 AM

Altitude 213 meters

Thursday, 04.04.2024



GPS Map  
Camera Lite

Unnamed Road, Badsa, Haryana 124105, India

Latitude

28.5163219°

Longitude

76.8643487°

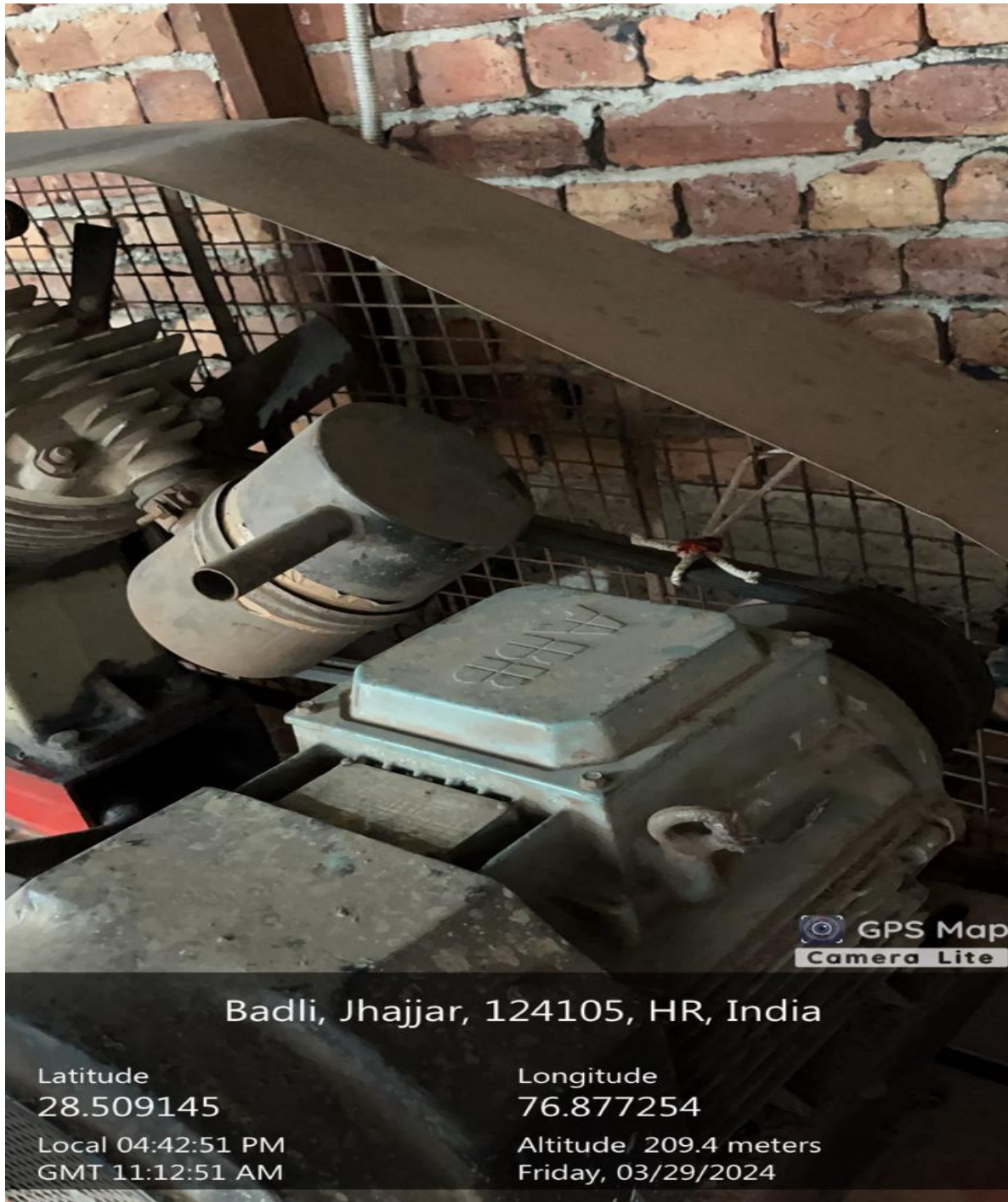
Local 11:09:13 am

GMT 05:39:13 am

Altitude 213 meters

Thursday, 04.04.2024

**M/s D.A. Wash, Vill- Badsa, Tehsil- Badli, Distt. Jhajjar.**







GPS Map  
Camera Lite

Badli, Jhajjar, 124105, HR, India

Latitude  
28.509233

Longitude  
76.877284

Local 04:43:52 PM  
GMT 11:13:52 AM

Altitude 216.5 meters  
Friday, 03/29/2024



GPS Map  
Camera Lite

Badli, Jhajjar, 124105, HR, India

Latitude  
28.509224

Longitude  
76.877291

Local 04:43:54 PM  
GMT 11:13:54 AM

Altitude 216.2 meters  
Friday, 03/29/2024



Badli, Jhajjar, 124105, HR, India

Latitude  
28.509149

Local 04:42:46 PM  
GMT 11:12:46 AM

Longitude  
76.877246

Altitude 208.4 meters  
Friday, 03/29/2024



GPS Map  
Camera Lite

Badli, Jhajjar, 124105, HR, India

Latitude  
28.509177

Local 04:44:07 PM  
GMT 11:14:07 AM

Longitude  
76.877267

Altitude 215.8 meters  
Friday, 03/29/2024



GPS Map  
Camera Lite

Badli, Jhajjar, 124105, HR, India

Latitude  
28.509164

Longitude  
76.877260

Local 04:44:15 PM  
GMT 11:14:15 AM

Altitude 215.7 meters  
Friday, 03/29/2024



GPS Map  
Camera Lite

Badli, Jhajjar, 124105, HR, India

Latitude  
28.509172

Longitude  
76.877265

Local 04:44:17 PM  
GMT 11:14:17 AM

Altitude 215.7 meters  
Friday, 03/29/2024



 GPS Map  
Camera Lite

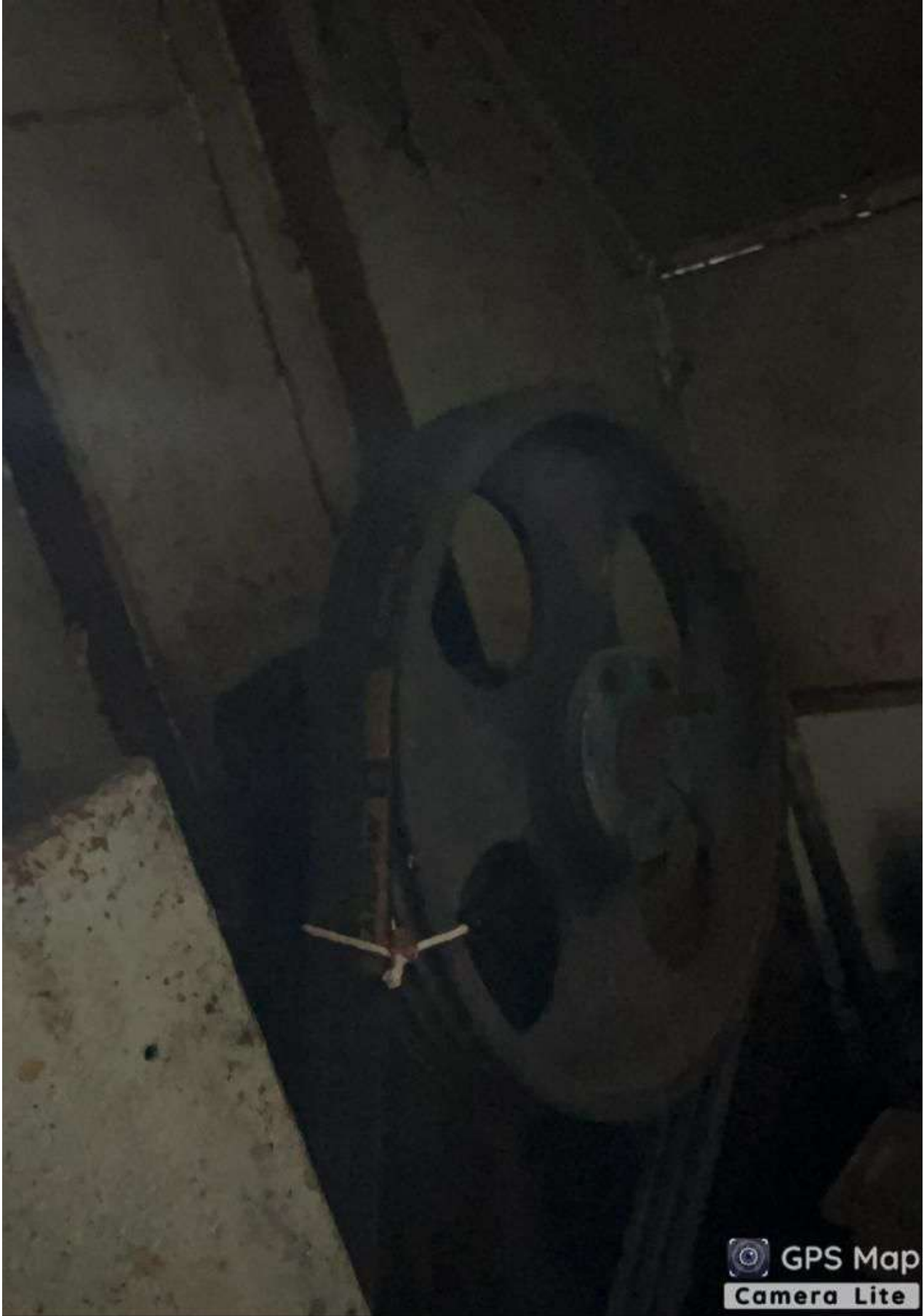
Badli, Jhajjar, 124105, HR, India

Latitude  
28.509291

Longitude  
76.877290

Local 04:44:31 PM  
GMT 11:14:31 AM

Altitude 216.8 meters  
Friday, 03/29/2024



 GPS Map  
Camera Lite

Badli, Jhajjar, 124105, HR, India

Latitude  
28.509281

Longitude  
76.877284

Local 04:44:35 PM  
GMT 11:14:35 AM

Altitude 216.6 meters  
Friday, 03/29/2024



GPS Map  
Camera Lite

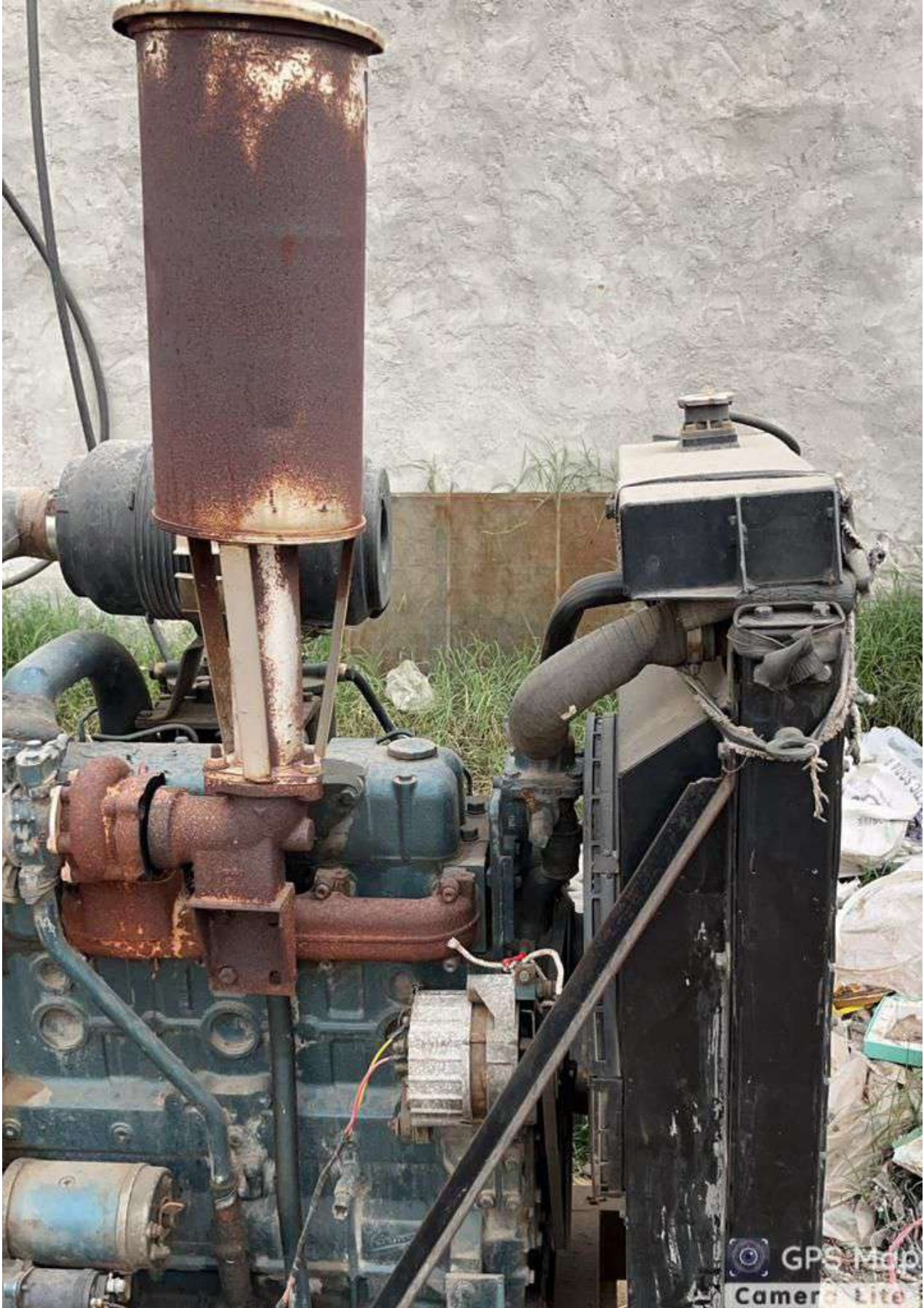
Badli, Jhajjar, 124105, HR, India

Latitude  
28.509268

Longitude  
76.877279

Local 04:44:43 PM  
GMT 11:14:43 AM

Altitude 216.1 meters  
Friday, 03/29/2024



GPS Map  
Camera Lite

Badli, Jhajjar, 124105, HR, India

Latitude  
28.509218

Longitude  
76.877356

Local 04:46:35 PM  
GMT 11:16:35 AM

Altitude 216.3 meters  
Friday, 03/29/2024



Badli, Jhajjar, 124105, HR, India

Latitude  
28.509221

Longitude  
76.877353

Local 04:46:38 PM  
GMT 11:16:38 AM

Altitude 217.2 meters  
Friday, 03/29/2024



GPS Map  
Camera Live

Badli, Jhajjar, 124105, HR, India

Latitude  
28.509082

Longitude  
76.877270

Local 04:47:47 PM  
GMT 11:17:47 AM

Altitude 215.4 meters  
Friday, 03/29/2024



GPS Map  
Camera Lite

Badli, Jhajjar, 124105, HR, India

Latitude  
28.509082

Longitude  
76.877271

Local 04:47:51 PM  
GMT 11:17:51 AM

Altitude 215.4 meters  
Friday, 03/29/2024





 GPS Map  
Camera Lite

Badli, Jhajjar, 124105, HR, India

Latitude  
28.509173

Local 04:44:04 PM  
GMT 11:14:04 AM

Longitude  
76.877266

Altitude 215.7 meters  
Friday, 03/29/2024

15/07/2024

**Action Taken Report in the matter of Original Application No. 750/2023: Varun Gulati Versus State of Haryana & Ors. Respondent, in compliance of Hon'ble National Green Tribunal Order dated 03/01/2024.**

**1. Back ground and Directions of Hon'ble NGT:**

The matter in OA No. 750/2023: Varun Gulati Versus State of Haryana & Ors. is related to highly polluting "Red category" dying units which are operating in Dheeraj Nagar & Surya Vihar of Faridabad, Bajghera, Dhankot, Dhanwapur & Sector - 37 of Gurugram, Village Badsa of Jhajjar and Friends colony, PyauManiyari and FerozpurBangar of Sonipat in Haryana. The allegation is that these dying units are operating in the residential and non-conforming areas and that there are about 500 such illegal and unauthorized dying factories operating in the said residential areas. Further allegation is that these units have not installed the ETP or any other anti-pollution devices and are discharging untreated effluents into the open area or in the drains which go to river Yamuna.

In the above said matter, Hon'ble NGT vide order dated 03/01/2024 (attached as **Annexure-1**) directed as under: -

*"Hence at this stage we deem it proper to constitute a joint committee comprising of representative of the Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Haryana State Pollution Control Board (HSPCB) and District Magistrates of District Sonipat, Faridabad, Gurgaon and Jhajjar. The District Magistrates of the concerned districts will act as Nodal Agency for the work of the committee in that district. The joint committee will carry out the inspection and will ascertain the correct ground situation and will also collect the sample of the discharge by the units and obtain the sample analysis report and take remedial action in accordance with law. The committee will complete the said exercise within a period of three months and submit the action taken report atleast one week before the next date of hearing by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".*

**2. Compliance of the Orders of Hon'ble NGT:**

In compliance of the above said orders of Hon'ble NGT, a Joint Committee comprising of the following members was constituted for District Gurugram:-

- i. Sh. Hitesh Kumar Meena, IAS, Additional Deputy Commissioner, Gurugram on behalf of District Magistrate, Gurugram
- ii. Sh. Rishabh Srivastava, Scientist 'C', Central Pollution Control Board(CPCB), New Delhi.
- iii. Sh. Vikas Grewal, Scientist 'B', Haryana State Pollution Control Board, Gurugram Region (N).

It was directed by Hon'ble NGT to the joint committee to look into the grievances of the applicant and undertake visits of the sites to verify the factual position and take appropriate remedial action.

In Compliance of the Orders of Hon'ble Tribunal, the complainant Sh. Varun Gulati was requested telephonically to accompany the Joint Committee for inspection but he didn't come for joint inspection. Joint Committee has conducted the inspections of GPS locations provided by the complainant and the details of factual position of all the sites along with the action taken against the illegal jeans washing/dyeing units which were found established/operational without Consent to Operate are as tabulated below:-

Sr. No	Name and address of Unit	Date of Inspection	Status of consent to operate	No. and Date of issuance of Closure Order	Date of Compliance of Closure Order	Status of Electricity Connections
1.	M/s Greash Washing, Dhanwapur, Gurugram	23.10.2023, 02.11.2023 & 12.07.2024	Not obtained	HSPCB/GUR/2023/INS/4958047 7CONC O001-00 dated 14.12.2023	05.01.2024 (Unit found dismantled at site)	-
2.	28.2848.3N 76 59 21.7 E	21.09.2022, 04.10.2022, 07.10.2022, 02.11.2023 & 12.07.2024	Not obtained	Unit found dismantled at site	Unit found dismantled at site	-
3	M/s Satguru Washing Village Dhanwapur, Gurugram	21.09.2022, 04.10.2022, 07.10.2022, 02.11.2023, 24.01.2024 & 12.07.2024	Not obtained	HSPCB/GUR/2024/INS/5048529 2CONC O001-004 dated 02.05.2024	14.05.2024 (Unit found dismantled at site)	-
4	M/s Shine Washing, VPO	20.09.2022	Not	HSPCB/GUR/20	14.11.2022	-

	Dhanwapur, Sector-104, Gurugram		obtained	22/INS/2889464 9CONCO001- 004 dated 15.10.2022	(Unit found dismantled at site)	
5.	28.2838.6N 76.59 48.3 E	02.11.2023	Not obtained	Unit found dismantled at site	Unit found dismantled at site	-
6.	M/s S.Wash, D-64, Ram Vihar, Dhanwapur, Gurugram	17.05.2022	Not obtained	No. I/117467/2022 dated 08.06.2022	16.06.2022	Disconnected
7.	M/s Balaji Enterprises, Village Dhanwapur, Near Godown, Gurugram	31.05.2022	Not obtained	No. I/118915/2022 dated 16.06.2022	18.06.2022	Disconnected
8.	M/s V Denim Craft, Ram Vihar, Dhanwapur Road, Gurugram-122001	20.06.2022, 26.10.2023 & 13.07.2024	Not obtained	No. I/125719/2022 dated 21.07.2022	25.07.2022 (Unit found dismantled at site)	Disconnected
9.	M/s Shree Sai V.R Washing, Khasra No.272, Daultabad Industrial Area, Teckchand Nagar Gurugram, Haryana	24.05.2022 & 21.09.2022	Not obtained	No. I/118369/2022 dated 13.06.2022	15.06.2022	Disconnected
10.	28 2915.9 N 76 59 57.6 E	04.10.2022 & 07.10.2022	Not obtained	Unit found dismantled at site	Unit found dismantled at site	-
11.	M/s sun named unit Dhanwapur Road, Ram Vihar, sector-104, Gurugram	21.09.2022, 04.10.2022, 07.10.2022	Not obtained	HSPCB/GUR/2022/INS/2920777 2CONCO001-004 dated 22.12.2022	23.12.2022	-
12.	M/s Hi look washing, Village Dhanwapur, Gurugram	02.11.2023 & 25.01.2024	Not obtained	HSPCB/GUR/2024/INS/5048528 5CONCO001-004 dated 25.04.2024	15.07.2024 (Unit found closed from main gate, closure pasted & DG set sealed)	-
13.	28.479113 77.997042	02.11.2023	Not obtained	Unit found dismantled at site	Unit found dismantled at site	-
14.	M/s Durga Enterprises, Kh. No. 36/37, Rect.	26.10.2023, 16.01.2024 & 13.07.2024	Not obtained	Unit found dismantled at site	Unit found dismantled at site	-

	No. 39/1/2/1 (1-16), Shyam Chowk, Dhankot, Gurugram					
15.	M/s Santosh Washing, Village Bajghera, Gurugram	25.05.2022	Not obtained	No. I/118373/2022 dated 13.06.2022	22.06.2022	Disconnected
16.	M/s D.K Dry cleaning & laundry service, Village Bajghera, Sector-113, Gurugram	07.11.2023	Not obtained	No. HSPCB/GUR/2023/INS/50889048 CONC O001-004 dated 08.12.2023	05.01.2024	-
17	28.52711 77.016961	21.12.2023	Not obtained	Unit found dismantled at site	Unit found dismantled at site	Not obtained
18	28.520825 77.019417	21.12.2023	Not obtained	Unit found dismantled at site	Unit found dismantled at site	Not obtained
19.	M/s CM Indigo Pvt. Ltd., Plot No.-604-605, Pace City-1, Sector-37, Gurgaon	09.10.2023	Not obtained	Unit found dismantled at site	Unit found dismantled at site	-
20	New identified unit M/s Unnamed unit at (28°28'45.74136 " 76°59'17.5794") village Dhanwapur, Gurugram	13.07.2024	Not obtained	SCN issued	Under process	Under process
21	New identified unit M/s Unnamed unit at (28°28'45.89112 " 76°59'16.78416 ") village Dhanwapur, Gurugram	12.07.2024	Not obtained	SCN issued	Under process	Under process
22	New Identified unit M/s J.P. Enterprises,	13.07.2024	Not obtained	SCN issued	Under process	Under process

Village Bajghera Near Petrol Pump Palam Vihar, Gurugram					
---	--	--	--	--	--

As per the details mentioned in the above said table, Out of total 22 number of locations, Jeans washing/Dyeing industries were found established/ operational without Consent to Operate from HSPCB at 14 Nos. of locations and No plant and machinery was found at 8 Nos. of locations. Further out of 14 Nos. of industries found established/ operational without Consent to Operate from HSPCB, 11 Nos. of industries have been closed by HSPCB along with the disconnection of electricity connections by DHBVN while Show Cause Notice for closure have been issued against 03 no of industries and further closure action and disconnection of electricity will be taken against these 03 no of industries after expiry of SCN time period.

- Copy of closure orders of industries tabulated from Sr. no. 1,3,4,6,7,8,9,11,12,15 & 16 are attached as **Annexure-2**.
- Copy of the show cause notices issued to the industries tabulated from Sr. no. 20 to 22 are attached as **Annexure-3**.
- The Photographs of the site inspections and sealing of plant and machinery are attached as **Annexure-4**.

Further, Environmental compensation have already imposed against 07 Nos. of unit and recommendation for levy of environmental compensation against 06 Nos. units have already been sent to HSPCB, Head Office by Regional office- Gurugram. For imposition environmental compensation against remaining units, Electricity Department, Revenue Department, Excise & Taxation, Secretary Municipal Committee, Gurugram have been requested to provide the record of electricity bills, land ownership record, GST record, Property ID record respectively so that date of commencement of operation of these units could be traced and accordingly Environmental Compensation would be assessed and levied on the violating industries along with the legal action as per the provisions of Water Act, 1974.

Further, it is also requested that Municipal Corporation, Gurugram may be directed to take action against these illegal Jeans washing/Dyeing industries as per provisions of Municipal Laws and confiscated plants & machineries as these industries are established in residential areas.

The Joint Committee will keep abide with the further directions of Hon'ble Tribunal.  
The report is submitted on the behalf of joint committee for kind consideration of the  
Hon'ble Tribunal.



Vikas Grewal, Scientist 'B'  
HSPCB, Gurugram Region (N)



Rishabh Sriyastava  
Scientist 'C' CPCB



Hitesh Kumar, IAS  
Additional Deputy  
Commissioner, Gurugram

Item No.05

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 750/2023

Varun Gulati

Applicant

Versus

State of Haryana &amp; Ors.

Respondent(s)

Date of hearing: 03.01.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Ms. Mansi Chahal &amp; Mr. Kapil Sagar, Advs.

**ORDER**

1. In this original application the complaint of the applicant is that highly polluting "Red category" dying units are operating in Dheeraj Nagar & Surya Vihar of Faridabad, Bajghera, Dhankot, Dhanwapur & Sector – 37 of Gurugram, Village Badsa of Jhajjar and Friends colony, Pyau Manihari and Ferozpur Bangar of Sonipat in Haryana.

2. The allegation is that these dying units are operating in the residential and non-conforming areas and that there are about 500 such illegal and unauthorized dying factories operating in the said residential areas. Further allegation is that these units have not installed the ETP or any other anti-pollution devices and are discharging untreated effluents into the open area or in the drains which go to river Yamuna.

3. Learned counsel for the applicant during the course of argument has referred to Annexure A/1 giving the Geo locations of such units which are operating in Sonipat – Friends Colony, Pyau Manihari, Ferozpur Bangar, in Gurgaon at Dhanwapur and in Faridabad at Dheeraj Nagar and has also referred to the photographs which have been filed as Annexure A/2 with the original application.

4. The plea raised in the original application and the material enclosed therewith show that the original application involves substantial issue relating to compliance of the provisions of the scheduled enactment.

5. Hence at this stage we deem it proper to constitute a joint committee comprising of representative of the Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Haryana State Pollution Control Board (HSPCB) and District Magistrates of District Sonipat, Faridabad, Gurgaon and Jhajjar. The District Magistrates of the concerned districts will act as Nodal Agency for the work of the committee in that district. The joint committee will carry out the inspection and will ascertain the correct ground situation and will also collect the sample of the discharge by the units and obtain the sample analysis report and take remedial action in accordance with law. The committee will complete the said exercise within a period of three months and submit the action taken report atleast one week before the next date of hearing by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

6. Let notice be also issued to the respondents. Applicant is directed to serve the respondents and file affidavit of service on or before the next date of hearing.

7. List on 05.04.2024.

8. A copy of this order be forwarded to the Member Secretary, CPCB, Member Secretary, HSPCB and District Magistrates of District Sonipat, Faridabad, Gurgaon and Jhajjar by e-mail for compliance.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

January 03, 2024  
Original Application No. 750/2023  
AS.



## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-hspcbho@gmail.com

Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

### CLOSURE ORDER

Whereas, M/s Greash Washing, Dhanwapur, Gurugram-122001 has established and operating a Washing of jeans at Dhanwapur, Gurugram-122001 which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. Varun through NMCG Complaint vide No. Gri/260 723/053 7-NMCG vide letter dated 26-Jul-2023

Whereas, the above said unit was visited by the field officer of the Board on 23-Oct-2023 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

Unit was found operating without obtaining Consent to Establish/ Consent to operate from the Board & not installed Effluent Treatment Plant for treatment of Effluent generated from the process.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2023/INS/49580477SCNCC001 dated 23/10/2023 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2023/RO/INS/49580477CONCR001 dated 29-Nov-2023 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s Greash Washing Dhanwapur, Gurugram-122001 by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act,

1974, is an offence.

**Dated Panchkula, the  
13-Dec-2023**

**Chairman**

**Endst. No.:HSPCB/GUR/2023/INS/49580477CONCO001-  
004**

**Dated:14-Dec-2023**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s Greash Washing, Dhanwapur, Gurugram-122001

**JATIND  
ERPAL  
SINGH** Digitally signed  
by JATINDERPAL  
SINGH  
Date: 2023.12.14  
15:55:02 +05'30'

**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**



## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-hspcbho@gmail.com

Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

### CLOSURE ORDER

Whereas, M/s Satguru Washing, Plot No. 32, Sector-104, Dhanwapur, Gurugram has established and operating a Jeans washing at Village Dhanwapur, Gurugram which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. NMCG Complaint vide letter dated 02-Nov-2023

Whereas, the above said unit was visited by the field officer of the Board on 24-Jan-2024 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

Unit found operating without obtaining CTE/CTO from the Board and without installation of Effluent Treatment Plant.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2023/INS/50485292SCNCC001 dated 03/11/2023 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2024/RO/INS/50485292CONCR002 dated 25-Jan-2024 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Unnamed Jeans Washing Unit Village Dhanwapur, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act,

1974, is an offence.

**Dated Panchkula, the  
30-Apr-2024**

**Chairman**

**Endst. No.:HSPCB/GUR/2024/INS/50485292CONCO001-  
004**

**Dated:02-May-2024**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s Satguru Washing, Plot No. 32, Sector-104, Dhanwapur, Gurugram

**JATIND  
ERPAL  
SINGH**  
Digitally signed  
by  
JATINDERPAL  
SINGH  
Date: 2024.05.02  
11:17:22 +05'30'

**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**



## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-hspcbho@gmail.com

Website:-HSPCB.GOV.IN, HROCMMS.NIC.IN

### CLOSURE ORDER

Whereas, M/s Shine Washing, VPO Dhanwapur, Sector-104, Gurugram has established and operating a unit of washing and dyeing of jeans at VPO Dhanwapur, Sector-104, Gurugram which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. Varun Gulati vide letter dated 26-Aug-2022

Whereas, the above said unit was visited by the field officer of the Board on 20-Sep-2022 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

1. Unit found operating without obtaining Consent to Establish/ Consent to operate from the Board.
2. Unit has not installed Effluent Treatment Plant for treatment of Effluent generated from the process.

Whereas, the sample(s) of effluent , were collected by the field officer of the Board during the inspection of the above said unit on 20-Sep-2022 and as per analysis reports of the said samples, the following parameters were found exceeding the prescribed limits as per detail given below:

Pollutants	AR No.	AR Date	Parameters	Results	Limits
effluent	663	30.09.2022	BOD	92	30
effluent	663	30.09.2022	COD	440	250
effluent	663	30.09.2022	TSS	236	100

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2022/INS/28894649SCNCC001 dated 29/09/2022 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurugram North vide his recommendation letter number HSPCB/GUR/2022/RO/INS/28894649CONCR001 dated 08-Oct-2022 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s Shine Washing VPO Dhanwapur, Sector-104, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
12-Oct-2022**

**Chairman**

**Endst. No.:HSPCB/GUR/2022/INS/28894649CONCO001-004**

**Dated:15-Oct-2022**

A copy of the above is forwarded to the following for information and necessary action:-

**HARYANA STATE**

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurugram North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s Shine Washing VPO Dhanwapur, Sector-104, Gurugram

**JATINDER  
PAL  
SINGH** Digitally signed  
by JATINDERPAL  
SINGH  
Date: 2022.10.15  
12:04:35 +05'30'

**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**



HSPCB

**HARYANA STATE POLLUTION CONTROL BOARD**  
 C-11 Sector-6, Panchkula  
 Ph – 0172- 577870-73, Fax No. 2581201  
 E-mail- hspcbho@gmail.com Website: hspcb.gov.in

**CLOSURE ORDER**

Whereas, M/s S.S Wash, D-64, Ram Vihar, Dhanwapur, Gurugram has established and operating a unit for washing of jeans which is polluting in nature and is covered under the Orange category;

Whereas, the above said unit was visited by the Field Officer of the Board along with the representative of Chairperson-cum-CEO, Zila Parishad, Gurugram on 17.05.2022 and reported that during inspection unit was found established/ operating without obtaining consent to establish/operate from the Board & without installation of pollution control measures i.e ETP;

Whereas, Show Cause Notice for closure was issued to the above said unit by the Regional Officer, Gurugram (North) vide his letter I/114095/2022 dated 18.05.2022 and the Regional Officer has reported that the unit has not submitted any reply in this regard till date;

Whereas, the Regional Officer, Gurugram (North) vide his letter no. I/116988/2022 dated 03.06.2022 and no. I/117326/2022 dated 07.06.2022 has recommended for taking closure action against the unit under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981;

Therefore, keeping in view the above said facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of M/s S.S Wash, D-64, Ram Vihar, Dhanwapur, Gurugram by sealing its plant, machinery and DG sets along with disconnection of the electric supply with immediate effect.

In addition to above, it is also intimated that non-compliance of directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence.

**Dated Panchkula, the  
7<sup>th</sup> June, 2022**

**P. Raghavendra Rao  
Chairman**

**Endst. No.**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram.
2. Executive Engineer (Operation Division), DHBVN, Gurugram. He is directed to disconnect the electric supply of the above said unit immediately and submit compliance report within 03 days.
3. The Regional Officer, Gurugram (North). He is asked to ensure the compliance of closure order and to submit compliance report in this regard within 03 days. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation and submit the case for Environment Compensation.
4. M/s S.S Wash, D-64, Ram Vihar, Dhanwapur, Gurugram.

Signed by Jatinder Pal  
 Sr. Env. Engineer (WC)  
 For Chairman  
 Date: 08-06-2022 10:00:07  
 Reason: Approved



HARYANA STATE POLLUTION CONTROL BOARD  
C-11 Sector-6, Panchkula  
Ph – 0172- 577870-73, Fax No. 2581201  
E-mail- hspcbho@gmail.com Website: hspcb.gov.in

**CLOSURE ORDER**

Whereas, M/s Balaji Enterprises, Village Dhanwapur, near Godown, Gurugram has established and operating a unit for washing of jeans which is polluting in nature and is covered under the Orange category;

Whereas, the above said unit was visited by the Field Officer of the Board on 31.05.2022 and reported that during inspection unit was found established/ operational without obtaining CTE/CTO from the Board & without installation of pollution control measures i.e ETP;

Whereas, a Show Cause Notice for closure was issued to the above said unit by the Regional Officer, Gurugram (North) vide his letter I/116231/2022 dated 31.05.2022 and the Regional Officer has reported that the unit has not submitted any reply in this regard till date;

Whereas, Regional Officer, Gurugram (North) vide his letter no. 2105779/2022 dated 13.06.2022 has recommended for taking closure action against the unit under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention & Control of Pollution) Act, 1981;

Therefore, keeping in view the above said facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of M/s Balaji Enterprises, Village Dhanwapur, near Godown, Gurugram by sealing its plant, machinery and DG sets alongwith disconnection of the electric supply with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence.

Dated Panchkula, the  
16<sup>th</sup> June, 2022

P. Raghavendra Rao  
Chairman

Endst. No.

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram.
2. Executive Engineer (Operation Division), DHBVN, Gurugram. He is directed to disconnect the electric supply of the above said unit immediately and submit compliance report within 03 days.
3. The Regional Officer, Gurugram (North). He is directed to ensure compliance of the closure order and to submit compliance report in this regard within 03 days. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation and submit the case for Environment Compensation.
4. M/s Balaji Enterprises, Village Dhanwapur, Near Godown, Gurugram.

Sr. Env. Engineer (WC)  
For Chairman

I/125719/2022



HSPCB

HARYANA STATE POLLUTION CONTROL BOARD  
C-11 Sector-6, Panchkula  
Ph – 0172- 577870-73, Fax No. 2581201  
E-mail- hspcbho@gmail.com Website: hspcb.gov.in

**CLOSURE ORDER**

Whereas, M/s SV Denim Craft, Ram Vihar, Dhanwapur Road, Gurugram has established and operating a unit for Washing of jeans which is polluting in nature and is covered under Orange category;

Whereas, the above said unit was visited by the Field Officer of the Board on 20.06.2022 and reported that during inspection unit was found established/operational without obtaining CTE/CTO from the Board and not installed ETP;

Whereas, effluent sample was collected from the unit and as per analysis report no. 30 dated 27.06.2022, the parameters found exceeding the prescribed limits;

Whereas, a Show Cause Notice for closure was issued to the above said unit by Regional Officer, Gurugram (North) vide his letter No. HSPCB/GUR/2022/INS/25586198SCNCC001 dated 21.06.2022 and the Regional Officer has reported that the unit has not submitted reply/compliance in this regard till date;

Whereas, Regional Officer, Gurugram (North) vide his letter no. HSPCB/GUR/2022/RO/INS/2556198CONCR001 dated 05.07.2022 has recommended for taking closure action against the unit under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention & Control of Pollution) Act, 1981;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of M/s SV Denim Craft, Ram Vihar, Dhanwapur Road, Gurugram by sealing its plant, machinery and DG sets along with disconnection of the electricity supply with immediate effect.

In addition to above it is also intimated that non-compliance of directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence.

**Dated Panchkula, the  
21<sup>st</sup> July, 2022**

**A.K Singh, IAS  
Chairman**

**Endst. No**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram.
2. Executive Engineer (Operation Division), DHBVN, Gurugram. He is directed to disconnect the electric supply of the above said unit immediately and submit compliance report within 03 days.
3. The Regional Officer, Gurugram (North). He is asked to ensure the compliance of closure order and to submit compliance report in this regard within 03 days. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation and submit the case for Environmental Compensation.
4. M/s SV Denim Craft, Ram Vihar, Dhanwapur Road, Gurugram.

**Sr. Env. Engineer (WC)  
For Chairman**

Signed by Jatinder Pal  
Singh

Date: 21-07-2022 12:28:16

Reason: Approved



HSPCB

HARYANA STATE POLLUTION CONTROL BOARD  
C-11 Sector-6, Panchkula  
Ph – 0172- 577870-73, Fax No. 2581201  
E-mail- hspcbho@gmail.com Website: hspcb.gov.in

CLOSURE ORDER

Whereas, M/s Shree Sai V.R Washing, Khasra No. 272, Daultabad Industrial Area, Teckchand Nagar Gurugram, Haryana has established and operating a unit for washing of jeans which is polluting in nature and is covered under Orange category;

Whereas, the above said unit was visited by the Field Officer of the Board along with the representative of Chairperson-cum-CEO, Zila Parishad, Gurugram on 24.05.2022 and reported that during inspection unit was found established/ operating without obtaining CTE/CTO from the Board & without installation of pollution control measures i.e ETP;

Whereas, a Show Cause Notice for closure was issued to the above said unit by the Regional Officer, Gurugram (North) vide his letter I/115282/2022 dated 25.05.2022 and the Regional Officer has reported that the unit has not submitted any reply in this regard till date;

Whereas, the Regional Officer, Gurugram (North) vide his letter no. I/116979/2022 dated 03.06.2022 and no. 2093851/2022 dated 08.06.2022 has recommended for taking closure action against the unit under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of M/s Shree Sai V.R Washing, Khasra No. 272, Daultabad Industrial Area, Teckchand Nagar Gurugram, Haryana by sealing its plant, machinery and DG sets along with disconnection of the electric supply with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence.

Dated Panchkula, the  
11<sup>th</sup> June, 2022

P. Raghavendra Rao  
Chairman

Endst. No.

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram.
2. Executive Engineer (Operation Division), DHBVN, Gurugram. He is directed to disconnect the electric supply of the above said unit immediately and submit compliance report within 03 days.
3. The Regional Officer, Gurugram (North). He is directed to ensure the compliance of closure order and to submit compliance report in this regard within 03 days. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation and submit the case for Environment Compensation.
4. M/s Shree Sai V.R Washing, Khasra No. 272, Daultabad Industrial Area, Teckchand Nagar Gurugram, Haryana.

Signed by Jatinder Pal  
Sr. Env. Engineer (WC)  
For Chairman  
Date: 13-06-2022 09:33:26  
Reason: Approved



## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-hspcbho@gmail.com

Website:-HSPCB.GOV.IN, HROCMMS.NIC.IN

### CLOSURE ORDER

Whereas, M/s unnamed unit, Dhanwapur Road, Ram Vihar, sector-104, Gurugram (Lat-28.479806 Long-76.995917) has established and operating a unit of washing of fabric at Dhanwapur Road, Ram Vihar, sector-104, Gurugram (Lat-28.479806 Long- 76.995917) which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. Varun Gulati vide No.Grie/07082 2/4060- NMCG on NMCG Portal vide letter dated 07-Aug-2022

Whereas, the above said unit was visited by the field officer of the Board on 07-Oct-2022 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

Unit was established and operating illegally without obtaining CTE/CTO from the Board & without installation of Effluent Treatment Plant.

Whereas, the sample(s) of effluent , was collected by the field officer of the Board during the inspection of the above said unit on 07-Oct-2022 and as per analysis reports of the said samples, the following parameters were found exceeding the prescribed limits as per detail given below:

Pollutants	AR No.	AR Date	Parameters	Results	Limits
effluent	789	18.10.2022	TSS	220	100
effluent	789	18.10.2022	COD	304	250
effluent	789	18.10.2022	BOD	62	30

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2022/INS/29207772SCNCC001 dated 08/10/2022 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2022/RO/INS/29207772CONCR001 dated 16-Dec-2022 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water

(Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s unnamed unit Dhanwapur Road, Ram Vihar, sector-104, Gurugram (Lat-28.479806 Long- 76.995917) by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
21-Dec-2022**

**Chairman**

**Endst. No.:HSPCB/GUR/2022/INS/29207772CONCO001-  
004**

**Dated:22-Dec-2022**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurugram North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s unnamed unit, Dhanwapur Road, Ram Vihar, sector-104, Gurugram (Lat-28.479806 Long-76.995917)

**JATIND** Digitally signed  
by  
**ERPAL** JATINDERPAL  
**SINGH** SINGH  
Date:  
2022.12.22  
12:32:09 +05'30'  
**J P Singh, Sr Environment Engineer**  
**Branch Incharge (HQ)**  
**For Chairman**

**Haryana State Pollution Control Board****C-11, SECTOR-6, PANCHKULA****PHONE:-0172-2577870-73,FAX-NO-2581201****E-mail:-hspcbho@gmail.com****Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN****CLOSURE ORDER**

Whereas, M/s Hi look washing,, Village Dhanwapur, Gurugram has established and operating a Washing of jeans at Village Dhanwapur, Gurugram which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. Varun vide complaint No. Grie/260 723/053 7-NMCG vide letter dated 26-Jul-2023

Whereas, the above said unit was visited by the field officer of the Board on 25-Jan-2024 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

Unit was found operating without obtaining CTE/CTO from the Board and without installation of pollution control devices.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2023/INS/50485285SCNCC001 dated 03/11/2023 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2024/RO/INS/50485285CONCR002 dated 29-Jan-2024 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Unnamed Unit (Jeans Washing) Village Dhanwapur, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act,

1974, is an offence.

**Dated Panchkula, the  
18-Apr-2024**

**Chairman**

**Endst. No.:HSPCB/GUR/2024/INS/50485285CONCO001-  
004**

**Dated:25-Apr-2024**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s Hi look washing, Village Dhanwapur, Gurugram

**JATIND**  
**ERPAL**  
**SINGH**  
Digitally signed  
by JATINDERPAL  
SINGH  
Date: 2024.04.25  
17:01:02 +05'30'

**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**



HSPCB

HARYANA STATE POLLUTION CONTROL BOARD  
C-11 Sector-6, Panchkula  
Ph – 0172- 577870-73, Fax No. 2581201  
E-mail- hspcbho@gmail.com Website: hspcb.gov.in

**CLOSURE ORDER**

Whereas, M/s Santosh Washing, Vill. Bajghera, Gurugram has established and operating a unit for washing of fabric which is polluting in nature and is covered under Orange category;

Whereas, the above said unit was visited by the Field Officer of the Board on 25.05.2022 and reported that during inspection unit was found established/ operational without obtaining CTE/CTO from the Board & without installation of pollution control measures i.e ETP;

Whereas, a Show Cause Notice for closure was issued to the above said unit by the Regional Officer, Gurugram (North) vide his letter I/115569/2022 dated 26.05.2022 and the Regional Officer has reported that the unit has not submitted any reply in this regard till date;

Whereas, the Regional Officer, Gurugram (North) vide his letter no. I/116971/2022 dated 03.06.2022 and no. 2093797/2022 dated 08.06.2022 has recommended for taking closure action against the unit under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention & Control of Pollution) Act, 1981;

Therefore, keeping in view the above said facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of M/s Santosh Washing, Vill. Bajghera, Gurugram by sealing its plant, machinery and DG sets along with disconnection of the electric supply with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence.

Dated Panchkula, the  
10th June, 2022

P. Raghavendra Rao  
Chairman

Endst. No.

A copy of the above is forwarded to the following for information and necessary action:

1. The Deputy Commissioner, Gurugram.
2. Executive Engineer (Operation Division), DHBVN, Gurugram. He is directed to disconnect the electric supply of the above said unit immediately and submit compliance report within 03 days.
3. The Regional Officer, Gurugram (North). He is directed to ensure the compliance of closure order and to submit compliance report in this regard within 03 days. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation and submit the case for Environment Compensation.
4. M/s Santosh Washing, Vill. Bajghera, Gurugram.

Sr. Env. Engineer (WC) Pal  
For Chairman

Date: 13-06-2022 10:06:37

Reason: Approved



## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-hspcbho@gmail.com

Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

### CLOSURE ORDER

Whereas, M/s D.K Dry Cleaning and laundry service, Village Bajghera, Sector-113, Gurugram has established and operating a Garment washing at Village Bajghera, Sector-113, Gurugram which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. Varun, vide Complaint No. Grie/260 723/053 7-NMCG vide letter dated 26-Jul-2023

Whereas, the above said unit was visited by the field officer of the Board on 07-Nov-2023 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

Unit found operating without obtaining CTE/CTO from the Board & without installation of pollution control devices.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2023/INS/50889048SCNCC001 dated 09/11/2023 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2023/RO/INS/50889048CONCR001 dated 30-Nov-2023 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s D.K Dry Cleaning and laundry service Village Bajghera, Sector-113, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
07-Dec-2023**

**Chairman**

**Endst. No.:HSPCB/GUR/2023/INS/50889048CONCO001-  
004**

**Dated:08-Dec-2023**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, GURGAON NORTH
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s D.K Dry Cleaning and laundry service Village Bajghera, Sector-113, Gurugram

**JATIND  
ERPAL  
SINGH**  
Digitally signed  
by JATINDERPAL  
SINGH  
Date: 2023.12.08  
16:58:23 +05'30'

**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**



**HARYANA STATE POLLUTION CONTROL BOARD**  
**Gurgaon North Vikas Sadan, 1st Floor, Near DC Court, Gurgaon Ph.0124-2332775 Email:- hspcbrogrn@gmail.com**

No: HSPCB/GUR/2024/INS/73225799SCNCC001

Dated: 15-07-2024

To

M/s J.P. Enterprises

Village Bajghera, Near Petrol Pump Post Palam vihar, Gurugram

**Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974**

Whereas your unit has been inspected on 13-07-2024 regarding OA No. 750 of 2023 titled as Varun Gulati V/s State of Haryana and during the inspection following deficiencies has been observed as per provisions of section 21/22 of Air (Prevention & Control of Pollution) Act, 1981/ 24/25/26 of Water (Prevention & Control of Pollution) Act, 1974) :

1. Not obtained CTE/CTO from the Board.
2. Not installed pollution control devices.
3. Not obtained Change of land use permission/license/NOC certificate from the Town & Country Planning Department or respective Municipal or other Authority or village Panchayat, as the case may be.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974), for non compliance of the above mentioned observations/ deficiencies

In case you fail to comply with the observations/ deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974

In addition to above it is also intimated that non compliance of direction issued under section / 33-A of Water (Prevention & Control of Pollution) Act, 1974/ 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**Nirmal Kumar , Regional Officer**

**Regional Office Gurgaon North**





**HARYANA STATE POLLUTION CONTROL BOARD**  
**Gurgaon North Vikas Sadan, 1st Floor, Near DC Court, Gurgaon Ph.0124-2332775 Email:- hspcbrogrn@gmail.com**

No: HSPCB/GUR/2024/INS/73226919SCNCC001

Dated: 15-07-2024

To  
Unnamed Jeans Washing Unit  
Village Dhanwapur, Gurugram

**Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974**

Whereas your unit has been inspected on 13-07-2024 regarding OA No. 750 of 2023 titled as Varun Gulati V/s State of Haryana and during the inspection following deficiencies has been observed as per provisions of section 21/22 of Air (Prevention & Control of Pollution) Act, 1981/ 24/25/26 of Water (Prevention & Control of Pollution) Act, 1974) :

1. 1. Not obtained CTE/CTO from the Board. 2. Not installed pollution control devices. 3. Not obtained Change of land use permission/license/NOC certificate from the Town & Country Planning Department or respective Municipal or other Authority or village Panchayat, as the case may be.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974), for non compliance of the above mentioned observations/ deficiencies

In case you fail to comply with the observations/ deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974

In addition to above it is also intimated that non compliance of direction issued under section / 33-A of Water (Prevention & Control of Pollution) Act, 1974/ 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**NIRMAL** Digitally signed by  
NIRMAL KUMAR  
**KUMAR** Date: 2024.07.15  
16:24:28 +05'30'

**Nirmal Kumar , Regional Officer**





**HARYANA STATE POLLUTION CONTROL BOARD**  
**Gurgaon North Vikas Sadan, 1st Floor, Near DC Court, Gurgaon Ph.0124-2332775 Email:- hspcbrogrn@gmail.com**

No: HSPCB/GUR/2024/INS/73226800SCNCC001

Dated: 15-07-2024

To  
Unnamed Jeans Washing Unit  
Village Dhanwapur, Gurugram

**Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974**

Whereas your unit has been inspected on 13-07-2024 regarding OA No. 750 of 2023 titled as Varun Gulati V/s State of Haryana and during the inspection following deficiencies has been observed as per provisions of section 21/22 of Air (Prevention & Control of Pollution) Act, 1981/ 24/25/26 of Water (Prevention & Control of Pollution) Act, 1974) :

1. 1. Not obtained CTE/CTO from the Board. 2. Not installed pollution control devices. 3. Not obtained Change of land use permission/license/NOC certificate from the Town & Country Planning Department or respective Municipal or other Authority or village Panchayat, as the case may be.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974), for non compliance of the above mentioned observations/ deficiencies

In case you fail to comply with the observations/ deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974

In addition to above it is also intimated that non compliance of direction issued under section / 33-A of Water (Prevention & Control of Pollution) Act, 1974/ 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**NIRMAL** Digitally signed  
by NIRMAL  
KUMAR  
**KUMAR** Date: 2024.07.15  
16:25:09 +05'30'  
Nirmal Kumar, Regional Officer



443

## HARYANA STATE POLLUTION CONTROL BOARD

## SPOT INSPECTION REPORT OF THE INDUSTRIES

## A General Information of unit

1	Name & Address of the Unit	: MB. Grease Washing Dhansapur, Gurgaon (N-28.480192, E-76.989378)
2	Email ID of the Unit/Occupier	: -
3	Telephone Nos.	: 9654763291
4	Fax Nos.	: -
5	Date & Time of Inspection	: 23/10/2023 (4:25 PM)
6	Category Unit	: Red/Orange/Green
7	Type of Unit	: 17 Cat./Seriously Polluting/Others
8	Size of unit based upon investment cost of Plant & Machinery	: Large/Medium/Small
9	Name of the representative of the unit with designation present at the time of the inspection.	: Sh. Shambhu Kumar Pandit,
10	Name of the Directors /Partners/ Proprietor/ Manager/ Occupier etc.	: Sh. Shambhu Kumar Pandit
11	Detail of products/by product manufactured (with capacity of installation & quantity per annum)	: Jeans washing
12	Detail of Raw Material used (with quantity per annum)	: Surf, Dye and garments, caustic etc. Hydrogen peroxide
13	Manufacturing Process (in brief)	: washing of jeans.
14	Detail of Machinery	: washing/dyeing machine 150x01, 100x02, 500x01, 250x01, Hydro 250x01, Tumbler 01
15	Date of Commissioning of the unit.	: reg, 2023 (not stated at site)
16	Status of Consent to Establish	: Not obtained
17	Status of Consent to Operate	: Not obtained
18	Status of Authorization under HWM Rules.	: Not obtained

B Air Pollution		
1	Sources of air emissions from process of unit including fugitive emissions with type of Boilers/Furness, capacity & stack height.	NA
2	Status of online monitoring System (Stack/AAQ) if applicable	/
3	Details about deviation in the details/stack of Air emission/ type of fuel if any already provided to Board.	/
4	Detail of Stacks/ Chimneys/Vents	/
5	Whether Height of all stacks/ Chimneys as per norms.	/
6	Capacity of D.G. Sets	40KVA
7	Stack height of D.G. Sets above programme and whether as per norms.	/
8	Status of Acoustic Enclosure on D.G. Sets	provided
9	Noise results of D.G. Sets Monitored during inspection	not operation
10	Type & Quantity of Fuel used (Separate for each source)	/
11	Status of Air Pollution Control Devices (APCD) (a) Required or Not (b) Provided or Not (c) Detail of APCD provided with detail of all Components. (d) Whether operating APCD Satisfactorily (e) Whether operating APCD Satisfactorily	no
12	Whether provided separate flow meters in case of wet scrubber	/
13	Whether maintained Log Book for consumption of Electricity/ Chemicals/ Water for APCD	/
14	Detail of treatment of effluent in case of wet scrubber & its mode of disposal.	/
15	Whether provided Sampling arrangements on all stacks/ Chemneys including DG Sets.	/
16	General Remarks	/

### C Water Consumption

1	Sources of Water Supply	Borewell
2	Detail of measuring devices provided if any such as flow meters, V-notch etc.	no
3	Whether measuring devices has been sealed	no

4	Whether maintained the log book for supply of water from all sources & consumption for various uses.	:	no
5	Detail of Water Consumption per day/Month <del>(a)</del> Domestic Purpose (b) Boiler/Cooling (c) Industrial use (Easily Biodegradable) <del>(d)</del> Industrial Use (Not Easily Biodegradable) (e) Other	:	2-3 KLD  15-20 KLD approx
6	General Remarks	:	

#### D Water Pollution

1	Source & processes of Water Pollution including raw water treatment if any	:	washing of sand
2	No. of outlets for discharge of effluent	:	Domestic: 1 Trade: 1
3	Quality of Effluent in KLD	:	Domestic: 2 KLD approx Trade: 10-15 KLD approx
4	Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)  (a) Required or <del>Not</del> (b) Installed or <del>Not</del> (c) Detail of STP/ETP Provided (if required) with detail of all components and technology used. (d) Whether structurally adequate or not (e) Whether operating STP/ETP Satisfactorily (f) Whether provided online chemical dosing system/pH meter.	:	STP -ETP  not installed
5	Mode of Discharge of effluent	:	Domestic: sewer Trade: sewer
6	Name of Water recipient body if any	:	sewer
7	Detail of land in case effluent is discharged for percolation/ irrigation purpose with justification for its 100% utilization.	:	no
8	Status of ZLD as per CPCB directions if applicable.	:	No
9	Whether provided flow meters on outlet & inlet of ETP/STP	:	no
10	Whether provided separate electricity meter on ETP/STP	:	no

11	Whether maintained Log Book for consumption of Electricity/Chemicals/Quantity of effluent.	:	no
12	Status of online monitoring system, if applicable.	:	no
13	General Remarks.		

**E Hazardous Waste Management**

1	Category of Hazardous Waste generated as per rules	:	used of waste chemicals, sludge etc
2	Type & Qty. of Hazardous Waste generated	:	(i) Incinerable (ii) Recyclable (iii) Disposable For landfill (iv) Total
3	Stock-Pile Quantity of Hazardous Waste	:	Nil
4	Mode of Disposal & treatment of Hazardous Waste	:	Details not provided at site
5	Size of Hazardous Waste storage site	:	No
6	Display Board for Hazardous Waste at Factory Gate Provided or not	:	no
7	Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity)	:	Not adopted
8	Details of Hazardous Waste transported to service provider	:	Nil

**F Hazardous Chemicals Handling & Management and PLI Act, 1991**

1	List & Qty. of Hazardous Chemical handled & used (if any) with threshold quantity	:	NA
2	Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991.	:	no
3	Name of insurer agency with date & validity of policy.	:	NA
4	Whether Hazardous chemicals handling & storage facility is adequate	:	NA
5	Remarks		At the time of inspection unit found in operational conditions but stopped on arrival. Sample could not be done due to nil discharge at the time of inspection.
	Signature of the representative of the unit Name Designation & Address inspection		Signature of the Officer/Officers of the Board who conducted Name & Designation

Shambhu Kumar Pandit  
4  
Greesh Ushing  
Dhanupur Gurgaon















# GREASH WASHING

Spl. In Denim, Non Denim & All Wash

Address : Dhanwapur, Gurugram-122001 (Haryana)

M/s. Crank Jaxx MR  
Qualit Bhi Ji

Bill No. **801**

Date 06/10/23

S.No.	PARTICULARS	Qty.	Rate	Amount	
				Rs.	P.
	Denim full AMU				
	Mcley. ser pp 2m				
	Toint u.u.m				
	cebat - Supervisor	270			
	04-2124				
	shf. Liman DIN.				
	Feb - <del>...</del>				
	<b>JOB WORK DONE</b>				
	30/9/23	270			
			TOTAL		

E. & O. E.

For **GREASH WASHING**

Goods Once sold will be taken back.

Receiver Signature



## HARYANA STATE POLLUTION CONTROL BOARD

## SPOT INSPECTION REPORT OF THE INDUSTRIES


N: 28.480/92

E = 76.989378

## A General Information of unit

1	Name & Address of the Unit	:	M/S Greach Washing Dhawaper, Gungram.
2	Email ID of the Unit/Occupier	:	
3	Telephone Nos.	:	
4	Fax Nos.	:	
5	Date & Time of Inspection	:	2/11/2023
6	Category Unit	:	Red/Orange/Green
7	Type of Unit	:	17 Cat./Seriously Polluting/Others
8	Size of unit based upon investment cost of Plant & Machinery	:	Large/Medium/Small
9	Name of the representative of the unit with designation present at the time of the inspection.	:	Inspection of the unit has been conducted by the joint team of SESTB.
10	Name of the Directors /Partners/ Proprietor/ Manager/ Occupier etc.	:	at the time of inspection
11	Detail of products/by product manufactured (with capacity of installation & quantity per annum)	:	Unit found closed.
12	Detail of Raw Material used (with quantity per annum)	:	
13	Manufacturing Process (in brief)	:	
14	Detail of Machinery	:	
15	Date of Commissioning of the unit.	:	
16	Status of Consent to Establish	:	
17	Status of Consent to Operate	:	
18	Status of Authorization under HWM Rules.	:	

## B Air Pollution

1	Sources of air emissions from process of unit including fugitive emissions with type of Boilers/Furness, capacity & stack height.	:	<p>Inspection of the unit has been conducted by the joint team of SESTF. At the time of inspection unit found closed</p> 
2	Status of online monitoring System (Stack/AAQ) if applicable	:	
3	Details about deviation in the details/stack of Air emission/ type of fuel if any already provided to Board.	:	
4	Detail of Stacks/ Chimneys/Vents	:	
5	Whether Height of all stacks/ Chimneys as per norms.	:	
6	Capacity of D.G. Sets	:	
7	Stack height of D.G. Sets above programme and whether as per norms.	:	
8	Status of Acoustic Enclosure on D.G. Sets	:	
9	Noise results of D.G. Sets Monitored during inspection	:	
10	Type & Quantity of Fuel used (Separate for each source)	:	
11	Status of Air Pollution Control Devices (APCD) (a) Required or Not (b) Provided or Not (c) Detail of APCD provided with detail of all Components. (d) Whether operating APCD Satisfactorily (e) Whether operating APCD Satisfactorily	:	
12	Whether provided separate flow meters in case of wet scrubber	:	
13	Whether maintained Log Book for consumption of Electricity/ Chemicals/ Water for APCD	:	
14	Detail of treatment of effluent in case of wet scrubber & its mode of disposal.	:	
15	Whether provided Sampling arrangements on all stacks/ Chemneys including DG Sets.	:	
16	General Remarks	:	

## C Water Consumption

1	Sources of Water Supply	:
2	Detail of measuring devices provided if any such as flow meters, V-notch etc.	:
3	Whether measuring devices has been sealed	:



11	Whether maintained Log Book for consumption of Electricity/Chemicals/Quantity of effluent.	:	Inspection of the unit has been conducted by the joint team of SESTF at the time of inspection unit found closed.
12	Status of online monitoring system, if applicable.	:	
13	General Remarks.	:	

**E Hazardous Waste Management**

1	Category of Hazardous Waste generated as per rules.	:	
2	Type & Qty. of Hazardous Waste generated	:	(i) Incinerable (ii) Recyclable (iii) Disposable For landfill (iv) Total
3	Stock-Pile Quantity of Hazardous Waste	:	
4	Mode of Disposal & treatment of Hazardous Waste	:	
5	Size of Hazardous Waste storage site	:	
6	Display Board for Hazardous Waste at Factory Gate Provided or not	:	
7	Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity)	:	
8	Details of Hazardous Waste transported to service provider	:	

**F Hazardous Chemicals Handling & Management and PLI Act, 1991**

1	List & Qty. of Hazardous Chemical handled & used (if any) with threshold quantity	:	
2	Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991.	:	
3	Name of insurer agency with date & validity of policy.	:	
4	Whether Hazardous chemicals handling & storage facility is adequate	:	
5	Remarks	:	
Signature of the representative of the unit Name Designation & Address inspection		:	<p>Varun JE/Insp</p> <p>Signature of the Officer/Officers of the Board who conducted</p> <p>VARUN</p> <p>Name &amp; Designation</p>

File closed  
25

SIB

Complaint closed  
21/04/2018  
Shayam Singh





N 28°28'47.94528" (LAT)

E 76°59'21.75936" (LONG)

Altitude: 216 m a.s.l

02/11/2023 13:48

Location provider: Fused

No street

Gurugram 122001

Haryana

India

Compliance report of closure orders passed by  
Haryana State Pollution Control Board, Panchkula

In compliance of the orders passed by The Chairman, Haryana State Pollution Control Board, Panchkula vide H.O. letter No. *MSPCB/GUR/2023/MS/49580477CANCO01-014* dated *19/12/2023* under Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 & under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 against M/s. *Greesh Washing, Dhanra, P.H.R., Gurugram* has been visited on *05/01/2024* to close down the above said unit by the following officers/officials:

1. *V. Govt Scientist - B*
2. *Mulseh, F. A*
3. *B. Jeyaraj, Officer.*
- 4.

The representative of the unit Sh. .... who is present in person at site, has been intimated about the above said orders and copy of the closure order has been delivered to him. After giving a time for completion of running process the unit has been closed by sealing its plant and machinery and D.G. Set as per detail given below:

1. *plant and machinery has already been*
2. *dismantled at site.*
3. *(orders pasted at door)*
- 4.

Sh. .... the representative of the unit who was present at the time of sealing and closing down the unit has not shown any stay orders of any court of Law in this regard. However the industry remains in the possession of its owners. They will be themselves responsible for watch and ward of the industry.

- 1.
- 2.
- 3.

(IMPRESSION OF SEAL USED)

Sig. of Representative of the Unit

*[Signature]*  
Signature of Officer of HSPCB







N 28°28'47.70444" (LAT)

E 76°59'21.6672" (LONG)

Altitude: 216 m a.s.l

05/01/2024 14:30

Location provider: Fused

No street

Gurugram 122001

Haryana

India



273

467

N 28°28'47.47296" (LAT)

E 76°59'21.8562" (LONG)

Altitude: 216 m a.s.l

05/01/2024 14:29

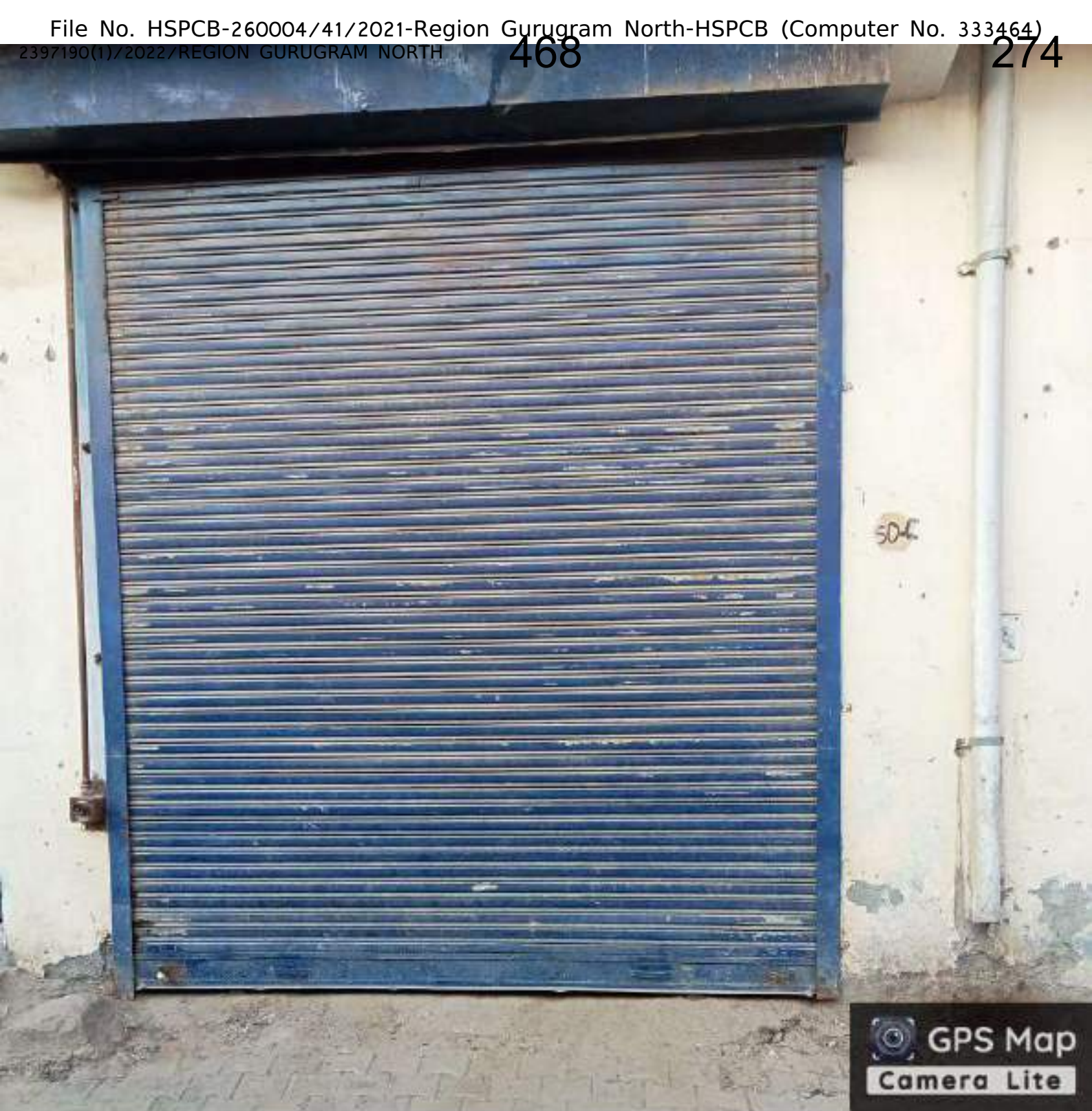
Location provider: Fused

No street

Gurugram 122001

Haryana

India



 **GPS Map**  
**Camera Lite**

50c basai industrial area, Basai Village, Sector 9B,  
Gurugram, Haryana 122001, India

Latitude

28.459731666666666°

Longitude

76.98766833333335°

Local 05:13:13 PM

GMT 11:43:13 AM

Altitude 13.33 meters

Thursday, 06.10.2022

## HARYANA STATE POLLUTION CONTROL BOARD

### SPOT INSPECTION REPORT OF THE INDUSTRIES

Long → 28.479722  
 Lat → 76.988750

**A General Information of unit**

1	Name & Address of the Unit	:	Un-named unit Dhanwanpue village, sec-104, Gurugram
2	Email ID of the Unit/Occupier	:	
3	Telephone Nos.	:	
4	Fax Nos.	:	
5	Date & Time of Inspection	:	04/10/22 @ 10:05AM
6	Category Unit	:	Red/Orange/Green
7	Type of Unit	:	17 Cat./Seriously Polluting/Others
8	Size of unit based upon investment cost of Plant & Machinery	:	Large/Medium/Small
9	Name of the representative of the unit with designation present at the time of the inspection.	:	/
10	Name of the Directors /Partners/ Proprietor/ Manager/ Occupier etc.	:	
11	Detail of products/by product manufactured (with capacity of installation & quantity per annum)	:	
12	Detail of Raw Material used (with quantity per annum)	:	
13	Manufacturing Process (in brief)	:	
14	Detail of Machinery	:	
15	Date of Commissioning of the unit.	:	
16	Status of Consent to Establish	:	
17	Status of Consent to Operate	:	
18	Status of Authorization under HWM Rules,	:	

**B Air Pollution**

1	Sources of air emissions from process of unit including fugitive emissions with type of Boilers/Furness, capacity & stack height.	:	
2	Status of online monitoring System (Stack/AAQ) if applicable	:	
3	Details about deviation in the details/stack of Air emission/ type of fuel if any already provided to Board.	:	
4	Detail of Stacks/ Chimneys/Vents	:	
5	Whether Height of all stacks/ Chimneys as per norms.	:	
6	Capacity of D.G. Sets	:	
7	Stack height of D.G. Sets above programme and whether as per norms.	:	
8	Status of Acoustic Enclosure on D.G. Sets	:	
9	Noise results of D.G. Sets Monitored during inspection	:	
10	Type & Quantity of Fuel used (Separate for each source)	:	
11	Status of Air Pollution Control Devices (APCD) (a) Required or Not (b) Provided or Not (c) Detail of APCD provided with detail of all Components. (d) Whether operating APCD Satisfactorily (e) Whether operating APCD Satisfactorily	:	
12	Whether provided separate flow meters in case of wet scrubber	:	
13	Whether maintained Log Book for consumption of Electricity/ Chemicals/ Water for APCD	:	
14	Detail of treatment of effluent in case of wet scrubber & its mode of disposal.	:	
15	Whether provided Sampling arrangements on all stacks/ Chemneys including DG Sets.	:	
16	General Remarks	:	

**C Water Consumption**

1	Sources of Water Supply	:	
2	Detail of measuring devices provided if any such as flow meters, V-notch etc.	:	
3	Whether measuring devices has been sealed	:	

4	Whether maintained the log book for supply of water from all sources & consumption for various uses.	:	
5	Detail of Water Consumption per day/Month (a) Domestic Purpose (b) Boiler/Cooling (c) Industrial use (Easily Biodegradable) (d) Industrial Use (Not Easily Biodegradable) (e) Other	:	
6	General Remarks	:	

**D Water Pollution**

1	Source & processes of Water Pollution including raw water treatment if any	:	
2	No. of outlets for discharge of effluent	:	Domestic: Trade:
3	Quality of Effluent in KLD	:	Domestic: Trade:
4	Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)  (a) Required or Not (b) Installed or Not (c) Detail of STP/ETP Provided (if required) with detail of all components and technology used. (d) Whether structurally adequate or not (e) Whether operating STP/ETP Satisfactorily (f) Whether provided online chemical dosing system/pH meter.	:	STP            ETP
5	Mode of Discharge of effluent	:	Domestic: Trade:
6	Name of Water recipient body if any	:	
7	Detail of land in case effluent is discharged for percolation/ irrigation purpose with justification for its 100% utilization.	:	
8	Status of ZLD as per CPCB directions if applicable.	:	
9	Whether provided flow meters on outlet & inlet of ETP/STP	:	
10	Whether provided separate electricity meter on ETP/STP	:	

11	Whether maintained Log Book for consumption of Electricity/Chemicals/Quantity of effluent.	:	
12	Status of online monitoring system, if applicable.	:	
13	General Remarks.		

**E Hazardous Waste Management**

1	Category of Hazardous Waste generated as per rules.	:	
2	Type & Qty. of Hazardous Waste generated	:	(i) Incinerable (ii) Recyclable (iii) Disposable For landfill (iv) Total
3	Stock-Pile Quantity of Hazardous Waste	:	
4	Mode of Disposal & treatment of Hazardous Waste	:	
5	Size of Hazardous Waste storage site	:	
6	Display Board for Hazardous Waste at Factory Gate Provided or not	:	
7	Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity)	:	
8	Details of Hazardous Waste transported to service provider	:	

**F Hazardous Chemicals Handling & Management and PLI Act, 1991**

1	List & Qty. of Hazardous Chemical handled & used (if any) with threshold quantity	:	
2	Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991.	:	
3	Name of insurer agency with date & validity of policy.	:	
4	Whether Hazardous chemicals handling & storage facility is adequate	:	
5	Remarks <i>Unit found closed during inspection</i>	:	

Signature of the representative of the unit  
 Name Designation & Address Inspection

*[Signature]*  
 Signature of the Officer/Officers of the Board who conducted

Name & Designation

279

473



GPS Map  
Camera Lite

FXHQ+PH4, Dhanwapur Village, Sector 104, Gurugram,  
Haryana 122006, India

Latitude

28.47983166666667°

Longitude

76.98858°

Local 10:20:26 AM

GMT 04:50:26 AM

Altitude 13.29 meters

Tuesday, 04.10.2022

## HARYANA STATE POLLUTION CONTROL BOARD

### SPOT INSPECTION REPORT OF THE INDUSTRIES

Lat → 28.479722

Long → 76.988750

**A General Information of unit**

1	Name & Address of the Unit	:	un-named unit Dhanpur village Gurugram
2	Email ID of the Unit/Occupier	:	
3	Telephone Nos.	:	
4	Fax Nos.	:	
5	Date & Time of Inspection	:	07/10/22
6	Category Unit	:	Red/Orange/Green
7	Type of Unit	:	17 Cat./Seriously Polluting/Others
8	Size of unit based upon investment cost of Plant & Machinery	:	Large/Medium/Small
9	Name of the representative of the unit with designation present at the time of the inspection.	:	
10	Name of the Directors /Partners/ Proprietor/ Manager/ Occupier etc.	:	
11	Detail of products/by product manufactured (with capacity of installation & quantity per annum)	:	
12	Detail of Raw Material used (with quantity per annum)	:	
13	Manufacturing Process (in brief)	:	
14	Detail of Machinery	:	
15	Date of Commissioning of the unit.	:	
16	Status of Consent to Establish	:	
17	Status of Consent to Operate	:	
18	Status of Authorization under HWM Rules.	:	

**B Air Pollution**

1	Sources of air emissions from process of unit including fugitive emissions with type of Boilers/Furfless, capacity & stack height.	:	
2	Status of online monitoring System (Stack/AAQ) if applicable	:	
3	Details about deviation in the details/stack of Air emission/ type of fuel if any already provided to Board.	:	
4	Detail of Stacks/ Chimneys/Vents	:	
5	Whether Height of all stacks/ Chimneys as per norms.	:	
6	Capacity of D.G. Sets	:	
7	Stack height of D.G. Sets above programme and whether as per norms.	:	
8	Status of Acoustic Enclosure on D.G. Sets	:	
9	Noise results of D.G. Sets Monitored during inspection	:	
10	Type & Quantity of Fuel used (Separate for each source)	:	
11	Status of Air Pollution Control Devices (APCD) (a) Required or Not (b) Provided or Not (c) Detail of APCD provided with detail of all Components. (d) Whether operating APCD Satisfactorily (e) Whether operating APCD Satisfactorily	:	
12	Whether provided separate flow meters in case of wet scrubber	:	
13	Whether maintained Log Book for consumption of Electricity/ Chemicals/ Water for APCD	:	
14	Detail of treatment of effluent in case of wet scrubber & its mode of disposal.	:	
15	Whether provided Sampling arrangements on all stacks/ Chemneys including DG Sets.	:	
16	General Remarks	:	

**C Water Consumption**

1	Sources of Water Supply	:	
2	Detail of measuring devices provided if any such as flow meters, V-notch etc.	:	
3	Whether measuring devices has been sealed	:	

4	Whether maintained the log book for supply of water from all sources & consumption for various uses.	:	
5	Detail of Water Consumption per day/Month (a) Domestic Purpose (b) Boiler/Cooling (c) Industrial use (Easily Biodegradable) (d) Industrial Use (Not Easily Biodegradable) (e) Other	: : : : : :	
6	General Remarks	:	

**D Water Pollution**

1	Source & processes of Water Pollution including raw water treatment if any	:	
2	No. of outlets for discharge of effluent	:	Domestic: Trade:
3	Quality of Effluent in KLD	:	Domestic: Trade:
4	Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)  (a) Required or Not (b) Installed or Not (c) Detail of STP/ETP Provided (if required) with detail of all components and technology used. (d) Whether structurally adequate or not (e) Whether operating STP/ETP Satisfactorily (f) Whether provided online chemical dosing system/pH meter.	: : : : : : :	STP           ETP
5	Mode of Discharge of effluent	:	Domestic: Trade:
6	Name of Water recipient body if any	:	
7	Detail of land in case effluent is discharged for percolation/ irrigation purpose with justification for its 100% utilization.	:	
8	Status of ZLD as per CPCB directions if applicable.	:	
9	Whether provided flow meters on outlet & inlet of ETP/STP	:	
10	Whether provided separate electricity meter on ETP/STP	:	

11	Whether maintained Log Book for consumption of Electricity/Chemicals/Quantity of effluent.	:	
12	Status of online monitoring system, if applicable.	:	
13	General Remarks.		

**E Hazardous Waste Management**

1	Category of Hazardous Waste generated as per rules.	:	
2	Type & Qty. of Hazardous Waste generated	:	(i) Incinerable (ii) Recyclable (iii) Disposable For landfill (iv) Total
3	Stock-Pile Quantity of Hazardous Waste	:	
4	Mode of Disposal & treatment of Hazardous Waste	:	
5	Size of Hazardous Waste storage site	:	
6	Display Board for Hazardous Waste at Factory Gate Provided or not	:	
7	Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity)	:	
8	Details of Hazardous Waste transported to service provider	:	

**F Hazardous Chemicals Handling & Management and PLI Act, 1991**

1	List & Qty. of Hazardous Chemical handled & used (if any) with threshold quantity	:	
2	Whether prepared on site emergency plan and taken insurance policy under PLI Act, 1991.	:	
3	Name of insurer agency with date & validity of policy.	:	
4	Whether Hazardous chemicals handling & storage facility is adequate	:	
5	Remarks Unit found closed / Sushma ASI	:	
	Signature of the representative of the unit Name Designation & Address inspection		Signature of the Officer/Officers of the Board who conducted  Name & Designation



GPS Map  
Camera Lite

FXHQ+PH4, Dhanwapur Village, Sector 104, Gurugram,  
Haryana 122006, India

Latitude

28.479803333333333°

Longitude

76.988554999999999°

Local 10:51:29 AM

GMT 05:21:29 AM

Altitude 13.29 meters

Friday, 07.10.2022

496

285

479

### HARYANA STATE POLLUTION CONTROL BOARD

#### SPOT INSPECTION REPORT OF THE INDUSTRIES

Long → 28.479806

Lat → 76.989556

**A General Information of unit**

1	Name & Address of the Unit	:	unnamed unit Dhanwaj Road, Sec-10 G, Gurugram
2	Email ID of the Unit/Occupier	:	
3	Telephone Nos.	:	
4	Fax Nos.	:	
5	Date & Time of Inspection	:	04/10/22 @ 11:30 Am
6	Category Unit	:	Red/Orange/Green
7	Type of Unit	:	17 Cat./Seriously Polluting/Others
8	Size of unit based upon investment cost of Plant & Machinery	:	Large/Medium/Small
9	Name of the representative of the unit with designation present at the time of the inspection.	:	/
10	Name of the Directors /Partners/ Proprietor/ Manager/ Occupier etc.	:	
11	Detail of products/by product manufactured (with capacity of installation & quantity per annum)	:	
12	Detail of Raw Material used (with quantity per annum)	:	
13	Manufacturing Process (in brief)	:	
14	Detail of Machinery	:	
15	Date of Commissioning of the unit.	:	
16	Status of Consent to Establish	:	
17	Status of Consent to Operate	:	
18	Status of Authorization under HWM Rules.	:	

**B Air Pollution**

1	Sources of air emissions from process of unit including fugitive emissions with type of Boilers/Furness, capacity & stack height.	:	
2	Status of online monitoring System (Stack/AAQ) if applicable	:	
3	Details about deviation in the details/stack of Air emission/ type of fuel if any already provided to Board.	:	
4	Detail of Stacks/ Chimneys/Vents	:	
5	Whether Height of all stacks/ Chimneys as per norms.	:	
6	Capacity of D.G. Sets	:	
7	Stack height of D.G. Sets above programme and whether as per norms.	:	
8	Status of Acoustic Enclosure on D.G. Sets	:	
9	Noise results of D.G. Sets Monitored during inspection	:	
10	Type & Quantity of Fuel used (Separate for each source)	:	
11	Status of Air Pollution Control Devices (APCD) (a) Required or Not (b) Provided or Not (c) Detail of APCD provided with detail of all Components. (d) Whether operating APCD Satisfactorily (e) Whether operating APCD Satisfactorily	:	
12	Whether provided separate flow meters in case of wet scrubber	:	
13	Whether maintained Log Book for consumption of Electricity/ Chemicals/ Water for APCD	:	
14	Detail of treatment of effluent in case of wet scrubber & its mode of disposal.	:	
15	Whether provided Sampling arrangements on all stacks/ Chemneys including DG Sets.	:	
16	General Remarks	:	

**C Water Consumption**

1	Sources of Water Supply	:	
2	Detail of measuring devices provided if any such as flow meters, V-notch etc.	:	
3	Whether measuring devices has been sealed	:	

4	Whether maintained the log book for supply of water from all sources & consumption for various uses.	:	
5	Detail of Water Consumption per day/Month (a) Domestic Purpose (b) Boiler/Cooling (c) Industrial use (Easily Biodegradable) (d) Industrial Use (Not Easily Biodegradable) (e) Other	: : : : : :	
6	General Remarks	:	

**D Water Pollution**

1	Source & processes of Water Pollution including raw water treatment if any	:	
2	No. of outlets for discharge of effluent	:	Domestic: Trade:
3	Quality of Effluent in KLD	:	Domestic: Trade:
4	Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)  (a) Required or Not (b) Installed or Not (c) Detail of STP/ETP Provided (if required) with detail of all components and technology used. (d) Whether structurally adequate or not (e) Whether operating STP/ETP Satisfactorily (f) Whether provided online chemical dosing system/pH meter.	: : : : : : : : : : : :	STP           ETP
5	Mode of Discharge of effluent	:	Domestic: Trade:
6	Name of Water recipient body if any	:	
7	Detail of land in case effluent is discharged for percolation/ irrigation purpose with justification for its 100% utilization.	:	
8	Status of ZLD as per CPCB directions if applicable.	:	
9	Whether provided flow meters on outlet & inlet of ETP/STP	:	
10	Whether provided separate electricity meter on ETP/STP	:	


11	Whether maintained Log Book for consumption of Electricity/Chemicals/Quantity of effluent.	:	
12	Status of online monitoring system, if applicable.	:	
13	General Remarks.	:	

**E Hazardous-Waste-Management**

1	Category of Hazardous Waste generated as per rules.	:	
2	Type & Qty. of Hazardous Waste generated	:	(i) Incinerable (ii) Recyclable (iii) Disposable For landfill (iv) Total
3	Stock-Pile Quantity of Hazardous Waste	:	
4	Mode of Disposal & treatment of Hazardous Waste	:	
5	Size of Hazardous Waste storage site	:	
6	Display Board for Hazardous Waste at Factory Gate Provided or not	:	
7	Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity)	:	
8	Details of Hazardous Waste transported to service provider	:	

**F Hazardous Chemicals Handling & Management and PLI Act, 1991**

1	List & Qty. of Hazardous Chemical handled & used (if any) with threshold quantity	:	
2	Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991.	:	
3	Name of insurer agency with date & validity of policy.	:	
4	Whether Hazardous chemicals handling & storage facility is adequate	:	
5	Remarks <i>Unit found closed during inspection</i>	:	

Signature of the representative of the unit Name Designation & Address inspection	 Signature of the Officer/Officers of the Board who conducted  Name & Designation
--	---

## HARYANA STATE POLLUTION CONTROL BOARD

### SPOT INSPECTION REPORT OF THE INDUSTRIES

Long → 76.989556  
 Lat → 28.479806

**A General Information of unit**

1	Name & Address of the Unit	:	un-warded with Dhansapur village	
2	Email ID of the Unit/Occupier	:	/	
3	Telephone Nos.	:		
4	Fax Nos.	:		
5	Date & Time of Inspection	:		07/10/22
6	Category Unit	:		Red/Orange/Green
7	Type of Unit	:		17 Cat./Seriously Polluting/Others
8	Size of unit based upon investment cost of Plant & Machinery	:		Large/Medium/Small
9	Name of the representative of the unit with designation present at the time of the inspection.	:		
10	Name of the Directors /Partners/ Proprietor/ Manager/ Occupier etc.	:		
11	Detail of products/by product manufactured (with capacity of installation & quantity per annum)	:		
12	Detail of Raw Material used (with quantity per annum)	:		
13	Manufacturing Process (in brief)	:		
14	Detail of Machinery	:		
15	Date of Commissioning of the unit.	:		
16	Status of Consent to Establish	:		
17	Status of Consent to Operate	:		
18	Status of Authorization under HWM Rules.	:		

**B Air Pollution**

1	Sources of air emissions from process of unit including fugitive emissions with type of Boilers/Furness, capacity & stack height.	:	
2	Status of online monitoring System (Stack/AAQ) if applicable	:	
3	Details about deviation in the details/stack of Air emission/ type of fuel if any already provided to Board.	:	
4	Detail of Stacks/ Chimneys/Vents	:	
5	Whether Height of all stacks/ Chimneys as per norms.	:	
6	Capacity of D.G. Sets	:	
7	Stack height of D.G. Sets above programme and whether as per norms.	:	
8	Status of Acoustic Enclosure on D.G. Sets	:	
9	Noise results of D.G. Sets Monitored during inspection	:	
10	Type & Quantity of Fuel used (Separate for each source)	:	
11	Status of Air Pollution Control Devices (APCD) (a) Required or Not (b) Provided or Not (c) Detail of APCD provided with detail of all Components. (d) Whether operating APCD Satisfactorily (e) Whether operating APCD Satisfactorily	:	
12	Whether provided separate flow meters in case of wet scrubber	:	
13	Whether maintained Log Book for consumption of Electricity/ Chemicals/ Water for APCD	:	
14	Detail of treatment of effluent in case of wet scrubber & its mode of disposal.	:	
15	Whether provided Sampling arrangements on all stacks/ Chemneys including DG Sets.	:	
16	General Remarks	:	

**C Water Consumption**

1	Sources of Water Supply	:	
2	Detail of measuring devices provided if any such as flow meters, V-notch etc.	:	
3	Whether measuring devices has been sealed	:	

291

485

4	Whether maintained the log book for supply of water from all sources & consumption for various uses.	:	
5	Detail of Water Consumption per day/Month (a) Domestic Purpose (b) Boiler/Cooling (c) Industrial use (Easily Biodegradable) (d) Industrial Use (Not Easily Biodegradable) (e) Other	:	
6	General Remarks	:	

**D Water Pollution**

1	Source & processes of Water Pollution including raw water treatment if any	:	
2	No. of outlets for discharge of effluent	:	Domestic: Trade:
3	Quality of Effluent in KLD	:	Domestic: Trade:
4	Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)  (a) Required or Not (b) Installed or Not (c) Detail of STP/ETP Provided (if required) with detail of all components and technology used. (d) Whether structurally adequate or not (e) Whether operating STP/ETP Satisfactorily (f) Whether provided online chemical dosing system/pH meter.	:	STP          ETP
5	Mode of Discharge of effluent	:	Domestic: Trade:
6	Name of Water recipient body if any	:	
7	Detail of land in case effluent is discharged for percolation/ irrigation purpose with justification for its 100% utilization.	:	
8	Status of ZLD as per CPCB directions if applicable.	:	
9	Whether provided flow meters on outlet & inlet of ETP/STP	:	
10	Whether provided separate electricity meter on ETP/STP	:	

11	Whether maintained Log Book for consumption of Electricity/Chemicals/Quantity of effluent.	:	
12	Status of online monitoring system, if applicable.	:	
13	General Remarks.	:	

**E Hazardous Waste Management**

1	Category of Hazardous Waste generated as per rules.	:	
2	Type & Qty. of Hazardous Waste generated	:	(i) Incinerable (ii) Recyclable (iii) Disposable For landfill (iv) Total
3	Stock-Pile Quantity of Hazardous Waste	:	
4	Mode of Disposal & treatment of Hazardous Waste	:	
5	Size of Hazardous Waste storage site	:	
6	Display Board for Hazardous Waste at Factory Gate Provided or not	:	
7	Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity)	:	
8	Details of Hazardous Waste transported to service provider	:	

**F Hazardous Chemicals Handling & Management and PLI Act, 1991**

1	List & Qty. of Hazardous Chemical handled & used (if any) with threshold quantity	:	
2	Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991.	:	
3	Name of insurer agency with date & validity of policy.	:	
4	Whether Hazardous chemicals handling & storage facility is adequate	:	
5	Remarks	:	Unit found closed by J-E P. Singh 5/5/2020

Signature of the representative of the unit Name Designation & Address Inspection	Signature of the Officer/Officers of the Board who conducted  Name & Designation
--	--

293

487



**HARYANA STATE POLLUTION CONTROL BOARD**  
SPOT INSPECTION REPORT OF THE INDUSTRIES

Annexure-A

- A General Information of unit**
1. Name & Address of the unit
  2. Email id of the unit/occupier
  3. Telephone No
  4. Fax Nos
  5. Date & Time of inspection
  6. Category Unit
  7. Type of Units
  8. Size of unit based upon investment cost of Plant & Machinery
  9. Name of the representative of the unit with Designation present at the time of the inspection
  10. Name of the Directors/partners/Proprietor/ Manager / Occupier etc.
  11. Detail of products / by product manufactured (with capacity of installation & quantity per annum)
  12. Detail of Raw Material used (with quantity per annum)
  13. Manufacturing Process (in brief)
  14. Detail of Machinery installed involving polluting Process
  15. Date of Commissioning of the unit
  16. Status of Consent to Establish
  17. Status of Consent to Operate
  18. Status of Authorization under HWM Rules
- B. Air Pollution**
1. Sources of air emissions from process of unit including: Fugitive emissions with type of Boilers/Furness, Capacity & stack height.
  2. Status of online monitoring System (Stacks/AAQ) if applicable
  3. Details about deviation in the details/ stack of Air emission /type of fuel if any already provided to Board.
  4. Detail of Stacks / Chimneys / Vents
  5. Whether Height of all stacks / Chimneys as per norms:
  6. Capacity of D.G. Sets
  7. Stack height of D.G. Sets above programme and Whether as per norms
  8. Status of Acoustic Enclosure on D.G. Sets
  9. Noise results of DG Sets Monitored during inspection
  10. Type of Quantity of Fuel used (Separate for each source)
  11. Status of Air Pollution Control Devices (APCD)
    - (a) Required or Not
    - (b) Provided or Not
    - (c) Detail of APCD provided with detail of all Components:
    - (d) Whether Structurally adequate or Not
    - (e) Whether operating APCD Satisfactorily
  12. Whether provided separate flow meters in case of wet: Scrubber
  13. Whether maintained Log Book for consumption of Electricity / Chemicals / water for APCD.
  14. Detail of treatment of effluent in case of wet scrubber: & its mode of disposal.
  15. Whether provided Sampling arrangements on all Stacks / Chimney including DG Sets.
- 16. General Remarks**
- C Water Consumption**
1. Sources of water supply
  2. Detail of measuring devices provided if any such as flow: Meters, V-notch etc.
  3. Whether measuring devices has been sealed
  4. Whether maintained the log book for supply of water: From all sources & consumption for various uses.
  5. Detail of Water Consumption per day / month
    - (a) Domestic Purpose
    - (b) Boiler / Cooling
    - (c) Industrial use (Easily Biodegradable)
    - (d) Industrial use (Non Easily Biodegradable)
    - (e) Other
    - (f) General Remarks

Location of 28°28'48.7625"  
E 76°59'22.0794"

02/11/2023

Red / Orange / Green  
17 Cat. / Seriously Polluting/ others  
Large / Medium / Small

There is no dyeing / washing unit at the site. (Photograph attached)

There is no dyeing / washing unit at the site.

**D. Water Pollution**

1. Source & processes of Water Pollution including raw Water treatment if any
2. No. of outlets for discharging of effluent
3. Quantity of Effluent in KLD
4. Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)
  - (a) Required or Not
  - (b) Installed or Not
  - (c) Detail of STP/ETP Provided (if required) with Detail of all components and technology used
  - (d) Whether structurally adequate or not
  - (e) Whether operating STP / ETP Satisfactorily
  - (f) Whether provided online chemical dosing system/ pH meter
5. Mode of Discharge of effluent
6. Name of Water recipient body if any
7. Detail of land in case effluent is discharged for Percolation / irrigation purpose with justification for its 100% utilization.
8. Status of ZLD as per CPCB directions if applicable
9. Whether provided flow meters on outlet & inlet of ETP / STP
10. Whether provided separate electricity meter on ETP / STP
11. Whether maintained Log Book for consumption of Electricity / Chemicals / Quantity of effluent.
12. Status of online monitoring System, if applicable
13. General Remarks

**E. Hazardous Waste Management**

1. Category of Hazardous Waste generated as per rules :
2. Type & Qty. of Hazardous Waste generated
3. Stock-Pile Quantity of Hazardous Waste
4. Mode of Disposal & treatment of Haz. Waste
5. Size of Hazardous waste storage site
6. Display Board for Hazardous Waste at Factory Gate Provided or not
7. Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity)
8. Details of Hazardous Waste transported to service provider

**F. Hazardous Chemicals Handling & Management and PLI Act, 1991**

1. List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity
2. Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991.
3. Name of insurer agency with date & validity of policy;
4. Whether Hazardous chemicals handling & storage Facility is adequate.
5. Remarks:-

Domestic :  
Trade :

Domestic :  
Trade :

Domestic :  
Trade :

- (i) Incinerable
- (ii) recyclable
- (iii) disposable for landfill
- (iv) Total

*There is no dyeing / washing unit at this site*

*There is no dyeing / washing unit at this site (photograph attached)*

Signature of the representative of the unit

Name :  
Designation :  
Address :

Signature of the Officer / Officers of the Board who conducted the inspection

Name :  
Designation :



N 28°28'48.7686" (LAT)

E 76°59'22.0794" (LONG)

Altitude: 216 m a.s.l

02/11/2023 13:46

Location provider: Fused

No street

Gurugram 12200

Haryana

India

## HARYANA STATE POLLUTION CONTROL BOARD

### SPOT INSPECTION REPORT OF THE INDUSTRIES

Long → 28.479722  
 Lat → 76.988750

**A General Information of unit**

1	Name & Address of the Unit	:	Un-named unit Dhanwanpue village, sec-104, Gurugram
2	Email ID of the Unit/Occupier	:	
3	Telephone Nos.	:	
4	Fax Nos.	:	
5	Date & Time of Inspection	:	04/10/22 @ 10:05AM
6	Category Unit	:	Red/Orange/Green
7	Type of Unit	:	17 Cat./Seriously Polluting/Others
8	Size of unit based upon investment cost of Plant & Machinery	:	Large/Medium/Small
9	Name of the representative of the unit with designation present at the time of the inspection.	:	/
10	Name of the Directors /Partners/ Proprietor/ Manager/ Occupier etc.	:	
11	Detail of products/by product manufactured (with capacity of installation & quantity per annum)	:	
12	Detail of Raw Material used (with quantity per annum)	:	
13	Manufacturing Process (in brief)	:	
14	Detail of Machinery	:	
15	Date of Commissioning of the unit.	:	
16	Status of Consent to Establish	:	
17	Status of Consent to Operate	:	
18	Status of Authorization under HWM Rules,	:	

**B Air Pollution**

1	Sources of air emissions from process of unit including fugitive emissions with type of Boilers/Furness, capacity & stack height.	:	
2	Status of online monitoring System (Stack/AAQ) if applicable	:	
3	Details about deviation in the details/stack of Air emission/ type of fuel if any already provided to Board.	:	
4	Detail of Stacks/ Chimneys/Vents	:	
5	Whether Height of all stacks/ Chimneys as per norms.	:	
6	Capacity of D.G. Sets	:	
7	Stack height of D.G. Sets above programme and whether as per norms.	:	
8	Status of Acoustic Enclosure on D.G. Sets	:	
9	Noise results of D.G. Sets Monitored during inspection	:	
10	Type & Quantity of Fuel used (Separate for each source)	:	
11	Status of Air Pollution Control Devices (APCD) (a) Required or Not (b) Provided or Not (c) Detail of APCD provided with detail of all Components. (d) Whether operating APCD Satisfactorily (e) Whether operating APCD Satisfactorily	:	
12	Whether provided separate flow meters in case of wet scrubber	:	
13	Whether maintained Log Book for consumption of Electricity/ Chemicals/ Water for APCD	:	
14	Detail of treatment of effluent in case of wet scrubber & its mode of disposal.	:	
15	Whether provided Sampling arrangements on all stacks/ Chemneys including DG Sets.	:	
16	General Remarks	:	

**C Water Consumption**

1	Sources of Water Supply	:	
2	Detail of measuring devices provided if any such as flow meters, V-notch etc.	:	
3	Whether measuring devices has been sealed	:	

4	Whether maintained the log book for supply of water from all sources & consumption for various uses.	:	
5	Detail of Water Consumption per day/Month (a) Domestic Purpose (b) Boiler/Cooling (c) Industrial use (Easily Biodegradable) (d) Industrial Use (Not Easily Biodegradable) (e) Other	:	
6	General Remarks	:	

**D Water Pollution**

1	Source & processes of Water Pollution including raw water treatment if any	:	
2	No. of outlets for discharge of effluent	:	Domestic: Trade:
3	Quality of Effluent in KLD	:	Domestic: Trade:
4	Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)  (a) Required or Not (b) Installed or Not (c) Detail of STP/ETP Provided (if required) with detail of all components and technology used. (d) Whether structurally adequate or not (e) Whether operating STP/ETP Satisfactorily (f) Whether provided online chemical dosing system/pH meter.	:	STP           ETP
5	Mode of Discharge of effluent	:	Domestic: Trade:
6	Name of Water recipient body if any	:	
7	Detail of land in case effluent is discharged for percolation/ irrigation purpose with justification for its 100% utilization.	:	
8	Status of ZLD as per CPCB directions if applicable.	:	
9	Whether provided flow meters on outlet & inlet of ETP/STP	:	
10	Whether provided separate electricity meter on ETP/STP	:	

11	Whether maintained Log Book for consumption of Electricity/Chemicals/Quantity of effluent.	:	
12	Status of online monitoring system, if applicable.	:	
13	General Remarks.		

**E Hazardous Waste Management**

1	Category of Hazardous Waste generated as per rules.	:	
2	Type & Qty. of Hazardous Waste generated	:	(i) Incinerable (ii) Recyclable (iii) Disposable For landfill (iv) Total
3	Stock-Pile Quantity of Hazardous Waste	:	
4	Mode of Disposal & treatment of Hazardous Waste	:	
5	Size of Hazardous Waste storage site	:	
6	Display Board for Hazardous Waste at Factory Gate Provided or not	:	
7	Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity)	:	
8	Details of Hazardous Waste transported to service provider	:	

**F Hazardous Chemicals Handling & Management and PLI Act, 1991**

1	List & Qty. of Hazardous Chemical handled & used (if any) with threshold quantity	:	
2	Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991.	:	
3	Name of insurer agency with date & validity of policy.	:	
4	Whether Hazardous chemicals handling & storage facility is adequate	:	
5	Remarks <i>Unit found closed during inspection</i>	:	

Signature of the representative of the unit Name Designation & Address Inspection	Signature of the Officer/Officers of the Board who conducted  Name & Designation
--	--

301

495



 **GPS Map**  
**Camera Lite**

**FXHQ+PH4, Dhanwapur Village, Sector 104, Gurugram,  
Haryana 122006, India**

**Latitude**

**28.47983166666667°**

**Longitude**

**76.98858°**

**Local 10:20:26 AM**

**GMT 04:50:26 AM**

**Altitude 13.29 meters**

**Tuesday, 04.10.2022**

## HARYANA STATE POLLUTION CONTROL BOARD

### SPOT INSPECTION REPORT OF THE INDUSTRIES

N = 28° 28' 47.62812"  
E = 76° 59' 18.8322"

A General information of unit

1	Name & Address of the Unit	:	Unnamed Jeans washing unit Dhanwapur, Gungram
2	Email ID of the Unit/Occupier	:	
3	Telephone Nos.	:	
4	Fax Nos.	:	
5	Date & Time of Inspection	:	02/11/2023
6	Category Unit	:	Red/Orange/Green
7	Type of Unit	:	17 Cat./Seriously Polluting/Others
8	Size of unit based upon investment cost of Plant & Machinery	:	Large/Medium/Small
9	Name of the representative of the unit with designation present at the time of the inspection.	:	Inspection of the unit has been conducted along with SE-STF Team. Unit found closed at the time of inspection
10	Name of the Directors /Partners/ Proprietor/ Manager/ Occupier etc.	:	
11	Detail of products/by product manufactured (with capacity of installation & quantity per annum)	:	
12	Detail of Raw Material used (with quantity per annum)	:	
13	Manufacturing Process (in brief)	:	
14	Detail of Machinery	:	
15	Date of Commissioning of the unit.	:	
16	Status of Consent to Establish	:	
17	Status of Consent to Operate	:	
18	Status of Authorization under HWM Rules.	:	

**B Air Pollution**

1	Sources of air emissions from process of unit including fugitive emissions with type of Boilers/Furness, capacity & stack height.	:	<p>Inspection of the unit has been conducted along with the S&amp;STF team. Unit found closed at the time of inspection.</p>
2	Status of online monitoring System (Stack/AAQ) if applicable	:	
3	Details about deviation in the details/stack of Air emission/ type of fuel if any already provided to Board.	:	
4	Detail of Stacks/ Chimneys/Vents	:	
5	Whether Height of all stacks/ Chimneys as per norms.	:	
6	Capacity of D.G. Sets	:	
7	Stack height of D.G. Sets above programme and whether as per norms.	:	
8	Status of Acoustic Enclosure on D.G. Sets	:	
9	Noise results of D.G. Sets Monitored during inspection	:	
10	Type & Quantity of Fuel used (Separate for each source)	:	
11	Status of Air Pollution Control Devices (APCD) (a) Required or Not (b) Provided or Not (c) Detail of APCD provided with detail of all Components. (d) Whether operating APCD Satisfactorily (e) Whether operating APCD Satisfactorily	:	
12	Whether provided separate flow meters in case of wet scrubber	:	
13	Whether maintained Log Book for consumption of Electricity/ Chemicals/ Water for APCD	:	
14	Detail of treatment of effluent in case of wet scrubber & its mode of disposal.	:	
15	Whether provided Sampling arrangements on all stacks/ Chimneys including DG Sets.	:	
16	General Remarks	:	

**C Water Consumption**

1	Sources of Water Supply	:
2	Detail of measuring devices provided if any such as flow meters, V-notch etc.	:
3	Whether measuring devices has been sealed	:

4	Whether maintained the log book for supply of water from all sources & consumption for various uses.	:	<p><i>Inspection of the unit has been conducted along with SE STP team. Unit found closed at the time of inspection.</i></p>
5	Detail of Water Consumption per day/Month	:	
	(a) Domestic Purpose	:	
	(b) Boiler/Cooling	:	
	(c) Industrial use (Easily Biodegradable)	:	
	(d) Industrial Use (Not Easily Biodegradable)	:	
	(e) Other	:	
6	General Remarks	:	

**D Water Pollution**

1	Source & processes of Water Pollution including raw water treatment if any	:	
2	No. of outlets for discharge of effluent	:	Domestic: Trade:
3	Quality of Effluent in KLD	:	Domestic: Trade:
4	Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)	:	STP                      ETP
	(a) Required or Not	:	
	(b) Installed or Not	:	
	(c) Detail of STP/ETP Provided (if required) with detail of all components and technology used.	:	
	(d) Whether structurally adequate or not	:	
	(e) Whether operating STP/ETP Satisfactorily	:	
	(f) Whether provided online chemical dosing system/pH meter.	:	
5	Mode of Discharge of effluent	:	Domestic: Trade:
6	Name of Water recipient body if any	:	
7	Detail of land in case effluent is discharged for percolation/ Irrigation purpose with justification for its 100% utilization.	:	
8	Status of ZLD as per CPCB directions if applicable.	:	
9	Whether provided flow meters on outlet & inlet of ETP/STP	:	
10	Whether provided separate electricity meter on ETP/STP	:	

11	Whether maintained Log Book for consumption of Electricity/Chemicals/Quantity of effluent.	:	Inspection of the unit was done conducted along with the team unit found closed at the time of inspection
12	Status of online monitoring system, if applicable.	:	
13	General Remarks.	:	

**E Hazardous Waste Management**

1	Category of Hazardous Waste generated as per rules.	:	
2	Type & Qty. of Hazardous Waste generated	:	(i) Incinerable (ii) Recyclable (iii) Disposable For landfill (iv) Total
3	Stock-Pile Quantity of Hazardous Waste	:	
4	Mode of Disposal & treatment of Hazardous Waste	:	
5	Size of Hazardous Waste storage site	:	
6	Display Board for Hazardous Waste at Factory Gate Provided or not	:	
7	Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity)	:	
8	Details of Hazardous Waste transported to service provider	:	

**F Hazardous Chemicals Handling & Management and PLI Act, 1991**

1	List & Qty. of Hazardous Chemical handled & used (if any) with threshold quantity	:	
2	Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991.	:	
3	Name of insurer agency with date & validity of policy.	:	
4	Whether Hazardous chemicals handling & storage facility is adequate	:	
5	Remarks	:	
	Signature of the representative of the unit Name Designation & Address Inspection		VARUN Name & Designation Signature of the Officer/Officers of the Board who conducted VARUN Name & Designation

VARUN  
 JE (Mty)  
 Signature of the Officer/Officers of the Board who conducted  
 VARUN  
 Name & Designation  
 28  
 Shreyas  
 301



**HARYANA STATE POLLUTION CONTROL BOARD**  
SPOT INSPECTION REPORT OF THE INDUSTRIES

**A General Information of unit**

1	Name & Address of the Unit	:	M/s. Satguru washing Vill- Dhunwaper, Gurgaon
2	Email ID of the Unit/Occupier	:	
3	Telephone Nos.	:	8447270657
4	Fax Nos.	:	
5	Date & Time of Inspection	:	24/01/2024
6	Category Unit	:	Red/Orange/Green
7	Type of Unit	:	17 Cat./Seriously Polluting/Others
8	Size of unit based upon investment cost of Plant & Machinery	:	Large/Medium/Small
9	Name of the representative of the unit with designation present at the time of the inspection.	:	Sh. Mahesh Sharma
10	Name of the Directors /Partners/ Proprietor/ Manager/ Occupier etc.	:	Sh. Mahesh Sharma
11	Detail of products/by product manufactured [with capacity of installation & quantity per annum]	:	Jeans washing
12	Detail of Raw Material used (with quantity per annum)	:	Jeans, H <sub>2</sub> O <sub>2</sub> (Hydrogen peroxide), Soda, detergents etc.
13	Manufacturing Process (in brief)	:	Jeans washing
14	Detail of Machinery	:	washing machine x 3, sampling washing machines
15	Date of Commissioning of the unit.	:	Hydrator, Tumbler etc etc
16	Status of Consent to Establish	:	Not obtained
17	Status of Consent to Operate	:	Not obtained
18	Status of Authorization under HWM Rules.	:	Not obtained

## B Air Pollution

1	Sources of air emissions from process of unit including fugitive emissions with type of Boilers/Furness, capacity & stack height.	:	NA
2	Status of online monitoring System (Stack/AAQ) if applicable	:	/
3	Details about deviation in the details/stack of Air emission/ type of fuel if any already provided to Board.	:	
4	Detail of Stacks/ Chimneys/Vents	:	
5	Whether Height of all stacks/ Chimneys as per norms.	:	
6	Capacity of D.G. Sets	:	
7	Stack height of D.G. Sets above programme and whether as per norms.	:	No
8	Status of Acoustic Enclosure on D.G. Sets	:	Yes
9	Noise results of D.G. Sets Monitored during inspection	:	Not operational
10	Type & Quantity of Fuel used (Separate for each source)	:	Electricity, Diesel
11	Status of Air Pollution Control Devices (APCD) (a) Required or Not (b) Provided or Not (c) Detail of APCD provided with detail of all Components (d) Whether operating APCD Satisfactorily (e) Whether operating APCD Satisfactorily	:	NA
12	Whether provided separate flow meters in case of wet scrubber	:	/
13	Whether maintained Log Book for consumption of Electricity/ Chemicals/ Water for APCD	:	
14	Detail of treatment of effluent in case of wet scrubber & its mode of disposal.	:	
15	Whether provided Sampling arrangements on all stacks/ Chemneys including DG Sets.	:	
16	General Remarks	:	

## C Water Consumption

1	Sources of Water Supply	:	Borewell
2	Detail of measuring devices provided if any such as flow meters, V-notch etc.	:	No
3	Whether measuring devices has been sealed	:	No

4	Whether maintained the log book for supply of water from all sources & consumption for various uses.	:	do
5	Detail of Water Consumption per day/Month <input checked="" type="checkbox"/> (a) Domestic Purpose <input type="checkbox"/> (b) Boiler/Cooling <input type="checkbox"/> (c) Industrial use (Easily Biodegradable) <input checked="" type="checkbox"/> (d) Industrial Use (Not Easily Biodegradable) <input type="checkbox"/> (e) Other	:	1 KLD approx.
6	General Remarks	:	

**D Water Pollution**

1	Source & processes of Water Pollution including raw water treatment if any	:	Jeans washing
2	No. of outlets for discharge of effluent	:	Domestic: 1 Trade: 1
3	Quality of Effluent in KLD	:	Domestic: 0.5 KLD Trade:
4	Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)  <input checked="" type="checkbox"/> (a) Required or Not <input checked="" type="checkbox"/> (b) Installed or Not <input type="checkbox"/> (c) Detail of STP/ETP Provided (if required) with detail of all components and technology used. <input type="checkbox"/> (d) Whether structurally adequate or not <input type="checkbox"/> (e) Whether operating STP/ETP Satisfactorily <input type="checkbox"/> (f) Whether provided online chemical dosing system/pH meter.	:	STP  <input checked="" type="checkbox"/> Required <input checked="" type="checkbox"/> Not installed
5	Mode of Discharge of effluent	:	Domestic: Sewer Trade: Sewer
6	Name of Water recipient body / if any	:	Sewer
7	Detail of land in case effluent is discharged for percolation/ irrigation purpose with justification for its 100% utilization.	:	NA
8	Status of ZLD as per CPCB directions if applicable.	:	do
9	Whether provided flow meters on outlet & inlet of ETP/STP	:	not installed
10	Whether provided separate electricity meter on ETP/STP	:	Not installed

11	Whether maintained Log Book for consumption of Electricity/Chemicals/Quantity of effluent.	:	No
12	Status of online monitoring system, if applicable.	:	
13	General Remarks.		

**E Hazardous Waste Management**

1	Category of Hazardous Waste generated as per rules.	:	Used oil, waste sludge etc
2	Type & Qty. of Hazardous Waste generated	:	(i) Incinerable (ii) Recyclable (iii) Disposable For landfill (iv) Total
3	Stock-Pile Quantity of Hazardous Waste	:	Nil
4	Mode of Disposal & treatment of Hazardous Waste	:	Details not provided at site
5	Size of Hazardous Waste storage site	:	drum
6	Display board for Hazardous Waste at Factory Gate Provided or not	:	No
7	Whether Agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity)	:	Details not provided at site
8	Details of Hazardous Waste transported to service provider	:	Details not provided at site

**F Hazardous Chemicals Handling & Management and PLI Act, 1991**

1	List & Qty. of Hazardous Chemical handled & used (if any) with threshold quantity	:	NA
2	Whether prepared on site emergency plan and taken insurance policy under PLI Act, 1991.	:	No
3	Name of insurer agency with date & validity of policy.	:	NA
4	Whether Hazardous chemicals handling & storage facility is adequate	:	NA
5	Remarks	:	
Signature of the representative of the unit Name Designation & Address Inspection HARI 8449270657 HARI 8449270657		Signature of the Officer/Officers of the Board who conducted Name & Designation	

CIN-119

Compliance report of closure orders passed by Haryana State Pollution Control Board, Panchkula

In compliance of the orders passed by The Chairman, Haryana State Pollution Control Board, Panchkula vide H.O. letter No. HSPCB/GUR/2024/NS/50485292 dated 02/05/2024 under Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 & under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 against M/s. Satguru Washing, Plot No. 32, Sec-104, Dhanuapuri, Gurugram has been visited on 14/05/2024 to close down the above said unit by the following officers/officials:

- 1. Vibas Grewal, Scientist - B
- 2. Lavinder kumar, Peon
- 3. Shepender, Driver
- 4. Mahesh Sharma, Owner of unit

The representative of the unit Sh. Imtiaz Ali, Helper who is present in person at site, has been intimated about the above said orders and copy of the closure order has been delivered to him. After giving a time for completion of running process the unit has been closed by sealing its plant and machinery and D.C. Set as per detail given below:

- 1. Washing machines 03 Nos + 01 sampler
- 2. Tumbler X 02 Nos
- 3. Hydm No. 26 set (825 KVA), Air Compressor X 02 Nos.
- 4. Mahesh Sharma, Name of unit

Sh. Imtiaz Ali, Helper the representative of the unit who was present at the time of sealing and closing down the unit has not shown any stay orders of any court of Law in this regard. However the industry remains in the possession of its owners. They will be themselves responsible for watch and ward of the industry.

- 1.
- 2.
- 3.



(IMPRESSION OF SEAL USED)

8447270857

8447270857

श्री नारायण अशोक

Signature of Representative of the Unit

Signature of Officer of HSPCB

8090417418

8090417418







315

509





317

511



313



319

513

























331

525



526 332

0 0 1 1  
 5 0 1 1 0

INDIANA STATE POLLUTION CONTROL BOARD  
 STATE DEPARTMENT OF THE INDUSTRIES

4 General Information of unit

1 Name of facility (full name)	...
2 Name of owner (individual)	...
3 Location (city)	...
4 Zip code	...
5 State & local jurisdiction	...
6 Company code	...
7 Type of unit	...
8 Use of unit (primary/secondary/tertiary)	...
9 Name of responsible authority (state or local)	...
10 Name of responsible authority (state or local)	...
11 Name of responsible authority (state or local)	...
12 Name of responsible authority (state or local)	...
13 Name of responsible authority (state or local)	...
14 Name of responsible authority (state or local)	...
15 Name of responsible authority (state or local)	...
16 Name of responsible authority (state or local)	...
17 Name of responsible authority (state or local)	...
18 Name of responsible authority (state or local)	...
19 Name of responsible authority (state or local)	...
20 Name of responsible authority (state or local)	...

328



# 528 334

1	Whether mentioned during last 12 months any of the following circumstances occurred:	
2	Form of Work Compensation and Benefits (a) Minimum Pension (b) Retirement (c) Indemnity (Death/Disability) (d) Unemployment (e) Health (f) Other	Yes  Yes
3	Other Items	
4	Other Factors	
1	Name & address of those persons having an interest in the firm or in the business	Sample of data of C&I
2	Name of Officer & CEO	Name: J. J. ... Title: ...
3	Name of Officer (President, Vice President, Manager, Treasurer, etc.)	Name: ... Title: ...
4	Name of Officer (Secretary, Treasurer, Controller, etc.)	Name: ... Title: ...
5	Name of Officer (Director, Chairman of the Board, etc.)	Name: ... Title: ...
6	Name of Officer (Director, Chairman of the Board, etc.)	Name: ... Title: ...
7	Name of Officer (Director, Chairman of the Board, etc.)	Name: ... Title: ...
8	Name of Officer (Director, Chairman of the Board, etc.)	Name: ... Title: ...
9	Name of Officer (Director, Chairman of the Board, etc.)	Name: ... Title: ...
10	Name of Officer (Director, Chairman of the Board, etc.)	Name: ... Title: ...

330



**Compliance report of closure orders passed by  
Haryana State Pollution Control Board, Panchkula**

In compliance of the orders passed by The Chairman, Haryana State Pollution Control Board, Panchkula vide H.O. letter No. HSPCB/GUR/2022/115/285446/HGO dated 15.10.2022 under Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 & under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 against M/s. SHINI WASHING, V.P.O. DITAN WAPUR SAC-104, G.H.M.G. R.O.M., has been visited on 14/11/2022 to close down the above said unit by the following officers/officials:

1. Sidharth, AEE, Navan, Driver
2. Ankit, AEE
- 3.
- 4.

The representative of the unit Sh. Na. representative at site who is present in person at site, has been intimated about the above said orders and copy of the closure order has been delivered to him. After giving a time for completion of running process the unit has been closed by sealing its plant and machinery and D.G. Set as per detail given below:

1. The unit has been dismantled from
2. site. The same was confirmed by
3. the neighbours. Premises now locked by
4. land owners.

Sh. Na. representative at site the representative of the unit who was present at the time of sealing and closing down the unit has not shown any stay orders of any court of Law in this regard. However the industry remains in the possession of its owners. They will be themselves responsible for watch and ward of the industry.

- 1.
- 2.
- 3.

NA

(IMPRESSION OF SEAL USED)

Sig. of Representative of the Unit

Signature of Officer of HSPCB

AEE



 **GPS Map  
Camera Lite**

2, Dhanwapur Village, Sector 104, Gurugram, Haryana 122001,  
India

Latitude

28.47893046°

Longitude

76.98852641°

Local 02:14:10 PM

GMT 08:44:10 AM

Altitude 13.29 meters

Monday, 14.11.2022



2, Dhanwapur Village, Sector 104, Gurugram, Haryana 122001,  
India

Latitude

28.47890795°

Longitude

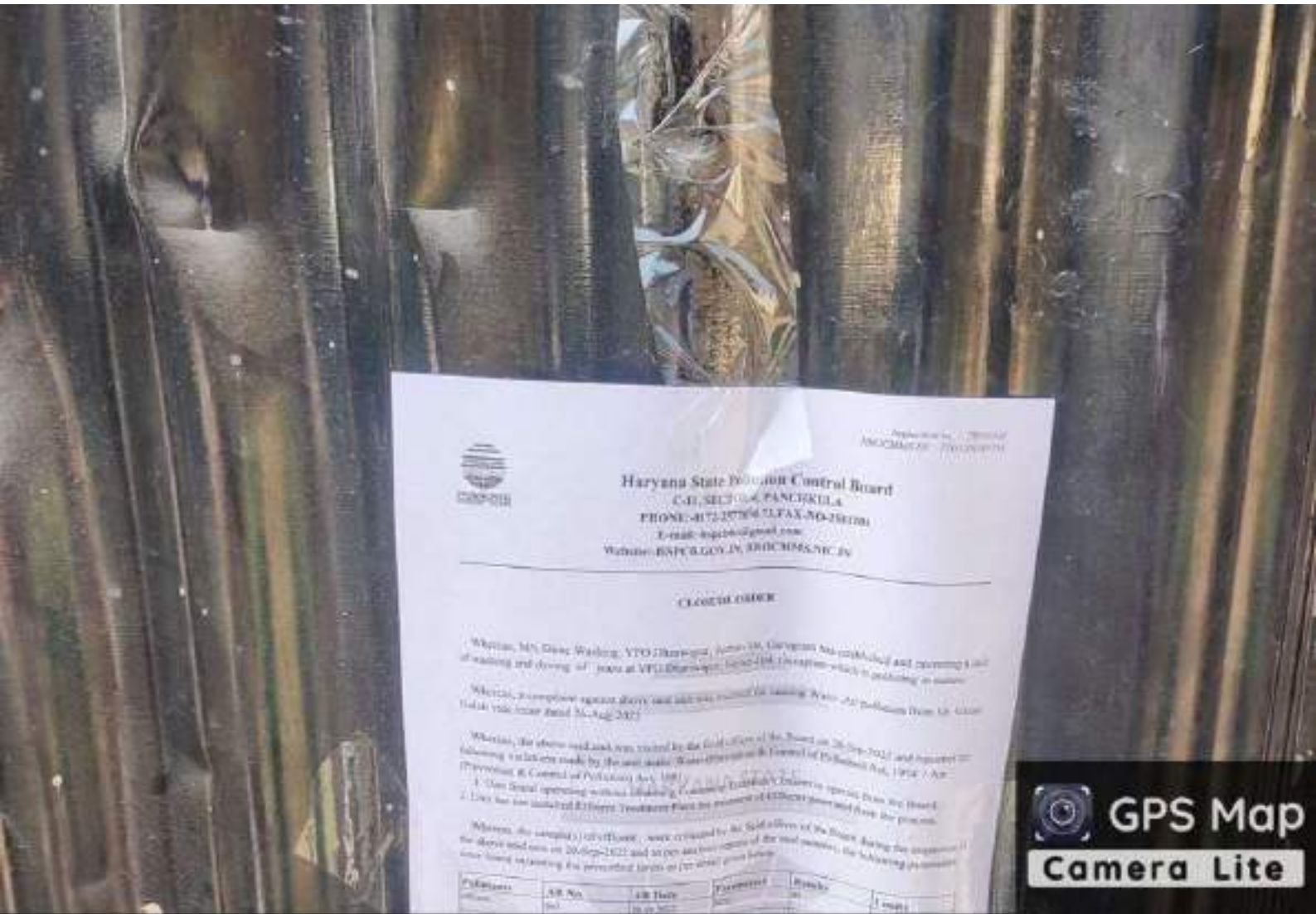
76.988526°

Local 02:14:01 PM

GMT 08:44:01 AM

Altitude 13.29 meters

Monday, 14.11.2022



**Haryana State Pollution Control Board**  
 C-11, SECTOR-104, PANDESKILA  
 PHONE-812-277061 FAX-86-256201  
 E-mail- hspcb@rediffmail.com  
 Website- HSPCB.GOV.IN, HSPCBMS.NIC.IN

**CLOSED OFFICE**

Wherein, MN Dhanwari, YTO Jharkhand, Jharkhand, Government has established and operating a unit of washing and drying of items at VPU Dhanwari, Sector-104, Gurugram which is polluting in nature.

Wherein, it is reported against above unit that was issued for causing Water and pollution from 18.05.2022 till 14.11.2022 dated 16.11.2022.

Wherein, the above unit was visited by the field officers of the Board on 20/09/2022 and reported following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1986.

1. Unit is not operating without obtaining Consent/Trade Effluent Consent as per the Board.
2. Unit has not installed Effluent Treatment Plant for treatment of Effluent generated from the process.

Wherein, the violation (s) of above, were visited by the field officers of the Board during the inspection of the above unit on 20/09/2022 and 30/09/2022 and in view of the nature of the violation, the following provisions have been suggested for prevention (s) of the above violation.

Sl. No.	AR No.	AR Date	Particulars	Remarks	Unit

**GPS Map  
Camera Lite**

2, Dhanwapur Village, Sector 104, Gurugram, Haryana 122001, India

Latitude  
28.47893276°

Longitude  
76.98852868°

Local 02:14:07 PM  
GMT 08:44:07 AM

Altitude 13.29 meters  
Monday, 14.11.2022

534  
**HARYANA STATE POLLUTION CONTROL BOARD**  
SPOT INSPECTION REPORT OF THE INDUSTRIES

Annexure-A

**A General Information of unit**

- 1. Name & Address of the unit : 28.477649°  
76.9965536°
- 2. Email id of the unit/occupier :
- 3. Telephone No :
- 4. Fax Nos. : 2/11/2023.
- 5. Date & Time of Inspection :
- 6. Category Unit : Red / Orange / Green
- 7. Type of Units : 17 Cat. / Seriously Polluting/ others
- 8. Size of unit based upon investment cost of Plant & Machinery : Large / Medium / Small
- 9. Name of the representative of the unit with Designation present at the time of the inspection :
- 10. Name of the Directors/partners/Proprietor/ Manager / Occupier etc. : There is no dyeing / washing unit at site (photograph attached)
- 11. Detail of products / by product manufactured (with capacity of installation & quantity per annum) :
- 12. Detail of Raw Material used (with quantity per annum) :
- 13. Manufacturing Process (in brief) :
- 14. Detail of Machinery installed involving polluting Process :
- 15. Date of Commissioning of the unit :
- 16. Status of Consent to Establish :
- 17. Status of Consent to Operate :
- 18. Status of Authorization under HWM Rules :

**B. Air Pollution**

- 1. Sources of air emissions from process of unit including: Fugitive emissions with type of Boilers/Furnace, Capacity & stack height.
- 2. Status of online monitoring System (Stacks/AAQ) if applicable
- 3. Details about deviation in the details/ stack of Air emission /type of fuel if any already provided to Board.
- 4. Detail of Stacks / Chimneys / Vents
- 5. Whether Height of all stacks / Chimneys as per norms:
- 6. Capacity of D.G. Sets
- 7. Stack height of D.G. Sets above programme and Whether as per norms
- 8. Status of Acoustic Enclosure on D.G. Sets
- 9. Noise results of DG Sets Monitored during inspection:
- 10. Type of Quantity of Fuel used (Separate for each source)
- 11. Status of Air Pollution Control Devices (APCD)
  - (a) Required or Not
  - (b) Provided or Not
  - (c) Detail of APCD provided with detail of all Components:
  - (d) Whether Structurally adequate or Not
  - (e) Whether operating APCD Satisfactorily
- 12. Whether provided separate flow meters in case of wet Scrubber
- 13. Whether maintained Log Book for consumption of Electricity / Chemicals / water for APCD.
- 14. Detail of treatment of effluent in case of wet scrubber: & its mode of disposal.
- 15. Whether provided Sampling arrangements on all Stacks / Chimney including DG Sets.
- 16. General Remarks

**C Water Consumption**

- 1. Sources of water supply
- 2. Detail of measuring devices provided if any such as flow Meters, V-notch etc.
- 3. Whether measuring devices has been sealed
- 4. Whether maintained the log book for supply of water: From all sources & consumption for various uses.
- 5. Detail of Water Consumption per day / month
  - (a) Domestic Purpose
  - (b) Boiler / Cooling
  - (c) Industrial use (Easily Biodegradable)
  - (d) Industrial use (Non Easily Biodegradable)
  - (e) Other
  - (f) General Remarks

There is no dyeing / washing unit at this site (Photograph attached)

A  
1.  
2.  
3.  
4.  
5.  
6.  
7.  
8.  
9.  
10.  
11.  
12.  
13.  
14.  
15.  
16.  
17.  
18.  
19.  
20.  
21.  
22.  
23.  
24.  
25.

D. Water Pollution

1. Source & processes of Water Pollution including raw :  
Water treatment if any
2. No. of outlets for discharging of effluent
3. Quantity of Effluent in KLD
4. Status of Effluent Treatment Plant (ETP)/  
Sewage Treatment Plant (STP)
  - (a) Required or Not
  - (b) Installed or Not
  - (c) Detail of STP/ETP Provided (if required) with  
Detail of all components and technology used
  - (d) Whether structurally adequate or not
  - (e) Whether operating STP / ETP Satisfactorily
  - (f) Whether provided online chemical dosing system/  
pH meter
5. Mode of Discharge of effluent
6. Name of Water recipient body if any
7. Detail of land in case effluent is discharged for  
Percolation / irrigation purpose with justification for  
Its 100% utilization.
8. Status of ZLD as per CPCB directions if applicable
9. Whether provided flow meters on outlet & inlet of  
ETP / STP
10. Whether provided separate electricity meter on  
ETP / STP
11. Whether maintained Log Book for consumption of  
Electricity / Chemicals / Quantity of effluent.
12. Status of online monitoring System, if applicable
13. General Remarks

- Domestic : :
- Trade : :
- Domestic : :
- Trade : :
- Domestic : :
- Trade : :
- Domestic : :
- Trade : :
- Domestic : :
- Trade : :
- Domestic : :
- Trade : :
- Domestic : :
- Trade : :
- Domestic : :
- Trade : :
- Domestic : :
- Trade : :

E. Hazardous Waste Management

1. Category of Hazardous Waste generated as per rules :
2. Type & Qty. of Hazardous Waste generated
3. Stock-Pile Quantity of Hazardous Waste
4. Mode of Disposal & treatment of Haz. Waste
5. Size of Hazardous waste storage site
6. Display Board for Hazardous Waste at Factory Gate  
Provided or not
7. Whether agreement made with the service provider  
for disposal of hazardous waste (if yes, give detail with  
validity)
8. Details of Hazardous Waste transported to service provider

- (i) Incinerable
- (ii) recyclable
- (iii) disposable  
for landfill
- (iv) Total

F. Hazardous Chemicals Handling & Management and PLI Act, 1991

1. List & Qty. of Hazardous chemical handled & used  
(if any) with threshold quantity
2. Whether prepared on site emergency plan and taken  
Insurance policy under PLI Act, 1991.
3. Name of insurer agency with date & validity of policy :
4. Whether Hazardous chemicals handling & storage  
Facility is adequate.
5. Remarks:-

Signature of the representative of the unit

Name :  
Designation :  
Address :

*Ge*

Signature of the Officer / Officers  
of the Board who conducted the inspection  
Name :  
Designation :



FXHW+4J6, Dhanwapur Rd, Ram Vihar,  
Sector 104, Gurugram, Haryana 122001,  
India

Latitude

28.477668°

Longitude

76.996622°

LOCAL 14:10:59

THURSDAY 11.02.2023

GMT 08:40:59

ALTITUDE 184 METER

# 343 537

INDIANA STATE FOUNDRY CONTROL BOARD  
 REPORT SUBJECT: INDUSTRIAL INDUSTRIES

4. General Information of use

1	Name & address of client	Ind. S.S. Corp., 11-11 2000 N. 1st, Columbus, Indiana
2	Name & address of manufacturer	
3	Telephone No.	636-2111
4	Age of	
5	Size & kind of machine	1-1/2" x 1/8"
6	Original cost	\$1000.00
7	Type of use	Industrial machinery
8	Use of machine (approximate use of Part & Material)	Industrial
9	Name of the manufacturer of the machine (approximate location of the machine)	Ind. S.S. Corp., Columbus
10	Name of the Director (Person in Charge) of the Machine	Mr. Carl W. Corp
11	Total amount of the product manufactured (with respect to volume & quality per year)	10000 pieces
12	Total of the material used (with respect to quantity per year)	10000 lbs. of steel, 10000 lbs. of brass
13	Manufacturer's name (approx)	Company of Ind.
14	Name of Machine	Industrial Machine
15	Name of manufacturing process	Industrial
16	Name of owner or operator	Ind. S.S. Corp.
17	Name of subject of report	Ind.
18	Name of Agricultural (or) Industrial	Ind.

339

# 538 344

Air Pollution		
1	Source of air emissions (name and address including telephone number) and type of activity (industry, capacity & other details)	Yes
1	Address of nearest monitoring station (State/AGU/Postcode)	Yes
1	Height above ground level (in metres) of the monitoring point of any stack emitting to the air	Yes
4	Name of stack/Chimney/duct	How tall? DR. High/Low?
1	Effective height of plume (Height of jet above stack)	Yes
4	Capacity of the tank	Day/month
1	Is the height of jet, low above ground level and whether it is jet	Yes
4	Is the capacity of tank, low	Prohibited
4	Name of the official, low	Yes (Noting details)
10	Type & Capacity of fuel used (Specify fuel used)	Capacity/Quantity
11	Source of Air Pollution Control Device (APCD)	
	(a) Required or Not	Yes
	(b) Installed or Not	Yes
	(c) Is it in full operation with all its components	Yes
	(d) Whether operating APCD continuously	Yes
	(e) Whether operating APCD intermittently	Yes
21	Whether provided because the owner is not aware of the statute	Yes/No
22	Whether maintained up to date for continuous air monitoring (Specify) Name of AQI	Yes/No
24	Level of emissions of effluent or gas which exceeds the standards of the Act	Yes/No
25	Whether provided (and if so, arrangement) at the site (Specify including 25.1)	Yes
26	General Remarks	—
Water Discharge		

1	Source of Water Supply	Yes/No/Other
1	Detail of existing water provided (if any) (Specify, Quantity, Quality etc.)	Yes
1	Whether existing water has been tested	Yes

# 340

# 345 539

1	Energy consumption required for supply of water based on water consumption in	NR
2	Energy consumption required for supply of water based on water consumption in	NR
3	Energy consumption required for supply of water based on water consumption in	NR
4	Energy consumption required for supply of water based on water consumption in	NR

1	Water & associated water related activities for the building from the structure design analysis	Quantity of water Demand: 100 Supply: 100
2	Quantity of effluents	Demand: 100 Supply: 100
3	Water & effluent treatment from the building treatment plant	NR
4	Water & effluent treatment from the building treatment plant	NR
5	Water & effluent treatment from the building treatment plant	NR
6	Water & effluent treatment from the building treatment plant	NR
7	Water & effluent treatment from the building treatment plant	NR
8	Water & effluent treatment from the building treatment plant	NR
9	Water & effluent treatment from the building treatment plant	NR
10	Water & effluent treatment from the building treatment plant	NR
11	Water & effluent treatment from the building treatment plant	NR
12	Water & effluent treatment from the building treatment plant	NR

341

# 540 346

11	Internal controls (eg. limits on authorization of transactions) (Control of assets)	High
12	Balance of risks remaining after ICA applied	High
13	Overall Rating	High

## 2. Operational Risk Management

1	Language of business (Management to all)	High
2	Key risks associated with operations	High Medium Low Depends on controls High Low
3	Responsibility of Executive Board	High / Low
4	Existence of regular assessment of business risks	High
5	Use of Risk/Value at Risk measures	High / Low
6	Major risks for individual lines of business identified in ICA	High
7	How/when/where risks are identified, assessed for impact of business units & are they well understood	High
8	Level of business management awareness	High

9	Use of Key Risk Indicators (KRI) to monitor and control business risks	High
10	Whether assessment of business risks are taken into account when setting limits	High
11	Whether business units are aware of risks	High
12	Whether business units are aware of risks	High
13	Whether business units are aware of risks	High
14	Whether business units are aware of risks	High
15	Whether business units are aware of risks	High
16	Whether business units are aware of risks	High
17	Whether business units are aware of risks	High
18	Whether business units are aware of risks	High
19	Whether business units are aware of risks	High
20	Whether business units are aware of risks	High
21	Whether business units are aware of risks	High
22	Whether business units are aware of risks	High
23	Whether business units are aware of risks	High
24	Whether business units are aware of risks	High
25	Whether business units are aware of risks	High
26	Whether business units are aware of risks	High
27	Whether business units are aware of risks	High
28	Whether business units are aware of risks	High
29	Whether business units are aware of risks	High
30	Whether business units are aware of risks	High
31	Whether business units are aware of risks	High
32	Whether business units are aware of risks	High
33	Whether business units are aware of risks	High
34	Whether business units are aware of risks	High
35	Whether business units are aware of risks	High
36	Whether business units are aware of risks	High
37	Whether business units are aware of risks	High
38	Whether business units are aware of risks	High
39	Whether business units are aware of risks	High
40	Whether business units are aware of risks	High
41	Whether business units are aware of risks	High
42	Whether business units are aware of risks	High
43	Whether business units are aware of risks	High
44	Whether business units are aware of risks	High
45	Whether business units are aware of risks	High
46	Whether business units are aware of risks	High
47	Whether business units are aware of risks	High
48	Whether business units are aware of risks	High
49	Whether business units are aware of risks	High
50	Whether business units are aware of risks	High
51	Whether business units are aware of risks	High
52	Whether business units are aware of risks	High
53	Whether business units are aware of risks	High
54	Whether business units are aware of risks	High
55	Whether business units are aware of risks	High
56	Whether business units are aware of risks	High
57	Whether business units are aware of risks	High
58	Whether business units are aware of risks	High
59	Whether business units are aware of risks	High
60	Whether business units are aware of risks	High
61	Whether business units are aware of risks	High
62	Whether business units are aware of risks	High
63	Whether business units are aware of risks	High
64	Whether business units are aware of risks	High
65	Whether business units are aware of risks	High
66	Whether business units are aware of risks	High
67	Whether business units are aware of risks	High
68	Whether business units are aware of risks	High
69	Whether business units are aware of risks	High
70	Whether business units are aware of risks	High
71	Whether business units are aware of risks	High
72	Whether business units are aware of risks	High
73	Whether business units are aware of risks	High
74	Whether business units are aware of risks	High
75	Whether business units are aware of risks	High
76	Whether business units are aware of risks	High
77	Whether business units are aware of risks	High
78	Whether business units are aware of risks	High
79	Whether business units are aware of risks	High
80	Whether business units are aware of risks	High
81	Whether business units are aware of risks	High
82	Whether business units are aware of risks	High
83	Whether business units are aware of risks	High
84	Whether business units are aware of risks	High
85	Whether business units are aware of risks	High
86	Whether business units are aware of risks	High
87	Whether business units are aware of risks	High
88	Whether business units are aware of risks	High
89	Whether business units are aware of risks	High
90	Whether business units are aware of risks	High
91	Whether business units are aware of risks	High
92	Whether business units are aware of risks	High
93	Whether business units are aware of risks	High
94	Whether business units are aware of risks	High
95	Whether business units are aware of risks	High
96	Whether business units are aware of risks	High
97	Whether business units are aware of risks	High
98	Whether business units are aware of risks	High
99	Whether business units are aware of risks	High
100	Whether business units are aware of risks	High

342

ЛІТНИЙ СЕЗОН 2011

# 347 541



343

542

348



344

349 543



345

**Compliance report of closure orders passed by  
Haryana State Pollution Control Board, Panchkula**

In compliance of the orders passed by The Chairman, Haryana State Pollution Control Board, Panchkula vide H.O. letter No. HSPCB-260001/002/16/117467 dated 07.06.2022 under Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 & under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 against M/s. S.S. Wash, D.G., Rohini, Dheniawan, Surgeon. has been visited on 16-6-22 to close down the above said unit by the following officers/officials:

- 1. Aparnish Kumar Sc-B
- 2. Mukul P.N.
- 3. Daymond, Driver
- 4.

The representative of the unit Sh. Vikram, Supervisor who is present in person at site, has been intimated about the above said orders and copy of the closure order has been delivered to him. After giving a time for completion of running process the unit has been closed by sealing its plant and machinery and D.G. Set as per detail given below:

- 1. Washing Machine
- 2. Dryer
- 3. D.G. set
- 4.

Sh. Vikram, Supervisor the representative of the unit who was present at the time of sealing and closing down the unit has not shown any stay orders of any court of Law in this regard. However the industry remains in the possession of its owners. They will be themselves responsible for watch and ward of the industry.

- 1. Washing Machine
- 2. Dryer
- 3. D.G. set



(IMPRESSION OF SEAL USED)

विक्रम सिंह

Sig. of Representative of the Unit

8860745511

Signature of Officer of HSPCB

351

545





353

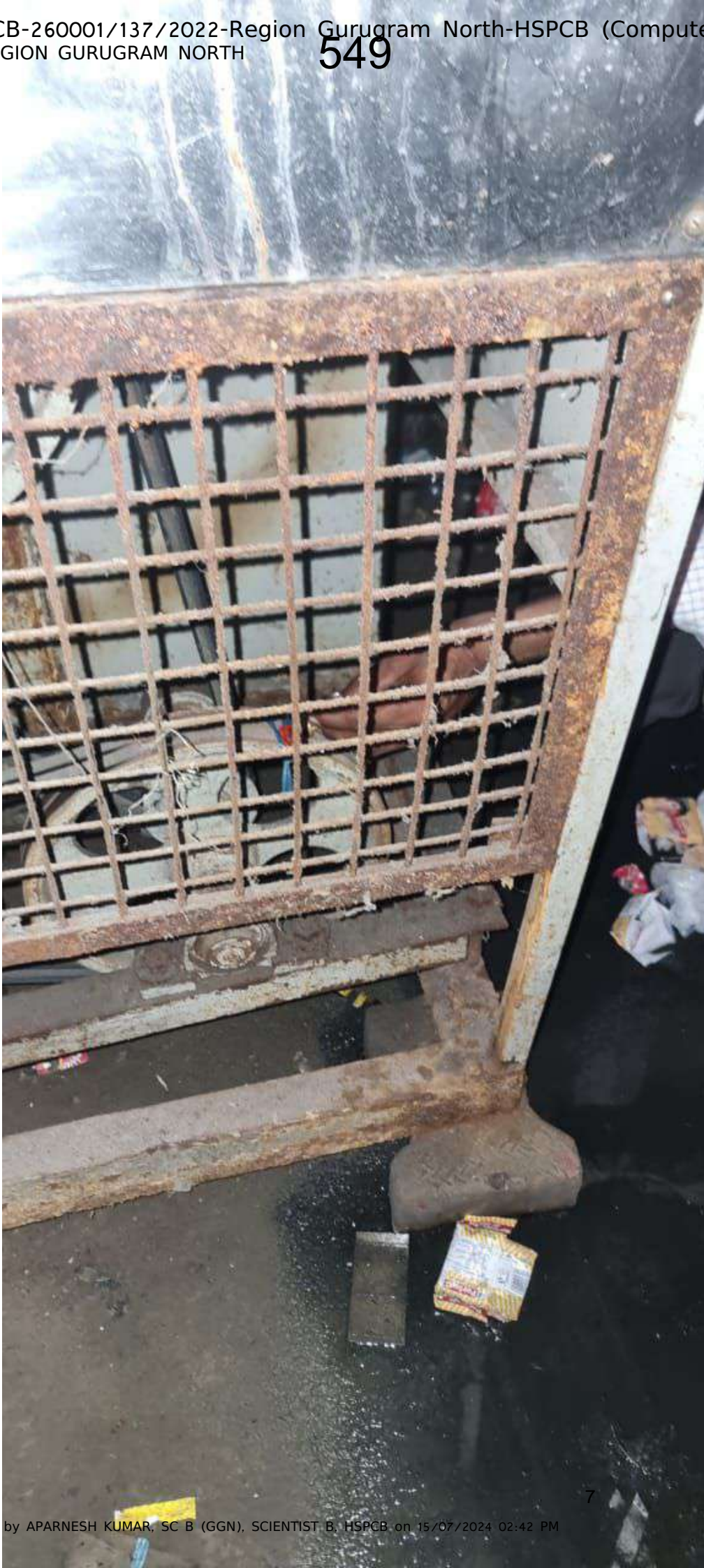
547





355

549





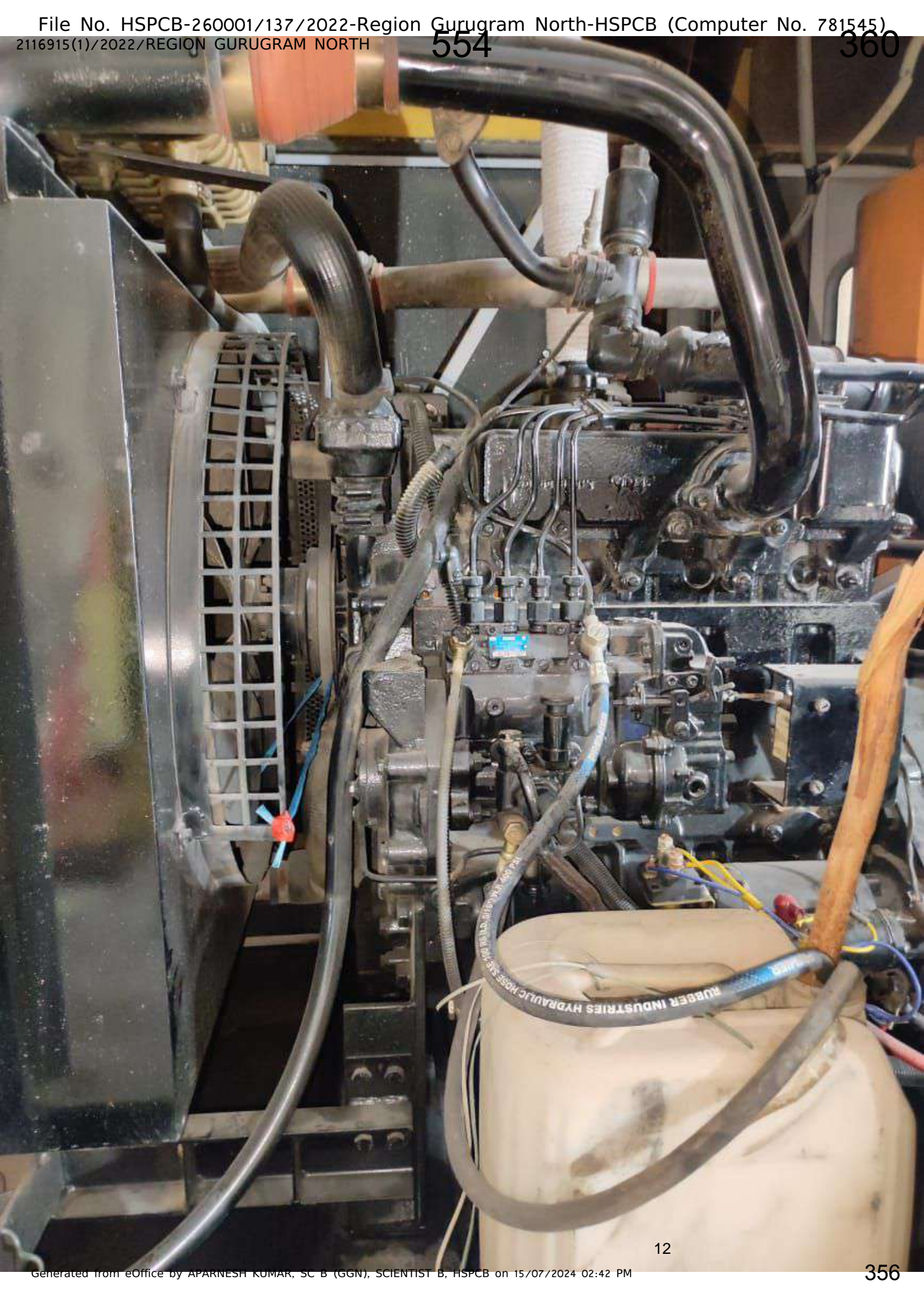
357

551











MAHYANA STATE POLICE CONTROL BOARD  
 INVESTIGATION REPORT FORM

556 362

4. Investigative report: 2013-10-10, 10/11/2013

1	Name & Address of the cell	Darji, Dinkapone Dikampung, Kota, Medan
2	Name of the informant	Sumi Mahandis
3	Telephone No.	99 883 0111
4	Sex	Male
5	Age & Date of Birth	34/07/1978
6	Occupation	Marketing
7	Type of Job	Marketing
8	How long has informant been in contact with the informant	10/11/2013
9	Name of the person(s) of the cell with telephone number of the cell of the informant	M. Mahandis, Kadir 0819...
10	Name of the person, Primary/Proposed Manager/Contact No.	M. Mahandis 0819...
11	Name of person(s) contact management with capacity of informant & informant	Sumi Mahandis
12	Name of the person(s) contact management	Sumi Mahandis, Kadir
13	Name of person(s) contact management	Sumi Mahandis
14	Name of person(s) contact management	Sumi Mahandis, Kadir, Pasa
15	Name of person(s) contact management	Sumi Mahandis, Kadir, Pasa
16	Name of person(s) contact management	Sumi Mahandis, Kadir, Pasa
17	Name of person(s) contact management	Sumi Mahandis, Kadir, Pasa
18	Name of person(s) contact management	Sumi Mahandis, Kadir, Pasa



# 558 364

1	Other manufacturing processes of any kind or any form of extractive industry (mining, quarrying, etc.)	
2	Kind of water management system (e.g. Domestic System, Sewer/Drainage, Industrial use (fully integrated), Industrial use (not fully integrated), Recycled water, etc.)	Water System
3	General Remarks	
4	Water Pollution	
1	Source & processes of water pollution including the water treatment plant	only water pollution
2	Is it subject to discharge of effluent?	Discharge of effluent
3	Quality of effluent (BOD)	Quality of effluent per system
4	Name of effluent treatment plant (ETP) (Design Parameters/Type (BOD))	ETP's designed load not installed
	(a) Available flow	100
	(b) Available flow	100
	(c) Is the effluent treated (discharged) with least of all components and technology used?	100
	(d) Whether structure adequate or not	100
	(e) Whether operating (Y/N) or continuously	100
	(f) Whether ground water needed being replenished	100
5	Quality of discharge of effluent	Quality of effluent per system
6	Name of water supply body (river)	
7	Whether load is over capacity discharged by providing a bypass channel with pollution load (with capacity)	
8	Name of water supply (BOD) discharge system	100
9	Whether pollution control system is in place	
10	Whether pollution control system is in place	

# 365 559

11	...	1	
12	...	2	
13	General Remarks		

#### 4. Member Study Management

1	Category of Member Study generated in 2008	11 2008
2	Type & key characteristics of Member Study	11 11/08 12 12/08 13 13/08 14 14/08 15 15/08
3	Study title/summary of Member Study	
4	Study of Member & Assistant (Member Study)	
5	Site of Member Study (Study Site)	
6	Study Number (Member Study at Member Study Site)	11 11
7	Member Study made administrative member to Member of Member Study (Study Site) (Study Site)	
8	Member of Member Study assigned to Member Study	

#### 5. Member Study Management and (1/4/2008)

1	1/4/2008 - Member Study Management and (1/4/2008)	
2	1/4/2008 - Member Study Management and (1/4/2008)	11 11
3	1/4/2008 - Member Study Management and (1/4/2008)	
4	1/4/2008 - Member Study Management and (1/4/2008)	
5	1/4/2008 - Member Study Management and (1/4/2008)	

*Shela*  
Signature of Member Study Management and (1/4/2008)  
*Chapman*

*Member Study Management and (1/4/2008)*  
Signature of Member Study Management and (1/4/2008)  
*Member Study Management and (1/4/2008)*

361

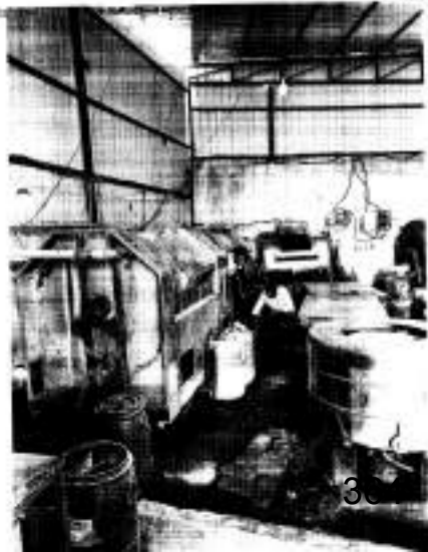
560 366



367 561



562 368



30

369 563



365

### Compliance report of closure orders passed by Haryana State Pollution Control Board, Panchkula

In compliance of the orders passed by The Chairman, Haryana State Pollution Control Board, Panchkula vide H.O. letter No. P.C.B. 09002/007/38/118915 dated 14-6-22 under Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 & under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 against M/s. Babaji enterprises, Dhanloapur, Gurgaon has been visited on 18-6-22 to close down the above said unit by the following officers/officials:

1. Aparnesh Kumar SC-B
2. Mukul P-A
3. Dayanand Doria
- 4.

The representative of the unit Sh. Chandan, Prop. who is present in person at site, has been intimated about the above said orders and copy of the closure order has been delivered to him. After giving a time for completion of running process the unit has been closed by sealing its plant and machinery and D.G. Set as per detail given below:

1. Washing Machine
2. Dryer
- 3.
- 4.

Sh. Chandan, Prop. the representative of the unit who was present at the time of sealing and closing down the unit has not shown any stay orders of any court of Law in this regard. However the industry remains in the possession of its owners. They will be themselves responsible for watch and ward of the industry.

1. Washing Machine
2. Dryer
- 3.



(IMPRESSION OF SEAL USED)

Refuseto sign  
Sig. of Representative of the Unit

[Signature]  
Signature of Officer of HSPCB

Sh. Chandan, Prop-  
was present.

371

565





7, Dhanwarpur Rd, Tech Chand Nagar,  
Daulatabad, Gurugram, Haryana 122006,  
India

Latitude

28.479921°

Longitude

76.993456°

LOCAL 12:24:08

SATURDAY 06.18.2022

GMT 06:54:08

ALTITUDE 164 METER

378

567







GSTIN: 06AEGFS9265R120

## HARYANA STATE POLLUTION CONTROL BOARD

### SPOT INSPECTION REPORT OF THE INDUSTRIES

A General Information of unit *Lat.: 28.482897, Long.: 76.998647*

1	Name & Address of the Unit	: S.V Denim Craft Ram Vihar, Chanwarpur Road, Gurgaon
2	Email ID of the Unit/Occupier	: sumittyagi8101@gmail.com
3	Telephone Nos.	: 9971636559
4	Fax Nos.	: -N.A-
5	Date & Time of Inspection	: 20/06/2022
6	Category Unit	: Red/Orange/Green
7	Type of Unit	: 17 Cat./Seriously Polluting/Others
8	Size of unit based upon investment cost of Plant & Machinery	: Large/Medium/Small
9	Name of the representative of the unit with designation present at the time of the inspection.	: Sh. Sumit Tyagi owner
10	Name of the Directors /Partners/ Proprietor/ Manager/ Occupier etc.	: Sh. Sumit Tyagi owner
11	Detail of products/by product manufactured (with capacity of installation & quantity per annum)	: Jeans washing
12	Detail of Raw Material used (with quantity per annum)	: Detergent, Soap
13	Manufacturing Process (in brief)	: Jean washing
14	Detail of Machinery	: washing machine, dryer.
15	Date of Commissioning of the unit.	: 2021
16	Status of Consent to Establish	: Not obtained
17	Status of Consent to Operate	: -" -
18	Status of Authorization under HWM Rules.	: -" -

**B Air Pollution**

1	Sources of air emissions from process of unit including fugitive emissions with type of Boilers/Furness, capacity & stack height.	:	only D.G set
2	Status of online monitoring System (Stack/AAQ) If applicable	:	— N.A —
3	Details about deviation in the details/stack of Air emission/ type of fuel if any already provided to Board.	:	— N.A —
4	Detail of Stacks/ Chimneys/Vents	:	Attached to D.G set
5	Whether Height of all stacks/ Chimneys as per norms.	:	NOT AS per Norms
6	Capacity of D.G. Sets	:	62 KVA
7	Stack height of D.G. Sets above programme and whether as per norms.	:	NOT AS per Norms
8	Status of Acoustic Enclosure on D.G. Sets	:	Provided
9	Noise results of D.G. Sets Monitored during inspection	:	NOT provided
10	Type & Quantity of Fuel used (Separate for each source)	:	HSD
11	Status of Air Pollution Control Devices (APCD) (a) Required or Not (b) Provided or Not (c) Detail of APCD provided with detail of all Components. (d) Whether operating APCD Satisfactorily (e) Whether operating APCD Satisfactorily	:	N.A
12	Whether provided separate flow meters in case of wet scrubber	:	
13	Whether maintained Log Book for consumption of Electricity/ Chemicals/ Water for APCD	:	
14	Detail of treatment of effluent in case of wet scrubber & its mode of disposal.	:	
15	Whether provided Sampling arrangements on all stacks/ Chemneys including DG Sets.	:	No
16	General Remarks	:	

**C Water Consumption**

1	Sources of Water Supply	:	Bosewell
2	Detail of measuring devices provided if any such as flow meters, V-notch etc.	:	— No —
3	Whether measuring devices has been sealed	:	— NO

4	Whether maintained the log book for supply of water from all sources & consumption for various uses.	:	- NO
5	Detail of Water Consumption per day/Month (a) Domestic Purpose (b) Boiler/Cooling (c) Industrial use (Easily Biodegradable) (d) Industrial Use (Not Easily Biodegradable) (e) Other	:	1 3 KLD 1
6	General Remarks	:	

#### D Water Pollution

1	Source & processes of Water Pollution including raw water treatment if any	:	
2	No. of outlets for discharge of effluent	:	Domestic: - NIL Trade: 01
3	Quality of Effluent in KLD	:	Domestic: NIL Trade: 3 KLD
4	Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)  (a) Required or Not (b) Installed or Not (c) Detail of STP/ETP Provided (if required) with detail of all components and technology used. (d) Whether structurally adequate or not (e) Whether operating STP/ETP Satisfactorily (f) Whether provided online chemical dosing system/pH meter.	:	ETP Not installed  STP ETP Required Not installed
5	Mode of Discharge of effluent	:	Domestic: NIL Trade: - P. Sewer
6	Name of Water recipient body if any	:	- N.A -
7	Detail of land in case effluent is discharged for percolation/ irrigation purpose with justification for its 100% utilization.	:	- N.A -
8	Status of ZLD as per CPCB directions if applicable.	:	- N.A -
9	Whether provided flow meters on outlet & inlet of ETP/STP	:	- No -
10	Whether provided separate electricity meter on ETP/STP	:	- No -

11	Whether maintained Log Book for consumption of Electricity/Chemicals/Quantity of effluent.	:	NO
12	Status of online monitoring system, if applicable.	:	NA
13	General Remarks.		

**E Hazardous Waste Management**

1	Category of Hazardous Waste generated as per rules.	:	5.1 (Used oil)
2	Type & Qty. of Hazardous Waste generated	:	(i) Incinerable <input checked="" type="checkbox"/> (ii) Recyclable (iii) Disposable For landfill (iv) Total
3	Stock-Pile Quantity of Hazardous Waste	:	No
4	Mode of Disposal & treatment of Hazardous Waste	:	No
5	Size of Hazardous Waste storage site	:	No
6	Display Board for Hazardous Waste at Factory Gate Provided or not	:	No
7	Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity)	:	No
8	Details of Hazardous Waste transported to service provider	:	No

**F Hazardous Chemicals Handling & Management and PLI Act, 1991**

1	List & Qty. of Hazardous Chemical handled & used (if any) with threshold quantity	:	1
2	Whether prepared on site emergency plan and taken insurance policy under PLI Act, 1991.	:	N.A
3	Name of insurer agency with date & validity of policy.	:	1
4	Whether Hazardous chemicals handling & storage facility is adequate	:	1
5	Remarks :- unit inspected & found operating without CE/CO & discharging untreated effluent directly into sewer with any treatment		

Signature of the representative of the unit  
Name Designation & Address inspection

*[Signature]*  
Sunit Tyagi

Signature of the Officer/Officers of the Board who conducted

*[Signature]*  
Praveen Kumar (AEE)

Name & Designation

## HARYANA STATE POLLUTION CONTROL BOARD

### SPOT INSPECTION REPORT OF THE INDUSTRIES

N = 28.483317

E = 76.998624

## A General Information of unit

1	Name & Address of the Unit	M/S. S V Dewim Craft Ram Vihar, Dhanuapur Road Gurgaon - 122001
2	Email ID of the Unit/Occupier	-
3	Telephone Nos.	9811085259
4	Fax Nos.	-
5	Date & Time of Inspection	26/1/2023
6	Category Unit	Red/Orange/Green
7	Type of Unit	17 Cat./Seriously Polluting/Others
8	Size of unit based upon investment cost of Plant & Machinery	Large/Medium/Small
9	Name of the representative of the unit with designation present at the time of the inspection.	Sh. Sumit Tyagi, Partner Sh. Raju Dager, Partner.
10	Name of the Directors /Partners/ Proprietor/ Manager/ Occupier etc.	Sh. Raju Dager, Partner Sh. Sumit Tyagi, Partner
11	Detail of products/by product manufactured (with capacity of installation & quantity per annum)	Jeans washing
12	Detail of Raw Material used (with quantity per annum)	Jeans, Detergents, Hydrogen peroxide etc.
13	Manufacturing Process (in brief)	Acetic Acid washing of Jeans
14	Detail of Machinery	washing machines, rollers, sampling machine, boiler
15	Date of Commissioning of the unit.	Air Compressor 102, DG. set 62 KVA. March, 2023 (as stated at site)
16	Status of Consent to Establish	Not obtained
17	Status of Consent to Operate	Not obtained
18	Status of Authorization under HWM Rules.	Not obtained

## B Air Pollution

1	Sources of air emissions from process of unit including fugitive emissions with type of Boilers/Furness, capacity & stack height.	:	no
2	Status of online monitoring System (Stack/AAQ) if applicable	:	
3	Details about deviation in the details/stack of Air emission/ type of fuel if any already provided to Board.	:	
4	Detail of Stacks/ Chimneys/Vents	:	
5	Whether Height of all stacks/ Chimneys as per norms.	:	
6	Capacity of D.G. Sets	:	62 KVA
7	Stack height of D.G. Sets above programme and whether as per norms.	:	
8	Status of Acoustic Enclosure on D.G. Sets	:	yes.
9	Noise results of D.G. Sets Monitored during inspection	:	not operational
10	Type & Quantity of Fuel used (Separate for each source)	:	
11	Status of Air Pollution Control Devices (APCD) (a) Required or Not (b) Provided or Not (c) Detail of APCD provided with detail of all Components. (d) Whether operating APCD Satisfactorily (e) Whether operating APCD Satisfactorily	:	NA
12	Whether provided separate flow meters in case of wet scrubber	:	
13	Whether maintained Log Book for consumption of Electricity/ Chemicals/ Water for APCD	:	
14	Detail of treatment of effluent in case of wet scrubber & its mode of disposal.	:	
15	Whether provided Sampling arrangements on all stacks/ Chemneys including DG Sets.	:	
16	General Remarks	:	

## C Water Consumption

1	Sources of Water Supply	:	Borewell
2	Detail of measuring devices provided if any such as flow meters, V-notch etc.	:	no
3	Whether measuring devices has been sealed	:	no

4	Whether maintained the log book for supply of water from all sources & consumption for various uses.	:	No
5	Detail of Water Consumption per day/Month (a) Domestic Purpose (b) Boiler/Cooling (c) Industrial use (Easily Biodegradable) (d) Industrial Use (Not Easily Biodegradable) (e) Other	:	1-2 KLD approx 10-12 KLD approx.
6	General Remarks	:	

#### D Water Pollution

1	Source & processes of Water Pollution including raw water treatment if any	:	Jeans washing
2	No. of outlets for discharge of effluent	:	Domestic: 1 Trade: 1
3	Quality of Effluent in KLD	:	Domestic: 1-2 KLD Trade: 10-12 KLD
4	Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)  (a) <del>Required</del> or Not (b) <del>Installed</del> or Not (c) Detail of STP/ETP Provided (if required) with detail of all components and technology used. (d) Whether structurally adequate or not (e) Whether operating STP/ETP Satisfactorily (f) Whether provided online chemical dosing system/pH meter.	:	STP ETP Not installed
5	Mode of Discharge of effluent	:	Domestic: Drain Trade: Drain
6	Name of Water recipient body if any	:	.
7	Detail of land in case effluent is discharged for percolation/ irrigation purpose with justification for its 100% utilization.	:	No
8	Status of ZLD as per CPCB directions if applicable.	:	No
9	Whether provided flow meters on outlet & inlet of ETP/STP	:	No
10	Whether provided separate electricity meter on ETP/STP	:	No

11	Whether maintained Log Book for consumption of Electricity/Chemicals/Quantity of effluent.	:	No
12	Status of online monitoring system, if applicable.	:	No
13	General Remarks.		

**E Hazardous Waste Management**

1	Category of Hazardous Waste generated as per rules.	:	Used oil, sludges etc
2	Type & Qty. of Hazardous Waste generated	:	(i) Incinerable <del>(ii)</del> Recyclable (iii) Disposable For landfill (iv) Total
3	Stock-Pile Quantity of Hazardous Waste	:	N/A
4	Mode of Disposal & treatment of Hazardous Waste	:	Details not provided
5	Size of Hazardous Waste storage site	:	Drum
6	Display Board for Hazardous Waste at Factory Gate Provided or not	:	not
7	Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity)	:	Details not provided
8	Details of Hazardous Waste transported to service provider	:	N/A

**F Hazardous Chemicals Handling & Management and PLI Act, 1991**

1	List & Qty. of Hazardous Chemical handled & used (if any) with threshold quantity	:	NA
2	Whether prepared on site emergency plan and taken insurance policy under PLI Act, 1991.	:	No
3	Name of insurer agency with date & validity of policy.	:	NA
4	Whether Hazardous chemicals handling & storage facility is adequate	:	NA
5	Remarks		Not found non-operational, no discharge observed at the time of inspection.
Signature of the representative of the unit Name Designation & Address of inspection			Signature of the Officer/Officers of the Board who conducted Name & Designation

*Signature of representative of the unit*  
*Rajendra Kumar*

*Signature of the Officer/Officers of the Board who conducted*  
*Name & Designation*

*SHR*  
*Const Civil*  
*2P*  
*Shayab*



N 28°27'55.2258" (LAT)

E 76°59'18.98736" (LONG)

Altitude: 218 m a.s.l

26/10/2023 16:15

Location provider: Fused

No street

Gurugram 122001

Haryana

India

**Compliance report of closure orders passed by  
Haryana State Pollution Control Board, Panchkula**

In compliance of the orders passed by The Chairman, Haryana State Pollution Control Board, Panchkula vide H.O. letter No. 090007/007/187/125715 dated 21-7-22 under Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 & under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 against M/s. S.Y. Deyim Gajt, Ram Vikar, Dhanwar Gurgaon, has been visited on 25-7-22 to close down the above said unit by the following officers/officials:

1. Aparnesh Kumar Sc-B
2. Dayanand, Driver
3. Mukesh F.A
- 4.

The representative of the unit Sh. Raju Dagar, Partner who is present in person at site, has been intimated about the above said orders and copy of the closure order has been delivered to him. After giving a time for completion of running process the unit has been closed by sealing its plant and machinery and D.G. Set as per detail given below:

1. Washing Machine - 6 Nos
2. DG Set - 62.5 KVA
- 3.
- 4.

Sh. Raju Dagar, Partner the representative of the unit who was present at the time of sealing and closing down the unit has not shown any stay orders of any court of Law in this regard. However the industry remains in the possession of its owners. They will be themselves responsible for watch and ward of the industry.

1. Washing Machine - 6 Nos
2. DG Set - 62.5 KVA
- 3.

(IMPRESSION OF SEAL USED)

  
98177-4267  
Sig. of Representative of the Unit

  
Signature of Officer of HSPCB



1, Dhanwarpur Rd, Surat Nagar, Sector  
104, Gurugram, Haryana 122006, India  
Latitude 28.483255° Longitude 76.998876°  
LOCAL 11:51:43 MONDAY 07.25.2022  
GMT 06:21:43 ALTITUDE 165 METER



















Godrej Summit , Tower L, FXMX+8VR,  
Surat Nagar Phase 1, Sector 104,  
Gurugram, Haryana 122006, India  
Latitude 28.483350° Longitude 76.999393°  
LOCAL 11:51:38 MONDAY 07.25.2022  
GMT 06:21:38 ALTITUDE 165 METER



## HARYANA STATE POLLUTION CONTROL BOARD

## SPOT INSPECTION REPORT OF THE INDUSTRIES

Lat:- 28.486750, Long:- 77.001771

## A General Information of unit

1	Name & Address of the Unit	:	Shree Sai V.R washing Khada NO. 272, Kumbhad Teekchand Nagar, Gurgaon.
2	Email ID of the Unit/Occupier	:	
3	Telephone Nos.	:	9110023787
4	Fax Nos.	:	-
5	Date & Time of Inspection	:	24/05/22
6	Category Unit	:	Red/Orange/Green
7	Type of Unit	:	17 Cat./Seriously Polluting/Others
8	Size of unit based upon investment cost of Plant & Machinery	:	Large/Medium/Small
9	Name of the representative of the unit with designation present at the time of the inspection.	:-	Sh. Raj Kumar Das owner
10	Name of the Directors /Partners/ Proprietor/ Manager/ Occupier etc.	:	Sh. Raj Kumar Das owner
11	Detail of products/by product manufactured (with capacity of installation & quantity per annum)	:	- Jean dying
12	Detail of Raw Material used (with quantity per annum)	:	Jeans dying
13	Manufacturing Process (in brief)	:	Jeans dying
14	Detail of Machinery	:	washing machine, dryer
15	Date of Commissioning of the unit.	:	Not available (2022)
16	Status of Consent to Establish	:	Not obtained
17	Status of Consent to Operate	:	— " —
18	Status of Authorization under HWM Rules.	:	— " —

21/05/2022

**B Air Pollution**

1	Sources of air emissions from process of unit including fugitive emissions with type of Boilers/Furness, capacity & stack height.	:	only D.G Set-
2	Status of online monitoring System (Stack/AAQ) if applicable	:	N.A
3	Details about deviation in the details/stack of Air emission/ type of fuel if any already provided to Board.	:	N.A
4	Detail of Stacks/ Chimneys/Vents	:	Attached with DG Set
5	Whether Height of all stacks/ Chimneys as per norms.	:	Not as per Norms
6	Capacity of D.G. Sets	:	65 KVA
7	Stack height of D.G. Sets above programme and whether as per norms.	:	Not as per Norms
8	Status of Acoustic Enclosure on D.G. Sets	:	provided
9	Noise results of D.G. Sets Monitored during inspection	:	Not in operation during visit
10	Type & Quantity of Fuel used (Separate for each source)	:	HSD
11	Status of Air Pollution Control Devices (APCD) (a) Required or Not (b) Provided or Not (c) Detail of APCD provided with detail of all Components. (d) Whether operating APCD Satisfactorily (e) Whether operating APCD Satisfactorily	:	NA
12	Whether provided separate flow meters in case of wet scrubber	:	
13	Whether maintained Log Book for consumption of Electricity/ Chemicals/ Water for APCD	:	
14	Detail of treatment of effluent in case of wet scrubber & its mode of disposal.	:	
15	Whether provided Sampling arrangements on all stacks/ Chemneys including DG Sets.	:	
16	General Remarks	:	

**C Water Consumption**

1	Sources of Water Supply	:	Basewell
2	Detail of measuring devices provided if any such as flow meters, V-notch etc.	:	- NO -
3	Whether measuring devices has been sealed	:	- NO -

27/11/2022

	Whether maintained the log book for supply of water from all sources & consumption for various uses.	:	- NO -
5	Detail of Water Consumption per day/Month (a) Domestic Purpose (b) Boiler/Cooling (c) Industrial use (Easily Biodegradable) (d) Industrial Use (Not Easily Biodegradable) (e) Other	:	1 6 KLD 1
6	General Remarks	:	

## D Water Pollution

1	Source & processes of Water Pollution including raw water treatment if any	:	Trade effluent
2	No. of outlets for discharge of effluent	:	Domestic: 00 Trade: 01
3	Quality of Effluent in KLD	:	Domestic: 00 Trade: 6 KLD
4	Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)  (a) Required or Not (b) Installed or Not (c) Detail of STP/ETP Provided (if required) with detail of all components and technology used. (d) Whether structurally adequate or not (e) Whether operating STP/ETP Satisfactorily (f) Whether provided online chemical dosing system/pH meter.	:	ETP Required but NOT installed  STP                      ETP                                  NO                              NO 
5	Mode of Discharge of effluent	:	Domestic: Public Sewer Trade:
6	Name of Water recipient body if any	:	
7	Detail of land in case effluent is discharged for percolation/ irrigation purpose with justification for its 100% utilization.	:	
8	Status of ZLD as per CPCB directions if applicable.	:	NA
9	Whether provided flow meters on outlet & inlet of ETP/STP	:	
10	Whether provided separate electricity meter on ETP/STP	:	

21/11/2022

11	Whether maintained Log Book for consumption of Electricity/Chemicals/Quantity of effluent.	:	
12	Status of online monitoring system, if applicable.	:	NA
13	General Remarks.	:	

**E Hazardous Waste Management**

1	Category of Hazardous Waste generated as per rules.	:	
2	Type & Qty. of Hazardous Waste generated	:	(i) Incinerable (ii) Recyclable (iii) Disposable For landfill (iv) Total
3	Stock-Pile Quantity of Hazardous Waste	:	
4	Mode of Disposal & treatment of Hazardous Waste	:	
5	Size of Hazardous Waste storage site	:	
6	Display Board for Hazardous Waste at Factory Gate Provided or not	:	Not available
7	Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity)	:	
8	Details of Hazardous Waste transported to service provider	:	

**F Hazardous Chemicals Handling & Management and PLI Act, 1991**

1	List & Qty. of Hazardous Chemical handled & used (if any) with threshold quantity	:	
2	Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991.	:	
3	Name of insurer agency with date & validity of policy.	:	NA
4	Whether Hazardous chemicals handling & storage facility is adequate	:	
5	Remarks :- unit found operating as jeans dyeing unit without CTE/CDO from the board.	:	
Signature of the representative of the unit Name Designation & Address Inspection 9110033787		Signature of the Officer/Officers of the Board who conducted Name & Designation Praveen Kumar AEC	

### Compliance report of closure orders passed by Haryana State Pollution Control Board, Panchkula

In compliance of the orders passed by The Chairman, Haryana State Pollution Control Board, Panchkula vide H.O. letter No. HSPCB/090002/007/20/118265 dated 11.6.2022 under Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 & under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 against M/s. Shree Sai V. R. Washing, Kharkas, No. 272 Daushtabad I.A., Teekchand Nagar has been visited on 15.6.2022 to close down the above said unit by the following officers/officials:

1. Aparna Singh SC A
- 2.
- 3.
- 4.

The representative of the unit Sh. Subham, Worker who is present in person at site, has been intimated about the above said orders and copy of the closure order has been delivered to him. After giving a time for completion of running process the unit has been closed by sealing its plant and machinery and D.G. Set as per detail given below:

1. Unit found dismantled from the site.
- 2.
- 3.
- 4.

Sh. Subham, Worker the representative of the unit who was present at the time of sealing and closing down the unit has not shown any stay orders of any court of Law in this regard. However the industry remains in the possession of its owners. They will be themselves responsible for watch and ward of the industry.

- 1.
- 2.
- 3.

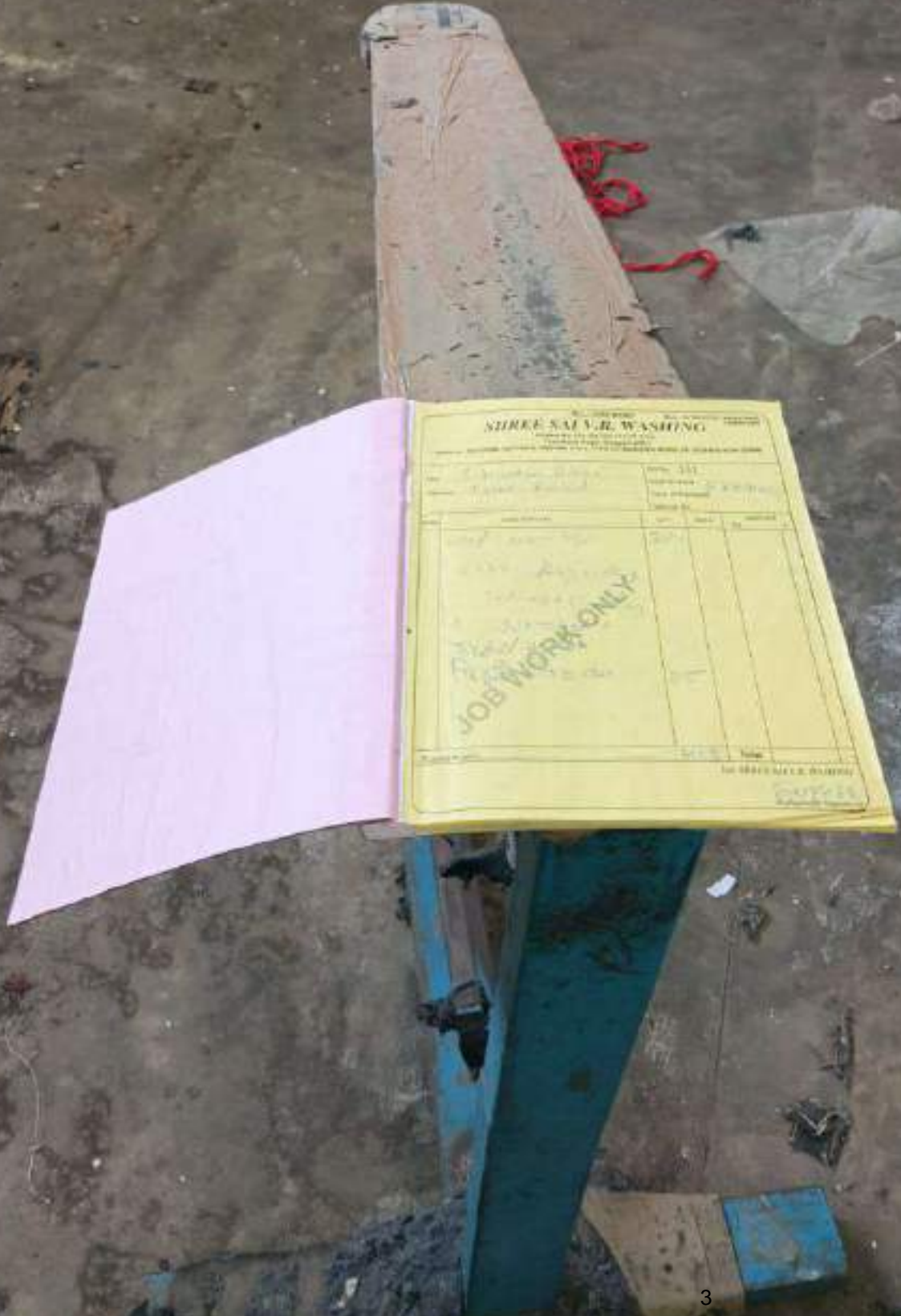


(IMPRESSION OF SEAL USED)

Subham, Labour

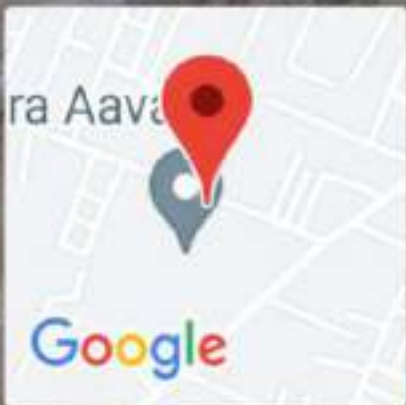
Sig. of Representative of the Unit

[Signature]  
Signature of Officer of HSPCB





GPS Map Camera



### Gurugram, Haryana, India

F-Block, Zara Aavaas, Shankar Vihar, Gurgaon Rural,

Gurugram, Haryana 122006, India

Lat 28.486801°

Long 77.001093°

15/06/22 12:50 PM



SHREE SAI V.R. WASHING

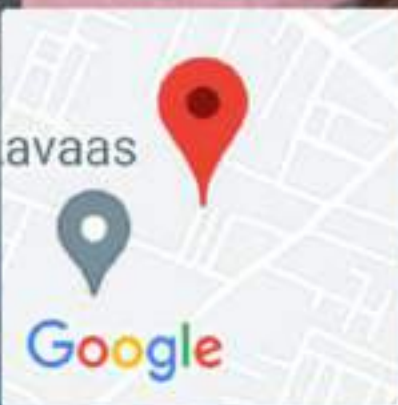
Job No. 111

Job Date 15/06/22

Sl. No.	Particulars	Qty	Rate	Amount
1	Washing			
2				
3				
4				
5				
6				
7				
8				
9				
10				
11				
12				
13				
14				
15				
16				
17				
18				
19				
20				
21				
22				
23				
24				
25				
26				
27				
28				
29				
30				
31				
32				
33				
34				
35				
36				
37				
38				
39				
40				
41				
42				
43				
44				
45				
46				
47				
48				
49				
50				

JOB WORK ONLY

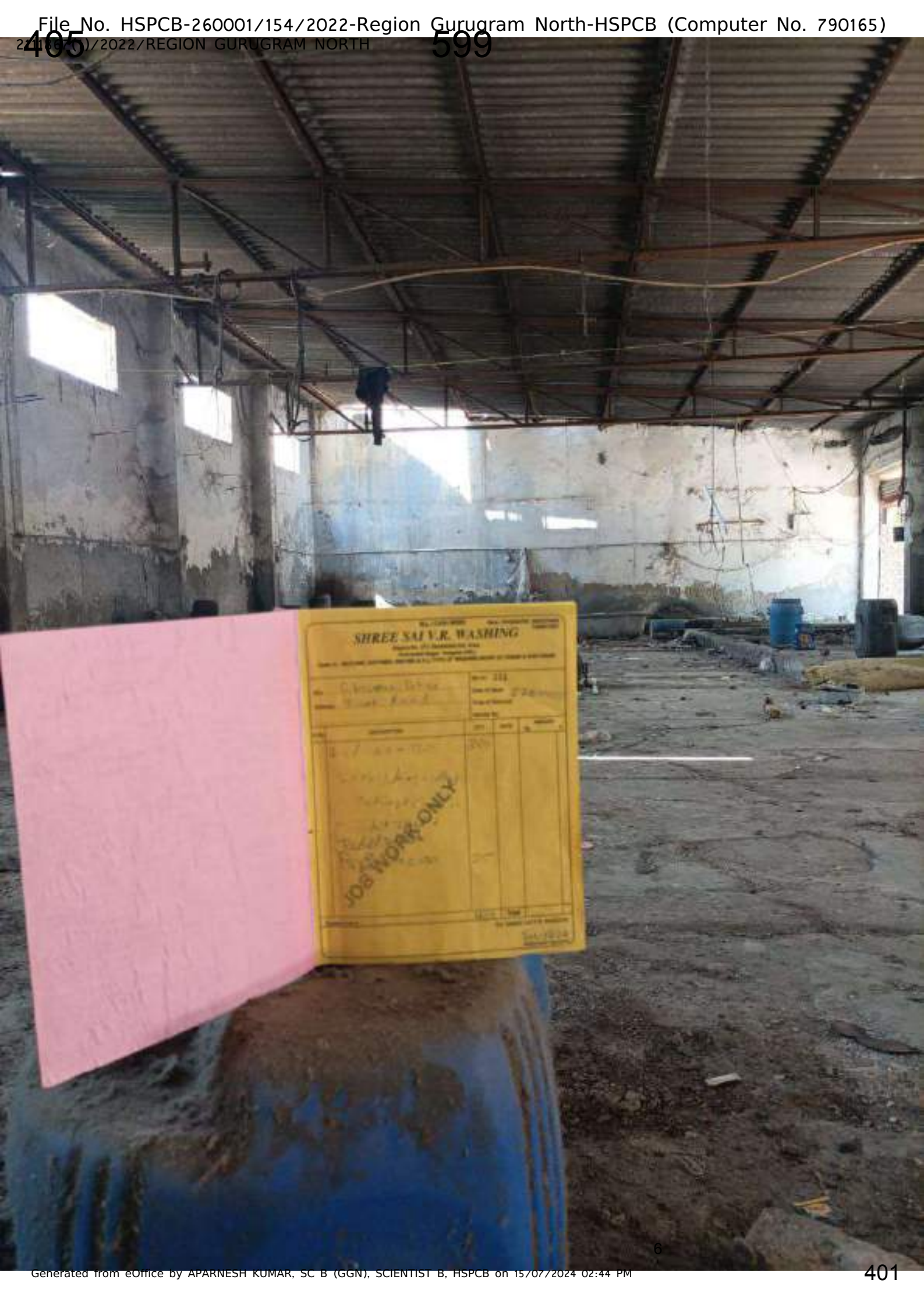
GPS Map Camera



**Gurugram, Haryana, India**  
 2539, Shankar Vihar, Daulatabad, Gurugram, Haryana  
 122006, India  
 Lat 28.487118°  
 Long 77.00204°  
 15/06/22 12:48 PM

405

599



**SHREE SAI V.R. WASHING**  
M/S. SHREE SAI V.R. WASHING, PLOT NO. 154, INDUSTRIAL AREA, PHASE II, GURUGRAM, HARYANA

Sl. No. 111  
Date of Issue: 22/07/2022  
Valid till: 22/07/2022

Sl. No.	Particulars	Qty.	Unit	Remarks
1	...	...	...	...
2	...	...	...	...
3	...	...	...	...

**JOB WORK ONLY**

22/07/2022



600 406

- 1. ...
- 2. ...
- 3. ...
- 4. ...
- 5. ...
- 6. ...
- 7. ...
- 8. ...
- 9. ...
- 10. ...
- 11. ...
- 12. ...
- 13. ...
- 14. ...
- 15. ...
- 16. ...
- 17. ...
- 18. ...
- 19. ...
- 20. ...
- 21. ...
- 22. ...
- 23. ...
- 24. ...
- 25. ...
- 26. ...
- 27. ...
- 28. ...
- 29. ...
- 30. ...
- 31. ...
- 32. ...
- 33. ...
- 34. ...
- 35. ...
- 36. ...
- 37. ...
- 38. ...
- 39. ...
- 40. ...
- 41. ...
- 42. ...
- 43. ...
- 44. ...
- 45. ...
- 46. ...
- 47. ...
- 48. ...
- 49. ...
- 50. ...

20-204  
21-204  
22-204

23-204  
24-204  
25-204

26-204  
27-204  
28-204

29-204  
30-204  
31-204

*the sub found clear  
if sub is to be made  
anyway*

**20-204**

402



602 408

1. [Illegible]  Yes  No

2. [Illegible]  Yes  No

3. [Illegible]  Yes  No

4. [Illegible]  Yes  No

5. [Illegible]  Yes  No

6. [Illegible]  Yes  No

7. [Illegible]  Yes  No

8. [Illegible]  Yes  No

9. [Illegible]  Yes  No

10. [Illegible]  Yes  No

11. [Illegible]  Yes  No

12. [Illegible]  Yes  No

13. [Illegible]  Yes  No

14. [Illegible]  Yes  No

15. [Illegible]  Yes  No

16. [Illegible]  Yes  No

17. [Illegible]  Yes  No

18. [Illegible]  Yes  No

19. [Illegible]  Yes  No

20. [Illegible]  Yes  No

21. [Illegible]  Yes  No

22. [Illegible]  Yes  No

23. [Illegible]  Yes  No

24. [Illegible]  Yes  No

25. [Illegible]  Yes  No

26. [Illegible]  Yes  No

27. [Illegible]  Yes  No

28. [Illegible]  Yes  No

29. [Illegible]  Yes  No

30. [Illegible]  Yes  No

31. [Illegible]  Yes  No

32. [Illegible]  Yes  No

33. [Illegible]  Yes  No

34. [Illegible]  Yes  No

35. [Illegible]  Yes  No

36. [Illegible]  Yes  No

37. [Illegible]  Yes  No

38. [Illegible]  Yes  No

39. [Illegible]  Yes  No

40. [Illegible]  Yes  No

41. [Illegible]  Yes  No

42. [Illegible]  Yes  No

43. [Illegible]  Yes  No

44. [Illegible]  Yes  No

45. [Illegible]  Yes  No

46. [Illegible]  Yes  No

47. [Illegible]  Yes  No

48. [Illegible]  Yes  No

49. [Illegible]  Yes  No

50. [Illegible]  Yes  No

51. [Illegible]  Yes  No

52. [Illegible]  Yes  No

53. [Illegible]  Yes  No

54. [Illegible]  Yes  No

55. [Illegible]  Yes  No

56. [Illegible]  Yes  No

57. [Illegible]  Yes  No

58. [Illegible]  Yes  No

59. [Illegible]  Yes  No

60. [Illegible]  Yes  No

61. [Illegible]  Yes  No

62. [Illegible]  Yes  No

63. [Illegible]  Yes  No

64. [Illegible]  Yes  No

65. [Illegible]  Yes  No

66. [Illegible]  Yes  No

67. [Illegible]  Yes  No

68. [Illegible]  Yes  No

69. [Illegible]  Yes  No

70. [Illegible]  Yes  No

71. [Illegible]  Yes  No

72. [Illegible]  Yes  No

73. [Illegible]  Yes  No

74. [Illegible]  Yes  No

75. [Illegible]  Yes  No

76. [Illegible]  Yes  No

77. [Illegible]  Yes  No

78. [Illegible]  Yes  No

79. [Illegible]  Yes  No

80. [Illegible]  Yes  No

81. [Illegible]  Yes  No

82. [Illegible]  Yes  No

83. [Illegible]  Yes  No

84. [Illegible]  Yes  No

85. [Illegible]  Yes  No

86. [Illegible]  Yes  No

87. [Illegible]  Yes  No

88. [Illegible]  Yes  No

89. [Illegible]  Yes  No

90. [Illegible]  Yes  No

91. [Illegible]  Yes  No

92. [Illegible]  Yes  No

93. [Illegible]  Yes  No

94. [Illegible]  Yes  No

95. [Illegible]  Yes  No

96. [Illegible]  Yes  No

97. [Illegible]  Yes  No

98. [Illegible]  Yes  No

99. [Illegible]  Yes  No

100. [Illegible]  Yes  No

404



**HARYANA STATE POLLUTION CONTROL BOARD**

**SPOT INSPECTION REPORT OF THE INDUSTRIES**

long → 28.479722  
 lat → 76.988750

**A General Information of unit**

1	Name & Address of the Unit	:	Un-named unit Dhanwanpue village, sec-104, Gurugram
2	Email ID of the Unit/Occupier	:	
3	Telephone Nos.	:	
4	Fax Nos.	:	
5	Date & Time of Inspection	:	04/10/22 @ 10:05AM
6	Category Unit	:	Red/Orange/Green
7	Type of Unit	:	17 Cat./Seriously Polluting/Others
8	Size of unit based upon investment cost of Plant & Machinery	:	Large/Medium/Small
9	Name of the representative of the unit with designation present at the time of the inspection.	:	/
10	Name of the Directors /Partners/ Proprietor/ Manager/ Occupier etc.	:	
11	Detail of products/by product manufactured (with capacity of installation & quantity per annum)	:	
12	Detail of Raw Material used (with quantity per annum)	:	
13	Manufacturing Process (in brief)	:	
14	Detail of Machinery	:	
15	Date of Commissioning of the unit.	:	
16	Status of Consent to Establish	:	
17	Status of Consent to Operate	:	
18	Status of Authorization under HWM Rules,	:	

411

605

**B Air Pollution**

1	Sources of air emissions from process of unit including fugitive emissions with type of Boilers/Furness, capacity & stack height.	:	
2	Status of online monitoring System (Stack/AAQ) if applicable	:	
3	Details about deviation in the details/stack of Air emission/ type of fuel if any already provided to Board.	:	
4	Detail of Stacks/ Chimneys/Vents	:	
5	Whether Height of all stacks/ Chimneys as per norms.	:	
6	Capacity of D.G. Sets	:	
7	Stack height of D.G. Sets above programme and whether as per norms.	:	
8	Status of Acoustic Enclosure on D.G. Sets	:	
9	Noise results of D.G. Sets Monitored during inspection	:	
10	Type & Quantity of Fuel used (Separate for each source)	:	
11	Status of Air Pollution Control Devices (APCD) (a) Required or Not (b) Provided or Not (c) Detail of APCD provided with detail of all Components. (d) Whether operating APCD Satisfactorily (e) Whether operating APCD Satisfactorily	:	
12	Whether provided separate flow meters in case of wet scrubber	:	
13	Whether maintained Log Book for consumption of Electricity/ Chemicals/ Water for APCD	:	
14	Detail of treatment of effluent in case of wet scrubber & its mode of disposal.	:	
15	Whether provided Sampling arrangements on all stacks/ Chemneys including DG Sets.	:	
16	General Remarks	:	

**C Water Consumption**

1	Sources of Water Supply	:	
2	Detail of measuring devices provided if any such as flow meters, V-notch etc.	:	
3	Whether measuring devices has been sealed	:	

4	Whether maintained the log book for supply of water from all sources & consumption for various uses.	:	
5	Detail of Water Consumption per day/Month (a) Domestic Purpose (b) Boiler/Cooling (c) Industrial use (Easily Biodegradable) (d) Industrial Use (Not Easily Biodegradable) (e) Other	:	
6	General Remarks	:	

**D Water Pollution**

1	Source & processes of Water Pollution including raw water treatment if any	:	
2	No. of outlets for discharge of effluent	:	Domestic: Trade:
3	Quality of Effluent in KLD	:	Domestic: Trade:
4	Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)  (a) Required or Not (b) Installed or Not (c) Detail of STP/ETP Provided (if required) with detail of all components and technology used. (d) Whether structurally adequate or not (e) Whether operating STP/ETP Satisfactorily (f) Whether provided online chemical dosing system/pH meter.	:	STP          ETP
5	Mode of Discharge of effluent	:	Domestic: Trade:
6	Name of Water recipient body if any	:	
7	Detail of land in case effluent is discharged for percolation/ irrigation purpose with justification for its 100% utilization.	:	
8	Status of ZLD as per CPCB directions if applicable.	:	
9	Whether provided flow meters on outlet & inlet of ETP/STP	:	
10	Whether provided separate electricity meter on ETP/STP	:	

11	Whether maintained Log Book for consumption of Electricity/Chemicals/Quantity of effluent.	:	
12	Status of online monitoring system, if applicable.	:	
13	General Remarks.		

**E Hazardous Waste Management**

1	Category of Hazardous Waste generated as per rules.	:	
2	Type & Qty. of Hazardous Waste generated	:	(i) Incinerable (ii) Recyclable (iii) Disposable For landfill (iv) Total
3	Stock-Pile Quantity of Hazardous Waste	:	
4	Mode of Disposal & treatment of Hazardous Waste	:	
5	Size of Hazardous Waste storage site	:	
6	Display Board for Hazardous Waste at Factory Gate Provided or not	:	
7	Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity)	:	
8	Details of Hazardous Waste transported to service provider	:	

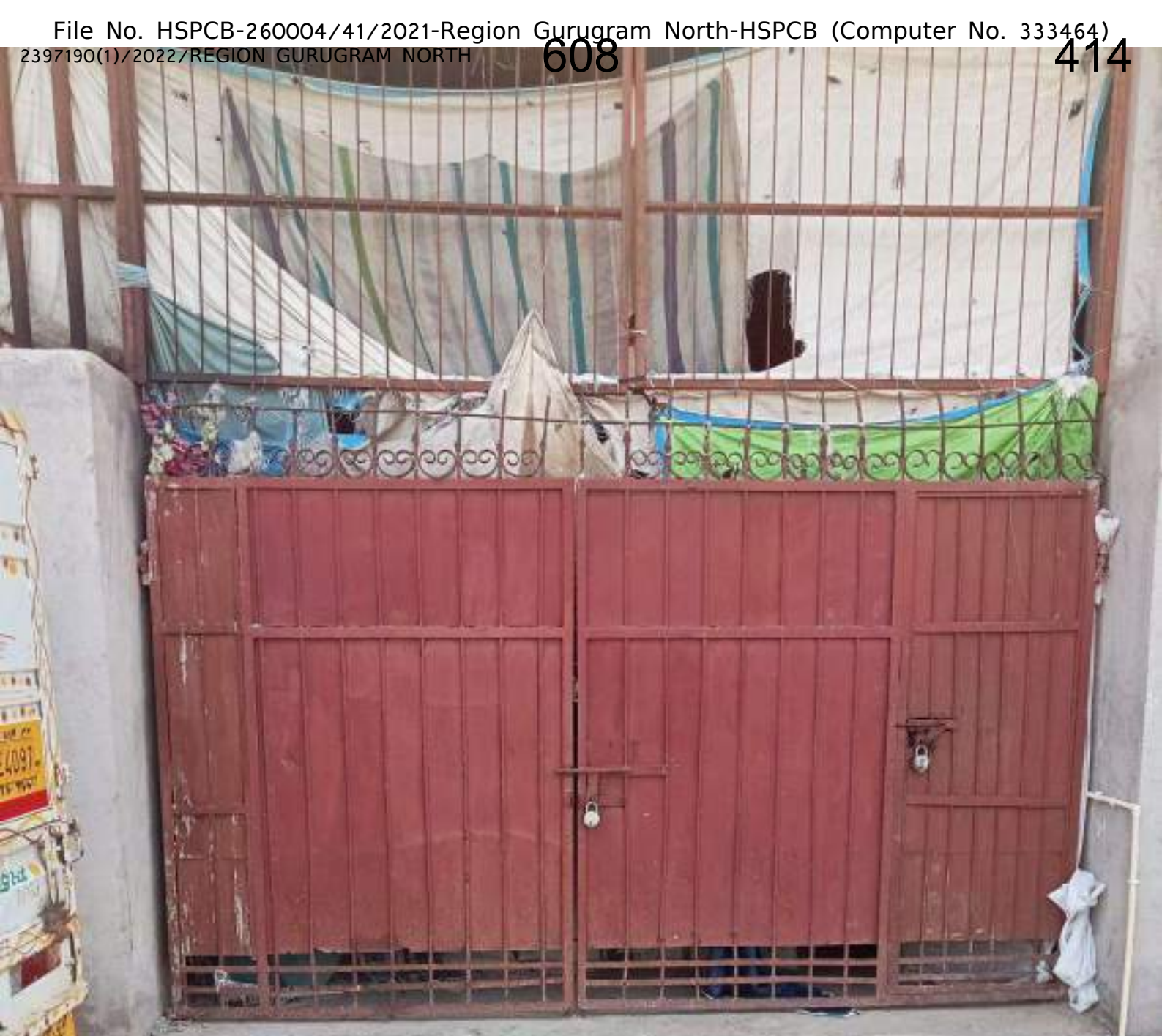
**F Hazardous Chemicals Handling & Management and PLI Act, 1991**

1	List & Qty. of Hazardous Chemical handled & used (if any) with threshold quantity	:	
2	Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991.	:	
3	Name of insurer agency with date & validity of policy.	:	
4	Whether Hazardous chemicals handling & storage facility is adequate	:	
5	Remarks <i>Unit found closed during inspection</i>	:	

Signature of the representative of the unit  
 Name Designation & Address Inspection

*[Signature]*  
 Signature of the Officer/Officers of the Board who conducted

Name & Designation



 **GPS Map**  
**Camera Lite**

**FXHQ+PH4, Dhanwapur Village, Sector 104, Gurugram,  
Haryana 122006, India**

**Latitude**

**28.47983166666667°**

**Longitude**

**76.98858°**

**Local 10:20:26 AM**

**GMT 04:50:26 AM**

**Altitude 13.29 meters**

**Tuesday, 04.10.2022**

## HARYANA STATE POLLUTION CONTROL BOARD

SPOT INSPECTION REPORT OF THE INDUSTRIES

~~Lat: 28.449576~~  
~~Long: 76.995917~~

**A General Information of unit**

1	Name & Address of the Unit	:	un-named unit lat → 28.479806 long → 76.995917
2	Email ID of the Unit/Occupier	:	/
3	Telephone Nos.	:	
4	Fax Nos.	:	
5	Date & Time of Inspection	:	
6	Category Unit	:	Red/Orange/Green
7	Type of Unit	:	17 Cat./Seriously Polluting/Others
8	Size of unit based upon investment cost of Plant & Machinery	:	Large/Medium/Small
9	Name of the representative of the unit with designation present at the time of the inspection.	:	/
10	Name of the Directors /Partners/ Proprietor/ Manager/ Occupier etc.	:	
11	Detail of products/by product manufactured (with capacity of installation & quantity per annum)	:	
12	Detail of Raw Material used (with quantity per annum)	:	
13	Manufacturing Process (in brief)	:	
14	Detail of Machinery	:	
15	Date of Commissioning of the unit.	:	
16	Status of Consent to Establish	:	
17	Status of Consent to Operate	:	
18	Status of Authorization under HWM Rules.	:	

**B Air Pollution**

1	Sources of air emissions from process of unit including fugitive emissions with type of Boilers/Furness, capacity & stack height.	:	
2	Status of online monitoring System (Stack/AAQ) if applicable	:	
3	Details about deviation in the details/stack of Air emission/ type of fuel if any already provided to Board.	:	
4	Detail of Stacks/ Chimneys/Vents	:	
5	Whether Height of all stacks/ Chimneys as per norms.	:	
6	Capacity of D.G. Sets	:	
7	Stack height of D.G. Sets above programme and whether as per norms.	:	
8	Status of Acoustic Enclosure on D.G. Sets	:	
9	Noise results of D.G. Sets Monitored during inspection	:	
10	Type & Quantity of Fuel used (Separate for each source)	:	
11	Status of Air Pollution Control Devices (APCD) (a) Required or Not (b) Provided or Not (c) Detail of APCD provided with detail of all Components. (d) Whether operating APCD Satisfactorily (e) Whether operating APCD Satisfactorily	:	
12	Whether provided separate flow meters in case of wet scrubber	:	
13	Whether maintained Log Book for consumption of Electricity/ Chemicals/ Water for APCD	:	
14	Detail of treatment of effluent in case of wet scrubber & its mode of disposal.	:	
15	Whether provided Sampling arrangements on all stacks/ Chemneys including DG Sets.	:	
16	General Remarks	:	

**C Water Consumption**

1	Sources of Water Supply	:	
2	Detail of measuring devices provided if any such as flow meters, V-notch etc.	:	
3	Whether measuring devices has been sealed	:	

4	Whether maintained the log book for supply of water from all sources & consumption for various uses.	:	
5	Detail of Water Consumption per day/Month (a) Domestic Purpose (b) Boiler/Cooling (c) Industrial use (Easily Biodegradable) (d) Industrial Use (Not Easily Biodegradable) (e) Other	:	
6	General Remarks	:	

**D Water Pollution**

1	Source & processes of Water Pollution including raw water treatment if any	:	
2	No. of outlets for discharge of effluent	:	Domestic: Trade:
3	Quality of Effluent in KLD	:	Domestic: Trade:
4	Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)  (a) Required or Not (b) Installed or Not (c) Detail of STP/ETP Provided (if required) with detail of all components and technology used. (d) Whether structurally adequate or not (e) Whether operating STP/ETP Satisfactorily (f) Whether provided online chemical dosing system/pH meter.	:	STP                      ETP
5	Mode of Discharge of effluent	:	Domestic: Trade:
6	Name of Water recipient body if any	:	
7	Detail of land in case effluent is discharged for percolation/ irrigation purpose with justification for its 100% utilization.	:	
8	Status of ZLD as per CPCB directions if applicable.	:	
9	Whether provided flow meters on outlet & inlet of ETP/STP	:	
10	Whether provided separate electricity meter on ETP/STP	:	

11	Whether maintained Log Book for consumption of Electricity/Chemicals/Quantity of effluent.	:	
12	Status of online monitoring system, if applicable.	:	
13	General Remarks.		

**E Hazardous Waste Management**

1	Category of Hazardous Waste generated as per rules.	:	
2	Type & Qty. of Hazardous Waste generated	:	(i) Incinerable (ii) Recyclable (iii) Disposable For landfill (iv) Total
3	Stock-Pile Quantity of Hazardous Waste	:	
4	Mode of Disposal & treatment of Hazardous Waste	:	
5	Size of Hazardous Waste storage site	:	
6	Display Board for Hazardous Waste at Factory Gate Provided or not	:	
7	Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity)	:	
8	Details of Hazardous Waste transported to service provider	:	

**F Hazardous Chemicals Handling & Management and PLI Act, 1991**

1	List & Qty. of Hazardous Chemical handled & used (if any) with threshold quantity	:	
2	Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991.	:	
3	Name of insurer agency with date & validity of policy.	:	
4	Whether Hazardous chemicals handling & storage facility is adequate	:	
5	Remarks	:	
<p><i>Signature of the representative of the unit</i>  <i>Name Designation &amp; Address Inspection</i></p>		<p><i>Signature of the Officer/Officers of the Board who conducted</i>  <i>Name &amp; Designation</i></p>	

Compliance report of closure orders passed by  
Haryana State Pollution Control Board, Panchkula

In compliance of the orders passed by The Chairman, Haryana State Pollution Control Board, Panchkula vide H.O. letter No. 2920777 dated 23/12/2022 under Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 & under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 against M/s. Unnamed unit, Dhanwapur Road, Am Vihar Sector Gurugram has been visited on 23/12/2022 to close down the above said unit by the following officers/officials:

1. Sidharth, AEE
2. Mukish, FA
3. Vinish, Driver
- 4.

The representative of the unit Sh. No representative at site (Fled the spot) who is present in person at site, has been intimated about the above said orders and copy of the closure order has been delivered to him. After giving a time for completion of running process the unit has been closed by sealing its plant and machinery and D.G. Set as per detail given below:

1. Horizontal washing machinis - 06 Nos
- 2.
- 3.
- 4.

Sh. No representative at site (Fled the spot) the representative of the unit who was present at the time of sealing and closing down the unit has not shown any stay orders of any court of Law in this regard. However the industry remains in the possession of its owners. They will be themselves responsible for watch and ward of the industry.

- 1.
- 2.
- 3.



(IMPRESSION OF SEAL USED)

NA

Sig. of Representative of the Unit

Signature of Officer of HSPCB



421

615



FXHW+HG2, Ram Vihar, Sector 104,  
Gurugram, Haryana 122006, India

Latitude

28.479011°

Longitude

76.996209°

LOCAL 12:38:35

GMT 07:08:35

FRIDAY 12.23.2022

ALTITUDE 174 METER

616

422



A 40, Dhanwapur Rd, Ram Vihar, Sector  
104, Gurugram, Haryana 122006, India

Latitude

Longitude

28.479797°

76.995547°

LOCAL 12:38:54

FRIDAY 12.23.2022

GMT 07:08:54

ALTITUDE 174 METER

418

34, Dhanwapur Rd, Tech Chand Nagar,  
Sector 104, Gurugram, Haryana 122006,  
India

Latitude

28.479173°

Longitude

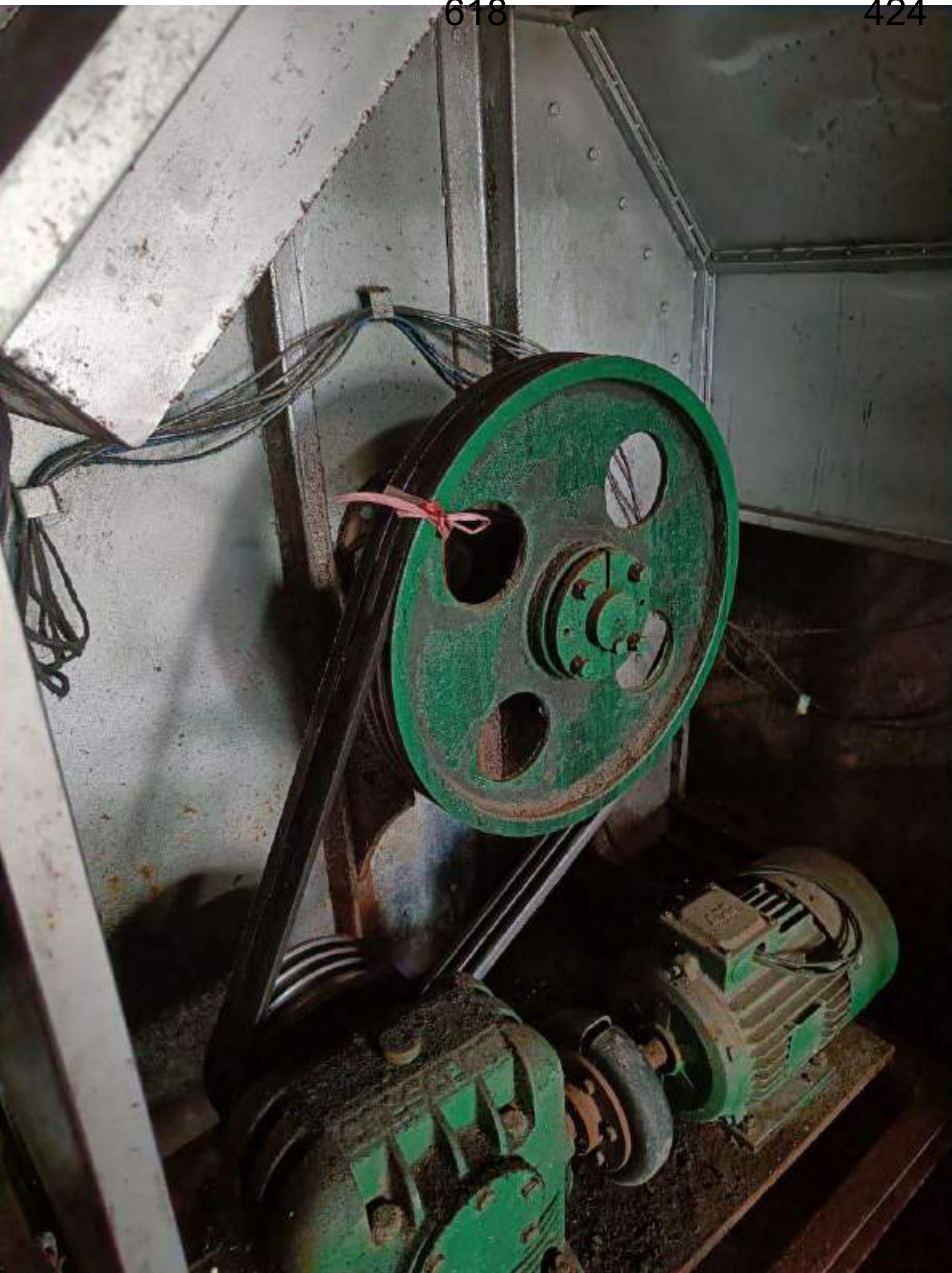
76.990768°

LOCAL 12:38:02

GMT 07:08:02

FRIDAY 12.23.2022

ALTITUDE 174 METER



425

619





427

621



A 49, Dhanwapur Rd, Ram Vihar, Sector  
104, Gurugram, Haryana 122006, India

Latitude

Longitude

28.479182°

76.996028°

LOCAL 12:38:44

FRIDAY 12.23.2022

GMT 07:08:44

ALTITUDE 174 METER

Annexure-A

## HARYANA STATE POLLUTION CONTROL BOARD

### SPOT INSPECTION REPORT OF THE INDUSTRIES

N = 28°28'46.3224"  
E = 76°59'45.36348"

- |     |   |   |
|-----|---|---|
| A   | <u>General Information of unit</u>  |   |
| 1.  | Name & Address of the unit  | : Unnamed Unit (Jeans washing)<br>Vill - Shamrapur, Gurgaon |
| 2.  | Email id of the unit/occupier   | :   |
| 3.  | Telephone No  | :   |
| 4.  | Fax Nos.  | :   |
| 5.  | Date & Time of Inspection   | :   |
| 6.  | Category Unit   | : Red / Orange / Green                                      |
| 7.  | Type of Units   | : 17 Cat. / Seriously Polluting / others                    |
| 8.  | Size of unit based upon investment cost of Plant & Machinery  | : Large / Medium / Small                                    |
| 9.  | Name of the representative of the unit with Designation present at the time of the inspection                                     | : Unit found closed from outside                            |
| 10. | Name of the Directors/partners/Proprietor/ Manager / Occupier etc.  | : No details  |
| 11. | Detail of products / by product manufactured (with capacity of installation & quantity per annum)                                 | : Jeans washing   |
| 12. | Detail of Raw Material used (with quantity per annum)   | :   |
| 13. | Manufacturing Process (in brief)  | : Jeans washing   |
| 14. | Detail of Machinery installed involving polluting Process   | : Not retained  |
| 15. | Date of Commissioning of the unit   | :   |
| 16. | Status of Consent to Establish  | :   |
| 17. | Status of Consent to Operate  | :   |
| 18. | Status of Authorization under HWM Rules   | :   |
| B.  | <u>Air Pollution</u>  |   |
| 1.  | Sources of air emissions from process of unit including Fugitive emissions with type of Boilers/Furness, Capacity & stack height. | : Unit found closed from main gate.                         |
| 2.  | Status of online monitoring System (Stacks/AAQ) If applicable   | :   |
| 3.  | Details about deviation in the details/ stack of Air emission /type of fuel if any already provided to Board.                     | :   |
| 4.  | Detail of Stacks / Chimneys / Vents   | :   |
| 5.  | Whether Height of all stacks / Chimneys as per norms  | :   |

- 6. Capacity of D.G. Sets
- 7. Stack height of D.G. Sets above programme and Whether as per norms
- 8. Status of Acoustic Enclosure on D.G. Sets
- 9. Noise results of DG Sets Monitored during inspection
- 10. Type of Quantity of Fuel used (Separate for each source)
- 11. Status of Air Pollution Control Devices (APCD)
  - (a) Required or Not
  - (b) Provided or Not
  - (c) Detail of APCD provided with detail of all Components
  - (d) Whether Structurally adequate or Not
  - (e) Whether operating APCD Satisfactorily
- 12. Whether provided separate flow meters in case of wet Scrubber
- 13. Whether maintained Log Book for consumption of Electricity / Chemicals / water for APCD.
- 14. Detail of treatment of effluent in case of wet scrubber & its mode of disposal.
- 15. Whether provided Sampling arrangements on all Stacks / Chimney including DG Sets.
- 16. General Remarks

62 kVA

yes  
not operational

Unit found closed  
from outside



C Water Consumption

- 1. Sources of water supply
- 2. Detail of measuring devices provided if any such as flow Meters, V-notch etc.
- 3. Whether measuring devices has been sealed
- 4. Whether maintained the log book for supply of water From all sources & consumption for various uses.
- 5. Detail of Water Consumption per day / month
  - (a) Domestic Purpose
  - (b) Boiler / Cooling
  - (c) Industrial use (Easily Biodegradable)
  - (d) Industrial use (Non Easily Biodegradable)
  - (e) Other
- 6. General Remarks

Borewell

No

No

No

Unit found closed from  
outside



D : Water Pollution

1. Source & processes of Water Pollution including raw Water treatment if any
2. No. of outlets for discharging of effluent
3. Quantity of Effluent in KLD
4. Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)
  - (a) Required or Not
  - (b) Installed or Not
  - (c) Detail of STP/ETP Provided (if required) with Detail of all components and technology used
  - (d) Whether structurally adequate or not
  - (e) Whether operating STP / ETP Satisfactorily
  - (f) Whether provided online chemical dosing system/ pH meter
5. Mode of Discharge of effluent
6. Name of Water recipient body if any
7. Detail of land in case effluent is discharged for Percolation / Irrigation purpose with justification for Its 100% utilization.
8. Status of ZLD as per CPCB directions if applicable
9. Whether provided flow meters on outlet & inlet of ETP / STP
10. Whether provided separate electricity meter on ETP / STP
11. Whether maintained Log Book for consumption of Electricity / Chemicals / Quantity of effluent.
12. Status of online monitoring System, if applicable
13. General Remarks

*Jeans washing*

Domestic : 1  
 Trade : 1  
 Domestic : *Details not available*  
 Trade :

STP :  
 ETP :  
*Unit found closed from outside*

Domestic :  
 Trade :

E. Hazardous Waste Management

1. Category of Hazardous Waste generated as per rules
2. Type & Qty. of Hazardous Waste generated

*used oil, sludge, process water etc*

- (i) Incinerable  
 (ii) recyclable  
 (iii) disposable  
       for landfill  
 (iv) Total

- 3. Stock-Pile Quantity of Hazardous Waste : Unit found closed from outside
- 4. Mode of Disposal & treatment of Haz. Waste : outside
- 5. Size of Hazardous waste storage site :
- 6. Display Board for Hazardous Waste at Factory Gate Provided or not :
- 7. Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity) :
- 8. Details of Hazardous Waste transported to service provider :

F. Hazardous Chemicals Handling & Management and PLI Act, 1991

- 1. List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity : NA
- 2. Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991. : No
- 3. Name of insurer agency with date & validity of policy : NA
- 4. Whether Hazardous chemicals handling & storage Facility is adequate. : NA

Inspection of the unit has been conducted by the joint team of SE & STP. Unit found closed from outside. It is apprehended that unit operates in odd hours and has been closed on arrival of the team.

Consultant chd  
2/10  
Ritesh Anand  
S-B, HOPES

(No unit representative available at site)

Varun  
JE (M/G)

Signature of the representative of the unit  
Name Designation & Address

Signature of the Officer / Officers  
of the Board who conducted the  
inspection

VARUN VASHI<sup>^</sup>MT

Name & Designation



## HARYANA STATE POLLUTION CONTROL BOARD

### SPOT INSPECTION REPORT OF THE INDUSTRIES

N = 28° 28' 46.32024"

E = 76° 59' 45.8348"

#### A General Information of unit

1	Name & Address of the Unit	:	M/s Hi Look Washing Dhansrajan, Gurgaon
2	Email ID of the Unit/Occupier	:	
3	Telephone Nos.	:	7991548339
4	Fax Nos.	:	
5	Date & Time of Inspection	:	25/01/2024
6	Category Unit	:	Red/Orange/Green
7	Type of Unit	:	17 Cat./Seriously Polluting/Others
8	Size of unit based upon investment cost of Plant & Machinery	:	Large/Medium/Small
9	Name of the representative of the unit with designation present at the time of the inspection.	:	Sh. Rakesh Kumar S/o Ramchiraman, Hata, Jajiv, Teh. Korav, Allahabad (Unit Proprietor)
10	Name of the Directors /Partners/ Proprietor/ Manager/ Occupier etc.	:	Gulam Mohamad
11	Detail of products/by product manufactured (with capacity of installation & quantity per annum)	:	Jeans Washing
12	Detail of Raw Material used (with quantity per annum)	:	Jeans, Detergents, H <sub>2</sub> O <sub>2</sub> etc.
13	Manufacturing Process (in brief)	:	washing of Jeans
14	Detail of Machinery	:	washing machinery, Tumble
15	Date of Commissioning of the unit.	:	Details not provided
16	Status of Consent to Establish	:	Not obtained
17	Status of Consent to Operate	:	Not obtained
18	Status of Authorization under HWM Rules.	:	Not obtained

Hydraxol

## B Air Pollution

1	Sources of air emissions from process of unit including fugitive emissions with type of Boilers/Furness, capacity & stack height.	:	NA
2	Status of online monitoring System (Stack/AAQ) if applicable	:	NA
3	Details about deviation in the details/stack of Air emission/ type of fuel if any already provided to Board.	:	NA
4	Detail of Stacks/ Chimneys/Vents	:	Stack to D.G. set
5	Whether Height of all stacks/ Chimneys as per norms.	:	No
6	Capacity of D.G. Sets	:	62.5 KW
7	Stack height of D.G. Sets above programme and whether as per norms.	:	No
8	Status of Acoustic Enclosure on D.G. Sets	:	provided
9	Noise results of D.G. Sets Monitored during inspection	:	Not operational at
10	Type & Quantity of fuel used (separate for each source)	:	Electricity / Diesel
11	Status of Air Pollution Control Devices (APCD) (a) Required or Not (b) Provided or Not (c) Detail of APCD provided with detail of all Components. (d) Whether operating APCD Satisfactorily (e) Whether operating APCD Satisfactorily	:	NA
12	Whether provided separate flow meters in case of wet scrubber	:	NA
13	Whether maintained Log Book for consumption of Electricity/ Chemicals/ Water for APCD	:	NA
14	Detail of treatment of effluent in case of wet scrubber & its mode of disposal.	:	NA
15	Whether provided Sampling arrangements on all stacks/ Chemneys including DG Sets.	:	No
16	General Remarks	:	-

## C Water Consumption

1	Sources of Water Supply	:	Borewell
2	Detail of measuring devices provided if any such as flow meters, V-notch etc.	:	No
3	Whether measuring devices has been sealed	:	No

4	Whether maintained the log book for supply of water from all sources & consumption for various uses.	:	No
5	Detail of Water Consumption per day/Month (a) Domestic Purpose (b) Boiler/Cooling (c) Industrial use (Easily Biodegradable) (d) Industrial Use (Not Easily Biodegradable) (e) Other	:	0.5 KLD approx. 15-20 KLD approx.
6	General Remarks	:	

#### D Water Pollution

1	Source & processes of Water Pollution including raw water treatment if any	:	wasting of Teent
2	No. of outlets for discharge of effluent	:	Domestic: 1 Trade: 1
3	Quality of Effluent in KLD	:	Domestic: 0.4 KLD approx. Trade: 14-15 KLD approx
4	Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)  (a) <input checked="" type="checkbox"/> Required or Not (b) <input checked="" type="checkbox"/> Installed or Not (c) Detail of STP/ETP Provided (if required) with detail of all components and technology used. (d) Whether structurally adequate or not (e) Whether operating STP/ETP Satisfactorily (f) Whether provided online chemical dosing system/pH meter.	:	STP ETP Required Not provided
5	Mode of Discharge of effluent	:	Domestic: Sewer Trade: sewer
6	Name of Water recipient body if any	:	river
7	Detail of land in case effluent is discharged for percolation/ irrigation purpose with justification for its 100% utilization.	:	NA
8	Status of ZLD as per CPCB directions if applicable.	:	No
9	Whether provided flow meters on outlet & inlet of ETP/STP	:	No
10	Whether provided separate electricity meter on ETP/STP	:	No

11	Whether maintained Log Book for consumption of Electricity/Chemicals/Quantity of effluent.	:	No
12	Status of online monitoring system, if applicable.	:	NA
13	General Remarks.		

### E Hazardous Waste Management

1	Category of Hazardous Waste generated as per rules.	:	Used oil, Chalkes
2	Type & Qty. of Hazardous Waste generated	:	(i) Incinerable <del>(ii)</del> Recyclable <del>(iii)</del> Disposable For landfill (iv) Total
3	Stock-Pile Quantity of Hazardous Waste	:	Nil
4	Mode of Disposal & treatment of Hazardous Waste	:	Not provide details
5	Size of Hazardous Waste storage site	:	Not provide
6	Display Board for Hazardous Waste at Factory Gate Provided or not	:	Not provide
7	Whether agreement made with the service provide for disposal of hazardous waste (if yes, give detail with validity)	:	No
8	Details of Hazardous Waste transported to service provider	:	Nil

### F Hazardous Chemicals Handling & Management and PLI Act, 1991

1	List & Qty. of Hazardous Chemical handled & used (if any) with threshold quantity	:	NA
2	Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991.	:	No
3	Name of insurer agency with date & validity of policy.	:	NA
4	Whether Hazardous chemicals handling & storage facility is adequate	:	NA
5	Remarks		Unit is operating without obtaining CIE & CO from the board
	Signature of the representative of the unit Name Designation & Address Inspection		Signature of the Officer/Officers of the Board who conducted
	7991548339		Name & Designation

**Compliance report of closure orders passed by  
Haryana State Pollution Control Board, Panchkula**

In compliance of the orders passed by The Chairman, Haryana State Pollution Control Board, Panchkula vide H.O. letter No. *HSPCB/L&R/2024/INS/5548283/CON/01/04* dated *25/07/2024* under Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 & under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 against M/s. *Hilook, working in Vill - Dhamraopur, Gurgaon* has been visited on *15/07/2020* close down the above said unit by the following officers/officials:

1. *Nilesh Grewal, Scientist B*
2. *Mukesh Kumar, P.A*
3. *Revindeh Kumar, Asst*
4. *Bhupender, Driver*

The representative of the unit Sh. *No representative available at site.* who is present in person at site, has been intimated about the above said orders and copy of the closure order has been delivered to him. After giving a time for completion of running process the unit has been closed by sealing its plant and machinery and D.G. Set as per detail given below:

1. *D.G. set - 62.5KVA.*
2. *Unit found closed/locked from main gate & non-operational, closure order pasted on the gate.*
3.
4.

Sh. *No representative available at site.* the representative of the unit who was present at the time of sealing and closing down the unit has not shown any stay orders of any court of Law in this regard. However the industry remains in the possession of its owners. They will be themselves responsible for watch and ward of the industry.

- 1.
- 2.
- 3.



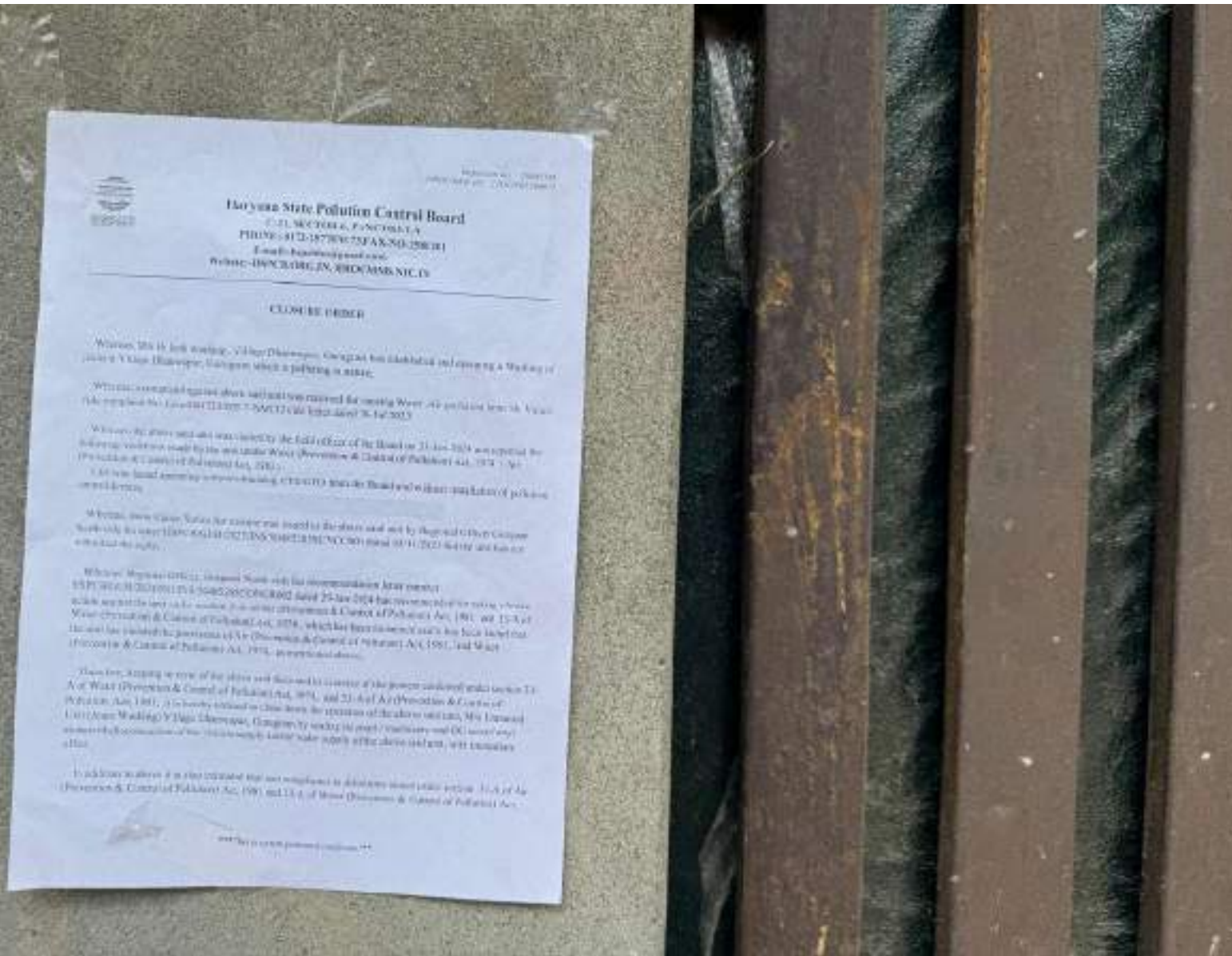
(IMPRESSION OF SEAL USED)

Sig. of Representative of the Unit

*Nilesh Grewal*  
Signature of Officer of HSPCB







REGISTRATION NO. 1000/1991  
CORPORATION NO. 12/1991/1991

**Haryana State Pollution Control Board**  
P.O. 21, SECTOR 16, GURGAON  
PHONE: 012-2678001 FAX: 90228811  
E-mail: hspcb@rediffmail.com  
Website: HSPCB.ORG.IN, HSPCBMS.NIC.IN

**CLONING ORDER**

Whereas, this is, with reference to, the order of the Board dated 15.12.2014 regarding a Meeting of the Haryana State Pollution Control Board held at Gurgaon, which is joining in this regard.

Whereas, the meeting was held at the Haryana State Pollution Control Board, Gurgaon, on 15.12.2014.

Whereas, the order was issued by the field office of the Board on 21.12.2014 regarding the meeting held at the Haryana State Pollution Control Board, Gurgaon, on 15.12.2014.

It is hereby ordered that the order dated 21.12.2014 regarding the meeting held at the Haryana State Pollution Control Board, Gurgaon, on 15.12.2014, be cancelled.

Whereas, the order dated 21.12.2014 regarding the meeting held at the Haryana State Pollution Control Board, Gurgaon, on 15.12.2014, is hereby cancelled.

Whereas, the order dated 21.12.2014 regarding the meeting held at the Haryana State Pollution Control Board, Gurgaon, on 15.12.2014, is hereby cancelled.

Whereas, the order dated 21.12.2014 regarding the meeting held at the Haryana State Pollution Control Board, Gurgaon, on 15.12.2014, is hereby cancelled.

Whereas, the order dated 21.12.2014 regarding the meeting held at the Haryana State Pollution Control Board, Gurgaon, on 15.12.2014, is hereby cancelled.

Whereas, the order dated 21.12.2014 regarding the meeting held at the Haryana State Pollution Control Board, Gurgaon, on 15.12.2014, is hereby cancelled.

Whereas, the order dated 21.12.2014 regarding the meeting held at the Haryana State Pollution Control Board, Gurgaon, on 15.12.2014, is hereby cancelled.

\*\*\* For further information, please contact \*\*\*

441

635



437

N 28°28'46.15428" (LAT)

E 76°59'44.81772" (LONG)

Altitude: 236 yd a.s.l

15/07/2024 12:23 pm

Location provider: Fused

No street

Gurugram 122006

Haryana

India

## HARYANA STATE POLLUTION CONTROL BOARD

### SPOT INSPECTION REPORT OF THE INDUSTRIES

Lat → 28.479722

Long → 76.988750

**A General Information of unit**

1	Name & Address of the Unit	:	un-named unit Dhanpur village Gurugram
2	Email ID of the Unit/Occupier	:	
3	Telephone Nos.	:	
4	Fax Nos.	:	
5	Date & Time of Inspection	:	07/10/22
6	Category Unit	:	Red/Orange/Green
7	Type of Unit	:	17 Cat./Seriously Polluting/Others
8	Size of unit based upon investment cost of Plant & Machinery	:	Large/Medium/Small
9	Name of the representative of the unit with designation present at the time of the inspection.	:	
10	Name of the Directors /Partners/ Proprietor/ Manager/ Occupier etc.	:	
11	Detail of products/by product manufactured (with capacity of installation & quantity per annum)	:	
12	Detail of Raw Material used (with quantity per annum)	:	
13	Manufacturing Process (in brief)	:	
14	Detail of Machinery	:	
15	Date of Commissioning of the unit.	:	
16	Status of Consent to Establish	:	
17	Status of Consent to Operate	:	
18	Status of Authorization under HWM Rules.	:	

**B Air Pollution**

1	Sources of air emissions from process of unit including fugitive emissions with type of Boilers/Furfless, capacity & stack height.	:	
2	Status of online monitoring System (Stack/AAQ) if applicable	:	
3	Details about deviation in the details/stack of Air emission/ type of fuel if any already provided to Board.	:	
4	Detail of Stacks/ Chimneys/Vents	:	
5	Whether Height of all stacks/ Chimneys as per norms.	:	
6	Capacity of D.G. Sets	:	
7	Stack height of D.G. Sets above programme and whether as per norms.	:	
8	Status of Acoustic Enclosure on D.G. Sets	:	
9	Noise results of D.G. Sets Monitored during inspection	:	
10	Type & Quantity of Fuel used (Separate for each source)	:	
11	Status of Air Pollution Control Devices (APCD) (a) Required or Not (b) Provided or Not (c) Detail of APCD provided with detail of all Components. (d) Whether operating APCD Satisfactorily (e) Whether operating APCD Satisfactorily	:	
12	Whether provided separate flow meters in case of wet scrubber	:	
13	Whether maintained Log Book for consumption of Electricity/ Chemicals/ Water for APCD	:	
14	Detail of treatment of effluent in case of wet scrubber & its mode of disposal.	:	
15	Whether provided Sampling arrangements on all stacks/ Chemneys including DG Sets.	:	
16	General Remarks	:	

**C Water Consumption**

1	Sources of Water Supply	:	
2	Detail of measuring devices provided if any such as flow meters, V-notch etc.	:	
3	Whether measuring devices has been sealed	:	

4	Whether maintained the log book for supply of water from all sources & consumption for various uses.	:	
5	Detail of Water Consumption per day/Month (a) Domestic Purpose (b) Boiler/Cooling (c) Industrial use (Easily Biodegradable) (d) Industrial Use (Not Easily Biodegradable) (e) Other	:	
6	General Remarks	:	

**D Water Pollution**

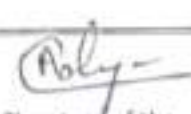
1	Source & processes of Water Pollution including raw water treatment if any	:	
2	No. of outlets for discharge of effluent	:	Domestic: Trade:
3	Quality of Effluent in KLD	:	Domestic: Trade:
4	Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)  (a) Required or Not (b) Installed or Not (c) Detail of STP/ETP Provided (if required) with detail of all components and technology used. (d) Whether structurally adequate or not (e) Whether operating STP/ETP Satisfactorily (f) Whether provided online chemical dosing system/pH meter.	:	STP          ETP
5	Mode of Discharge of effluent	:	Domestic: Trade:
6	Name of Water recipient body if any	:	
7	Detail of land in case effluent is discharged for percolation/ irrigation purpose with justification for its 100% utilization.	:	
8	Status of ZLD as per CPCB directions if applicable.	:	
9	Whether provided flow meters on outlet & inlet of ETP/STP	:	
10	Whether provided separate electricity meter on ETP/STP	:	

11	Whether maintained Log Book for consumption of Electricity/Chemicals/Quantity of effluent.	:	
12	Status of online monitoring system, if applicable.	:	
13	General Remarks.		

**E Hazardous Waste Management**

1	Category of Hazardous Waste generated as per rules.	:	
2	Type & Qty. of Hazardous Waste generated	:	(i) Incinerable (ii) Recyclable (iii) Disposable For landfill (iv) Total
3	Stock-Pile Quantity of Hazardous Waste	:	
4	Mode of Disposal & treatment of Hazardous Waste	:	
5	Size of Hazardous Waste storage site	:	
6	Display Board for Hazardous Waste at Factory Gate Provided or not	:	
7	Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity)	:	
8	Details of Hazardous Waste transported to service provider	:	

**F Hazardous Chemicals Handling & Management and PLI Act, 1991**

1	List & Qty. of Hazardous Chemical handled & used (if any) with threshold quantity	:	
2	Whether prepared on site emergency plan and taken insurance policy under PLI Act, 1991.	:	
3	Name of insurer agency with date & validity of policy.	:	
4	Whether Hazardous chemicals handling & storage facility is adequate	:	
5	Remarks <i>Unit found closed / safety sign AS1</i>	:	
Signature of the representative of the unit <i>L. D. Singh SE P. No. 1</i> Name Designation & Address inspection		Signature of the Officer/Officers of the Board who conducted  Name & Designation	



GPS Map  
Camera Lite

FXHQ+PH4, Dhanwapur Village, Sector 104, Gurugram,  
Haryana 122006, India

Latitude  
28.479803333333333°

Longitude  
76.988554999999999°

Local 10:51:29 AM  
GMT 05:21:29 AM

Altitude 13.29 meters  
Friday, 07.10.2022

# HARYANA STATE POLLUTION CONTROL BOARD

## SPOT INSPECTION REPORT OF THE INDUSTRIES

Annexure-A

448

642

13

**A. General Information of unit**

1. Name & Address of the unit : N = 28° 28' 44" . 28876"  
E = 76° 59' 49" . 68636"

2. Email id of the unit/occupier :  
3. Telephone No :  
4. Fax Nos. :  
5. Date & Time of inspection : 2/11/2023

6. Category Unit : Red / Orange / Green  
7. Type of Units : 17 Cat. / Seriously Polluting / others  
8. Size of unit based upon investment cost of Plant & Machinery : Large / Medium / Small

9. Name of the representative of the unit with Designation present at the time of the inspection :  
10. Name of the Directors/partners/Proprietor/ Manager / Occupier etc. : There is no dyeing/washing unit at site (Photograph attached)

11. Detail of products / by product manufactured (with capacity of installation & quantity per annum) :  
12. Detail of Raw Material used (with quantity per annum) :  
13. Manufacturing Process (in brief) :  
14. Detail of Machinery installed involving polluting Process :  
15. Date of Commissioning of the unit :  
16. Status of Consent to Establish :  
17. Status of Consent to Operate :  
18. Status of Authorization under HWM Rules :

**B. Air Pollution**

1. Sources of air emissions from process of unit including: Fugitive emissions with type of Boilers/Furness, Capacity & stack height. :  
2. Status of online monitoring System (Stacks/AAQ) if applicable :  
3. Details about deviation in the details/ stack of Air emission /type of fuel if any already provided to Board. :  
4. Detail of Stacks / Chimneys / Vents :  
5. Whether Height of all stacks / Chimneys as per norms: :  
6. Capacity of D.G. Sets :  
7. Stack height of D.G. Sets above programme and Whether as per norms :  
8. Status of Acoustic Enclosure on D.G. Sets :  
9. Noise results of DG Sets Monitored during inspection: :  
10. Type of Quantity of Fuel used (Separate for each source) :  
11. Status of Air Pollution Control Devices (APCD)  
(a) Required or Not :  
(b) Provided or Not :  
(c) Detail of APCD provided with detail of all Components: :  
(d) Whether Structurally adequate or Not :  
(e) Whether operating APCD Satisfactorily :  
12. Whether provided separate flow meters in case of wet: Scrubber :  
13. Whether maintained Log Book for consumption of Electricity / Chemicals / water for APCD. :  
14. Detail of treatment of effluent in case of wet scrubber: & its mode of disposal. :  
15. Whether provided Sampling arrangements on all Stacks / Chimney including DG Sets. :  
16. General Remarks :

**C. Water Consumption**

1. Sources of water supply :  
2. Detail of measuring devices provided if any such as flow: Meters, V-notch etc. :  
3. Whether measuring devices has been sealed :  
4. Whether maintained the log book for supply of water: From all sources & consumption for various uses. :  
5. Detail of Water Consumption per day / month  
(a) Domestic Purpose :  
(b) Boiler / Cooling : 1  
(c) Industrial use (Easily Biodegradable) :  
(d) Industrial use (Non Easily Biodegradable) :  
(e) Other :  
(f) General Remarks :

*There is no dyeing/washing unit at site: (Photograph attached)*

- D. Water Pollution**
- Source & processes of Water Pollution including raw Water treatment if any
  - No. of outlets for discharging of effluent
  - Quantity of Effluent in KLD
  - Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)
    - Required or Not
    - Installed or Not
    - Detail of STP/ETP Provided (if required) with Detail of all components and technology used
    - Whether structurally adequate or not
    - Whether operating STP / ETP Satisfactorily
    - Whether provided on line chemical dosing system/ pH meter
  - Mode of Discharge of effluent
  - Name of Water recipient body if any
  - Detail of land in case effluent is discharged for Percolation / irrigation purpose with justification for its 100% utilization.
  - Status of ZLD as per CPCB directions if applicable
  - Whether provided flow meters on outlet & inlet of ETP / STP
  - Whether provided separate electricity meter on ETP / STP
  - Whether maintained Log Book for consumption of Electricity / Chemicals / Quantity of effluent.
  - Status of online monitoring System, if applicable
  - General Remarks
- E. Hazardous Waste Management**
- Category of Hazardous Waste generated as per rules :
  - Type & Qty. of Hazardous Waste generated
  - Stock-Pile Quantity of Hazardous Waste
  - Mode of Disposal & treatment of Haz. Waste
  - Size of Hazardous waste storage site
  - Display Board for Hazardous Waste at Factory Gate Provided or not
  - Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity)
  - Details of Hazardous Waste transported to service provider
- F. Hazardous Chemicals Handling & Management and PLI Act, 1991**
- List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity
  - Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991.
  - Name of insurer agency with date & validity of policy :
  - Whether Hazardous chemicals handling & storage Facility is adequate.
  - Remarks:-

Domestic :  
Trade :

Domestic :  
Trade :

Domestic :  
Trade :

- (i) Incinerable
- (ii) recyclable
- (iii) disposable for landfill
- (iv) Total

Signature of the representative of the unit  
Name :  
Designation :  
Address :

61  
Signature of the Officer / Officers of the Board who conducted the Inspection  
Name :  
Designation :

N 28°28'44.28876" (LAT)

E 76°59'49.68636" (LONG)

Altitude: 215 m a.s.l

02/11/2023 14:23

Location provider: Fused

Dhanwapur Road

Gurugram 122006

Haryana

India



451

645

N 28°28'44.24916" (LAT)

E 76°59'49.34256" (LONG)

Altitude: 215 m a.s.l

02/11/2023 14:24

Location provider: Fused

No street

Gurugram 122006

Haryana

India

MARYLAND STATE COLLEGE OF PROFESSIONAL SERVICE  
 STATE COLLEGE OF PROFESSIONAL SERVICE

646 452

1	Name of applicant	Thomas James, residing at 123 - 1st St., Baltimore, Md., 21201-1234
2	Name of issuing jurisdiction	
3	Business No.	347323774
4	Address	
5	Date of issue of license	5/1/2013
6	Classification	Accountant
7	Expiration date	12/31/2014
8	Has applicant ever been denied or revoked a license	no
9	Name of the applicant's employer and employer's address as shown on the application	Thomas James and Associates 123 - 1st St., Baltimore, Md., 21201
10	Name of the applicant's employer Manager/Supervisor	John Smith
11	Name of party responsible for applicant's most current financial statement preparation	Thomas James
12	Name of the applicant's most current employer	Thomas James
13	Employing firm's or firm's	Thomas James
14	Name of business	Thomas James and Associates
15	Name of jurisdiction of the unit	MD - State of Maryland
16	Business/Professional No.	347323774
17	Business/Professional No.	del. 347323774
18	Name of business/Professional No.	del. 347323774
19	Name of business/Professional No.	del. 347323774

448



# 453 647

1	Section on a vertical transmission line including factors relating to the angle of incidence of the incoming beam (reflected & refracted)	$\theta_i$
2	Section on the scattering of a beam of light by a particle	$\theta$
3	Section on the dependence of the intensity of a scattered wave on the angle of scattering	
4	Section on the dependence of the intensity of a scattered wave on the wavelength of the incident light	$\lambda$
5	Section on the dependence of the intensity of a scattered wave on the angle of scattering	$\theta$
6	Section on the dependence of the intensity of a scattered wave on the wavelength of the incident light	$\lambda$
7	Section on the dependence of the intensity of a scattered wave on the angle of scattering	$\theta$
8	Section on the dependence of the intensity of a scattered wave on the wavelength of the incident light	$\lambda$
9	Section on the dependence of the intensity of a scattered wave on the angle of scattering	$\theta$
10	Section on the dependence of the intensity of a scattered wave on the wavelength of the incident light	$\lambda$
11	Section on the dependence of the intensity of a scattered wave on the angle of scattering	$\theta$
12	Section on the dependence of the intensity of a scattered wave on the wavelength of the incident light	$\lambda$
13	Section on the dependence of the intensity of a scattered wave on the angle of scattering	$\theta$
14	Section on the dependence of the intensity of a scattered wave on the wavelength of the incident light	$\lambda$
15	Section on the dependence of the intensity of a scattered wave on the angle of scattering	$\theta$
16	Section on the dependence of the intensity of a scattered wave on the wavelength of the incident light	$\lambda$
17	Section on the dependence of the intensity of a scattered wave on the angle of scattering	$\theta$
18	Section on the dependence of the intensity of a scattered wave on the wavelength of the incident light	$\lambda$
19	Section on the dependence of the intensity of a scattered wave on the angle of scattering	$\theta$
20	Section on the dependence of the intensity of a scattered wave on the wavelength of the incident light	$\lambda$

648 454

1	Multiple selection of the correct answer(s) for the question below	Yes
2	Multiple choice question (one correct answer)	Yes
3	Multiple choice question (one correct answer) with multiple options	Yes
4	Multiple choice question (one correct answer) with multiple options and a "None of the above" option	Yes
5	Multiple choice question (one correct answer) with multiple options and a "None of the above" option (with a "None of the above" option)	Yes
6	Multiple choice question (one correct answer) with multiple options and a "None of the above" option (with a "None of the above" option)	Yes
7	Multiple choice question (one correct answer) with multiple options and a "None of the above" option (with a "None of the above" option)	Yes
8	Multiple choice question (one correct answer) with multiple options and a "None of the above" option (with a "None of the above" option)	Yes
9	Multiple choice question (one correct answer) with multiple options and a "None of the above" option (with a "None of the above" option)	Yes
10	Multiple choice question (one correct answer) with multiple options and a "None of the above" option (with a "None of the above" option)	Yes
11	Multiple choice question (one correct answer) with multiple options and a "None of the above" option (with a "None of the above" option)	Yes
12	Multiple choice question (one correct answer) with multiple options and a "None of the above" option (with a "None of the above" option)	Yes
13	Multiple choice question (one correct answer) with multiple options and a "None of the above" option (with a "None of the above" option)	Yes
14	Multiple choice question (one correct answer) with multiple options and a "None of the above" option (with a "None of the above" option)	Yes
15	Multiple choice question (one correct answer) with multiple options and a "None of the above" option (with a "None of the above" option)	Yes
16	Multiple choice question (one correct answer) with multiple options and a "None of the above" option (with a "None of the above" option)	Yes
17	Multiple choice question (one correct answer) with multiple options and a "None of the above" option (with a "None of the above" option)	Yes
18	Multiple choice question (one correct answer) with multiple options and a "None of the above" option (with a "None of the above" option)	Yes
19	Multiple choice question (one correct answer) with multiple options and a "None of the above" option (with a "None of the above" option)	Yes
20	Multiple choice question (one correct answer) with multiple options and a "None of the above" option (with a "None of the above" option)	Yes

450



## HARYANA STATE POLLUTION CONTROL BOARD

### SPOT INSPECTION REPORT OF THE INDUSTRIES

#### A General Information of unit

1	Name & Address of the Unit	M/s. Durga Enterprises, Kharola 36/37, Post. No. 39/1/2/1 (1-16) Shyam Chowk, Phankat, Gurgaon
2	Email ID of the Unit/Occupier	
3	Telephone Nos.	9711025300 8130749378 (Airtel number of premises)
4	Fax Nos.	
5	Date & Time of Inspection	16/01/2024
6	Category Unit	Red/Orange/Green
7	Type of Unit	17 Cat./Seriously Polluting/Others
8	Size of unit based upon investment cost of Plant & Machinery	Large/Medium/Small
9	Name of the representative of the unit with designation present at the time of the inspection.	Sh. Sanjay Prasad
10	Name of the Directors /Partners/ Proprietor/ Manager/ Occupier etc.	Sanjay Prasad
11	Detail of products/by product manufactured (with capacity of installation & quantity per annum)	Jeans washing unit.
12	Detail of Raw Material used (with quantity per annum)	Cement, Soda, Surf, engines, bleach (Hydrogen Peroxide) etc.
13	Manufacturing Process (in brief)	washing of jeans
14	Detail of Machinery	washing machine x 08 Nos, Hydra x 02, tumbler x 02, D.G. Set.
15	Date of Commissioning of the unit.	16/02/2023 (As stated by unit representative)
16	Status of Consent to Establish	No of consent Not obtained
17	Status of Consent to Operate	Not obtained
18	Status of Authorization under HWM Rules.	Not obtained

16/01/2024

**B Air Pollution**

1	Sources of air emissions from process of unit including fugitive emissions with type of Boilers/Furness, capacity & stack height.	:	Boiler (Not in operating condition) Misfired	
2	Status of online monitoring System (Stack/AAQ) if applicable	:	/	
3	Details about deviation in the details/stack of Air emission/ type of fuel if any already provided to Board.	:		
4	Detail of Stacks/ Chimneys/Vents	:		
5	Whether Height of all stacks/ Chimneys as per norms.	:		
6	Capacity of D.G. Sets	:		125 KVA
7	Stack height of D.G. Sets above programme and whether as per norms.	:		No
8	Status of Acoustic Enclosure on D.G. Sets	:		Yes
9	Noise results of D.G. Sets Monitored during inspection	:		Not operational
10	Type & Quantity of Fuel used (Separate for each source)	:		Diesel.
11	Status of Air Pollution Control Devices (APCD) (a) Required or Not (b) Provided or Not (c) Detail of APCD provided with detail of all Components. (d) Whether operating APCD Satisfactorily (e) Whether operating APCD Satisfactorily	:		NA
12	Whether provided separate flow meters in case of wet scrubber	:		
13	Whether maintained Log Book for consumption of Electricity/ Chemicals/ Water for APCD	:		
14	Detail of treatment of effluent in case of wet scrubber & its mode of disposal.	:		
15	Whether provided Sampling arrangements on all stacks/ Chemneys including DG Sets.	:		
16	General Remarks	:		

**C Water Consumption**

1	Sources of Water Supply	:	Borewell
2	Detail of measuring devices provided if any such as flow meters, V-notch etc.	:	No
3	Whether measuring devices has been sealed	:	No

24/02/2014

4	Whether maintained the log book for supply of water from all sources & consumption for various uses.	:	No
5	Detail of Water Consumption per day/Month <del>(a) Domestic Purpose</del> (b) Boiler/Cooling (c) Industrial use (Easily Biodegradable) <del>(d) Industrial Use (Not Easily Biodegradable)</del> (e) Other	:	2-3 KLD approx 15-20 KLD approx.
6	General Remarks	:	

## D Water Pollution

1	Source & processes of Water Pollution including raw water treatment if any	:	Jeans washing, Domestic
2	No. of outlets for discharge of effluent	:	Domestic: 1 Trade: 1
3	Quality of Effluent in KLD	:	Domestic: 2-3 KLD approx. Trade: 15-20 KLD approx.
4	Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)  <del>(a) Required or Not</del> (b) Installed or Not (c) Detail of STP/ETP Provided (if required) with detail of all components and technology used. (d) Whether structurally adequate or not (e) Whether operating STP/ETP Satisfactorily (f) Whether provided online chemical dosing system/pH meter.	:	STP ETP Not installed
5	Mode of Discharge of effluent	:	Domestic: Drain Trade: Terrain
6	Name of Water recipient body if any	:	Drain
7	Detail of land in case effluent is discharged for percolation/ irrigation purpose with justification for its 100% utilization.	:	No
8	Status of ZLD as per CPCB directions if applicable.	:	NO
9	Whether provided flow meters on outlet & inlet of ETP/STP	:	Not installed
10	Whether provided separate electricity meter on ETP/STP	:	Not installed

2/10/2015

11	Whether maintained Log Book for consumption of Electricity/Chemicals/Quantity of effluent	no
12	Status of online monitoring system, if applicable	no
13	General Remarks	

**E Hazardous Waste Management**

1	Category of Hazardous Waste generated as per rules	used by process wastes, sludges
2	Type & Qty. of Hazardous Waste generated	(i) Incinerable -bit- Recyclable -bit- Disposable (iv) Total
3	Stock-Pile Quantity of Hazardous Waste	nil
4	Mode of Disposal & treatment of Hazardous Waste	Details not provided
5	Size of Hazardous Waste storage site	Open
6	Display Board for Hazardous Waste at Factory Gate Provided or not	no
7	Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity)	Details not provided
8	Details of Hazardous Waste transported to service provider	Details not provided

**F Hazardous Chemicals Handling & Management and PLI Act, 1991**

1	List & Qty. of Hazardous Chemical handled & used (if any) with threshold quantity	NA
2	Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991.	no
3	Name of insurer agency with date & validity of policy.	NA
4	Whether Hazardous chemicals handling & storage facility is adequate	NA
5	Remarks	
Signature of the representative of the unit Name Designation & Address inspection		<p>Signature of the Officer/Officers of the Board who conducted</p> <p>Name &amp; Designation</p> <p>1 Gulab RO, Gm(N)</p> <p>Signature of the representative of the unit 24/02/2016</p>

N 28°28'49.30824" (LAT)  
E 76°57'40.64796" (LONG)

Altitude: 234 yd a.s.l

13/07/2024 2:15 pm

Location provider: Fused

Dhanwapur Road

Gurugram 122505

Haryana

India

461

655











KABIRAMA STATE POLLUTION CONTROL BOARD  
SPOT MONITORING REPORT FORM

660 466

A General Information of unit

1	Name of owner of the unit	M/S. Sankar Kumar & Co. Bhagyanagar, Bangalore.
2	Name of officer-in-charge	Mr. S. S. Sankar Kumar
3	Telephone No.	2525401/2525404
4	Pin No.	
5	Date & time of visit	25.5.2002
6	Category code	Manufacturing
7	Type of work	Production of Engineering
8	Plant and land acquisition cost of Rs. 10 lakhs	Yes/No/Not
9	Name of the representative of the unit with background information pertaining to the industry	Sh. Prasad Kumar Sankar Kumar
10	Name of the Director (Industrial Process)/Manager (Waste water)	Sh. Prasad Kumar Sankar Kumar
11	Level of production/grade maintained (with capacity of monitor & quality parameter)	Working of Machine
12	Level of effluents used (with capacity of parameter)	Working of Machine
13	Waste management process in brief	Working of Machine
14	Level of pollution	Working of Machine
15	Control Commission reference	As per record
16	Control Order (if available)	Not relevant
17	Control Order (if issued)	Not
18	Control Authority order (if available)	Not

462

# 467 661

1	Is the... (faded text)	Yes
2	Is the... (faded text)	No
3	Is the... (faded text)	Yes
4	Is the... (faded text)	One hour [unclear]
5	Is the... (faded text)	No
6	Is the... (faded text)	Yes
7	Is the... (faded text)	No
8	Is the... (faded text)	Yes
9	Is the... (faded text)	Yes (being used)
10	Is the... (faded text)	Probably / Yes
11	Is the... (faded text)	Yes
12	Is the... (faded text)	Yes
13	Is the... (faded text)	Yes
14	Is the... (faded text)	Yes
15	Is the... (faded text)	Yes
16	Is the... (faded text)	Yes
17	Is the... (faded text)	Yes
18	Is the... (faded text)	Yes
19	Is the... (faded text)	Yes
20	Is the... (faded text)	Yes
21	Is the... (faded text)	Yes
22	Is the... (faded text)	Yes
23	Is the... (faded text)	Yes
24	Is the... (faded text)	Yes
25	Is the... (faded text)	Yes
26	Is the... (faded text)	Yes
27	Is the... (faded text)	Yes
28	Is the... (faded text)	Yes
29	Is the... (faded text)	Yes
30	Is the... (faded text)	Yes
31	Is the... (faded text)	Yes
32	Is the... (faded text)	Yes
33	Is the... (faded text)	Yes
34	Is the... (faded text)	Yes
35	Is the... (faded text)	Yes
36	Is the... (faded text)	Yes
37	Is the... (faded text)	Yes
38	Is the... (faded text)	Yes
39	Is the... (faded text)	Yes
40	Is the... (faded text)	Yes
41	Is the... (faded text)	Yes
42	Is the... (faded text)	Yes
43	Is the... (faded text)	Yes
44	Is the... (faded text)	Yes
45	Is the... (faded text)	Yes
46	Is the... (faded text)	Yes
47	Is the... (faded text)	Yes
48	Is the... (faded text)	Yes
49	Is the... (faded text)	Yes
50	Is the... (faded text)	Yes

463

# 662 468

1	Where proposed to be carried out state form of contract & conditions of contract	Form 662
2	Form of tender documents (a) General Particular (b) Bill of Materials (c) Instructions to Tenderers (Pre-qualified) (d) Instructions (Not Pre-qualified) Not pre-qualified (e) Other	Form 662 Form 662
3	General Notes	

4	Name & position of those officials concerned in the tendering process	Continuation of Form 662
5	No. of tenders for each type of contract	Form 662 Form 662
6	Quality of Officers in U.K.	Form 662 Form 662
7	Name of Officer(s) responsible for U.K. tendering process (Not U.K.)	
8	(a) Available on file (b) Available on file (c) Detail of U.K. tendering process (if required) with detail of arrangements and instructions used (d) Whether procedure complies in all respects with U.K. tendering instructions (e) Whether procedure complies in all respects with U.K. tendering instructions	Form 662 Form 662 Form 662 Form 662 Form 662
9	Name of Director of contract	Form 662 Form 662
10	Name of other relevant body (if any)	
11	Details of any in case of officers advantages for particular or other companies concerned in U.K. tendering	Form 662
12	Name of U.K. or other body responsible for tendering process	
13	Name of U.K. or other body responsible for tendering process	
14	Name of U.K. or other body responsible for tendering process	

# 469 663

1	Number of members	1
2	Number of members	1

## 6. Member Work Management

1	Contents of minutes from general meeting	1/1
2	Form of Qu. of members being granted	1/1 1/1 1/1 1/1 1/1
3	Form of Qu. of members being granted	1/1
4	Form of Qu. of members being granted	1/1
5	Form of Qu. of members being granted	1/1
6	Form of Qu. of members being granted	1/1
7	Form of Qu. of members being granted	1/1
8	Form of Qu. of members being granted	1/1

## 7. Member Financial Standing & Management 2016-17

1	List of members who are provided a copy of the accounts	1/1
2	Whether process in place to ensure compliance with the provisions of the Act	1/1
3	Form of Qu. of members being granted	1/1
4	Form of Qu. of members being granted	1/1
5	Form of Qu. of members being granted	1/1

1	Signature of the member of the board	1/1
2	Signature of the member of the board	1/1

465

664 470



471 665



**Compliance report of closure orders passed by  
Haryana State Pollution Control Board, Panchkula**

In compliance of the orders passed by The Chairman, Haryana State Pollution Control Board, Panchkula vide H.O. letter No. HSPCB-090002(007)27/118333 dated 10-6-22 under Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 & under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 against M/s. Santosh Washing, Rajghera, Sangram ..... has been visited on 22-6-22 to close down the above said unit by the following officers/officials:

1. Aparnish Kumar S-B
2. Mukul P-A
3. Dayanand D1042
- 4.

The representative of the unit Sh. Parveen, Land owner who is present in person at site, has been intimated about the above said orders and copy of the closure order has been delivered to him. After giving a time for completion of running process the unit has been closed by sealing its plant and machinery and D.G. Set as per detail given below:

1. DG set
2. Washing Machine
3. Dye
- 4.

Sh. Parveen, Land owner ..... the representative of the unit who was present at the time of sealing and closing down the unit has not shown any stay orders of any court of Law in this regard. However the industry remains in the possession of its owners. They will be themselves responsible for watch and ward of the industry.

1. DG set
2. Washing Machine
3. Dye



(IMPRESSION OF SEAL USED)

*Parveen*  
Sig. of Representative of the Unit

9958247818

Signature of Officer of HSPCB

*[Signature]*  
Kc SUMER

473

667









## HARYANA STATE POLLUTION CONTROL BOARD

## SPOT INSPECTION REPORT OF THE INDUSTRIES

## A General Information of unit

1	Name & Address of the Unit	: M/s. D.K. Drycleaning & Laundry Service, vill. Rajpura, sec-113, Gurugram
2	Email ID of the Unit/Occupier	:
3	Telephone Nos.	: 9250824630
4	Fax Nos.	:
5	Date & Time of Inspection	: 07/11/2023
6	Category Unit	: Red/Orange/Green
7	Type of Unit	: 17 Cat./Seriously Polluting/Others
8	Size of unit based upon investment cost of Plant & Machinery	: Large/Medium/Small
9	Name of the representative of the unit with designation present at the time of the inspection.	: Dinesh Kumar Chaurasia, prop.
10	Name of the Directors /Partners/ Proprietor/ Manager/ Occupier etc.	: Dinesh Kumar Chaurasia,
11	Detail of products/by product manufactured (with capacity of installation & quantity per annum)	: Garments washing
12	Detail of Raw Material used (with quantity per annum)	: Detergents, hypochloride etc.
13	Manufacturing Process (in brief)	: Garments washing
14	Detail of Machinery	: Garments washing Machines X 3, Tubular X 3, Hydro X 3
15	Date of Commissioning of the unit.	: Details not provided
16	Status of Consent to Establish	: Not obtained
17	Status of Consent to Operate	: Not obtained
18	Status of Authorization under HWM Rules	: Not obtained

## B Air Pollution

1	Sources of air emissions from process of unit including fugitive emissions with type of Boilers/Furness, capacity & stack height.	:	No
2	Status of online monitoring System (Stack/AAQ) if applicable	:	
3	Details about deviation in the details/stack of Air emission/ type of fuel if any already provided to Board.	:	
4	Detail of Stacks/ Chimneys/Vents	:	
5	Whether Height of all stacks/ Chimneys as per norms.	:	
6	Capacity of D.G. Sets	:	No
7	Stack height of D.G. Sets above programme and whether as per norms.	:	
8	Status of Acoustic Enclosure on D.G. Sets	:	
9	Noise results of D.G. Sets Monitored during inspection	:	
10	Type & Quantity of Fuel used (Separate for each source)	:	
11	Status of Air Pollution Control Devices (APCD) (a) Required or Not (b) Provided or Not (c) Detail of APCD provided with detail of all Components. (d) Whether operating APCD Satisfactorily (e) Whether operating APCD Satisfactorily	:	NA
12	Whether provided separate flow meters in case of wet scrubber	:	
13	Whether maintained Log Book for consumption of Electricity/ Chemicals/ Water for APCD	:	
14	Detail of treatment of effluent in case of wet scrubber & its mode of disposal.	:	
15	Whether provided Sampling arrangements on all stacks/ Chemneys including DG Sets.	:	
16	General Remarks	:	

## C Water Consumption

1	Sources of Water Supply	:	Bore well
2	Detail of measuring devices provided if any such as flow meters, V-notch etc.	:	No
3	Whether measuring devices has been sealed	:	No

4	Whether maintained the log book for supply of water from all sources & consumption for various uses.	
5	Detail of Water Consumption per day/Month <input checked="" type="checkbox"/> (a) Domestic Purpose <input type="checkbox"/> (b) Boiler/Cooling <input type="checkbox"/> (c) Industrial use (Easily Biodegradable) <input checked="" type="checkbox"/> (d) Industrial Use (Not Easily Biodegradable) <input type="checkbox"/> (e) Other	No 1 KLD  5 KLD approx
6	General Remarks	
D Water Pollution		

1	Source & processes of Water Pollution including raw water treatment if any	Washing of Garments
2	No. of outlets for discharge of effluent	Domestic: 1 Trade: 1
3	Quality of Effluent in KLD	Domestic: 0.2 KLD approx. Trade: 5 KLD approx.
4	Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)  <input checked="" type="checkbox"/> (a) Required or Not <input type="checkbox"/> (b) Installed or Not <input type="checkbox"/> (c) Detail of STP/ETP Provided (if required) with detail of all components and technology used. <input type="checkbox"/> (d) Whether structurally adequate or not <input type="checkbox"/> (e) Whether operating STP/ETP Satisfactorily <input type="checkbox"/> (f) Whether provided online chemical dosing system/pH meter.	STP  ETP Required not installed
5	Mode of Discharge of effluent	Domestic: Septic Tank Trade: Drain
6	Name of Water recipient body if any	Drain
7	Detail of land in case effluent is discharged for percolation/ irrigation purpose with justification for its 100% utilization.	Drain
8	Status of ZLD as per CPCB directions if applicable.	No
9	Whether provided flow meters on outlet & inlet of ETP/STP	Not installed
10	Whether provided separate electricity meter on ETP/STP	Not installed

11	Whether maintained Log Book for consumption of Electricity/Chemicals/Quantity of effluent.	:	no
12	Status of online monitoring system, if applicable.	:	no
13	General Remarks.		

**E Hazardous Waste Management**

1	Category of Hazardous Waste generated as per rules.	:	sludges etc.
2	Type & Qty. of Hazardous Waste generated	:	(i) Incinerable (ii) Recyclable (iii) Disposable For landfill (iv) Total
3	Stock-Pile Quantity of Hazardous Waste	:	nil
4	Mode of Disposal & treatment of Hazardous Waste	:	no details provided
5	Size of Hazardous Waste storage site	:	Not provided.
6	Display Board for Hazardous Waste at Factory Gate Provided or not	:	Not provided
7	Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity)	:	No
8	Details of Hazardous Waste transported to service provider	:	nil

**F Hazardous Chemicals Handling & Management and PLI Act, 1991**

1	List & Qty. of Hazardous Chemical handled & used (if any) with threshold quantity	:	NA
2	Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991.	:	NO
3	Name of insurer agency with date & validity of policy.	:	NA
4	Whether Hazardous chemicals handling & storage facility is adequate	:	NA
5	Remarks	:	
Signature of the Representative of the unit Name Designation & Address inspection			Signature of the Officer/Officers of the Board who conducted Name & Designation

SHZ  
Consultant  
Civil 2P

**Compliance report of closure orders passed by  
Haryana State Pollution Control Board, Panchkula**

In compliance of the orders passed by The Chairman, Haryana State Pollution Control Board, Panchkula vide H.O. letter No. HSPCB/GUR/2423/INS/50889048/CONCO/01-004 dated 08/12/2023 under Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 & under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 against M/s. D.K. Dry Cleaning and Laundry Service, Vill-Bajphera, Sector-113, Gurugram, has been visited on 05/01/2024 to close down the above said unit by the following officers/officials:

1. Vikas Arora, Scientist B
2. Mulraj Kumar, F.A
3. Bhupender, Driver
- 4.

The representative of the unit Sh. Dinesh Kumar Chauhan, Prop. who is present in person at site, has been intimated about the above said orders and copy of the closure order has been delivered to him. After giving a time for completion of running process the unit has been closed by sealing its plant and machinery and D.G. Set as per detail given below:

1. washing machines X 03 Nos
2. Tumblers X 03 Nos
3. Hydra X 03 Nos
- 4.

Sh. Dinesh Kumar Chauhan, Prop. the representative of the unit who was present at the time of sealing and closing down the unit has not shown any stay orders of any court of Law in this regard. However the industry remains in the possession of its owners. They will be themselves responsible for watch and ward of the industry.

- 1.
- 2.
- 3.



(IMPRESSION OF SEAL USED)

[Signature]  
Sig. of Representative of the Unit

[Signature] Bhupender  
Signature of Officer of HSPCB



N 28°31'24.67272" (LAT)

E 77°1'22.45764" (LONG)

Altitude: 213 m a.s.l

05/01/2024 16:39

Location provider: Fused

No street

Gurugram 122017

Haryana

India













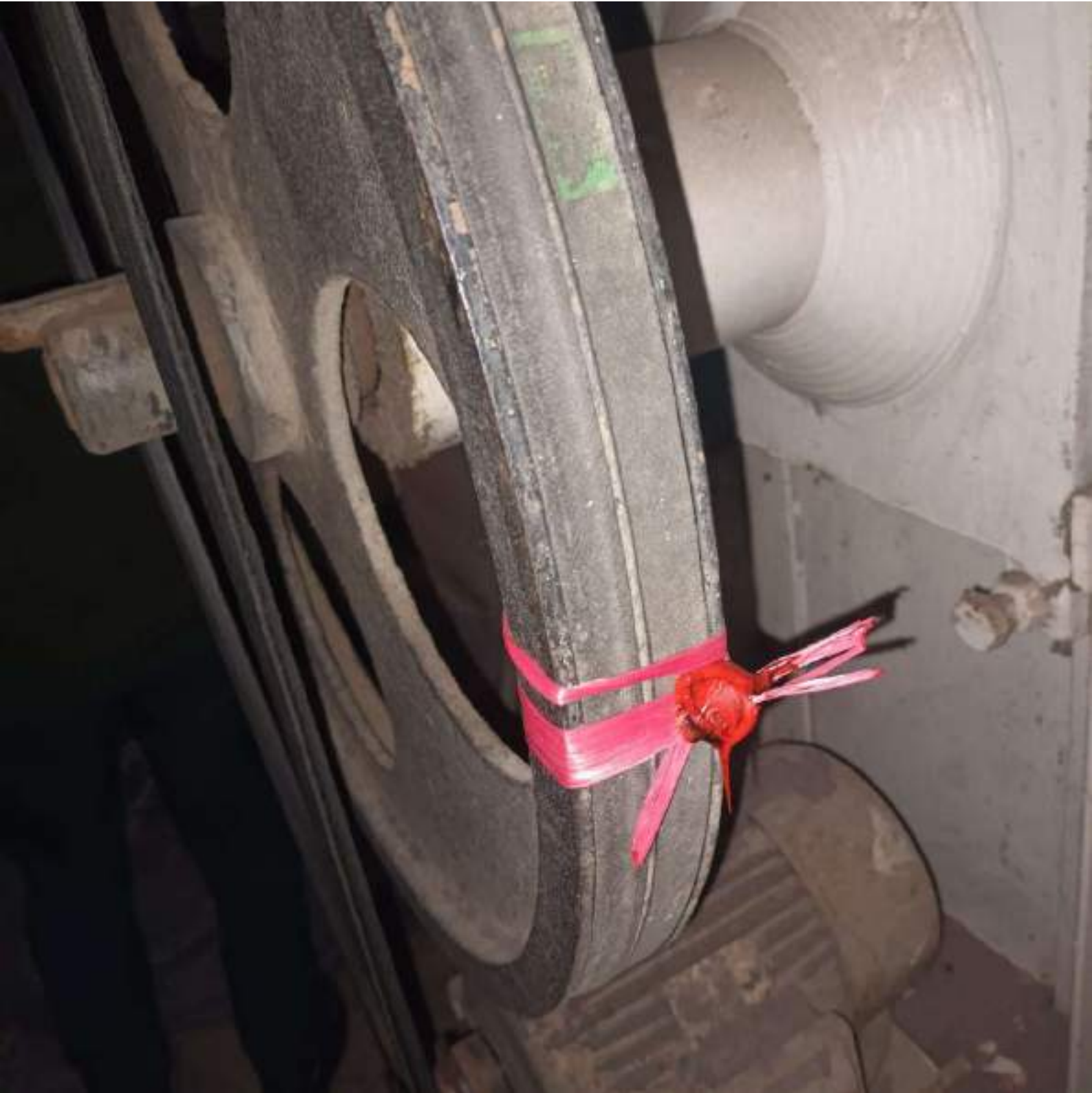


























A	<u>General Information of unit</u>	
1.	Name & Address of the unit	28.527110, 77.016961 Vill - Rajghera, Gurgaon
2.	Email id of the unit/occupier	
3.	Telephone No	
4.	Fax Nos.	21/12/2023
5.	Date & Time of Inspection	
6.	Category Unit	Red / Orange / Green
7.	Type of Units	17 Cat. / Seriously Polluting / others
8.	Size of unit based upon investment cost of Plant & Machinery	Large / Medium / Small
9.	Name of the representative of the unit with Designation present at the time of the inspection	Unit premises found closed, No industrial activities observed at site (Photograph attached)
10.	Name of the Directors/partners/Proprietor/ Manager / Occupier etc.	
11.	Detail of products / by product manufactured (with capacity of installation & quantity per annum)	
12.	Detail of Raw Material used (with quantity per annum)	
13.	Manufacturing Process (in brief)	
14.	Detail of Machinery installed involving polluting Process	
15.	Date of Commissioning of the unit	
16.	Status of Consent to Establish	
17.	Status of Consent to Operate	
18.	Status of Authorization under HWM Rules	
B.	<u>Air Pollution</u>	
1.	Sources of air emissions from process of unit including: Fugitive emissions with type of Boilers/Furness, Capacity & stack height.	
2.	Status of online monitoring System (Stacks/AAQ) if applicable	
3.	Details about deviation in the details/ stack of Air emission /type of fuel if any already provided to Board.	
4.	Detail of Stacks / Chimneys / Vents	
5.	Whether Height of all stacks / Chimneys as per norms:	
6.	Capacity of D.G. Sets	
7.	Stack height of D.G. Sets above programme and Whether as per norms	
8.	Status of Acoustic Enclosure on D.G. Sets	
9.	Noise results of DG Sets Monitored during inspection:	
10.	Type of Quantity of Fuel used (Separate for each source)	
11.	Status of Air Pollution Control Devices (APCD)	
	(a) Required or Not	
	(b) Provided or Not	
	(c) Detail of APCD provided with detail of all Components:	
	(d) Whether Structurally adequate or Not	
	(e) Whether operating APCD Satisfactorily	
12.	Whether provided separate flow meters in case of wet: Scrubber	
13.	Whether maintained Log Book for consumption of Electricity / Chemicals / water for APCD.	
14.	Detail of treatment of effluent in case of wet scrubber: & its mode of disposal.	
15.	Whether provided Sampling arrangements on all Stacks / Chimney including DG Sets.	
16.	General Remarks	
C	<u>Water Consumption</u>	
1.	Sources of water supply	
2.	Detail of measuring devices provided if any such as flow: Meters, V-notch etc.	
3.	Whether measuring devices has been sealed	
4.	Whether maintained the log book for supply of water: From all sources & consumption for various uses.	
5.	Detail of Water Consumption per day / month	
	(a) Domestic Purpose	
	(b) Boiler / Cooling	
	(c) Industrial use (Easily Biodegradable)	
	(d) Industrial use (Non Easily Biodegradable)	
	(e) Other	
	(f) General Remarks	

**D. Water Pollution**

1. Source & processes of Water Pollution including raw :  
Water treatment if any
2. No. of outlets for discharging of effluent
3. Quantity of Effluent in KLD
4. Status of Effluent Treatment Plant (ETP)/  
Sewage Treatment Plant (STP)
  - (a) Required or Not
  - (b) Installed or Not
  - (c) Detail of STP/ETP Provided (if required) with  
Detail of all components and technology used
  - (d) Whether structurally adequate or not
  - (e) Whether operating STP / ETP Satisfactorily
  - (f) Whether provided online chemical dosing system/  
pH meter
5. Mode of Discharge of effluent
6. Name of Water recipient body if any
7. Detail of land in case effluent is discharged for  
Percolation / irrigation purpose with justification for  
its 100% utilization.
8. Status of ZLD as per CPCB directions if applicable
9. Whether provided flow meters on outlet & inlet of  
ETP / STP
10. Whether provided separate electricity meter on  
ETP / STP
11. Whether maintained Log Book for consumption of  
Electricity / Chemicals / Quantity of effluent.
12. Status of online monitoring System, if applicable
13. General Remarks

Domestic :  
Trade :  
Domestic :  
Trade :

*Premises found closed, no  
industrial Activities observed  
at site (Photograph attached)*

**E. Hazardous Waste Management**

1. Category of Hazardous Waste generated as per rules :
2. Type & Qty. of Hazardous Waste generated
3. Stock-Pile Quantity of Hazardous Waste
4. Mode of Disposal & treatment of Haz. Waste
5. Size of Hazardous waste storage site
6. Display Board for Hazardous Waste at Factory Gate  
Provided or not
7. Whether agreement made with the service provider  
for disposal of hazardous waste (if yes, give detail with  
validity)
8. Details of Hazardous Waste transported to service provider

(i) Incinerable  
(ii) recyclable  
(iii) disposable  
for landfill  
(iv) Total

**F. Hazardous Chemicals Handling & Management and PLI Act, 1991**

1. List & Qty. of Hazardous chemical handled & used  
(if any) with threshold quantity
2. Whether prepared on site emergency plan and taken  
Insurance policy under PLI Act, 1991.
3. Name of insurer agency with date & validity of policy :
4. Whether Hazardous chemicals handling & storage  
Facility is adequate.
5. Remarks:-

Signature of the representative of the unit

Name :  
Designation :  
Address :



Signature of the Officer / Officers  
of the Board who conducted the inspection

Name :  
Designation :



N 28°31'37.8066" (LAT)

E 77°1'1.0812" (LONG)

Altitude: 235 m a.s.l

21/12/2023 16:42

Location provider: Fused

No street

Gurugram 122017

Haryana

India



N 28°31'37.8516" (LAT)

E 77°11'15.248" (LONG)

Altitude: 235 m a.s.l

21/12/2023 16:43

Location provider: Fused

No street

Gurugram 122017

Haryana

India

## HARYANA STATE POLLUTION CONTROL BOARD

Annexure-A

## SPOT INSPECTION REPORT OF THE INDUSTRIES

A		<u>General Information of unit</u>	
1.	Name & Address of the unit	:	Unnamed Unit of Sh. Sunil Kumar S/o Sh. Chandrabhan Vill - Bajjhera.
2.	Email id of the unit/occupier	:	
3.	Telephone No	:	
4.	Fax Nos.	:	9911859940
5.	Date & Time of inspection	:	21/12/2023
6.	Category Unit	:	Red / Orange / Green
7.	Type of Units	:	17 Cat. / Seriously Polluting / others
8.	Size of unit based upon investment cost of Plant & Machinery	:	Large / Medium / Small
9.	Name of the representative of the unit with Designation present at the time of the inspection	:	Sh. Sunil Kumar S/o Sh. Chandrabhan (owner)
10.	Name of the Directors/partners/Proprietor/ Manager / Occupier etc.	:	Sh. Sunil Kumar,
11.	Detail of products / by product manufactured (with capacity of installation & quantity per annum)	:	Zig Zag (Stitching pattern etc. on jeans without washing & dyeing process)
12.	Detail of Raw Material used (with quantity per annum)	:	
13.	Manufacturing Process (in brief)	:	Jeans, Patches, threads etc.
14.	Detail of Machinery installed involving polluting Process	:	Sewing Machine X2 Nos, Air compressor X01
15.	Date of Commissioning of the unit	:	
16.	Status of Consent to Establish	:	
17.	Status of Consent to Operate	:	
18.	Status of Authorization under HWM Rules	:	
B. <u>Air Pollution</u>			
1.	Sources of air emissions from process of unit including: Fugitive emissions with type of Boilers/Furness, Capacity & stack height.	:	NA
2.	Status of online monitoring System (Stacks/AAQ) If applicable	:	
3.	Details about deviation in the details/ stack of Air emission /type of fuel if any already provided to Board.	:	
4.	Detail of Stacks / Chimneys / Vents	:	
5.	Whether Height of all stacks / Chimneys as per norms:	:	
6.	Capacity of D.G. Sets	:	
7.	Stack height of D.G. Sets above programme and Whether as per norms	:	
8.	Status of Acoustic Enclosure on D.G. Sets	:	
9.	Noise results of DG Sets Monitored during inspection:	:	
10.	Type of Quantity of Fuel used (Separate for each source)	:	
11.	Status of Air Pollution Control Devices (APCD)	:	
	(a) Required or Not	:	
	(b) Provided or Not	:	
	(c) Detail of APCD provided with detail of all Components:	:	
	(d) Whether Structurally adequate or Not	:	
	(e) Whether operating APCD Satisfactorily	:	
12.	Whether provided separate flow meters in case of wet: Scrubber	:	
13.	Whether maintained Log Book for consumption of Electricity / Chemicals / water for APCD.	:	
14.	Detail of treatment of effluent in case of wet scrubber: & its mode of disposal.	:	
15.	Whether provided Sampling arrangements on all Stacks / Chimney including DG Sets.	:	
16.	General Remarks	:	
C. <u>Water Consumption</u>			
1.	Sources of water supply	:	NA
2.	Detail of measuring devices provided if any such as flow: Meters, V-notch etc.	:	
3.	Whether measuring devices has been sealed	:	
4.	Whether maintained the log book for supply of water: From all sources & consumption for various uses.	:	
5.	Detail of Water Consumption per day / month	:	
	(a) Domestic Purpose	:	
	(b) Boiler / Cooling	:	
	(c) Industrial use (Easily Biodegradable)	:	
	(d) Industrial use (Non Easily Biodegradable)	:	
	(e) Other	:	
	(f) General Remarks	:	

**D. Water Pollution**

1. Source & processes of Water Pollution including raw :  
Water treatment if any
2. No. of outlets for discharging of effluent
3. Quantity of Effluent in KLD
4. Status of Effluent Treatment Plant (ETP)/  
Sewage Treatment Plant (STP)
  - (a) Required or Not
  - (b) Installed or Not
  - (c) Detail of STP/ETP Provided [if required] with  
Detail of all components and technology used
  - (d) Whether structurally adequate or not
  - (e) Whether operating STP / ETP Satisfactorily
  - (f) Whether provided online chemical dosing system/  
pH meter
5. Mode of Discharge of effluent
6. Name of Water recipient body if any
7. Detail of land in case effluent is discharged for  
Percolation / irrigation purpose with justification for  
its 100% utilization.
8. Status of ZLD as per CPCB directions if applicable
9. Whether provided flow meters on outlet & inlet of  
ETP / STP
10. Whether provided separate electricity meter on  
ETP / STP
11. Whether maintained Log Book for consumption of  
Electricity / Chemicals / Quantity of effluent.
12. Status of online monitoring System, if applicable
13. General Remarks

Domestic :  
Trade :  
Domestic :  
Trade :

Domestic :  
Trade :

(i) Incinerable  
(ii) recyclable  
(iii) disposable  
for landfill  
(iv) Total

**E. Hazardous Waste Management**

1. Category of Hazardous Waste generated as per rules :
2. Type & Qty. of Hazardous Waste generated
3. Stock-Pile Quantity of Hazardous Waste
4. Mode of Disposal & treatment of Haz. Waste
5. Size of Hazardous waste storage site
6. Display Board for Hazardous Waste at Factory Gate  
Provided or not
7. Whether agreement made with the service provider  
for disposal of hazardous waste (if yes, give detail with  
validity)
8. Details of Hazardous Waste transported to service provider

**F. Hazardous Chemicals Handling & Management and PLI Act, 1991**

1. List & Qty. of Hazardous chemical handled & used  
(if any) with threshold quantity
2. Whether prepared on site emergency plan and taken  
Insurance policy under PLI Act, 1991.
3. Name of insurer agency with date & validity of policy :
4. Whether Hazardous chemicals handling & storage  
Facility is adequate.
5. Remarks:-

no drying / washing machinery / activity found at site.

21/10/21

991185 9940

Signature of the representative of the unit

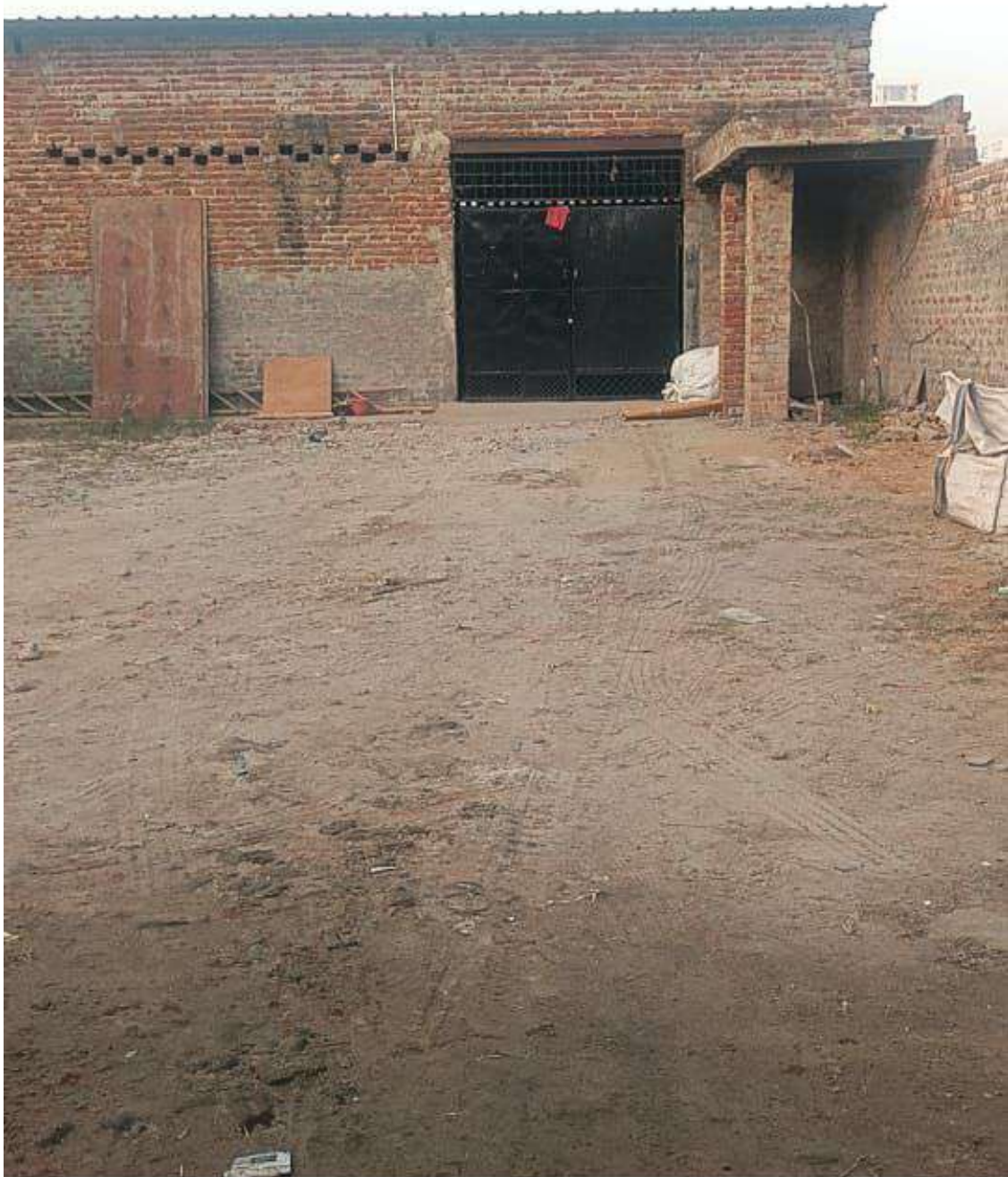
Name :  
Designation :  
Address :

*[Signature]*

Signature of the Officer / Officers  
of the Board who conducted the inspection

Name :  
Designation :

Jeans stitching & Pattern stitching  
(without washing process)



435, Sector 112, Bajghera, Gurugram,  
Haryana 122017, India

Latitude

28.527209°

Longitude

77.017007°

LOCAL 16:42:31

GMT 11:12:31

THURSDAY 12.21.2023

ALTITUDE 181 METER



435, Sector 112, Bajghera, Gurugram,  
Haryana 122017, India

Latitude

28.527113°

Longitude

77.016979°

LOCAL 16:42:18

GMT 11:12:18

THURSDAY 12.21.2023

ALTITUDE 182 METER

BRITISH STANDARD BS 5750 PART 1: 1990  
Code of practice for quality management systems

704 510

1	General objectives of the job	10. 14 Judges 112 100 140 100 100 - 100, 100 100, 100 100 - 100, 100 100
2	Need for quality management	100 100 100 100 100 100
3	Approach to it	100 100 100, 100 100 100
4	Quality	
5	Cost & Time Management	100 100 100
6	Company Size	100 100 100
7	Type of Job	100 100 100 100 100
8	Type of organization (contractual or kind of Part of Industry)	100 100 100
9	Some other requirements of the standard (regarding implementation of the system)	100 100 100 100 100
10	Some other details of the system (regarding Management structure etc.)	100 100 100 100 100
11	Place of production process manufacturing with capacity of manufacturing capacity per person	100 100 100 100 100
12	Kind of raw materials used (with quantities etc.)	100 100 100 100 100
13	Manufacturing Method of Job	100 100 100 100 100
14	Kind of Machinery	100 100 100 100 100
15	Kind of Components of the job	100 100 100 100 100
16	Personnel resources available	100 100 100 100 100
17	Equipment used in process	100 100 100
18	Other information (with quantities etc.)	100 100 100

BS 5750 PART 1: 1990

100 100 100

506

# 511 705

1	Issuing of an invitation for proposal of work valued up to the maximum limit of Rs. 10000/-	نہی (نہی)
2	Form of tender marking latest date/working hours	نہی
3	Form of award certificate to be submitted to the contractor of the work/contract	نہی
4	Form of Bank Certificate	نہی
5	Form of receipt of all public notices in progress	نہی
6	Form of Bill of Materials	نہی
7	Form of receipt of all documents/requirements available in the office	نہی
8	Form of Bill of Materials for Bill of Materials	نہی
9	Form of receipt of all documents/requirements available in the office	نہی
10	Form of Bill of Materials for Bill of Materials	نہی
11	Form of Bill of Materials for Bill of Materials	نہی
12	Form of Bill of Materials for Bill of Materials	نہی
13	Form of Bill of Materials for Bill of Materials	نہی
14	Form of Bill of Materials for Bill of Materials	نہی
15	Form of Bill of Materials for Bill of Materials	نہی
16	Form of Bill of Materials for Bill of Materials	نہی
17	Form of Bill of Materials for Bill of Materials	نہی
18	Form of Bill of Materials for Bill of Materials	نہی
19	Form of Bill of Materials for Bill of Materials	نہی
20	Form of Bill of Materials for Bill of Materials	نہی
21	Form of Bill of Materials for Bill of Materials	نہی
22	Form of Bill of Materials for Bill of Materials	نہی
23	Form of Bill of Materials for Bill of Materials	نہی
24	Form of Bill of Materials for Bill of Materials	نہی
25	Form of Bill of Materials for Bill of Materials	نہی
26	Form of Bill of Materials for Bill of Materials	نہی
27	Form of Bill of Materials for Bill of Materials	نہی
28	Form of Bill of Materials for Bill of Materials	نہی
29	Form of Bill of Materials for Bill of Materials	نہی
30	Form of Bill of Materials for Bill of Materials	نہی
31	Form of Bill of Materials for Bill of Materials	نہی
32	Form of Bill of Materials for Bill of Materials	نہی
33	Form of Bill of Materials for Bill of Materials	نہی
34	Form of Bill of Materials for Bill of Materials	نہی
35	Form of Bill of Materials for Bill of Materials	نہی
36	Form of Bill of Materials for Bill of Materials	نہی
37	Form of Bill of Materials for Bill of Materials	نہی
38	Form of Bill of Materials for Bill of Materials	نہی
39	Form of Bill of Materials for Bill of Materials	نہی
40	Form of Bill of Materials for Bill of Materials	نہی
41	Form of Bill of Materials for Bill of Materials	نہی
42	Form of Bill of Materials for Bill of Materials	نہی
43	Form of Bill of Materials for Bill of Materials	نہی
44	Form of Bill of Materials for Bill of Materials	نہی
45	Form of Bill of Materials for Bill of Materials	نہی
46	Form of Bill of Materials for Bill of Materials	نہی
47	Form of Bill of Materials for Bill of Materials	نہی
48	Form of Bill of Materials for Bill of Materials	نہی
49	Form of Bill of Materials for Bill of Materials	نہی
50	Form of Bill of Materials for Bill of Materials	نہی

507

# 706 512

1	Wishes expressed by the testator in his will as to the distribution of his property	100
2	Wishes of the testator as to the distribution of his property	100
3	Wishes of the testator as to the distribution of his property	100
4	Wishes of the testator as to the distribution of his property	100

1	Wishes of the testator as to the distribution of his property	100
2	Wishes of the testator as to the distribution of his property	100
3	Wishes of the testator as to the distribution of his property	100
4	Wishes of the testator as to the distribution of his property	100
5	Wishes of the testator as to the distribution of his property	100
6	Wishes of the testator as to the distribution of his property	100
7	Wishes of the testator as to the distribution of his property	100
8	Wishes of the testator as to the distribution of his property	100
9	Wishes of the testator as to the distribution of his property	100
10	Wishes of the testator as to the distribution of his property	100





GST No. 06AAHCC8443R1ZZ

Mob. No. 981895812

# CM INDIGO PVT. LTD.

Add: Plot No- 604-605, Pace city-1,  
Sector- 37, Gurugram (HR.) - 122001



Filk merchandising Plot no 60, Pace City  
I, Sector 37, Gurugram, Haryana 122001,  
India

Latitude

28.442117°

Longitude

77.010561°

LOCAL 11:37:49

GMT 06:07:49

TUESDAY 12.19.2023

ALTITUDE 192 METER



Filk merchandising Plot no 60, Pace City I, Sector 37, Gurugram, Haryana 122001, India

Latitude

28.442187°

Longitude

77.010601°

LOCAL 11:38:12

TUESDAY 12.19.2023

GMT 06:08:12

ALTITUDE 192 METER

GST No. 06AAHCC8443R1ZZ

Mob. No. 9818956120

# CM INDIGO PVT. LTD.

Add: Plot No- 604-605, Pace city-1,  
Sector- 37, Gurugram (HR.) - 122001



**Regional Office, Gurgaon (N)**  
**Haryana State Pollution Control Board**  
 Village Sadan, Opposite New Court, Gurgaon  
 Haryana - Sector 14, Gurgaon - 122001

**Regional Office, Gurgaon (N)**  
 Haryana State Pollution Control Board  
 Village Sadan, Opposite New Court, Gurgaon  
 Haryana - Sector 14, Gurgaon - 122001

**Subject:** [Illegible text]

**Reference:** [Illegible text]

**Details:** [Illegible text]

**Remarks:** [Illegible text]

**Regional Office, Gurgaon (N)**  
 Haryana State Pollution Control Board  
 Village Sadan, Opposite New Court, Gurgaon  
 Haryana - Sector 14, Gurgaon - 122001

**Subject:** [Illegible text]

**Reference:** [Illegible text]

**Details:** [Illegible text]

**Remarks:** [Illegible text]

**Regional Office, Gurgaon (N)**  
 Haryana State Pollution Control Board  
 Village Sadan, Opposite New Court, Gurgaon  
 Haryana - Sector 14, Gurgaon - 122001

**Subject:** [Illegible text]

**Reference:** [Illegible text]

**Details:** [Illegible text]

**Remarks:** [Illegible text]

GST No. 06AAHCC8443R1ZZ

Mob. No. 9818958120

# CM INDIGO PVT. LTD.

Add: Plot No- 604-605, Pace city-1,  
Sector- 37, Gurugram (HR.) - 122001



**CM INDIGO PRIVATE LIMITED**

Near Pace City -1, Khazra No-604-605, Near Tata Service Center, Khandsa Road,  
Gurgaon, Haryana-122001 | E-mail: narendersingh.ns829@gmail.com

Ref. No:

Dated 4/01/2024

Regional Office, Gurugram(N),  
Haryana State Pollution Control Board  
Vikas Sadan, Opposite – New Court, Gurugram

Dated: 04/01/2024

Subject :- Foreclosure of the factory premises permanently

Dear Sir,

This letter is to reply of show cause notice (File No.-HSPCB-260001/123/2023-REGION Gurugram North – HSPCB) issued as on 08.12.2023 and received as on 19.12.2023. We had closed the factory premises completely and not using the site for any commercial and noncommercial purpose.

It would be a kind favor for me please accept this letter as a reply of show cause notice.

Yours Truly,  
For CM INDIGO PVT. LTD.



Authorized Signatory  
CM Indigo Pvt. Ltd.  
Plot No.-604-605, Pace City – I,  
Sector-37, Gurugram,  
Email – indigofadings1975@gmail.com



For CM INDIGO PVT. LTD.

*Signature*  
Authorized Signatory



For CM INDIGO PVT. LTD.

*Signature*  
Authorized Signatory







525

719

N 28°26'32.001" (LAT)

E 77°0'38.55996" (LONG)

Altitude: 223 m a.s.l

12/03/2024 13:16


Location provider: Fused

No street

Gurugram 122001

Haryana

India



N 28°26'32.10936" (LAT)

E 77°0'38.64924" (LONG)

Altitude: 223 m a.s.l

12/03/2024 13:17

Location provider: Fused

No street

Gurugram 122001

Haryana

India

N 28°26'32.1954" (LAT)

E 77°0'38.6298" (LONG)

Altitude: 223 m a.s.l

12/03/2024 13:17

Location provider: Fused

No street

Gurugram 122001

Haryana

India

N 28°26'32.001" (LAT)

E 77°0'38.55996" (LONG)

Altitude: 223 m a.s.l

12/03/2024 13:16

Location provider: Fused

No street

Gurugram 122001

Haryana

India

N 28°26'32.1954" (LAT)

E 77°0'38.6298" (LONG)

Altitude: 223 m a.s.l

12/03/2024 13:17


Location provider: Fused

No street

Gurugram 122001

Haryana

India



N 28°26'32.10936" (LAT)

E 77°0'38.64924" (LONG)

Altitude: 223 m a.s.l

12/03/2024 13:17

Location provider: Fused

No street

Gurugram 122001

Haryana

India

**HARYANA STATE POLLUTION CONTROL BOARD**  
SPOT INSPECTION REPORT OF THE INDUSTRIES

**A General Information of unit**

1	Name & Address of the Unit	: Unnamed Jeans washing Unit. Vill - Dhanwajpur, Gurgaon
2	Email ID of the Unit/Occupier	:
3	Telephone Nos.	: N = 28°28'45.74136"
4	Fax Nos.	: E = 76°59'17.5794"
5	Date & Time of Inspection	: 13/07/2024
6	Category Unit	: Red/Orange/Green
7	Type of Unit	: 17 Cat./Seriously Polluting/Others
8	Size of unit based upon investment cost of Plant & Machinery	: Large/Medium/Small
9	Name of the representative of the unit with designation present at the time of the inspection.	: No representative available at site
10	Name of the Directors /Partners/ Proprietor/ Manager/ Occupier etc.	: No details available
11	Detail of products/by product manufactured (with capacity of installation & quantity per annum)	: Jeans washing.
12	Detail of Raw Material used (with quantity per annum)	: Detergents, H <sub>2</sub> O <sub>2</sub> , NaOH etc.
13	Manufacturing Process (in brief)	: Jeans washing
14	Detail of Machinery	: Unit found locked from main gate (No details available)
15	Date of Commissioning of the unit.	:
16	Status of Consent to Establish	: No
17	Status of Consent to Operate	: No
18	Status of Authorization under HWM Rules.	: No

### B Air Pollution

1	Sources of air emissions from process of unit including fugitive emissions with type of Boilers/Furness, capacity & stack height.	:	
2	Status of online monitoring System (Stack/AAQ) if applicable	:	Unit found locked from main gate & non-operational at the time of inspection.
3	Details about deviation in the details/stack of Air emission/ type of fuel if any already provided to Board.	:	
4	Detail of Stacks/ Chimneys/Vents	:	
5	Whether Height of all stacks/ Chimneys as per norms.	:	
6	Capacity of D.G. Sets	:	
7	Stack height of D.G. Sets above programme and whether as per norms.	:	
8	Status of Acoustic Enclosure on D.G. Sets	:	
9	Noise results of D.G. Sets Monitored during inspection	:	
10	Type & Quantity of Fuel used (Separate for each source)	:	
11	Status of Air Pollution Control Devices (APCD) (a) Required or Not (b) Provided or Not (c) Detail of APCD provided with detail of all Components. (d) Whether operating APCD Satisfactorily (e) Whether operating APCD Satisfactorily	:	
12	Whether provided separate flow meters in case of wet scrubber	:	
13	Whether maintained Log Book for consumption of Electricity/ Chemicals/ Water for APCD	:	
14	Detail of treatment of effluent in case of wet scrubber & its mode of disposal.	:	
15	Whether provided Sampling arrangements on all stacks/ Chemneys including DG Sets.	:	
16	General Remarks	:	

### C Water Consumption

1	Sources of Water Supply	:	
2	Detail of measuring devices provided if any such as flow meters, V-notch etc.	:	
3	Whether measuring devices has been sealed	:	

4	Whether maintained the log book for supply of water from all sources & consumption for various uses.	:	
5	Detail of Water Consumption per day/Month (a) Domestic Purpose (b) Boiler/Cooling (c) Industrial use (Easily Biodegradable) (d) Industrial Use (Not Easily Biodegradable) (e) Other	:	Unit found locked & non-operational at the time of inspection
6	General Remarks	:	

**D Water Pollution**


1	Source & processes of Water Pollution including raw water treatment if any	:	
2	No. of outlets for discharge of effluent	:	Domestic: Trade:
3	Quality of Effluent in KLD	:	Domestic: Trade:
4	Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)  (a) Required or Not (b) Installed or Not (c) Detail of STP/ETP Provided (if required) with detail of all components and technology used. (d) Whether structurally adequate or not (e) Whether operating STP/ETP Satisfactorily (f) Whether provided online chemical dosing system/pH meter.	:	STP ETP NOT installed
5	Mode of Discharge of effluent	:	Domestic: Trade:
6	Name of Water recipient body if any	:	
7	Detail of land in case effluent is discharged for percolation/ irrigation purpose with justification for its 100% utilization.	:	
8	Status of ZLD as per CPCB directions if applicable.	:	
9	Whether provided flow meters on outlet & inlet of ETP/STP	:	
10	Whether provided separate electricity meter on ETP/STP	:	

11	Whether maintained Log Book for consumption of Electricity/Chemicals/Quantity of effluent.	:	<i>Unit found locked &amp; non-operational at the time of inspection</i>
12	Status of online monitoring system, if applicable.	:	
13	General Remarks.	:	

### E Hazardous Waste Management

1	Category of Hazardous Waste generated as per rules.	:	
2	Type & Qty. of Hazardous Waste generated	:	(i) Incinerable (ii) Recyclable (iii) Disposable For landfill (iv) Total
3	Stock-Pile Quantity of Hazardous Waste	:	
4	Mode of Disposal & treatment of Hazardous Waste	:	
5	Size of Hazardous Waste storage site	:	
6	Display Board for Hazardous Waste at Factory Gate Provided or not	:	
7	Whether agreement made with the service provider for disposal of hazardous waste (If yes, give detail with validity)	:	
8	Details of Hazardous Waste transported to service provider	:	

### F Hazardous Chemicals Handling & Management and PLI Act, 1991

1	List & Qty. of Hazardous Chemical handled & used (if any) with threshold quantity	:	
2	Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991.	:	
3	Name of insurer agency with date & validity of policy.	:	
4	Whether Hazardous chemicals handling & storage facility is adequate	:	
5	<i>Remarks Inspection of the unit has been conducted by Joint Team of MCG, DNOVA&amp; NSPCB witht. O.A. pending before Hon'ble NGT, titled as <i>Varun Gulati v/s. State</i></i>		
	Signature of the representative of the unit Name Designation & Address inspection		 Signature of the Officer/Officers of the Board who conducted  Name & Designation





N 28°28'45.74136" (LAT)

E 76°59'17.5794" (LONG)

Altitude: 236 yd a.s.l

13/07/2024 11:51 am

Location provider: Fused

No street

Gurugram 122006

Haryana

India



## HARYANA STATE POLLUTION CONTROL BOARD

### SPOT INSPECTION REPORT OF THE INDUSTRIES

#### A General Information of unit

1	Name & Address of the Unit	:	Unnamed Jeans washing Unit - Vill - Dhanwafur, Gungram
2	Email ID of the Unit/Occupier	:	
3	Telephone Nos.	:	( $N = 28^{\circ}28'45.8912''$ $E = 76^{\circ}59'16.7841''$ )
4	Fax Nos.	:	
5	Date & Time of Inspection	:	12/07/2024
6	Category Unit	:	Red/Orange/Green
7	Type of Unit	:	17 Cat./Seriously Polluting/Others
8	Size of unit based upon investment cost of Plant & Machinery	:	Large/Medium/Small
9	Name of the representative of the unit with designation present at the time of the inspection.	:	No representative available at site
10	Name of the Directors /Partners/ Proprietor/ Manager/ Occupier etc.	:	No representative available at site
11	Detail of products/by product manufactured (with capacity of installation & quantity per annum)	:	washing of Jeans.
12	Detail of Raw Material used (with quantity per annum)	:	detergents, $H_2O_2$ , $NaOH$ etc.
13	Manufacturing Process (in brief)	:	Jeans washing
14	Detail of Machinery	:	Unit found leaked from
15	Date of Commissioning of the unit.	:	main gate (No details available)
16	Status of Consent to Establish	:	No
17	Status of Consent to Operate	:	No
18	Status of Authorization under HWM Rules.	:	No

**B Air Pollution**

1	Sources of air emissions from process of unit including fugitive emissions with type of Boilers/Furness, capacity & stack height.	:	<i>Unit found locked from main gate and non-operational at the time of inspection</i>
2	Status of online monitoring System (Stack/AAQ) if applicable	:	
3	Details about deviation in the details/stack of Air emission/ type of fuel if any already provided to Board.	:	
4	Detail of Stacks/ Chimneys/Vents	:	
5	Whether Height of all stacks/ Chimneys as per norms.	:	
6	Capacity of D.G. Sets	:	
7	Stack height of D.G. Sets above programme and whether as per norms.	:	
8	Status of Acoustic Enclosure on D.G. Sets	:	
9	Noise results of D.G. Sets Monitored during inspection	:	
10	Type & Quantity of Fuel used (Separate for each source)	:	
11	Status of Air Pollution Control Devices (APCD) (a) Required or Not (b) Provided or Not (c) Detail of APCD provided with detail of all Components. (d) Whether operating APCD Satisfactorily (e) Whether operating APCD Satisfactorily	:	
12	Whether provided separate flow meters in case of wet scrubber	:	
13	Whether maintained Log Book for consumption of Electricity/ Chemicals/ Water for APCD	:	
14	Detail of treatment of effluent in case of wet scrubber & its mode of disposal.	:	
15	Whether provided Sampling arrangements on all stacks/ Chemneys including DG Sets.	:	
16	General Remarks	:	

**C Water Consumption**

1	Sources of Water Supply	:	
2	Detail of measuring devices provided if any such as flow meters, V-notch etc.	:	
3	Whether measuring devices has been sealed	:	

4	Whether maintained the log book for supply of water from all sources & consumption for various uses.	:	
5	Detail of Water Consumption per day/Month (a) Domestic Purpose (b) Boiler/Cooling (c) Industrial use (Easily Biodegradable) (d) Industrial Use (Not Easily Biodegradable) (e) Other	:	Unit found locked from main gate and non-operational at the time of inspection
6	General Remarks	:	

**D Water Pollution**

1	Source & processes of Water Pollution including raw water treatment if any	:	Jeans washing
2	No. of outlets for discharge of effluent	:	Domestic: Trade:
3	Quality of Effluent in KLD	:	Domestic: Trade:
4	Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)  (a) Required or Not (b) Installed or Not (c) Detail of STP/ETP Provided (if required) with detail of all components and technology used. (d) Whether structurally adequate or not (e) Whether operating STP/ETP Satisfactorily (f) Whether provided online chemical dosing system/pH meter.	:	STP ETP Not installed
5	Mode of Discharge of effluent	:	Domestic: Trade:
6	Name of Water recipient body if any	:	
7	Detail of land in case effluent is discharged for percolation/ irrigation purpose with justification for its 100% utilization.	:	
8	Status of ZLD as per CPCB directions if applicable.	:	
9	Whether provided flow meters on outlet & inlet of ETP/STP	:	
10	Whether provided separate electricity meter on ETP/STP	:	

11	Whether maintained Log Book for consumption of Electricity/Chemicals/Quantity of effluent.	:	Unit found locked from main gate & non-operational from the time of inspection.
12	Status of online monitoring system, if applicable.	:	
13	General Remarks.	:	

#### E Hazardous Waste Management

1	Category of Hazardous Waste generated as per rules.	:	
2	Type & Qty. of Hazardous Waste generated	:	(i) Incinerable (ii) Recyclable (iii) Disposable For landfill (iv) Total
3	Stock-Pile Quantity of Hazardous Waste	:	
4	Mode of Disposal & treatment of Hazardous Waste	:	
5	Size of Hazardous Waste storage site	:	
6	Display Board for Hazardous Waste at Factory Gate Provided or not	:	
7	Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity)	:	
8	Details of Hazardous Waste transported to service provider	:	

#### F Hazardous Chemicals Handling & Management and PLI Act, 1991

1	List & Qty. of Hazardous Chemical handled & used (if any) with threshold quantity	:	
2	Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991.	:	
3	Name of insurer agency with date & validity of policy.	:	
4	Whether Hazardous chemicals handling & storage facility is adequate	:	
5	Remarks Inspection of the unit has been conducted by the Joint Committee comprising of ADC, J.C. MCG, SDO MCG, JE, DSBM & MSPCB w.r.t. NGT case titled as Varnu Gurabhi vs State.	:	
	Signature of the representative of the unit Name Designation & Address inspection		Signature of the Officer/Officers of the Board who conducted  Name & Designation







N 28°28'45.89112" (LAT)  
E 76°59'16.78416" (LONG)  
Altitude: 236 yd a.s.l  
12/07/2024 6:27 pm  
Location provider: Fused  
No street  
Gurugram 122006  
Haryana  
India

## HARYANA STATE POLLUTION CONTROL BOARD

### SPOT INSPECTION REPORT OF THE INDUSTRIES

#### A General Information of unit

1	Name & Address of the Unit	J.P. Enterprises, Vill - Bajghera, Near Petrol pump Pat. Palam Vihar, Gurgaon
2	Email ID of the Unit/Occupier	:
3	Telephone Nos.	852994 1157, 971111 880
4	Fax Nos.	:
5	Date & Time of Inspection	13/07/2024
6	Category Unit	<del>Red/Orange/Green</del>
7	Type of Unit	17 Cat./Seriously Polluting/Others
8	Size of unit based upon investment cost of Plant & Machinery	Large/Medium/Small
9	Name of the representative of the unit with designation present at the time of the inspection.	Sh. Gautam Kumar, Machine operator
10	Name of the Directors /Partners/ Proprietor/ Manager/ Occupier etc.	Jai Parleach Yadav, prop.
11	Detail of products/by product manufactured (with capacity of installation & quantity per annum)	Dyeing of fabric,
12	Detail of Raw Material used (with quantity per annum)	fabric, dyes, H <sub>2</sub> O <sub>2</sub> , NaOH, NaCl
13	Manufacturing Process (in brief)	Dyeing of fabric
14	Detail of Machinery	zigzag dyeing machine X 05, Bench X 03, hydro X 03
15	Date of Commissioning of the unit.	Details not provided
16	Status of Consent to Establish	No
17	Status of Consent to Operate	No
18	Status of Authorization under HWM Rules.	No

## B Air Pollution

1	Sources of air emissions from process of unit including fugitive emissions with type of Boilers/Furness, capacity & stack height.	
2	Status of online monitoring System (Stack/AAQ) if applicable	
3	Details about deviation in the details/stack of Air emission/ type of fuel if any already provided to Board.	
4	Detail of Stacks/ Chimneys/Vents	
5	Whether Height of all stacks/ Chimneys as per norms.	
6	Capacity of D.G. Sets	
7	Stack height of D.G. Sets above programme and whether as per norms.	NO
8	Status of Acoustic Enclosure on D.G. Sets	NO
9	Noise results of D.G. Sets Monitored during inspection	Not operational.
10	Type & Quantity of Fuel used (Separate for each source)	Diesel, electricity
11	Status of Air Pollution Control Devices (APCD) (a) Required or Not (b) Provided or Not (c) Detail of APCD provided with detail of all Components. (d) Whether operating APCD Satisfactorily (e) Whether operating APCD Satisfactorily	
12	Whether provided separate flow meters in case of wet scrubber	
13	Whether maintained Log Book for consumption of Electricity/ Chemicals/ Water for APCD	
14	Detail of treatment of effluent in case of wet scrubber & its mode of disposal.	
15	Whether provided Sampling arrangements on all stacks/ Chemneys including DG Sets.	
16	General Remarks	

## C Water Consumption

1	Sources of Water Supply	Borewell
2	Detail of measuring devices provided if any such as flow meters, V-notch etc.	no
3	Whether measuring devices has been sealed	no

4	Whether maintained the log book for supply of water from all sources & consumption for various uses.	✓
5	Detail of Water Consumption per day/Month <input checked="" type="checkbox"/> (a) Domestic Purpose <input type="checkbox"/> (b) Boiler/Cooling <input type="checkbox"/> (c) Industrial use (Easily Biodegradable) <input checked="" type="checkbox"/> (d) Industrial Use (Not Easily Biodegradable) <input type="checkbox"/> (e) Other	
6	General Remarks	

## D Water Pollution

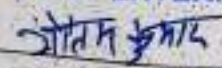


1	Source & processes of Water Pollution including raw water treatment if any	Domestic Dyeing, Domestic
2	No. of outlets for discharge of effluent	Domestic: 1 Trade: 1
3	Quality of Effluent in KLD	Domestic: 2 kld Trade: 15-20 kld approx.
4	Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP)  <input type="checkbox"/> (a) Required or Not <input type="checkbox"/> (b) Installed or NOT <input type="checkbox"/> (c) Detail of STP/ETP Provided (if required) with detail of all components and technology used. <input type="checkbox"/> (d) Whether structurally adequate or not <input type="checkbox"/> (e) Whether operating STP/ETP Satisfactorily <input type="checkbox"/> (f) Whether provided online chemical dosing system/pH meter.	STP                      ETP not installed
5	Mode of Discharge of effluent	Domestic: Septic Tanks Trade: Drain
6	Name of Water recipient body if any	open drainage of village
7	Detail of land in case effluent is discharged for percolation/ irrigation purpose with justification for its 100% utilization.	open drainage system
8	Status of ZLD as per CPCB directions if applicable.	not installed
9	Whether provided flow meters on outlet & inlet of ETP/STP	not installed
10	Whether provided separate electricity meter on ETP/STP	not installed

11	Whether maintained Log Book for consumption of Electricity/Chemicals/Quantity of effluent.	Not maintained
12	Status of online monitoring system, if applicable.	Not installed
13	General Remarks.	

**E Hazardous Waste Management**

1	Category of Hazardous Waste generated as per rules.	Sludges, process waste, used oil
2	Type & Qty. of Hazardous Waste generated	(i) Incinerable <del>(ii) Recyclable</del> <del>(iii) Disposable</del> For landfill (iv) Total
3	Stock Pile Quantity of Hazardous Waste	N/A
4	Mode of Disposal & treatment of Hazardous Waste	No details provided
5	Size of Hazardous Waste storage site	
6	Display Board for Hazardous Waste at Factory Gate Provided or not	
7	Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity)	
8	Details of Hazardous Waste transported to service provider	

**F Hazardous Chemicals Handling & Management and PU Act, 1991**

1	List & Qty. of Hazardous Chemical handled & used (if any) with threshold quantity	No
2	Whether prepared on site emergency plan and taken insurance policy under PU Act, 1991.	No
3	Name of insurer agency with date & validity of policy.	NA
4	Whether Hazardous chemicals handling & storage facility is adequate	NA
5	Remarks	
<p><b>For JP ENTERPRISES</b>    <b>Proprietor</b></p>		
<p>Signature of the representative of the unit                  Name Designation &amp; Address inspection</p>		<p>                  Signature of the Officer/Officers of the Board who conducted                  JE (M1)</p> <p>                  JE (DHBVN)</p>
		Name & Designation















Item No. 03

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1160/2024

News Item titled "Dyeing units continue to operate illegally in Gurgaon polluting Najafgarh drain, despite court orders" appearing in The Times of India dated 22.08.2024

Date of hearing: 13.09.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

**ORDER**

1. This Original Application is registered *suo-motu* on the basis of the news item titled "Dyeing units continue to operate illegally in Gurgaon polluting Najafgarh drain, despite court orders" appearing in The Times of India dated 22.08.2024.

2. The matter relates to the operation of numerous dyeing units in Gurgaon, particularly in Sector 103, Basai, and Sector 36, that are covertly discharging toxic effluents into the Najafgarh drain, which flows into the Yamuna River. As per the article, these units appear inactive from the front, but operations continue at the back, where freshly dyed denims are hung to dry. Despite rules requiring only treated sewage to be released into rivers, untreated wastewater from these units is being channeled into the drain.

3. The article highlights that dyeing units are also tagged as 'red' industries due to their high pollution levels and these units are not permitted to operate outside industrial areas. However, they are found near residential areas, schools, and even under-construction Sheetla Mata Medical College and Hospital. Residents have long complained about the foul-smelling discoloured water in the drain, which changes colour depending on the dyes used. This pollution has made life of the locals miserable, causing health issues like asthma and skin rashes.

4. Furthermore, the article asserts that denim dyes contain toxic heavy metals such as lead, chromium, cadmium, copper, and nickel, which pose serious health risks, including the risk of kidney and nervous system damage, birth defects, and cancer. These chemicals also harm aquatic ecosystems. Moreover, the Yamuna River, heavily polluted by industrial activities, was also found to have high levels of ammoniacal nitrogen, particularly from Panipat, followed by Gurgaon, Faridabad, and Sonipat, according to a 2021 survey by the Central Pollution Control Board (CPCB).

5. The article further states that In January 2024, the National Green Tribunal (NGT) directed four Haryana districts i.e. Gurgaon, Sonipat, Faridabad, and Jhajjar to survey and inspect dyeing units due to groundwater and water contamination issues (OA No. 750/2023). The Haryana State Pollution Control Board (HSPCB) is now tasked with surveying and taking action against these illegal units.

6. The above news item indicates violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Environment (Protection) Act, 1986.

7. The news item raises substantial issues relating to compliance of the environmental norms and implementation of the provisions of scheduled enactment.

8. The power of the Tribunal to take up the matter *suo-motu* has been recognized by the Hon'ble Supreme Court in the matter of "*Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors.*" reported in 2021 SCC Online SC 897.

9. Hence, we implead following as respondents in this matter:

- (i) Central Pollution Control Board, Through its Member Secretary, Parivesh Bhawan, East Arjun Nagar, Shahdara, Delhi-110032

- (ii) Haryana State Pollution Control Board, Through its Member Secretary, C-11, Sector – 6, Panchkula – 134 109, Haryana, India
- (iii) Ministry of Environment and Forest, Through its Regional Office, Integrated Regional Office, Bays No. 24-25, Sector 31 A, Dakshin Marg, Chandigarh – 160030
- (iv) District Magistrate, Gurgaon, Office: First Floor, Mini Secretariat, Gurugram, Pincode: 122001

10. Issue notice to the above respondents for filing their response/reply by way of affidavit at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal.

11. List along with OA 750/2023 on 16.10.2024

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

September 13, 2024  
Original Application No. 1160/2024  
AS..